Central Goods and Services Tax (CGST) Rules, 2017

Part – B (FORMS)

Notified vide Notification No. 3 /2017-Central Tax (Dated 19th June 2017) and further as amended by Notification No. 7/2017-Central Tax (Dated 27th June 2017), Notification No. 10/2017-Central Tax (Dated 28th June 2017), Notification No. 15/2017-Central Tax (Dated 1st July 2017), Notification No. 17/2017-Central Tax (Dated 27th July 2017), Notification No. 22/2017-Central Tax (Dated 17th August 2017), Notification No. 27/2017-Central Tax (Dated 30th August 2017), Notification No. 34/2017-Central Tax (Dated 15th September 2017), Notification No. 36/2017-Central Tax (Dated 29th September 2017), Notification No. 45/2017-Central Tax (Dated 13th October 2017), Notification No. 47/2017-Central Tax (Dated 18th October, 2017), Notification No. 51/2017-Central Tax (Dated 28th October, 2017), Notification No. 55/2017-Central Tax (Dated 15th November, 2017), Notification No. 70/2017-Central Tax (Dated 21st December, 2017), Notification No. 75/2017-Central Tax (Dated 29th December, 2017), Notification No.03/2018 – Central Tax (Dated 23rd January, 2018), Notification No. 12/2018 – Central Tax (Dated 07th March, 2018), Notification No. 14/2018-Central Tax (Dated 23rd March, 2018), Notification No. 21/2018-Central Tax (Dated 18th April, 2018), Notification No. 26/2018-Central Tax (Dated 13th June, 2018), Notification No. 28/2018-Central Tax (Dated 19th June, 2018), Notification No. 29/2018-Central Tax (Dated 06th July, 2018), Notification No. 39/2018-Central Tax (Dated 04th September, 2018), Notification No. 48/2018-Central Tax (Dated 10th September, 2018), Notification No. 49/2018-Central Tax (Dated 13th September, 2018), Notification No. 53/2018-Central Tax (Dated 9th October, 2018), Notification No. 54/2018-Central Tax (Dated 9th October, 2018), Notification No. 60/2018-Central Tax (Dated 30th October, 2018), Notification No. 74/2018-Central Tax (Dated 31st December, 2018)), Notification No. 03/2019-Central Tax (Dated 29th January, 2019), Notification No. 16/2019-Central Tax (Dated 29th March, 2019), Notification No. 20/2019-Central Tax (Dated 23rd April, 2019), Notification No. 31/2019-Central Tax (Dated 28th June, 2019), Notification No. 33/2019-Central Tax (Dated 18th July, 2019), Notification No. 33/2019-Central Tax (Dated 18th July, 2019), Notification No. 49/2019-Central Tax (Dated 9th October, 2019), Notification No. 56/2019-Central Tax (Dated 14th November, 2019), Notification No. 68/2019-Central Tax (Dated 13th December, 2019), Notification No. 75/2019-Central Tax (Dated 26th December, 2019), Notification No. 02/2020-Central Tax (Dated 01st January, 2020), Notification No. 08/2020-Central Tax (Dated 02nd March, 2020), Notification No. 16/2020-Central Tax (Dated 23rd March, 2020), Notification No. 30/2020-Central Tax (Dated 03rd April, 2020), Notification No. 38/2020-Central Tax (Dated 05th May, 2020), Notification No. 48/2020-Central Tax (Dated 19th June, 2020), Notification No. 50/2020-Central Tax (Dated 24th June, 2020) and Notification No. 58/2020-Central Tax (Dated 01st July, 2020)

Note: This updated version of the Rules as amended upto 1st July, 2020 has been prepared for convenience and easy reference of the trade and industry and has no legal binding or force. Notifications as published in the official Gazette of the Government of India only have the force of law.

(As on 01.07.2020)

Government of India Ministry of Finance Department of Revenue Central Board of Indirect Taxes and Customs

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[See rule 3(1)]

Intimation to pay tax under section 10 (composition levy)

(Only for persons registered under the existing law migrating on the appointed day)

| 1. GSTIN / Provisional ID | | | | | | | | | |
|--|--|-------------|----------------|--------|-------------------------------|--|--|--|--|
| 2. Legal na | 2. Legal name | | | | | | | | |
| 3. Trade na | 3. Trade name, if any | | | | | | | | |
| 4. Address | 4. Address of Principal Place of Business | | | | | | | | |
| 5. Category | y of Registered Person < Select f | rom drop d | own> | | | | | | |
| (i) Manufacturers, other than manufacturers of such goods as notified by the Government | | | | | | | | | |
| (ii) | Suppliers making supplies re paragraph 6 of Schedule II | ferred to i | n clause (b) | of | | | | | |
| (iii) | Any other supplier eligible for | or compos | ition levy. | | | | | | |
| 6. Financia | l Year from which composition s | cheme is o | pted | 201 | 7-18 | | | | |
| 7. Jurisdicti | on | Centre | | State | | | | | |
| - | on – clare that the aforesaid business s tax under section 10. | shall abide | by the conditi | ions a | nd restrictions specified for | | | | |
| 9. Verificat | ion | | | | | | | | |
| I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom. | | | | | | | | | |
| | Signature of Authorised Signatory | | | | | | | | |
| Name | | | | | | | | | |
| Place Date | | | Desiį | gnatio | on / Status | | | | |

[See rule 3(3) and 3(3A)]¹

Intimation to pay tax under section 10 (composition levy)

(For persons registered under the Act)

| 1. GSTIN | | | | | | |
|--|--|------------|---------------|----------|------------------------|--|
| 2. Legal na | me | | | | | |
| 3. Trade nat | me, if any | | | | | |
| 4. Address of | of Principal Place of Business | | | | | |
| 5. Category | v of Registered Person < Select from drop | down>. | I | | | |
| (i) | Manufacturers, other than manufacturers, other than manufacturers, may be notified by the Government | rers of su | ich goods as | | | |
| (ii) | Suppliers making supplies referred to paragraph 6 of Schedule II | in clau | ise (b) of | | | |
| (iii) | Any other supplier eligible for compo | osition le | vy. | | | |
| 6. Financia | 1 Year from which composition scheme is | opted | | | | |
| 7. Jurisdicti | on | Centre | | State | ; | |
| 8. Declarati | on – | | | | | |
| - | clare that the aforesaid business shall abic under section 10. | le by the | conditions an | nd rest | rictions specified for | |
| 9. Verificati | | | | | | |
| I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom. | | | | | | |
| | Signature of Authorised Signatory | | | | | |
| Name | | | | | | |
| Place Date | | | Designation | ı / Stat | us | |

 $^{^1 \}text{Substituted}$ vide Notf no. 45/2017-CT dt 13.10.2017

[See rule 3(4)]

Intimation of details of stock on date of opting for composition levy

(Only for persons registered under the existing law migrating on the appointed day)

| 1. GSTIN | | | |
|---|----------------------|--------------|--|
| 2. Legal name | | | |
| 3. Trade name, if any | | | |
| 4. Address of Principal Place of Business | | | |
| | | | |
| 5 Details of application filed to now too under | (i) Application refe | rence number | |
| 5. Details of application filed to pay tax under section 10 | (ARN) | | |
| | (ii) Date of filing | | |
| 6. Jurisdiction | Centre | State | |
| | | | |

7. Stock of purchases made from registered person under the existing law

| GSTIN/TIN | Name of the | Bill/ | Date | Value of | VAT | Central | Service | Total |
|-----------|-------------|----------|-------------------------|-------------------------|-------------------------------|----------------------------|-----------------------------------|---|
| | supplier | | | Stock | | Excise | Tax (if | |
| | | No. | | | | | | |
| | | | | | | | e) | |
| 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| | | | | | | | | |
| | | | | | | | | |
| | | | | | | | | |
| | | | | | | | | |
| | | | | | | | | |
| | | supplier | supplier Invoice No. | supplier Invoice No. | supplier Invoice Stock No. | supplier Invoice Stock No. | supplier Invoice No. Stock Excise | supplier Invoice No. Stock Excise Tax (if applicable) |

8. Stock of purchases made from unregistered person under the existing law

| Sr. No | Name of the | Address | Bill/ | Date | Value | of | VAT | Central | Service | Total |
|--------|---------------|------------|---------|---------|-------|---------|-------|---------|-----------|-------|
| | unregistered | | Invoice | | Stock | | | Excise | Tax (if | |
| | person | | No | | | | | | applicabl | |
| | | | | | | | | | e | |
| 1 | 2 | 3 | 4 | 5 | | 6 | 7 | 8 | 9 | |
| 1 | | | | | | | | | | |
| 2 | | | | | | | | | | |
| Total | | | | | | | | | | |
| | | | | | | | | | | |
| 9. D | etails of tax | D | | G . 1 | m | State T | `ax / | | | |
| | paid | Descriptio | on | Central | Tax | UT Ta | x | | | |
| | | Amount | | | | | | | | |

| | Debit entry no. | | | | | | |
|---|-----------------|--|--|--|--|--|--|
| 10. Verification I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom. | | | | | | | |
| Signature of Authorised Signatory | | | | | | | |
| Name | | | | | | | |
| Place Date Designation / Status | | | | | | | |

FORM GST CMP-04 [See rule 6(2)]

Intimation/Application for Withdrawal from Composition Levy

| 1. GSTIN | | | | | | |
|--|-------------------------------|-------------------|-----------------|-----------|------------|-------------|
| 2. Legal na | ame | | | | | |
| 3. Trade na | me, if any | | | | | |
| 4.Address of Principal Place of business | | | | | | |
| 5. Category | v of Registered Person | | | | | |
| (i) | Manufacturers, other than | | | | | |
| | of such goods as may be n | otified by the | | | | |
| | Government | | | | | |
| (ii) | Suppliers making supplie | | | | | |
| | clause (b) of paragraph 6 of | | | | | |
| (iii) | Any other supplier eligibl | e for | | | | |
| | composition levy. | | | | | |
| 6. Nature of | | | | | | |
| 7. Date from | n which withdrawal from co | mposition schem | e is sought | DD | MM | YYYY |
| 8. Jurisdict | ion | Centre | | State | | |
| 9. Reasons | for withdrawal from compose | sition scheme | | | | |
| 10. Verifica | ation | | | | | |
| I | | here | by solemnly at | ffirm and | d declar | e that the |
| information | n given hereinabove is true a | nd correct to the | best of my know | ledge and | d belief a | and nothing |
| has been co | oncealed therefrom. | | | | | |
| Signature o | f Authorised Signatory | | | | | |
| | | | | | | |
| Name | | | | | | |
| Place | | | | | | |
| Date | | | | | | |
| Designation | n / Status | | | | | |
| | | | | | | |

Note – Stock statement may be furnished separatelyfor availing input tax credit on the stock available on the date preceding the date from which composition option is withdrawn in **FORM GST ITC -01**.

[See rule 6(4)]

Reference No. <<...>>

<< Date >>

То

GSTIN Name Address

Notice for denial of option to pay tax under section 10

Whereas on the basis of information which has come to my notice, it appears that you have violated the conditions and restrictions necessary for availing of the composition scheme under section 10 of the Act. I therefore propose to deny the option to you to pay tax under the said section for the following reasons: -

1 2

3

••••

 \Box You are hereby directed to furnish a reply to this notice withinfifteen working days from the date of service of this notice.

□ You are hereby directed to appear before the undersigned on DD/MM/YYYY at HH/MM.

If you fail to furnish a reply within the stipulated date or fail to appear for personal hearing on the appointed date and time, the case will be decided ex parte on the basis of available records and on merits

Signature

Name of Proper Officer

Designation

Jurisdiction

Place Date

[See rule 6(5)]

Reply to the notice toshow cause

| | l | · · · · · · · · · · · · · · · · · · · |
|----|----------------------------------|---|
| 1. | GSTIN | |
| 2. | Details of the show cause notice | Reference no. Date |
| | | |
| 3. | Legal name | |
| 4. | Trade name, if any | |
| 5. | Address of the Principal | |
| 5. | Place of Business | |
| 6. | Reply to the notice | |
| | | |
| 7. | List of documents uploaded | |
| 8. | Verification | I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of myknowledge and belief and nothing has been concealed therefrom. |
| | | Signature of the Authorised Signatory |
| | | Date Place |

Note –

1. The reply should not be more than 500 characters. In case the same is more than 500 characters, then it should be uploaded separately.

2. Supporting documents, if any, may be uploaded in PDF format.

FORM GST CMP-07 [*See rule 6*(5)]

Reference No. <<>>

То

GSTIN Name Address

Application Reference No. (ARN)

said show cause notice stands vacated.

This has reference to your reply dated ----- filed in response to the show cause notice issued vide reference no. ------ dated ------. Your reply has been examined and the same has been found to

be satisfactory and, therefore, your option to pay tax under composition scheme shall continue. The

or

This has reference to your reply dated ----- filed in response to the show cause notice issued vide ----- dated -----. Your reply has been examined and the same has not been reference no. found to be satisfactory and, therefore, your option to pay tax under composition schemeis hereby denied with effect from <<>>> for the following reasons:

<<text>>

or

Yo ave not filed any reply to the show cause notice; or

Yo id not appear on the day fixed for hearing.

Therefore, your option to pay tax under composition schemeis hereby denied with effect from << date >> for the following reasons:

<< Text >>

Date

Place

Name of Proper Officer

Designation Jurisdiction

Signature

Date -

Order for acceptance / rejection of reply to show cause notice

Date-

[See rule 62]

Statement for payment of self-assessed tax

| | | | | | | | | | | F | Finan | cial | | |
|----|-----|------------|---|------------------------------|--|--|--|--|--|---|-------|------|--|--|
| | | | | | | | | | | Ŋ | lear | | | |
| | | | | | | | | | | (| Quart | er | | |
| 1. | GS' | TIN | | | | | | | | | | | | |
| 2. | (a) | Legal name | <a< th=""><th colspan="6"><auto></auto></th></a<> | <auto></auto> | | | | | | | | | | |
| | (b) | Trade name | <a< td=""><td>uto></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td></a<> | uto> | | | | | | | | | | |
| | (c) | ARN | <a< td=""><td colspan="6"><auto> (After filing)</auto></td></a<> | <auto> (After filing)</auto> | | | | | | | | | | |
| | (d) | Date of | <a< th=""><th colspan="6"><auto> (After filing)</auto></th></a<> | <auto> (After filing)</auto> | | | | | | | | | | |
| | | filing | | | | | | | | | | | | |

3. Summary of self-assessed liability

(net of advances, credit and debit notes and any other adjustment due to amendments etc.)

| Sr. | Description | Value | Integrated | Central | State/ UT | Cess |
|-----|----------------------------|-------|------------|---------|-----------|------|
| No. | | | tax | tax | tax | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 1. | Outward supplies | | | | | |
| | (including exempt | | | | | |
| | supplies) | | | | | |
| 2. | Inward supplies attracting | | | | | |
| | reverse charge including | | | | | |
| | import of services | | | | | |
| 3. | Tax payable (1+2) | | | | | |
| 4. | Interest payable, if any | | | | | |
| 5. | Tax and interest paid | | | | | |

(Amount in ₹in all tables)

4. Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature

| Place : | Name of Authorised Signatory |
|---------|------------------------------|
| Date: | Designation/Status |

Instructions:

1. The taxpayer paying tax under the provisions of section 10 of the Central Goods and Services Tax Act, 2017 or by availing the benefit of notification No. 02/2019– Central Tax (Rate), dated the 7th March, 2019 [G.S.R. 189(E) dated the 7th March, 2019] shall make payment of tax on quarterly basis by the due date.

2. Adjustment on account of advances, credit/debit notes or rectifications shall be reported against the liability.

3. Negative value may be reported as such if such value comes after adjustment.

4. If the total tax payable becomes negative, then the same shall be carried forward to the next tax period for utilising the same in that tax period.

5. Interest shall be leviable if payment is made after the due date.

6. 'Nil' Statement shall be filed if there is no tax liability due during the quarter.]²

²Inserted vide Notf No. 20/2019-CT dt. 23.04.2019

[See rule 8(1)]

Application for Registration

(Other than a non-resident taxable person, a person required to deduct tax at source under section 51 and a person required to collect tax at source under section 52 and a person supplying online information and database access or retrieval services from a place outside India to a non-taxable online recipient referred to in section 14 of the Integrated Goods and Services Tax Act, 2017)

Part –A

State /UT - District -

| (i) | Legal Name of the Business: | | | | | | | | |
|---------|--|----------------|-------------|--|------------------------------------|---------|--|--|--|
| | (As mentioned in Permanent Acc | count | Number) | | | | | | |
| (ii) | Permanent Account Number : | | | | | | | | |
| | (Enter Permanent Account Num | ber a | of the Bus | <i>iness;</i> Per | rmanent Account Number of | | | | |
| | Individual in case of Proprietors | ship c | concern) | | | | | | |
| (iii) | Email Address : | | | | | | | | |
| (iv) | Mobile Number : | | | | | | | | |
| Note - | Information submitted above is | subje | ect to onli | ne verific | ation before proceeding to fill up | Part-B. | | | |
| Auth | Authorised signatory filing the application shall provide his mobile number and email address. | | | | | | | | |
| | Part –B | | | | | | | | |
| 1. | Trade Name, if any | | | | | | | | |
| 2. | 2. Constitution of Business (Please Select the Appropriate) | | | | | | | | |
| (i) Pro | prietorship | | (ii) Parti | nership | | | | | |
| (iii) H | indu Undivided Family | | (iv) Pri | vate Limi | ted Company | | | | |
| (v) Pu | blic Limited Company | | (vi) Soc | ociety/Club/Trust/Association of Persons | | | | | |
| (vii) C | Government Department | | (viii) Pu | viii) Public Sector Undertaking | | | | | |
| (ix) U | nlimited Company | | (x) Limi | nited Liability Partnership | | | | | |
| (xi) L | ocal Authority | | (xii) Sta | tutory Bo | dy | | | | |
| (xiii) | Foreign Limited Liability | | (xiv) Fo | reign Cor | | | | | |
| Partne | rship | | | | | | | | |
| (xv) (| Others (Please specify) | | | | | | | | |
| 3. | Name of the State | | | District | | | | | |
| 4. | Jurisdiction | | State | | Centre | | | | |
| | | | tor, Circle | | | | | | |
| | | Unit, etc. oth | | ers | | | | | |
| | | (specify) | | | | | | | |

| 5. | Option for Composition | Yes | No | | | | | |
|-------------|--|----------------|-------------|-----------|--------------------|-----------|------------|------------|
| | omposition Declaration | | | | | | | |
| - | declare that the aforesaid bus | | | he condi | tions and restric | tions sp | ecified in | the Act or |
| the rules f | for opting to pay tax under the | composition | scheme. | | | | | |
| 6.1 Categ | ory of Registered Person <tick< td=""><td>in check box</td><td>κ></td><td></td><td></td><td></td><td></td><td></td></tick<> | in check box | κ> | | | | | |
| (i) | Manufacturers, other than | manufactur | ers of su | ich good | ls as may be r | notified | by the | |
| | Government for which optic | on is not ava | ilable | _ | | | - | |
| (ii) | Suppliers making supplies n | referred to in | clause (| b) of par | agraph 6 of Sch | edule II | | |
| (iii) | Any other supplier eligibl | e for compo | sition levy | /. | | | | |
| 7. | Date of commencement of b | usiness | DD/MN | Л/ҮҮҮҮ | 7 | | | |
| 8. | Date on which liability to reg | gister arises | DD/MN | A/YYYY | 7 | | | |
| 9. | Are you applying for registration as a casual taxable person? | | | |] | No | | |
| 10. | If selected 'Yes' in Sr. No. 9 | , period for | From | | | То | | |
| | which registration is required | DD/MM/YYYY | | | DD/MM/YYYY | | | |
| 11. | If selected 'Yes' in Sr. No. 9 registration | , estimated s | upplies a | nd estima | ated net tax liabi | lity duri | ng the per | riod of |
| Sr. No. | Type of Tax | | Turnov | er (Rs.) | | Net Ta | x Liabilit | y (Rs.) |
| (i) | Integrated Tax | | | | | | | |
| (ii) | Central Tax | | | | | | | |
| (iii) | State Tax | | | | | | | |
| (iv) | UT Tax | | | | | | | |
| (v) | Cess | | | | | | | |
| | Total | | | | | | | |
| | Payment Details | | | | | | | |
| | Challan Identification Number | | Da | ate | | Amour | nt | |
| [12. | Are you applying for registra SEZ Unit? | ation as a | Yes | |] | No | | |
| | (i) Select name of SEZ | | | | | ∇ | | |
| | (ii) Approval order number a order | and date of | | | | | | |
| | (iii) Period of validity | | From | DD/M | M/YYYY | То | DD/MN | A/YYYY |
| | (iv) Designation of approvin | ng authority | | | | | | |

| 13. | Are you applying for registration as a SEZ Developer? | Yes | | | No | |
|-----------|--|-----------|------|--------------------------------------|--------------------|------------------|
| | (i) Select name of SEZDeveloper | | | | \bigtriangledown | |
| | (ii) Approval order number and date of order | | | | | |
| | (iii) Period of validity | From | | DD/MM/YYYY | То | DD/MM/YYYY |
| | (iv) Designation of approving authority | | | | |] ³ |
| 14. | Reason to obtain registration: | | | | I | |
| | (i) Crossing the threshold | | | i) Merger /amalga istered persons | mation of tw | vo or more |
| | (ii) Inter-State supply | | (ix) | Input Service Dis | tributor | |
| | (iii) Liability to pay tax as recipient of go services u/s 9(3) or 9(4) | ods or | (x) | Person liable to pa | y tax u/s 9(| 5) |
| | (iv) Transfer of business which includes a | change | (xi) | Taxableperson su | pplying thro | ugh e-Commerce |
| | in the ownership of business | | por | tal | | |
| | (if transferee is not a registered entity)(v) Death of the proprietor | | (vii |) Voluntary Basis | | |
| | (if the successor is not a registered entity) | | (ЛП |) voluntary Dasis | | |
| | (vi) De-merger | | (xii | i) Persons supplying | ng goods and | d/or services on |
| | | | beh | alf of other taxable | e person(s) | |
| | (vii) Change in constitution of business | | (xiv | v) Others (Not cov | ered above) | – Specify |
| 15. | Indicate existing registrations wherever ap | oplicable | 9 | | | |
| D | | | | | | |
| | ion number under Value Added Tax | | | | | |
| | Sales Tax Registration Number | | | | | |
| Entry Ta | x Registration Number | | | | | |
| Entertain | ment Tax Registration Number | | | | | |
| Hotel and | d Luxury Tax Registration Number | | | | | |
| Central E | xcise Registration Number | | | | | |
| Service T | ax Registration Number | | | | | |
| Corporat | e Identify Number/Foreign Company Regis | + | | | | |
| Number | | | | | | |
| | iability Partnership Identification Number/ | Foreign | | | | |
| Importer/ | Exporter Code Number | | | | | |

³Substituted vide Notf no. 02/2020-CT dt01.01.2020

| Registration number un Preparations (Excise Du | | and Toilet | | | | | | |
|---|--|-----------------|----------------|----------------|----------|-------------|-----------------|------|
| Registration number un | der Shops and | Establishmen | t Act | | | | | |
| Temporary ID, if any | | | | | | | | |
| Others (Please specify) | | | | | | | | |
| 16. (a) Address of Principal Place of Business | | | | | | | | |
| Building No./Flat No. | | | | Floor No. | | | | |
| Name of the Premises/E | Building | | | Road/Stre | eet | | | |
| City/Town/Locality/Vil | | District | | | | | | |
| Taluka/Block | | | | | | | | |
| State | | PIN Code | | | | | | |
| Latitude | | Longitude | | | | | | |
| (b) Contact Information | | | | | | | | |
| Office Email Address | | | Office T | elephone r | number | STD | | |
| Mobile Number | | | Office F | Fax Number STD | | | | |
| (c) Nature of premises | | | I | | | | | |
| Own | Leased | Rente | ed | Consen | t S | Shared | Others (spec | ify) |
| (d) Nature of business a | ctivity being c | arried out at a | bove men | tioned pre | mises (I | Please tick | applicable) | |
| Factory / Manufacturing | g 🗌 | Wholesale | Business | | Retail | Business | | |
| Warehouse/Depot | | Bonded Wa | rehouse | | Suppl | ier of serv | vices | |
| Office/Sale Office | | Leasing Bu | siness | | Recip | ient of go | ods or services | |
| EOU/ STP/ EHTP | | Works Con | Works Contract | | Expor | t | | |
| Import | | Others (Spe | cify) | | | | | |
| 17. Details of Bank Acc | ounts (s) | 1 | | <u> </u> | I | | | |
| Total number of Bank | Total number of Bank Accounts maintained by the applicant for conducting | | | | | | | |

business

(Upto 10 Bank Accounts to be reported)

| Details of Bank Account 1 | | | | | | | | | | | |
|---------------------------|----------------------------------|--|--|--|--|------|--|--|--|--|--|
| Account Number | | | | | | | | | | | |
| Type of Account | | | | | | IFSC | | | | | |
| Bank Name | | | | | | | | | | | |
| Branch Address | To be auto-populated (Edit mode) | | | | | | | | | | |

Note - Add more accounts -----

18. Details of the Goods supplied by the Business

| Please specify top 5 Goods | | | | | | | | |
|----------------------------|----------------------|-----------------------|--|--|--|--|--|--|
| Sr. | Description of Goods | HSN Code (Four digit) | | | | | | |
| No. | | | | | | | | |
| (i) | | | | | | | | |
| (ii) | | | | | | | | |
| | | | | | | | | |
| (v) | | | | | | | | |

19. Details of Services supplied by the Business.

| Please specify top 5 Services | | | | | | | | |
|-------------------------------|-------------------------|-----------------------|--|--|--|--|--|--|
| Sr. No. | Description of Services | HSN Code (Four digit) | | | | | | |
| (i) | | | | | | | | |
| (ii) | | | | | | | | |
| | | | | | | | | |
| (v) | | | | | | | | |

20. Details of Additional Place(s) of Business

| Number of additional places | |
|-----------------------------|--|
| | |
| | |

Premises 1

(a) Details of Additional Place of Business

| Building No/Flat N | No | | | Floor No | | | | | | |
|--------------------|---------------|--------|-----------|-------------|-------|-----|---|---------------|----|--|
| Name of the Prem | ises/Building | | | Road/Stree | et | | | | | |
| City/Town/Localit | y/Village | | | District | | | | | | |
| Block/Taluka | | | | | | | | | | |
| State | | | | PIN Code | | | | | | |
| Latitude | | | | Longitude | | | | | | |
| (b) Contact Inform | nation | | | 1 | | | | | | |
| Office Email Addr | ress | | Office Te | lephone num | nber | STD | | | | |
| Mobile Number | | | Office Fa | x Number | | STD | | | | |
| (c) Nature of prem | nises | | | | | 1 | 1 | | | |
| Own | Leased | Rented | Con | sent | Share | d | | ners ecify | y) | |

| Factory / Manufacturing | Wholesale Business | Retail Business | |
|-------------------------|--------------------|--------------------------------|--|
| Warehouse/Depot | Bonded Warehouse | Supplier of services | |
| Office/Sale Office | Leasing Business | Recipient of goods or services | |
| EOU/ STP/ EHTP | Works Contract | Export | |
| Import | Others (specify) | | |

21. Details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.

| Particulars | First Name | Middle Name | Last Name | | |
|-------------------------------------|------------|--------------------------------------|--|--|--|
| Name | | | | | |
| Photo | | | | | |
| Name of Father | | | | | |
| Date of Birth | DD/MM/YYYY | Gender | <male, female,<br="">Other></male,> | | |
| Mobile Number | | Email address | | | |
| Telephone No. with STD | | | | | |
| Designation /Status | | Director Identification any) | Number (if | | |
| Permanent Account Number | | Aadhaar Number | | | |
| Are you a citizen of India? | Yes / No | Passport No. (in case of foreigners) | Passport No. (in case of Coreigners) | | |
| Residential Address | | | | | |
| Building No/Flat No | | Floor No | | | |
| Name of the Premises/Building | | Road/Street | | | |
| City/Town/Locality/Village | | District | | | |
| Block/Taluka | | | | | |
| State | | PIN Code | | | |
| Country (in case of foreigner only) | | ZIP code | | | |

22. Details of Authorised Signatory

Checkbox for Primary Authorised Signatory Details of Signatory No. 1

| Particulars | First Name | Middle N | ame | Last Name |
|--------------------------------|------------|-----------|---------------------------------------|-------------------------------------|
| Name | | | | |
| Photo | | | | |
| Name of Father | | | | |
| Date of Birth | DD/MM/YYYY | Gender | | <male, female,="" other=""></male,> |
| Mobile Number | | Email add | lress | |
| Telephone No. with STD | | I | | 1 |
| Designation /Status | | | Director Identific Number (if any) | cation |
| Permanent Account Number | | | Aadhaar Number | |
| Are you a citizen of India? | Yes / No | | Passport No. (in foreigners) | case of |

| Residential Address in India | | |
|--|-------------|--|
| Building No/Flat No | Floor No | |
| Name of the Premises/Building Block/Taluka | Road/Street | |
| City/Town/Locality/Village | District | |
| State | PIN Code | |

23. Details of Authorised Representative

| Enrolment ID, if available | | | | | | | |
|---------------------------------|---|-------------|-----------|--|--|--|--|
| Provide following details, if e | Provide following details, if enrolment ID is not available | | | | | | |
| Permanent Account Number | | | | | | | |
| Aadhaar, if Permanent | | | | | | | |
| Account Number is not | | | | | | | |
| available | | | | | | | |
| | First Name | Middle Name | Last Name | | | | |
| Name of Person | | | | | | | |

| Designation / Status | | | | | | | | |
|------------------------|--|--|-----|-------|--------|---|--|--|
| Mobile Number | | | | | | | | |
| Email address | | | | | | | | |
| Telephone No. with STD | | | FAX | No. w | ith ST | D | | |

24. State Specific Information

Profession Tax Enrolment Code (EC) No.

Profession Tax Registration Certificate (RC) No.

State Excise License No. and the name of the person in whose name Excise License is held

(a) Field 1
(b) Field 2
(c)
(d)
(e) Field n

25. Document Upload

A customized list of documents required to be uploaded (refer rule 8) as per the field values in the form.

26. Consent

I on behalf of the holder of Aadhaar number <pre-filled based on Aadhaar number provided in the form> give consent to "Goods and Services Tax Network" to obtain my details from UIDAI for the purpose of authentication. "Goods and Services Tax Network" has informed me that identity information would only be used for validating identity of the Aadhaar holder and will be shared with Central Identities Data Repository only for the purpose of authentication.

27. Verification (by authorised signatory)

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom

Signature

Place:

Name of Authorised Signatory

Date:

Designation/Status.....

| (a) Proprietary Concern – Proprietor (b) Partnership Firm / Limited Liability Partnership – Managing/Authorised/Designated Partners (personal details of all partners are to be submitted but photos of only ten partners including that of Managing Partner are to be submitted) (c) Hindu Undivided Family – Karta (d) Company – Managing Director or the Authorised Person (e) Trust – Managing Trustee (f) Association of Persons or Body of Individuals –Members of Managing Committee (personal details of all members are to be submitted but photos of only ten members including that of Chairman are to be submitted but photos of only ten members including that of Chairman are to be submitted but photos of only ten members including that of Chairman are to be submitted but photos of only ten members including that of Chairman are to be submitted but photos of only ten members including that of Chairman are to be submitted but photos of only ten members including that of Chairman are to be submitted but photos of only ten members including that of Chairman are to be submitted but photos of only ten members including that of Chairman are to be submitted but photos of only ten members including that of Chairman are to be submitted but photos of only ten members including that corp or constitution in case of Partnership Firm, Registration Certificate/Proof of Constitution in case of Society, Trust, Club, Government Department, Association of Persons or Body of Individuals, Local Authority, Statutory Body and Others etc. 3. Proof of Principal Place of Business: (a) For Own premises – Any document in support of the ownership of the premises like latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill. (b) For Rented or Leased premises – A copy of the Consent Letter with any document in support of the ownership of the premises of the Consent Letter with any document in support of the ownership of the premises of the Consent Letter | 1. | Photographs (wherever specified in the Application Form) |
|---|----|---|
| Registration Certificate/Proof of Constitution in case of Society, Trust, Club, Government Department, Association of Persons or Body of Individuals, Local Authority, Statutory Body and Others etc. 3. Proof of Principal Place of Business: (a) For Own premises – Any document in support of the ownership of the premises like latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill. (b) For Rented or Leased premises – A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill. (c) For premises not covered in (a) and (b) above – A copy of the Consent Letter with any document in support of the ownership of the premises of the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same documents may be uploaded. (d) For rented/leased premises where the Rent/lease agreement is not available, an affidavit to that effect along with any document in support of the premises like copy of Electricity Bill. (e) If the principal place of business is located in a Special Economic Zone or the applicant is an Special Economic Zone developer, necessary documents/certificates issued by Government of India are required to be uploaded. 4 Bank Account Related Proof [, where details of such Account are furnished:]⁴ Scanned copy of the first page of Bank passbook orthe relevant page of Bank Statement or Scanned copy of a cancelled cheque containing name of the Proprietor or Business entity, Bank Account No., MICR, IFSC and Branch details including code. | | (a) Proprietary Concern – Proprietor (b) Partnership Firm / Limited Liability Partnership – Managing/Authorised/Designated Partners (personal details of all partners are to be submitted but photos of only ten partners including that of Managing Partner are to be submitted) (c) Hindu Undivided Family – Karta (d) Company – Managing Director or the Authorised Person (e) Trust – Managing Trustee (f) Association of Persons or Body of Individuals –Members of Managing Committee (personal details of all members are to be submitted but photos of only ten members including that of Chairman are to be submitted) (g) Local Authority – Chief Executive Officer or his equivalent (h) Statutory Body – Chief Executive Officer or his equivalent |
| (a) For Own premises – Any document in support of the ownership of the premises like latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill. (b) For Rented or Leased premises – A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill. (c) For premises not covered in (a) and (b) above – A copy of the Consent Letter with any document in support of the ownership of the premises of the Consent like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same documents may be uploaded. (d) For rented/leased premises where the Rent/lease agreement is not available, an affidavit to that effect along with any document in support of the possession of the premises like copy of Electricity Bill. (e) If the principal place of business is located in a Special Economic Zone or the applicant is an Special Economic Zone developer, necessary documents/certificates issued by Government of India are required to be uploaded. 4 Bank Account Related Proof [, where details of such Account are furnished:]⁴ Scanned copy of the first page of Bank passbook orthe relevant page of Bank Statement or Scanned copy of a cancelled cheque containing name of the Proprietor or Business entity, Bank Account No., MICR, IFSC and Branch details including code. | 2. | Registration Certificate/Proof of Constitution in case of Society, Trust, Club, Government Department, Association of Persons or Body of Individuals, Local |
| Scanned copy of the first page of Bank passbook orthe relevant page of Bank Statement or Scanned copy of a cancelled cheque containing name of the Proprietor or Business entity, Bank Account No., MICR, IFSC and Branch details including code. | 3. | (a) For Own premises – Any document in support of the ownership of the premises like latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill. (b) For Rented or Leased premises – A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill. (c) For premises not covered in (a) and (b) above – A copy of the Consent Letter with any document in support of the ownership of the premises of the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same documents may be uploaded. (d) For rented/leased premises where the Rent/lease agreement is not available, an affidavit to that effect along with any document in support of the possession of the premises like copy of Electricity Bill. (e) If the principal place of business is located in a Special Economic Zone or the applicant is an Special Economic Zone developer, necessary documents/certificates issued by Government of India are required to be uploaded. |
| 5 Authorisation Form:- | 4 | Scanned copy of the first page of Bank passbook orthe relevant page of Bank Statement or Scanned copy of a cancelled cheque containing name of the Proprietor or Business entity, Bank Account No., MICR, IFSC and Branch details |
| | 5 | Authorisation Form:- |

⁴Inserted vide Notf no. 31/2019 – CT dt. 28.06.2019

| For each Authorised Signatory mentioned in the application form, Authorisation or copy of Resolution of the Managing Committee or Board of Directors to be filed in the following format: |
|--|
| Declaration for Authorised Signatory (Separate for each signatory) (Details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.) |
| I/We (name) being (Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.) of (name of registered person) |
| hereby solemnly affirm and declare that < <name (status="" authorised="" designation)="" of="" signatory,="" the="">>is hereby authorised, vide resolution no dated (copy submitted herewith), to act as an authorised signatory for the business <<goods -="" and="" business="" identification="" name="" number="" of="" services="" tax="" the="">> for which application for registration is being filed under the Act. All his actions in relation to this business will be binding on me/ us.</goods></name> |
| Signature of the person competent to sign |
| Name: |
| Designation/Status: |
| (Name of the proprietor/Business Entity) |
| Acceptance as an authorised signatory |
| I <<(Name of the authorised signatory>> hereby solemnly accord my acceptance to act as authorised signatory for the above referred business and all my acts shall be binding on the business. |
| Signature of Authorised Signatory Place: (Name) |
| Date: |
| Designation/Status: |

Instructions for submission of Application for Registration.

1. Enter name of person as recorded on Permanent Account Number of the Business. In case of Proprietorship concern, enter name of proprietor against Legal Name and mention Permanent Account Number of the proprietor. Permanent Account Number shall be verified with Income Tax database.

2. Provide E-mail Id and Mobile Number of authorised signatory for verification and future communication which will be verified through One Time Passwords to be sent separately, before filling up Part-B of the application.

3. Applicant need to upload scanned copy of the declaration signed by theProprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc. in case the business declares a person as Authorised Signatory.

| Constitution of Business | Person who can digitally sign the application |
|---------------------------------------|---|
| Proprietorship | Proprietor |
| Partnership | Managing / Authorised Partners |
| Hindu Undivided Family | Karta |
| Private Limited Company | Managing / Whole-time Directors |
| Public Limited Company | Managing / Whole-time Directors |
| Society/ Club/ Trust/ AOP | Members of Managing Committee |
| Government Department | Person In charge |
| Public Sector Undertaking | Managing / Whole-time Director |
| Unlimited Company | Managing/ Whole-time Director |
| Limited Liability Partnership | Designated Partners |
| Local Authority | Chief Executive Officer or Equivalent |
| Statutory Body | Chief Executive Officer or Equivalent |
| Foreign Company | Authorised Person in India |
| Foreign Limited Liability Partnership | Authorised Person in India |
| Others (specify) | Person In charge |

4. The following persons can digitally sign the application for new registration:-

5. Information in respect of authorised representative is optional. Please select your authorised representative from the list available on the common portal if the authorised representative is enrolled, otherwise provide details of such person.

6. State specific information are relevant for the concerned State only.

7. Application filed by undermentioned persons shall be signed digitally:-

| Sr. No | Type of Applicant | Type of Signature required |
|--------|---|--|
| 1. | Private Limited Company Public Limited Company | Digital Signature Certificate (DSC)- Class-2 and above. |
| | Public Sector Undertaking | |

| Sr. No | Type of Applicant | Type of Signature required |
|--------|-------------------------------|---------------------------------------|
| | Unlimited Company | |
| | Limited Liability Partnership | |
| | Foreign Company | |
| | Foreign Limited Liability | |
| | Partnership | |
| 2. | Other than above | Digital Signature Certificate class 2 |
| | | and above |
| | | e-Signature |
| | | or |
| | | any other mode as may be notified |

8. All information related to Permanent Account Number, Aadhaar, Director Identification Number, Challan Identification Number shall be validated online by the system and Acknowledgment Receipt Number will be generated after successful validation of all the filled up information.

9. Status of the application filed online can be tracked on the common portal by entering Application Reference Number (ARN) indicated on the Acknowledgment.

10. No fee is payable for filing application for registration.

11. Authorised signatory shall not be a minor.

12. Any person having multiple [places of business]⁵ within a State, requiring a separate registration for any of its [places of business]⁶ shall need to apply separately in respect of each [place of business]⁷.

13.After approval of application, registration certificate shall be made available on the common portal.

14. Temporary Reference Number (TRN) will be allotted after successfully furnishing preliminary details in PART –A of the application which can be used for filling up details in PART-B of the application. TRN will be available on the common portal for a period of 15 days.

15.Any person who applies for registration under rule 8 may give an option to pay tax under section 10 in Part B of FORM GST REG-01, which shall be considered as an intimation to pay tax under the said section.

[16. Government departments applying for registration as suppliers may not furnish Bank Account details.]⁸

[17. Taxpayers who want to pay tax by availing benefit of notification No. 2/2019 – Central Tax (Rate) dated 07.03.2019, as amended, shall indicate such option at serial no. 5 and 6.1(iii) of this Form.]⁹

⁵Substituted for the words"business verticals" vide Notf no. 03/2019-CT dt. 29.01.2019wef 01.02.2019 ⁶ ibid

⁷ Substituted for the words "of the vertical" vide Notf no. 03/2019-CT dt. 29.01.2019wef 01.02.2019

⁸ Inserted vide Notf no. 22/2017 – CT dt 17.08.2017

⁹Inserted vide Notf No. 20/2019-CT dt. 23.04.2019

[See rule 8(5)]

Acknowledgment

| Application Reference Number (ARN) - | | | | | |
|--|--|--|--|--|--|
| You have filed the application successfully and the particulars of the application are given as under: | | | | | |
| Date of filing : | | | | | |
| Time of filing : | | | | | |
| Goods and Services Tax Identification Number, if available : | | | | | |
| Legal Name : | | | | | |
| Trade Name (if applicable): | | | | | |
| Form No. : | | | | | |
| Form Description: | | | | | |
| Center Jurisdiction : | | | | | |
| State Jurisdiction : | | | | | |
| Filed by : | | | | | |
| Temporary reference number (TRN), if any: | | | | | |
| Payment details* : Challan Identification Number | | | | | |
| : Date | | | | | |
| : Amount | | | | | |
| It is a system generated acknowledgement and does not require any signature. | | | | | |
| * Applicable only in case of Casual taxable person and Non Resident taxable person | | | | | |

[See rule 9(2)]

Reference Number:

Date-

To Name of the Applicant: Address: GSTIN (if available): Application Reference No. (ARN):

Date:

Notice for Seeking Additional Information / Clarification / Documents relating to Application for <<Registration/Amendment/Cancellation >>

This is with reference to your <<registration/amendment/cancellation>> application filed vide ARN <> Dated –DD/MM/YYYY The Department has examined your application and is not satisfied with it for the following reasons:

1.

2.

3.

□ You are directed to submit your reply by (DD/MM/YYYY)

□ *You are hereby directed to appear before the undersigned on (DD/MM/YYYY) at (HH:MM)

If no response is received by the stipulated date, your application is liable for rejection. Please note that no further notice / reminder will be issued in this matter

Signature

Name of the Proper Officer: Designation: Jurisdiction:

* Not applicable for New Registration Application

[See rule 9(2)]

Clarification/additional information/document for<<Registration/Amendment/Cancellation>>

| 1. | Notice details | Reference No. | | Date | | | |
|-----|--|---|---|------|------------|--|--|
| 2. | Application details | Reference No | | Date | | | |
| 3. | GSTIN, if applicable | | 1 | | | | |
| 4. | Name of Business (Legal) | | | | | | |
| 5. | Trade name, if any | | | | | | |
| 6. | Address | | | | | | |
| 7. | Whether any modification | n in the application for registration or fields is required Yes | | | | | |
| | | | | | No 🗆 | | |
| | | | | | (Tick one) | | |
| 8. | Additional Information | | | | | | |
| 9. | List of Documents uploaded | | | | | | |
| 10. | Verification | I | | | | | |
| | I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom. | | | | | | |
| | Signature of Authorised Signatory | | | | | | |
| | | Name | | | | | |
| | | Designation/Status: | | | | | |
| | Place: | | | | | | |
| | Date: | | | | | | |

Note:-

1. For new registration, original registration application will be available in editable mode if option 'Yes' is selected in item 7.

2. For amendment of registration particulars, the fields intended to be amended will be available in editable mode if option 'Yes' is selected in item 7.

[See rule 9(4)]

Reference Number:

Date-

To Name of the Applicant Address -GSTIN (if available)

Order of Rejection of Application for <Registration / Amendment / Cancellation/

This has reference to your reply filed vide ARN --- dated----. The reply has been examined and the same has not been found to be satisfactory for the following reasons:

1.

2.

3.

... Therefore, your application is rejected in accordance with the provisions of the Act.

Or

You have not replied to the notice issued vide reference no. dated within the time specified therein. Therefore, your application is hereby rejected in accordance with the provisions of the Act.

Signature Name Designation Jurisdiction



Government of India

FORM GST REG-06

[See rule 10(1)]

Registration Certificate

Registration Number:<*GSTIN/UIN* >

| 1. | Legal Name | | | | |
|--|---|-------------|------------|----|------------|
| 2. | Trade Name, if any | | | | |
| 3. | Constitution of Business | | | | |
| 4. | Address of Principal Place of Business | | | | |
| | of Business | | | | |
| 5. | Date of Liability | DD/MM/ YYYY | | | |
| 6. | Period of Validity | From | DD/MM/YYYY | То | DD/MM/YYYY |
| | (Applicable only in case of | | | | |
| | Non-Resident taxable person | | | | |
| | or Casual taxable person) | | | | |
| 7. | Type of Registration | | | | |
| 8. | 8. Particulars of Approving Authority | | | | |
| Centre | | State | | | |
| | | | | | |
| Signature | | | | | |
| Name | | | | | |
| Designation | | | | | |
| Office | | | | | |
| 9. Date of issue of Certificate | | | | | |
| Note: The registration certificate is required to be prominently displayed at all places of business in the State. | | | | | |



Goods and Services Tax Identification Number

Details of Additional Places of Business

Legal Name

Trade Name, if any

Total Number of Additional Places of Business in the State

| Sr. No. | Address | | |
|------------|---------|--|--|
| 1 | | | |
| 2 | | | |
| 3 | | | |
| | | | |

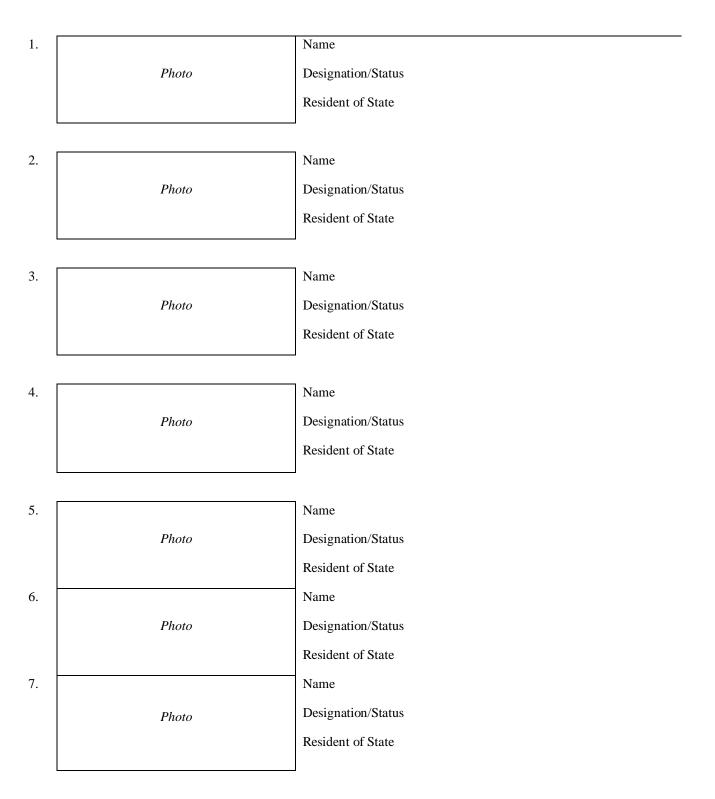


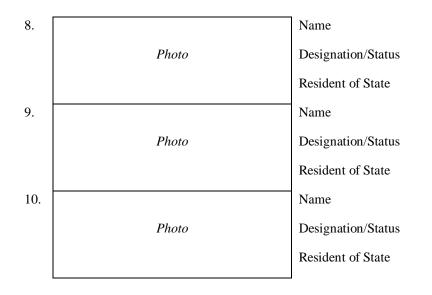
Goods and Services Tax Identification Number

Legal Name

Trade Name, if any

Details of <Proprietor / Partners / Karta / Managing Director and whole-time Directors / Members of the Managing Committee of Association of Persons / Board of Trustees etc.>





[See rule 12(1)]

Application for Registration as Tax Deductor at source (u/s 51) or Tax Collector at source (u/s 52)

State /UT-

District -

Part –A

| (i) | Legal Name of the Tax Deductor or Tax Collector(As mentioned in Permanent Account Number/ Tax Deduction and Collection Account Number) | | | | | | | | |
|--------------------|--|--------------|-------|-----------------------|------------------------------|----------------------|---------|---|--|
| (ii) | Permanent Account Number | | | | | | | | |
| | (Enter Permanent Account Nu Individual in case of Proprieto | | | siness; Permanent A | Account Nu | mber of | | | |
| (iii) | Tax Deduction and Collection | Account | Numt | ber | | | | | |
| | (Enter Tax Deduction and Co not available) | llection A | count | t Number, if Perma | nent Accour | nt Number is | | | |
| (iv) | Email Address | | | | | | | | |
| (v) | Mobile Number | | | | | | | | |
| Note - | Information submitted above is | s subject to | onlin | ne verification befor | e proceedin | ig to fill up Part-B | 3. | | |
| | | | | Part –B | | | | | |
| 1 | Trade Name, if any | | | | | | | | |
| 2 | Constitution of Business (Please Select the Appropriate) | | | | | | | | |
| (i) Pro | Proprietorship | | | | | | | | |
| (iii) H | indu Undivided Family | | (iv |) Private Limited C | Company | | | | |
| (v) Pu | blic Limited Company | | (vi |) Society/Club/Trus | Frust/Association of Persons | | | | |
| (vii) C | overnment Department | | (vi | ii) Public Sector Un | Undertaking | | | | |
| (ix) U | nlimited Company | | (x) | Limited Liability F | Partnership | | | | |
| (xi) Lo | ocal Authority | | (xi | i) Statutory Body | | | | | |
| (xiii) I Partne | Foreign Limited Liability rship | | (xi | v) Foreign Compan | y Registere | d (in India) | | | |
| (xv) (| Others (Please specify) | | | | | | | | |
| 3 | Name of the State | | | | District | | | | |
| 4 | Jurisdiction - | Stat | e | | | Centre | | | |
| | Sector /Circle/ Ward /Charge/Unit etc. | | | | | | | | |
| 5 | Type of registration | I | | | Tax Deduc | ctor O Tax Col | llector | 0 | |
| 6. | Government (Centre / State/U | nion Terri | tory) | | Center | O Stat | te/UT | 0 | |
| 7. | Date of liability to deduc | ct/collect t | ax | DD/MM/YYYY | | | | | |

| 8. | (a) Address of principal place of business | | | | | | |
|--------------------------|---|-------------------------|-------------------|---------------------|------------------|---|-----------------|
| Building No./Flat No. | | | | Floor No. | | | |
| Name of th | e Premises/Buildir | ıg | Road/Street | | | | |
| City/Towr | n/Locality/Villag | e | | District | | | |
| Block/Talu | ka | | | | | | |
| Latitude | | | | Longitude | | | |
| State | | | | PIN Code | | | |
| (b) Contact | Information | | | | | | |
| Office Ema | ul Address | | Office Telep | hone number | | | |
| Mobile Nu | mber | | Office Fax N | Jumber | | | |
| (c) | Nature of posses | ssion of premises | | | | | |
| | Own | Leased | Rented | Consent | Shared | (| Others(specify) |
| 9. | Have you obtain registrations und Tax in the same | der Goods and Serivces | | Yes | No |] | |
| 10 | If Yes, mention Tax Identification | Goods and Services | | | | | |
| 11 | IEC (Importer E applicable | Exporter Code), if | | | | | |
| 12 | Details of DDO | (Drawing and Disbursing | g Officer) / Per | rson responsible f | for deducting ta | ax/collect | ing tax |
| Particulars | | | | | | | |
| Name | | First Name | Middle Name | | | Last Name | |
| Father's Na | ime | | | | | | |
| Photo | | | | | | | |
| Date of Bir | th | DD/MM/YYY | YY | Gender | | <male,< td=""><td>Female, Other></td></male,<> | Female, Other> |
| Mobile Number | | | Email address | | | <u> </u> | |
| Telephone | No. with STD | | | | | | |
| Designation /Status | | Director Ider | ntification Numbe | er (if any) | | | |
| Permanent Account Number | | Aadhaar Number | | | | | |
| Are you a c | citizen of India? | Yes / No | Passport No. | . (in case of Forei | igners) | | |
| Residential | Address | | | | | | |

| Building No/Flat No | Floor No | | | | | | | | |
|--|--|-------------------------------|--------------------------------------|--|-------------------------------------|--|--|---|--|
| Name of the Premises/Buildin | ling Locality/Village | | | | | | | | |
| State | | PIN C | Code | | | | | | |
| [12A. Details of Bank Account | ts (s) [Optional] | | | | | | | | |
| reported) | Total number of Bank Accounts maintained by the applicant (Upto 10 Bank Accounts to be reported) | | | | | | | | |
| Details of Bank Account 1 | | | | | | | | | |
| Account Number | | | | | | | | | |
| Type of Account | | | IFSC | | | | | • | |
| Bank Name | | | | | | | | | |
| Branch Address | To be auto-popula | ated (Edit mo | ode) | | | | | | |
| Note-Add more bank accounts | s]10 | | | | | | | | |
| Details of Authorised Sign Checkbox for Primary Author Details of Signatory No. 1 | | | | | | | | | |
| Particulars | First Name | Middle Na | ime | Last | Name | | | | |
| Name | | | | | | | | | |
| Photo | | | | | | | | | |
| Name of Father | | | | | | | | | |
| Date of Birth | DD/MM/YYYY | Gender | | <ma< td=""><td colspan="3"><male, female,="" other=""></male,></td><td></td></ma<> | <male, female,="" other=""></male,> | | | | |
| Mobile Number | | Email add | ress | | | | | | |
| Telephone No. with STD | | | | | | | | | |
| Designation /Status | | Director Iden Number (if a | | | | | | | |
| Permanent Account Number | | | Aadhaar Nun | nber | | | | | |
| Are you a citizen of India? | Yes / No | | Passport No. (in case of foreigners) | | | | | | |
| Residential Address (Within | n the Country) | | | | | | | | |
| Building No/Flat No | | | Floor No | | | | | | |

¹⁰Inserted vide Notf no. 31/2019 – CT dt. 28.06.2019

| Name | me of the Premises/Building Road/Street | | | | | | |
|----------|--|--|--------------------|--|--|--|--|
| City/ | | | | | | | |
| State | | PIN Code | | | | | |
| Block | /Taluka | | | | | | |
| Note – A | Add more | | | | | | |
| | | | | | | | |
| | | | | | | | |
| | | | | | | | |
| 14. | Consent | | | | | | |
| 14. | Consent | Consent | | | | | |
| | I on behalf of the holder of Aadhar number <pre-filled aadhar="" based="" form="" in="" number="" on="" provided="" the=""> give consent to "Goods and Services Tax Network" to obtain my details from UIDAI for the purpose of authentication. "Goods and Services Tax Network" has informed me that identity information would only be used for validating identity of the Aadhar holder and will be shared with Central Identities Data Repository only for the purpose of authentication.</pre-filled> | | | | | | |
| | | | | | | | |
| 15. | Verification | | | | | | |
| | I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom | | | | | | |
| | | | (Signature) | | | | |
| | Place:Name of DDO/ Person respo | nsible for deducting tax/collecting tax/Au | thorised Signatory | | | | |
| | Date: | | Designation | | | | |
| | | | Designation | | | | |

List of documents to be uploaded (not applicable to a department or establishment of the Central Government or State Government or Local Authority or Governmental agencies):-

Proof of Principal Place of Business:

(a) For Own premises -

Any document in support of the ownership of the premises like latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.

(b) For Rented or Leased premises -

A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.

(c) For premises not covered in (a) and (b) above –

A copy of the Consent Letter with any document in support of the ownership of the premises of the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same documents may be uploaded.

(d) For rented/leased premises where the Rent/lease agreement is not available, an affidavit to that effect along with any document in support of the possession of the premises like copy of Electricity Bill.

(e) If the principal place of business is located in an Special Economic Zone or the applicant is an Special Economic Zone developer, necessary documents/certificates issued by Government of India are required to be uploaded.

Instructions for submission of application for registration as Tax Deductor/Tax Collector.

1. Enter name of Tax Deductor/Tax Collector as recorded on Tax Deduction and Collection Account Number/ Permanent Account Number of the Business. Tax Deduction and Collection Account Number/Permanent Account Number shall be verified with Income Tax database.

2. Provide Email Id and Mobile Number of DDO (Drawing and Disbursing Officer) / Person responsible for deducting tax/collecting tax for verification and future communication which will be verified through One Time Passwords to be sent separately, before filling up of the application.

3. Person who is acting as DDO/ Person deducting/collecting tax can sign the application.

4. The application filed by undermentioned persons shall be signed digitally.

| Sr. No | Type of Applicant | Digital Signature required |
|--------|---------------------------------------|---|
| 1. | Private Limited Company | Digital Signature Certificate(DSC) class 2 and above |
| | Public Limited Company | |
| | Public Sector Undertaking | |
| | Unlimited Company | |
| | Limited Liability Partnership | |
| | Foreign Company | |
| | Foreign Limited Liability Partnership | |
| 2. | Other than above | Digital Signature Certificate class 2 and above, e-Signature or any other mode as specified or as may be notified. |

5. All information relating to Permanent Account Number, Aadhaar, Director Identification Number, Challan Identification Number shall be validated online by the system and Acknowledgment Receipt Number will be generated after successful validation of all the filled information.

6. Status of the application filed online can be tracked on the Common portal.

7. No fee is payable for filing application for registration.

8. Authorised shall not be a minor.

[See rule 12(3)]

Reference No

То Name: Address: Application Reference No. (ARN) (Reply)

Order of Cancellation of Registration as Tax Deductor at source or Tax Collector at source

This has reference to the show-cause notice issued vide Reference Number dated for cancellation of registration under the Act.

Whereas no reply to show cause notice has been filed; or Whereas on the day fixed for hearing you did not appear; or Whereas your reply to the notice to show cause and submissions made at the time of hearing have been examined. The undersigned is of the opinion that your registration is liable to be cancelled for the following reason(s).

1.

2.

The effective date of cancellation of registration is <<DD/MM/YYYY >>.

You are directed to pay the amounts mentioned below on or before ----- (date) failing which the amount will be recovered in accordance with the provisions of the Act and rules made thereunder. (This order is also available on your dashboard).

| Head | Integrated tax | Central tax | State tax | UT Tax | Cess |
|----------|----------------|-------------|-----------|--------|------|
| Tax | | | | | |
| Interest | | | | | |
| Penalty | | | | | |
| Others | | | | | |
| Total | | | | | |

Signature Name

Designation Jurisdiction

Date:

Date:

[See rule 13(1)]

Application for Registration of Non Resident Taxable Person

<u>Part – A</u>

State /UT -

District -

| (i) | Legal Name of the Non-Resident Taxable Person |
|----------------|---|
| (ii) | Permanent Account Number of the Non-Resident Taxable person, if any |
| (iii) | Passport number, if Permanent Account Number is not available |
| (iv) | Tax identification number or unique number on the basis of which the entity is identified by the Government of that country |
| (v) | Name of the Authorised Signatory (as per Permanent Account Number) |
| (vi) | Permanent Account Number of the Authorised Signatory |
| (vii) | Email Address of the Authorised Signatory |
| (viii) | Mobile Number of the Authorised Signatory (+91) |
| Note- up Pa | Relevantinformation submitted above is subject to online verification, where practicable, before proceeding to fill rt-B. |

<u>Part -B</u>

| 1. | Details of Authorised Signator | Details of Authorised Signatory (should be a resident of India) | | | | | | | |
|----|---|---|------------------------|--|--|--|--|--|--|
| | First Name Middle Name | | Last Name | | | | | | |
| | Photo | | | | | | | | |
| | Gender Designation Date of Birth Father's Name | | Male / Female / Others | | | | | | |
| | | | | | | | | | |
| | | | DD/MM/YYYY | | | | | | |
| | | | | | | | | | |
| | Nationality | | | | | | | | |
| | Aadhaar | | | | | | | | |
| | Address of the Authorised sign | natory. | Address line 1 | | | | | | |
| | | | Address Line 2 | | | | | | |
| | | | Address line 3 | | | | | | |
| 2. | Period for which registration | From | То | | | | | | |

| | is required | | DD/MM/YYYY | | | DD/MM/YYYY | | | | | |
|--|--|----------------|--------------|---------|------------------------------|----------------|--------------|---------------|----------------|------------------|--|
| 2 | | | Estimated Tu | urnover | (Rs.) | Estimat | ed Tax | Liability (No | et) (Rs.) | | |
| 3 | Turnover Details | | Intra- State | Inter – | -State | Central Tax | State Tax | UT Tax | Integrated Tax | Cess | |
| | | | | | | | | | | | |
| | Address of Non- | | - | | ntry of Ori | gin | | | | | |
| | (In case of business entity - Address of the Office) | | | | | | | | | | |
| | Address Line 1 | | | | | | | | | | |
| | Address Line 2 | | | | | | | | | | |
| 4 | Address Line 3 | Address Line 3 | | | | | | | | | |
| | Country (Drop Down) | | | | | | | | | | |
| | Zip Code | Zip Code | | | | | | | | | |
| | E mail Address | | | | | | | | | | |
| | Telephone Number | | | | | | | | | | |
| | Address of Principal Place of Business in India | | | | | | | | | | |
| | Building No./Flat No. | | | F | Floor No. | | | | | | |
| | Name of the Premises/Building | | | F | Road/Stree | et | | | | | |
| | City/Town/Village/Locality | | | Ι | District | | | | | | |
| 5 | Block/Taluka | | | | | | | | | | |
| | Latitude | | | Ι | Longitude | | | | | | |
| | State | | | F | PIN Code | | | | | | |
| | Mobile Number | | | J | Telephone Number | | | | | | |
| | E mail Address | | | F | Fax Number with STD | | | | | | |
| | Details of Bank Account in India | | | | | | | | | | |
| 6 | Account | | | Г | Type of account | | | | | | |
| 6 | Number | | | - | - Jpe or ue | eoune | | | | | |
| | Bank Name | | Branch Add | dress | | | | | IFSC | | |
| | Documents Uplo | aded | | | | | | | | | |
| A customized list of documents required to be uploaded (refer Instruction) as per the field values in the form | | | | | | rm | | | | | |
| 8 | Declaration I hereby solemn knowledge and b | | | - | | - | erein a | bove is true | and correct to | o the best of my | |
| | | | | | | | | | Signa | ature | |
| | Place: | | | | Name of Authorised Signatory | | | | | | |

| D ' | |
|------------|--------|
| Design | ation. |
| Design | auton. |

Note: Non-Resident taxable person is required to upload declaration (as per under mentioned format) along with scanned copy of the passport and photograph.

List of documents to be uploaded as evidence are as follows:-

| 1. | Proof of Principal Place of Business: |
|----|--|
| 1. | (a) For own premises – |
| | Any document in support of the ownership of the premises like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill. |
| | (b) For Rented or Leased premises – A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill. |
| | (c) For premises not covered in (a) and (b) above – A copy of the Consent Letter with any document in support of the ownership of the premises of the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same documents may be uploaded. |
| 2. | Proof of Non-resident taxable person: Scanned copy of the passport of the Non -resident taxable person with VISA details. In case of a business entity incorporated or established outside India, the application for registration shall be submitted along with its tax identification number or unique number on the basis of which the entity is identified by the Government of that country or it'sPermanent Account Number, if available. |
| 3 | Bank Account related proof: Scanned copy of the first page of Bank passbook or the relevant page of Bank Statement or Scanned copy of a cancelled cheque containing name of the Proprietor or Business entity, Bank Account No., MICR, IFSC and Branch details including code. |
| 4 | Authorisation Form:- For each Authorised Signatory mentioned in the application form, Authorisation or copy of Resolution of the Managing Committee or Board of Directors to be filed in the following format:Declaration for Authorised Signatory (Separate for each signatory) (Details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.)I/We (name)being (Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.) of (name of registered person)hereby solemnly affirm and declare that < <name authorised<br="" of="" the="">signatory, (status/designation)>> is hereby authorised, vide resolution no dated (Copy submitted herewith), to act as an authorised signatory for the business <<goods and Services Tax Identification Number - Name of the Business>> for which application for registration is being filed under the Act. All his actions in relation to this business will be binding on me/ us. of the person competent to sign</goods </name> |
| | Name: |
| | Designation/Status: |
| | (Name of the proprietor/Business Entity) |
| | Acceptance as an authorised signatoryAcceptance as an authorised signatory |
| | $I \ll (Name of the authorised signatory) hereby solemnly accord my acceptance to act as authorised signatory for the above referred business and all my acts shall be binding on the business.$ |

Date:

Instructions for submission of application for registration as Non-Resident Taxable Person.

- 1. Enter Name of the applicant Non-Resident taxable person as recorded on Passport.
- 2. The applicant shall apply at least **Five** days prior to commencement of the business at the common portal.
- **3.** The applicant needs to provide Email Id and Mobile Number for verification and future communication which will be verified through One Time Passwords to be sent separately, before filling up Part-B of the application.
- 4. The applicant needs to upload the scanned copy of the declaration signed by theProprietor/all Partners /Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc. in case the business declares a person as Authorised Signatory.
- 5. The application filed by the under-mentioned persons shall be signed digitally:-

| Sr. No | Type of Applicant | Digital Signature required |
|--------|--|---|
| 1. | Private Limited CompanyPublic Limited CompanyPublic Sector UndertakingUnlimited CompanyLimited Liability PartnershipForeign CompanyForeign Limited Liability Partnership | Digital Signature Certificate(DSC) class 2 and above |
| 2. | Other than above | Digital Signature Certificate class 2 and above e-Signature or as may be notified |

6. All information related to Permanent Account Number, Aadhaar, shall be online validated by the system and Acknowledgment Receipt Number will be generated after successful validation of all filled up information.

7. Status of the application filed online can be tracked on the common portal.

8. No fee is payable for filing application for registration

9. Authorised signatory shall be an Indian national and shall not be a minor.

FORM GST REG-10¹¹

[See rule 14(1)]

Application for registration of person supplying online information and data base access or retrieval services from a place outside India to a person in India, other than a registered person.

Part –A

| (i) | Legal name of the person | | | | | |
|-------|---|------|--|--|--|--|
| (ii) | Tax identification number or unique number on the basis of which the entity is identified by the Government of that country | | | | | |
| (iii) | Name of the Authorised Signatory | | | | | |
| (iv) | Email Address of the Authorised Signatory | | | | | |
| (v) | Name of the representative appointed in India, if any | | | | | |
| | (a) Permanent Account Number of the representative in India | | | | | |
| | (b) Email Address of the representative in India | | | | | |
| | (c) Mobile Number of the representative in India (+91) | | | | | |
| | - Relevant information submitted above is subject to online verification, where practicable, be eeding to fill up Part-B. | fore | | | | |

Part -B

| 1. | Details of Authorised Signatory | | | | | |
|----|--|--|------------------------|--|--|--|
| | First Name Middle Name | | Last Name | | | |
| | Photo | | | | | |
| | Gender Designation Date of Birth | | Male / Female / Others | | | |
| | | | | | | |
| | | | DD/MM/YYYY | | | |
| | Father's Name | | | | | |
| | Nationality | | | | | |
| | Aadhaar, if any | | | | | |
| | Address of the Authorised Signatory | | Address line 1 | | | |

¹¹ Substituted vide Notf no. 75/2017-CT dt 29.12.2017

| | | | | Address line 2 | | | | |
|----|--|---|--------------------|----------------|----------------|---------------|--------------|-----------------|
| | | | | Address line 3 | | | | |
| 2. | Date of commencement of the online service in India. | | | | DD/MM/YYY | ΥY | | |
| 3 | Uniform Resource Locators (URLs) of the website through which taxable services are provided: 1. 2. 3 | | | | | | | |
| 4 | Jurisdiction | urisdiction Center Bengaluru West, Commissionerate | | | | , CGST | | |
| | Details of Bank A | account of repr | resentative in Ind | lia(if | appointed) | | | |
| 5 | Account Number | | Type of account | | | | | |
| | Bank Name | | Branch Address | | | | IFSC | |
| 6 | Documents Uploa A customized list form | | s required to be | uplo | aded (refer In | struction) as | per the fiel | d values in the |
| | Declaration I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom. | | | | | | | |
| 7 | I, hereby declare that I am authorised to sign on behalf of the Registrant. I would charge and collect tax liable from the non-assesse online recipient located in taxable territory and deposite the same with Government of India. Signature | | | | | | | |
| | Place: | | | | Name of | Authorised S | ignatory: | |
| | Date: | | Designa | tion: | | | | |
| | Note: Applicant y | vill magning to | unload dealana | tion | (ac non under | montioned f | Commot) | |

Note: Applicant will require to upload declaration (as per under mentioned format) along with scanned copy of the passport and photograph.

List of documents to be uploaded as evidence are as follows:-

| 1. | Proof of Place of Business of representative in India, if any: | | | | | | | |
|----|---|--|--|--|--|--|--|--|
| | (a) For own premises – | | | | | | | |
| | Any document in support of the ownership of the premises like Latest Property Tax | | | | | | | |
| | Receipt or Municipal Khata copy or copy of Electricity Bill. | | | | | | | |
| | (b) For Rented or Leased premises – | | | | | | | |
| | A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like Latest Property Tax Receipt or Municipal | | | | | | | |
| | Khata copy or copy of Electricity Bill. | | | | | | | |
| | (c) For premises not covered in (a) and (b) above – | | | | | | | |
| | A copy of the Consent Letter with any document in support of the ownership of the premises of the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same documents may be uploaded. | | | | | | | |
| 2. | Proof of : | | | | | | | |
| | Scanned copy of the passport of the Non -resident tax payer with VISA details. In case of Company/Society/LLP/FCNR/ etc. person who is holding power of attorney with authorisation letter. Scanned copy of Certificate of Incorporation if the Company is registered outside India or | | | | | | | |
| | in India | | | | | | | |
| | Scanned copy of License is issued by origin country | | | | | | | |
| | Scanned copy of Clearance certificate issued by Government of India | | | | | | | |
| 3 | Bank Account Related Proof: | | | | | | | |
| | Scanned copy of the first page of Bank passbook / one page of Bank Statement | | | | | | | |
| | Opening page of the Bank Passbook held in the name of the Proprietor / Business Concern – containing the Account No., Name of the Account Holder, MICR and IFSC | | | | | | | |
| | and Branch details. | | | | | | | |
| 4. | Scanned copy of documents regarding appointment as representative in India, if | | | | | | | |
| | applicable | | | | | | | |
| ~ | | | | | | | | |
| 5. | Authorisation Form:- For Authorised Signatory mentioned in the application form, Authorisation or copy of | | | | | | | |
| | Resolution of the Managing Committee or Board of Directors to be filed in the following format: | | | | | | | |
| | Declaration for Authorised Signatory (Separate for each signatory) | | | | | | | |
| | I(Managing Director/Whole Time Director/CEO or Power of Attorney holder) hereby solemnly affirm and declare that < <name authorised="" of="" signatory="" the="">> to act as an authorised signatory for the business << Name of the Business>> for which application for registration is being filed/ is registered under the Central Goods and Service Tax Act, 2017.</name> | | | | | | | |
| | All his actions in relation to this business will be binding on me/ us. | | | | | | | |
| | Signatures of the persons who is in charge. | | | | | | | |
| | S. No. Full Name Designation/Status Signature | | | | | | | |
| | 1. | | | | | | | |
| | Acceptance as an authorised signatory | | | | | | | |
| | I <<(Name of authorised signatory>> hereby solemnly accord my acceptance to act as authorised signatory for the above referred business and all my acts shall be binding on the business. | | | | | | | |
| | Signature of Authorised Signatory Place (Name) | | | | | | | |
| | Date: Designation/Status | | | | | | | |

- 1. If authorised signatory is not based in India, authentication through digital signature certificate shall not be mandatory for such persons. The authentication will be done through Electronic Verification Code (EVC).
- 2. Appointed representative in India shall have the meaning as specified under section 14 of Integrated Goods and Services Tax Act, 2017.

[See rule 15(1)]

Application for extension of registration period by casual / non-resident taxable person

| 1. | GSTIN | | | | | | | |
|-------|--------------------------|----------------------------|-----------------|-------------------------------|-------------|---------------|------------|--|
| 2. | Name (Legal) | | | | | | | |
| 3. | Trade Name, if any | | | | | | | |
| 4. | Address | | | | | | | |
| 5. | Period of Validity (orig | inal) | From | n | То | | | |
| | | | DD/MM/ | YYYY | D | D/MM/YYY | Y | |
| 6. | Period for which extens | sion is requested. | From | n | | То | | |
| | | | DD/MM/ | YYYY | D | D/MM/YYY | Y | |
| 7. | Turnover Details for th | e extended period (Rs.) | Estimated T | 'ax Liabilit | y (Net) fo | or the extend | ed period | |
| | | | (Rs.) | | | | | |
| | | 1 | i | ~ | | | | |
| | Inter- State | Intra-State | Central | State | UT | Integrated | Cess | |
| | | | Tax | Tax | Tax | Tax | | |
| - | | | | | | | | |
| 8. | Payment details | | | | | | | |
| | Date | CIN | BRN | | Amount | | | |
| | | | | | | | | |
| 9. | Declaration - | | | | | | | |
| | | n and declare that the inf | | | ove is true | and correct t | o the best | |
| | of my knowledge and b | elief and nothing has been | i concealed the | refrom. | | | | |
| | | | | | | | | |
| | | | | | | | | |
| | | | | | | | | |
| | | Signatu | | | | | | |
| Place | - | | | Name of Authorised Signatory: | | | | |
| Date: | : | | Designa | ation / Statu | IS: | | | |

Instructions for submission of application for extension of validity

1. The application can be filed online before the expiry of the period of validity.

2. The application can only be filed when advance payment is made.

3. After successful filing, Application Reference Number will be generated which can be used to track the status of the application.

[See rule 16(1)]

Reference Number -

Date:

To (Name): (Address): Temporary Registration Number

Order of Grant of Temporary Registration/ Suo Moto Registration

Whereas the undersigned has sufficient reason to believe that you are liable for registration under the Act, and therefore, you are hereby registered on a temporary basis. The particulars of the business as ascertained from the business premises are given as under:

| | | Details of person to whom temporary re- | egistration granted |
|-----|--------------------------------|--|---------------------|
| 1. | Name and Leg | al Name, if applicable | |
| 2. | Gender | | Male/Female/Other |
| 3. | Father's Name | | |
| 4. | Date of Birth | | DD/MM/YYYY |
| 5. | Address of the Person | Building No./ Flat No. Floor No. | |
| | | Name of Premises/ Building | |
| | | Road/ Street | |
| | | Town/City/Locality/ Village | |
| | | Block / Taluka District | |
| | | State | - |
| | | PIN Code | |
| 6. | Permanent A available | ccount Number of the person, if | |
| 7. | Mobile No. | | |
| 8. | Email Address | | |
| 9. | Other ID, if an | у | |
| | (Voter ID No Aadhaar No./ (| ./ Passport No./Driving License No./ Other) | |
| 10. | Reasons for ter | nporary registration | |

| 11. | Effective date o | of registration / temporary ID | | | | | | | | | | | | |
|---------|---|--------------------------------|----------|-----------|--------|---------|---------|--------|----------|--------|---------|----|--|--|
| 12. | . Registration No. / Temporary ID | | | | | | | | | | | | | |
| (Upload | d of Seizure Mem | o / Detenti | on Mem | o / Ang | othe | r supp | orting | g doci | umen | ts) | | | | |
| | < <you 90="" application="" are="" days="" directed="" file="" for="" hereby="" issue="" of="" order="" proper="" registration="" the="" this="" to="" within="">></you> | | | | | | | | | | | | | |
| | Signature | | | | | | | | | | | | | |
| Place | | | | << N | ame o | f the C | Office | r>>: | | | | | | |
| Date: | | | | | | | De | signa | tion/. | Jurisd | liction | 1: | | |
| Not | Note: A copy of the order will be sent to the corresponding Central/ State Jurisdictional Authority. | | | | | | | | | | | | | |
| [13. De | tails of Bank Acc | ounts (s) [0 | Optional |] | | | | | | | | | | |
| Tot | al number of Ban | - A accurate | maintai | nod bu | the or | | + (T I. | sto 10 | <u> </u> | | | | | |
| | k Accounts to be | | manna | ned by | uie aț | opnea | n (Of | | , | | | | | |
| | | | Det | ails of 1 | Bank | Accou | nt 1 | | | I | | | | |
| Ac | count Number | | | | | | | | | | | | | |
| Т | pe of Account | | | | | | | | | IFSC | | | | |
| | | | | | | | | | | | | | | |
| | Bank Name | | | | | | | | | | | | | |
| B | Branch Address To be auto-populated (Edit mode) | | | | | | | | | | | | | |
| Note-A | Note-Add more bank accounts]12 | | | | | | | | | | | | | |

¹²Inserted vide Notf no. 31/2019 – CT dt. 28.06.2019

[See Rule 17]

Application/Form for grant of Unique Identity Number (UIN) to UN Bodies/ Embassies /others

State /UT –

District –

PART A

| (i) | Name of the Entity | | | | |
|-------|--|--|--|--|--|
| (ii) | Permanent Account Number (PAN) of entity (Not applicable for entities | | | | |
| | specified in clause (a) of sub-section (9) of section 25 of the Act) | | | | |
| (iii) | Name of the Authorised Signatory | | | | |
| (iv) | PAN of Authorised Signatory | | | | |
| | (Not applicable for entities specified in clause (a) of sub-section (9) of | | | | |
| | section 25 of the Act) | | | | |
| (v) | Email Address of the Authorised Signatory | | | | |
| (vi) | Mobile Number of the Authorised Signatory (+91) | | | | |

PART B

| 1. | Type of Entity (Choose one) | UN Body O | Embassy | Other Person | |
|-----|--|--------------------|----------------------|--------------------|--|
| 2. | Country | | | | |
| 2A. | Ministry of External Affairs, Go India' Recommendation (if appl | | Letter No. | Date | |
| 3. | Notification details | | Notification No. | Date | |
| 4. | Address of the entity in [respec | ct of which the ce | ntralized UIN is sou | ght] ¹³ | |
| | Building No./Flat No. | | Floor No. | | |
| | Name of the Premises/Building | | Road/Street | | |
| | City/Town/Village | | District | | |
| | Block/Taluka | | | | |
| | Latitude | | Longitude | | |
| | State | | PIN Code | | |

¹³Substituted for "State" vide Notf no. 75/2017-CT dt 29.12.2017

| | Contact Information | | | |
|----|--|------------------------|--|--|
| | Email Address | | Telephone number | |
| | Fax Number | | Mobile Number | |
| 7. | Details of Authorized Sig | gnatory, if applicable | | |
| | Particulars | First Name | Middle Name | Last name |
| | Name | | | |
| | Photo | | | |
| | Name of Father | | | |
| | Date of Birth | DD/MM/YYYY | Gender | <male, female,<br="">Other></male,> |
| | Mobile Number | | Email address | |
| | Telephone No. | | | I |
| | Designation /Status | | Director Identification Number (if any) | on |
| | PAN (Not applicable for entities specified in clause (a) of sub- section (9) of section 25 of the Act) | | Aadhaar Number (Not applicable for entities specified in clause (a) of sub- section (9) of section 25 of the Act) | 1 |
| | Are you a citizen of India? | Yes / No | Passport No. (in cas of foreigners) | e |
| | Residential Address | | | |
| | Building No/Flat No | | Floor No | |
| | Name of the Premises/Building | | Road/Street | |
| | Town/City/Village | | District | |
| | Block/Taluka | | | |
| | State | | PIN Code | |
| 8 | Bank Account Details (a | add more if required) | 1 | |
| | Account Number | | Type of Account | |
| | IFSC | | Bank Name | |
| | Branch Address | | I | |

| 9. | Documents Uploaded |
|-----|---|
| | The authorized person who is in possession of the documentary evidence shall upload the scanned copy of such documents including the copy of resolution / power of attorney, authorizing the applicant to represent the entity. |
| | Or |
| | The proper officer who has collected the documentary evidence from the applicant shall upload the scanned copy of such documents including the copy of resolution / power of attorney, authorizing the applicant to represent the UN Body / Embassy etc. in India and link it along with the UIN generated and allotted to respective UN Body/ Embassy etc. |
| 11. | Verification |
| | I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom. |

Place: (Signature)

Date:

Name of Authorized Person:

Or

Place: Date: Name of Proper Officer: Designation: Jurisdiction:

(Signature)

Instructions for submission of application for registration for UN Bodies/ Embassies/others notified by the Government.

- Every person required to obtain a unique identity number shall submit the application electronically [or otherwise]¹⁴.
- Application shall be filed through Common Portal or registration can be granted suomoto by proper officer.
- The application filed on the Common Portal is required to be signed electronically or through any other mode as specified by the Government.
- The details of the person authorized by the concerned entity to sign the refund application or otherwise, should be filled up against the "Authorised Signatory details" in the application.
- PAN / Aadhaar will not be applicable for entities specified in clause (a) of subsection (9) of section 25 of the Act.

¹⁴Inserted vide Notf no. 75/2017-CT dt 29.12.2017

[See rule 19(1)]

Application for Amendment in Registration Particulars

(For all types of registered persons)

| 1. GSTIN | /UIN | | | | | | |
|---|--------------------|-----------------------|--|------------------------------|--|--|--|
| 2. Name | of Business | | | | | | |
| 3. Type of | fregistration | | | | | | |
| 4. Ameno | lment summary | | | | | | |
| Sr. No | Field Name | Effective (DD/MM/Y | | Reasons(s) | | | |
| | | | | | | | |
| | | | | | | | |
| 5. List of | documents uploaded | | | | | | |
| (a) | | | | | | | |
| (b) | | | | | | | |
| (c) | | | | | | | |
| | | | | | | | |
| 6. Declaration I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom | | | | | | | |
| | Signature | | | | | | |
| | Place: | | | Name of Authorised Signatory | | | |
| Date: Designation / Status: | | | | | | | |
| | | | | | | | |
| | | | | | | | |

- 1. Application for amendment shall be submitted online.
- 2. Changes relating to Name of Business, Principal Place of Business, additional place(s) of business and details of partners or directors, karta, Managing Committee, Board of Trustees, Chief Executive Officer or equivalent, responsible for day to day affairs of the business which does not warrant cancellation of registration, are core fields which shall be approved by the Proper Officer after due verification.
- 3. For amendment in Non-Core fields, approval of the Proper Officer is not required.
- 4. Where a change in the constitution of any business results in change of the Permanent Account Number of a registered person, the said person shall be required to apply for fresh registration.
- 5. Any change in the mobile number or the e-mail address of authorised signatory as amended from time to time, shall be carried out only after online verification through the common portal.
- 6. All information related to Permanent Account Number, Aadhaar, Director Identification Number, Challan Identification Number shall be validatedonline by the system and ApplicationReference Number (ARN) will be generated after successful validation of necessary field.
- 7. Status of the application can be tracked on the common portal.
- 8. No fee is payable for submitting application for amendment.
- 9. Authorised signatory shall not be a minor.

[See rule 19(1)]

Reference Number - <<>>

(Address)

Application Reference No. (ARN)

Registration Number (GSTIN / UIN)

Date - DD/MM/YYYY

Dated - DD/MM/YYYY

Order of Amendment

This has reference to your application number----- dated ---- regarding amendment in registration particulars. Your application has been examined and the same has been found to be in order. The amended certificate of registration is available on your dashboard for download.

Signature

То (Name)

Name Designation

Jurisdiction

Date Place

[See rule 20]

Application for Cancellation of Registration

| 1 | GSTIN | | | | |
|-------|--|---|--|--|-----------------------|
| 1 2 | Legal name | | | | |
| | - | | | | |
| 3 | Trade name, if any | | | | |
| 4 | Address of Principal Place of Business | | | | |
| 5 | Address for future correspondence | Building No./ Flat No. | | Floor No. | |
| | (including email, mobile telephone, | Name of Premises/ Building | | Road/ Street | |
| | fax) | City/Town/ Village | | District | |
| | - | Block/Taluka | | | |
| | - | Latitude | | Longitude | |
| | - | State | | PIN Code | |
| | | Mobile (with country code) | | Telephone | |
| | | email | | Fax Number | |
| 6. | Reasons for Cancellation (Select one) | Discontinuance /Closure of I Ceased to be liable to pay ta Transfer of business on a amalgamation, merger/deme lease or otherwise disposed o Change in constitution of leading to change in Account Number Death of Sole Proprietor Others (specify) | x ccount of erger, sale, of etc. business Permanent | | |
| 7. | | erger of business [and change in conreged, amalgamated, transferred, etc. | | to change in PAN] ¹⁵ , particular | ulars of registration |
| (i) | Goods and Services Tax Identification Number | | | | |
| (ii) | (a) Name (Legal) | | | | |
| | (b) Trade name, if any | | | | |
| (iii) | Address of Principal | Building No./ Flat No. | | Floor No. | |
| | Place of Business | Name of Premises/ Building | | Road/ Street | |

¹⁵Inserted *vide* Notf no. 60/2018 – CT dated 30.10.2018

| | City/Town/ Village | | | | | District | | |
|-------|-------------------------------|---|---------------|---|--------------------|-----------------|-------------------|----------------|
| | | Block/Taluka | | | | _ | | |
| | | Latitude | | | | Longitude | | |
| | | State | | | | PIN Code | | |
| | | Mobile (with country | code) | | | Telephone | | |
| | | email | | | | Fax Numl | ber | |
| 8. | Date from which regi | stration is to be cancelle | :d. | <dd <="" td=""><td>MM/YYY</td><td>Y></td><td></td><td></td></dd> | MM/YYY | Y> | | |
| 9 | Particulars of last Ret | urn Filed | | | | | | |
| (i) | Tax period | | | | | | | |
| (ii) | Application Reference | e Number | | | | | | |
| (iii) | Date | | | | | | | |
| 10. | Amount of tax paregistration. | ayable in respect of in | puts/capital | goods he | ld in stoc | k on the effect | ctive date of c | ancellation of |
| | | | Value of | | Input T higher) | | Payable (which | never is |
| | Des | Description | | Central Tax | State Tax | UT Tax | Integrated Tax | Cess |
| | Inputs | | | | | | | |
| | Inputs contained in | n semi-finished goods | | | | | | |
| | Inputs contained in | n finished goods | | | | | | |
| | Capital Goods/Pla | nt and machinery | | | | | | |
| | Total | | | | | | | |
| 11. | Details of tax paid | , if any | Paymen | t from Casl | n Ledger | | | |
| | Sr. No. | Debit Entry No. | Centra Tax | State | Tax | UT Tax | Integrated Tax | Cess |
| | 1. | | | | | | | |
| | 2. | | | | | | | |
| | | Sub-Total | | | | | | |
| | | | Paymer | nt from ITC | Ledger | | | |
| | Sr. No. | Debit Entry No. | Centra Tax | State | e Tax | UT Tax | Integrated Tax | Cess |
| | 1. | | | | | | | |
| | 2. | | | | | | | |
| | | Sub-Total | | | | | | |
| | Total Amount of T | Tax Paid | | | | | | |
| 12. I | Documents uploaded | | · | · | I | | · I | |
| 13. V | erification | | | | | | | |
| | | firm and declare that the othing has been concealed | | - | ein above | is true and cor | rect to the best | of my/our |
| | | Sign | ature of Au | thorised Sig | gnatory | | | |
| Place | | | | Name | of the Au | thorised Signa | tory | |

Instructions for filing of Application for Cancellation

• A registered person seeking cancellation of his registration shall electronically submit an application including details of closing stock and liability thereon along with relevant documents, on common portal.

| ٠ | The following personsshall | digitally sign application for | or cancellation, as applicable: |
|---|----------------------------|--------------------------------|---------------------------------|
|---|----------------------------|--------------------------------|---------------------------------|

| Constitution of Business | Person who can digitally sign the application | | | | |
|---------------------------------------|--|--|--|--|--|
| Proprietorship | Proprietor | | | | |
| Partnership | Managing / Authorised Partners | | | | |
| Hindu Undivided Family | Karta | | | | |
| Private Limited Company | Managing / Whole-time Directors/ Chief Executive Officer | | | | |
| Public Limited Company | Managing / Whole-time Directors/ Chief Executive Officer | | | | |
| Society/ Club/ Trust/ AOP | Members of Managing Committee | | | | |
| Government Department | Person In charge | | | | |
| Public Sector Undertaking | Managing / Whole-time Directors/ Chief Executive Officer | | | | |
| Unlimited Company | Managing / Whole-time Directors/ Chief Executive Officer | | | | |
| Limited Liability Partnership | Designated Partners | | | | |
| Local Authority | Chief Executive Officer or Equivalent | | | | |
| Statutory Body | Chief Executive Officer or Equivalent | | | | |
| Foreign Company | Authorised Person in India | | | | |
| Foreign Limited Liability Partnership | Authorised Person in India | | | | |
| Others | Person In charge | | | | |

In case of death of sole proprietor, application shall be made by the legal heir / successor [manually]⁴⁶ before the concerned tax authorities. The new entity in which the applicant proposes to amalgamate itself shall register with the tax authority before submission of the application for cancellation. This application shall be made only after that the new entity is registered.

Before applying for cancellation, please file **your tax return due** for the tax period in which the effective date of surrender of registration falls [or furnish an application to the effect that no taxable supplies have been made during the intervening period (i.e. from the date of registration to the date of application for cancellation of registration)]¹⁷.

• Status of the Application may be tracked on the common portal.

¹⁶Omitted *vide* Notf no. 60/2018 – CT dated 30.10.2018

¹⁷Inserted *vide* Notf no. 60/2018 – CT dated 30.10.2018

- No fee is payable for filing application for cancellation.
- After submission of application for cancellation of registration, the registered personshall make payment, if not made at the time of this application, and shall furnish final return as provided in the Act.
- The registered personmay also update his contact address and update his mobile number and e mail address.

[See rule 22(1)]

Reference No. -

<< Date >>

To Registration Number (GSTIN/UIN) (Name) (Address)

Show Cause Notice for Cancellation of Registration

Whereas on the basis of information which has come to my notice, it appears that your registration is liable to be cancelled for the following reasons: -

1

2

3

••••

 \Box You are hereby directed to furnish a reply to this notice withinseven working days from the date of service of this notice .

 \Box You are hereby directed to appear before the undersigned on DD/MM/YYYY at HH/MM If you fail to furnish a reply within the stipulated date or fail to appear for personal hearing on the appointed date and time, the case will be decided ex parte on the basis of available records and on merits

Place: Date:

Signature

< Name of the Officer> Designation Jurisdiction

[Note: - Your registration stands suspended with effect from ------ (date).] ¹⁸

¹⁸Inserted vide Notf no. 03/2019-CT dt. 29.01.2019wef 01.02.2019

[See rule 22(2)]

Reply to the Show Cause Notice issued for cancellation for registration

| 1. | Reference No. of Notice | Date of issue | |
|----|--|--------------------------------------|--|
| 2. | GSTIN / UIN | | |
| 3. | Name of business (Legal) | | |
| 4. | Trade name, if any | | |
| 5. | Reply to the notice | | |
| 6. | List of documents uploaded | | |
| 7. | Verification | | |
| | I the information given hereinal and nothing has been conceale | bove is true and correct to the best | mnly affirm and declare that of my knowledge and belief |
| | Signature of Authorised Signa | tory | |
| | | Name | |
| | Designation/Status | | |
| | Place | | |
| | Date | | |

[See rule 22(3)]

Reference No. -To Name Address GSTIN / UIN

Application Reference No. (ARN)

Date

Date

Order for Cancellation of Registration

This has reference to your reply dated ---- in response to the notice to show cause dated -----.

 \Box Whereas no reply to notice to show cause has been submitted; or

 \Box Whereas on the day fixed for hearing you did not appear; or

 \Box Whereas the undersigned has examined your reply and submissions made at the time of hearing,

and is of the opinion that your registration is liable to be cancelled for following reason(s).

1.

2.

The effective date of cancellation of your registration is <<<DD/MM/YYYY >>.

Determination of amount payable pursuant to cancellation:

Accordingly, the amount payable by you and the computation and basis thereof is as follows:

The amounts determined as being payable above are without prejudice to any amount that may be found to be payable you on submission of final return furnished by you.

You are required to pay the following amounts on or before ----- (date) failing which the amount will be recovered in accordance with the provisions of the Act and rules made thereunder.

| Head | Central Tax | State Tax | UT Tax | Integrated Tax | Cess |
|----------|-------------|-----------|--------|----------------|------|
| Tax | | | | | |
| Interest | | | | | |
| Penalty | | | | | |
| Others | | | | | |
| Total | | | | | |

Place:

Date:

Signature < Name of the Officer> Designation Jurisdiction [See rule 22(4)]

Reference No. -

Date -

То

Name Address GSTIN/UIN

Show Cause Notice No.

Date-

Order for dropping the proceedings for cancellation of registration

This has reference to your reply filed vide ARN ----- dated ----- in response to the show cause notice referred to above. Upon consideration of your reply and/or submissions made during hearing, the proceedings initiated for cancellation of registration stands vacated for the following reasons:

<<text>>

or

The above referred show cause notice was issued for contravention of the provisions of clause (b) or clause (c) of sub-section (2) of section 29 of the Central Goods Services Tax Act, 2017. As you have filed all the pending returns which were due on the date of issue of the aforesaid notice, and have made full payment of tax along with applicable interest and late fee, the proceedings initiated for cancellation of registration are hereby dropped.

Signature < Name of the Officer>

Designation Jurisdiction

Place: Date:

[Note: - Suspension of registration stands revoked with effect from ------ (date).]²⁰

¹⁹ As substituted vide Notf no. 39/2018-CT, dt. 04.09.2018

²⁰Inserted vide Notf no. 03/2019-CT dt. 29.01.2019wef 01.02.2019

[See rule 23(1)]

Application for Revocation of Cancellation of Registration

| 1. | GSTIN (cancelled) | | | | | | | |
|-----|---|--------------|---------------------|-------------------------|-----------|--------------|---------|--|
| 2. | Legal Name | | | | | | | |
| 3. | Trade Name, if any | | | | | | | |
| 4. | Address | | | | | | | |
| | (Principal place of b | usiness) | | | | | | |
| 5. | Cancellation Order N | No. | | | Date – | | | |
| 6 | Reason for cancellat | ion | | | 1 | | 1 | |
| 7 | Details of last return | filed | 1 | | | | | |
| | Period of Return | | | ication rence ber | | Date of fill | ing | DD/MM/YYY Y |
| 8 | Reasons for revocati cancellation | on of | Reasons attachme | | (Detailed | l reasoning | g can | be filed as an |
| 9 | Upload Documents | | | | | | | |
| 10. | Verification | | | | | | | |
| | I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom. | | | | | | | |
| | | | | | | Signature | of Aut | horised Signatory |
| | | | | | | (first | nomo | Full Name |
| | | | | | | (IIISt | | middle, surname) Designation/Status |
| | Place | | | | | | - | |
| | Date | | | | | | | |
| | Instructions for | submission o | f annlicat | ion for revo | cation of | cancellatio | n of re | oristration |

- instructions for submission of application for revocation of cancellation of registration
- A person, whose registration is cancelled by the proper officer on his own motion, may apply for revocation of cancellation of registration, within thirty days from the date of service of the order of cancellation of registration at the common portal No application for revocation shall be submitted if the registration has been cancelled for the failure to furnish returns unless such returns are furnished and any amount due as tax in terms of such returns has been paid along with any amount payable towards interest, penalty and late fee payable in respect of the said returns.
- Any change in the mobile number or the e-mail address of authorised signatory submitted as amended from time to time, shall be carried out only after online verification through the common portal in the manner provided
- Status of the application can be tracked on the common portal.
- No fee is payable for filing application for revocation of cancellation.

[See rule 23(2]

Reference No. -

Date

To GSTIN/UIN (Name of Taxpayer) (Address)

Application Reference No. (ARN)

Date

Order for revocation of cancellation of registration

This has reference to your application dated DD/MM/YYYY for revocation of cancellation of registration. Your application has been examined and the same has been found to be in order. Accordingly, your registration is restored.

Signature Name of Proper officer (Designation) Jurisdiction –

Date Place

[See rule 23(3)]

Reference Number : Date

To Name of the Applicant/Taxpayer Address of the Applicant/Taxpayer GSTIN Application Reference No. (ARN):

Dated

Show Cause Notice for rejection of application for revocation of cancellation of registration

This has reference to your application dated DD/MM/YYYY regarding revocation of cancellation of registration. Your application has been examined and the same is liable to be rejected for the following reasons:

1.

2.

3.

 \Box You are hereby directed to furnish a reply to this notice within seven working days from the date of service of this notice.

□ You are hereby directed to appear before the undersigned on DD/MM/YYYY at HH/MM.

If you fail to furnish a reply within the stipulated day or you fail to appear for personal hearing on the appointed date and time, the case will be decided ex parte on the basis of available records and on merits

Signature Name of the Proper Officer Designation Jurisdiction

[See rule 23(3)]

Reply to the notice for rejection of application for revocation of cancellation of registration

| 1. | Reference No. of Notice | | Date | |
|----|------------------------------------|------------------------|-----------------|-------------------------|
| 2. | Application Reference No. (ARN) | | Date | |
| 3. | GSTIN, if applicable | | | |
| 4. | Information/reasons | | | |
| 5. | List of documents filed | | | |
| 6. | Verification | | | |
| | Ι | | hereby solemnly | affirm and declare that |
| | the information given hereinabo | ve is true and correct | | |
| | and nothing has been concealed | | • | C |
| | Signatureof Authorised Signator | У | | |
| | | Name | | |
| | | | | |
| | Place | | | |
| | | Designation/S | Status | |
| | Date | | | |



Government of India

FORM GST REG-25

[See rule 24(1)]

Certificate of Provisional Registration

| 1. | GSTIN | | | | | |
|------|--|-----------------------|------------------|------|--|--|
| 2. | Permanent Account | | | | | |
| | Number | | | | | |
| 3. | Legal Name | | | | | |
| 4. | Trade Name | | | | | |
| 5. | Registration Details under Existing Law | | | | | |
| | ŀ | Act | Registration Nun | nber | | |
| (a) | | | | | | |
| (b) | | | | | | |
| (c) | | | | - | | |
| Date | <date cre<="" of="" td=""><td>ation of Certificate></td><td></td><td></td></date> | ation of Certificate> | | | | |

This is a Certificate of Provisional Registration issued under the provisions of the Act.

[See rule 24(2)]

| | Арј | plication for Enrol | ment of Existing Taxpa | yer |
|--------------------|---|------------------------|------------------------|----------------------|
| Тахрау | yer Details | | | |
| 1. Prov | visional ID | | | |
| | al Name (As per Permanent | | | |
| | nt Number) | | | |
| 3. Lega | al Name (As per State/Center) | | | |
| 4. Tra | de Name, if any | | | |
| 5. Pern Busine | nanent Account Number of ss | | | |
| 6. Con | stitution | | | |
| 7. State | 2 | | | |
| 7A Sec applica | ctor, Circle, Ward, etc. as | | | |
| 7B. Ce | enter Jurisdiction | | | |
| 8. Reas Registr | son of liability to obtain ration | Registration under ear | lier law | |
| 9. Exis | ting Registrations | | | |
| Sr. No. | Type of Registration | | Registration Number | Date of Registration |
| 1 | TIN Under Value Added | Tax | | |
| 2 | Central Sales Tax Registr | ation Number | | |
| 3 | Entry Tax Registration N | umber | | |
| 4 | Entertainment Tax Regist | tration Number | | |
| 5 | Hotel And Luxury Tax R | egistration Number | | |
| 6 | Central Excise Registration | on Number | | |
| 7 | Service Tax Registration | Number | | |
| 8 | Corporate Identify Numb Registration | er/Foreign Company | | |
| 9 | Limited Liability Partners Number/Foreign Limited Identification Number | - | | |
| 10 | Import/Exporter Code Nu | ımber | | |
| 11 | Registration Under Duty Medicinal And Toiletry A | | | |
| 12 | Others (Please specify) | | | |

| 10. Details of Principal Place of B | usiness | | | | I | | |
|---|---------------------|----------|--------------------------|-------|------------|-----------|------------|
| Building No. /Flat No. | | | Floor No | | | | |
| Name of the Premises/Building | | | Road/Street | | | | |
| Locality/Village | | | District | | | | |
| State | | | PIN Code | | | | |
| Latitude | | | Longitude | | | | |
| Contact Information | 1 | | l | | 1 | | |
| Office Email Address | | | OfficeTelephone Num | ber | | | |
| Mobile Number | | | Office Fax No | | | | |
| 10A. Nature of Possession of Prer | nises (Own | ; Leased | d; Rented; Consent; Shar | red) | | | |
| 10B. Nature of Business Activitie | s being carried out | | | | | | |
| Factory / Manufacturing | Wholesale Busine | ess O | Retail Business | War | ehouse/D | Depot | 0 |
| Bonded Warehouse | Service Provision | 0 | Office/Sale Office | Leas | sing Busi | ness | 0 |
| Service Recipient | EOU/ STP/ EHTI | P () | SEZ | Inpu | ıt Service | Distribut | or (ISD) |
| Works Contract | Others (Specify) | 0 | | | | | |
| 11. Details of Additional Places of | Business | | | | | | |
| Building No/Flat No | | | Floor No | | | | |
| Name of the Premises/Building | | | Road/Street | | | | |
| Locality/Village | | | District | | | | |
| State | | | PIN Code | | | | |
| Latitude (Optional) | | | Longitude(Optional) | | | | |
| Contact Information | | | 1 | | I | | |
| Office Email Address | | Offi | ce Telephone Number | | | | |
| Mobile Number | | Offi | ce Fax No | | | | |
| 11A.Nature of Possession of Prem | ises (Ow | n; Leas | ed; Rented; Consent; Sh | ared) | | | |
| 11B.Nature of Business Activities being carried out | | | | | | | |
| Factory / Manufacturing | Wholesale Busine | ess | Retail Business | War | ehouse/D | Depot | 0 |
| Bonded Warehouse | Service Provision | 0 | Office/Sale Office | Leas | sing Busi | ness | 0 |
| Service Recipient O EOU/ STP/ EHTP O | | | SEZ | Inpu | ıt Service | Distribut | or (ISD) 🔿 |
| Works Contract Others (Specify) | | | | | | | |
| Add More | | | | | | | |
| 12. Details of Goods/ Services supplied by the Business | | | | | | | |
| Sr. No. Description of Goo | ods | | | | HSN C | ode | |

| Sr. No. | Description of Serv | vices | | | | | | | HSN Code | |
|--------------------------------|--|---|-------------------|--|-------------|-----------------------|-------------------------------------|--|-----------------|-----------------|
| 13. Total Ban | k Accounts maintain | ed by y | ou for conduc | cting B | Business | | | | | |
| Sr. No. | Account Number | Туре | of Account | IFSC | C | Ba | ank Nam | ie | Branch A | Address |
| | of Proprietor/all Pa f Associations/Board | | • | ng Di | rectors and | d w | hole tin | ne Dire | ctor/Membe | ers of Managir |
| Name | | <firs< td=""><td>t Name></td><td><mi< td=""><td>ddle Name></td><td>></td><td></td><td><last< td=""><td>Name></td><td><photo></photo></td></last<></td></mi<></td></firs<> | t Name> | <mi< td=""><td>ddle Name></td><td>></td><td></td><td><last< td=""><td>Name></td><td><photo></photo></td></last<></td></mi<> | ddle Name> | > | | <last< td=""><td>Name></td><td><photo></photo></td></last<> | Name> | <photo></photo> |
| Name of Fath | ner/Husband | <firs< td=""><td>t Name></td><td><mi< td=""><td>ddle Name></td><td>></td><td></td><td><last< td=""><td>Name></td><td></td></last<></td></mi<></td></firs<> | t Name> | <mi< td=""><td>ddle Name></td><td>></td><td></td><td><last< td=""><td>Name></td><td></td></last<></td></mi<> | ddle Name> | > | | <last< td=""><td>Name></td><td></td></last<> | Name> | |
| Date of Birth | DD/ MM/ YYYY | Gend | er | 1 | | < | Male, F | emale, | Other> | |
| Mobile Numb | ber | | | Ema | il Address | | | | | |
| Telephone Nu | umber | | | | | | | | | |
| Identity Infor | mation | • | | | | | | • | | |
| Designation | Director Identifica | | | tion Nu | umber | | | | | |
| Permanent Account Number | | Aadh | aar Number | | | | | | | |
| Are you a citi | izen of India? | | <yes no=""></yes> | | Passport N | Nur | nber | | | |
| Residential A | ddress | | I | | | | | | | |
| Building No/ | Flat No | | | | Floor No | | | | | |
| Name of the l | Premises/Building | | | | Road/Stre | eet | | | | |
| Locality/Villa | age | | | District | | | | | | |
| State | | | | | PIN Code | e | | | | |
| | Primary Authorised | - | - | | | | | | | |
| Name < | | | t Name> | <middle name=""></middle> | | | | Name> | | |
| Name of Father/Husband | | | t Name> | <middle name=""></middle> | | <last name=""></last> | | | Dhatas | |
| Date of Birth | | DD / YYY | | | Gender | | <male, female,="" other=""></male,> | | <photo></photo> | |
| Mobile Numb | oer | | | Ema | il Address | | • | | | |
| Telephone N | umber | | | | | | | | | |
| Identity Infor | mation | | | | | | | | | |

| Designation | | | Dire | ector Identification Number | er | | |
|-------------------------------|---------------------------------------|----------|----------|-----------------------------|----|--|--|
| Permanent Account Number | | | Aad | haar Number | | | |
| Are you a citizen of India? | a citizen of India? <yes no=""></yes> | | | Passport Number | | | |
| Residential Address | | | | | | | |
| Building No/Flat No | | | Floor No | | | | |
| Name of the Premises/Building | | | | Road/Street | | | |
| Locality/Village | | | | District | | | |
| State | | | | PIN Code | | | |
| Add More | | <u> </u> | | | I | | |

List of Documents Uploaded

A customized list of documents required to be uploaded as per the field values in the form should be auto-populated with provision to upload relevant document against each entry in the list. (Refer instruction)

16. Aadhaar Verification

I on behalf of the holders of Aadhaar numbers provided in the form, give consent to "Goods and Services Tax Network" to obtain details from UIDAI for the purpose of authentication. "Goods and Services Tax Network" has informed me that identity information would only be used for validating identity of the Aadhaar holder and will be shared with Central Identities Data Repository only for the purpose of authentication.

17. Declaration

I, hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Digital Signature/E-Sign

| Name of the Authorised Signatory | Place | |
|-------------------------------------|-------|--|
| Designation of Authorised | Date | |
| Signatory | | |

Instructions for filing of Application for enrolment

- Every person, other than a person deducting tax at source or an Input Service Distributor, registered under an existing law and having a Permanent Account Number issued under the Income-tax Act, 1961 (Act 43 of 1961) shall enroll on the common portal by validating his e-mail address and mobile number.
- 2. Upon enrolment under clause (a), the said person shall be granted registration on a provisional basis and a certificate of registration in **FORM GST REG-25**, incorporating the Goods and Services Tax Identification Number therein, shall be made available to him on the common portal:
- 3. Authorisation Form:-

For each Authorised Signatory mentioned in the application form, Authorisation or copy of Resolution of the Managing Committee or Board of Directors to be filed in the following format:

Declaration for Authorised Signatory (Separate for each signatory)

I ----

(Details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc)

1. << Name of the Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc>>

2.

3.

hereby solemnly affirm and declare that <<name of the authorised signatory>> to act as an authorised signatory for the business <<Goods and Services Tax Identification Number - Name of the Business>> for which application for registration is being filed/ is registered under the Central Goods and Service Tax Act, 2017.

All his actions in relation to this business will be binding on me/ us.

Signatures of the persons who are Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.

S. No. Full Name Designation/Status Signature

1.

2.

Acceptance as an authorised signatory

| I <<(Name of the authorised signatory>> hereby solemnly accord my acceptance to act as authorised |
|---|
| signatory for the above referred business and all my acts shall be binding on the business. |
| |
| |
| Signature of Authorised Signatory |
| Designation/Status |
| Date |
| Place |

Instructions for filing online form

- Enter your Provisional ID and password as provided by the State/Commercial Tax/Central Excise/Service Tax Department for log in on the GST Portal.
- Correct Email address and Mobile number of the Primary Authorised Signatory are to be provided. The Email address and Mobile Number would be filled as contact information of the Primary Authorised Signatory.
- E mail and Mobile number to be verified by separate One Time Passwords. Taxpayer shall change his user id and password after first login.
- Taxpayer shall require to fill the information required in the application form related details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees, Principal Place of Business and details in respect of Authorised signatories.
- Information related to additional place of business, Bank account, commodity in respect of goods and services dealt in (top five) are also required to be filled.
- Applicant need to upload scanned copy of the declaration signed by theProprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc. in case he/she declares a person as Authorised Signatory as per Annexure specified.Documents required to be uploaded as evidence are as follows:-

| 1. | Photographs wherever specified in the Application Form (maximum 10) |
|----|---|
| | Proprietary Concern – Proprietor |
| | Partnership Firm / Limited Liability Partnership - Managing/ Authorised |

| | Partners (personal details of all partners is to be submitted but photos of only ten partners including that of Managing Partner is to be submitted) Hindu Undivided Family – Karta Company – Managing Director or the Authorised Person Trust – Managing Trustee Association of Person or Body of Individual –Members of Managing Committee (personal details of all members is to be submitted but photos of only ten members including that of Chairman is to be submitted) Local Body – Chief Executive Officer or his equivalent Statutory Body – Chief Executive Officer or his equivalent Others – Person in Charge |
|----|---|
| 2. | Constitution of business: Partnership Deed in case of Partnership Firm, Registration Certificate/Proof of Constitution in case of Society, Trust, Club, Government Department, Association of Person or Body of Individual, Local Authority, Statutory Body and Others etc. |
| 3. | Proof of Principal/Additional Place of Business: (a) For Own premises – Any document in support of the ownership of the premises like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill. (b) For Rented or Leased premises – A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill. (c) For premises not covered in (a) and (b) above – A copy of the Consent Letter with any document in support of the ownership of the premises of the Consent Letter with any document in support of the ownership of the premises of the Consent Letter with any document in support of the ownership of the premises of the Consent Letter with any document in support of the ownership of the premises of the Consent Letter with any document in support of the ownership of the premises of the Consent Letter with any document in support of the ownership of the premises of the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same documents may be uploaded. |
| 4 | Bank Account Related Proof: Scanned copy of the first page of Bank passbook / one page of Bank Statement Opening page of the Bank Passbook held in the name of the Proprietor / Business Concern – containing the Account No., Name of the Account Holder, MICR and IFSC and Branch details. |
| 5 | For each Authorised Signatory: Letter of Authorisation or copy of Resolution of the Managing Committee or Board of Directors to that effect as specified. |

• After submitting information electronic signature shall be required. Following person can electronically sign application for enrolment:-

| Constitution of Business | Person who can digitally sign the application |
|---------------------------|--|
| Proprietorship | Proprietor |
| Partnership | Managing / Authorised Partners |
| Hindu Undivided Family | Karta |
| Private Limited Company | Managing / Whole-time Directors and Managing Director/Whole Time Director/ Chief Executive Officer |
| Public Limited Company | Managing / Whole-time Directors and Managing Director/Whole Time Director/ Chief Executive Officer |
| Society/ Club/ Trust/ AOP | Members of Managing Committee |

| Government Department | Person In charge |
|---------------------------------------|---|
| Public Sector Undertaking | Managing / Whole-time Director and Managing Director/Whole Time Director/ Chief Executive Officer |
| Unlimited Company | Managing/ Whole-time Director and Managing Director/Whole Time Director/ Chief Executive Officer |
| Limilted Liability Partnership | Designated Partners |
| Local Authority | Chief Executive Officer or Equivalent |
| Statutory Body | Chief Executive Officer or Equivalent |
| Foreign Company | Authorised Person in India |
| Foreign Limited Liability Partnership | Authorised Person in India |
| Others | Person In charge |

• Application is required to be mandatorily digitally signed as per following :-

| Sl. No | Type of Applicant | Digital Signature required |
|--------|---|---|
| 1. | Private Limited CompanyPublic Limited CompanyPublic Sector UndertakingUnlimited CompanyLimited Liability PartnershipForeign Company | Digital Signature Certificate(DSC) Class 2 and above |
| | Foreign Limited Liability Partnership | |
| 2. | Other than above | Digital Signature Certificate class 2 and above e-Signature |

Note :- I. Applicant shall require to register their DSC on common portal. 2. e-Signature facility will be available on the common portal for Aadhar holders.

All information related to Permanent Account Number, Aadhaar, Director Identification Number, Challan Identification Number, Limited Liability Partnership Identification Number shall be online validated by the system and Acknowledgment Reference Number will be generated after successful validation of all the filled up information.

Status of the online filed Application can be tracked on the common portal.

- 1. Authorised signatory should not be minor.
- 2. No fee is applicable for filing application for enrolment.

Acknowledgement

| Enrolment Application - | Form GS | ST- has been filed against Application Reference Number (ARN) <>. | | |
|---|---|---|--|--|
| Form Number | : | <> | | |
| Form Description: | <appl< td=""><td>ication for Enrolment of Existing Taxpayers></td></appl<> | ication for Enrolment of Existing Taxpayers> | | |
| Date of Filing | : | <dd mm="" yyyy=""></dd> | | |
| Taxpayer Trade Name | : | <trade name=""></trade> | | |
| Taxpayer Legal Name | : | <legal as="" by="" center="" name="" shared="" state=""></legal> | | |
| Provisional ID Number | : | <provisional id="" number=""></provisional> | | |
| | | | | |
| It is a system generated acknowledgement and does not require any signature | | | | |

[See rule -24(3)]

<<Date-DD/MM/YYYY>>

Reference No. To Provisional ID Name Address

Application Reference Number(ARN) <>

Dated<DD/MM/YYYY>

Show Cause Notice for cancellation of provisional registration

This has reference to your application dated -----. The application has been examined and the same has not been found to be satisfactory for the following reasons:-

1 2

-...

You are hereby directed to show cause as to why the provisional registration granted to you shall not be cancelled.

Signature

Name of the Proper Officer Designation Jurisdiction

Date Place

[See rule 24(3)]

Reference No. -

<< Date-DD/MM/YYYY>>

То

Name Address GSTIN /Provisional ID

Application Reference No. (ARN)

Dated-DD/MM/YYYY

Order for cancellation of provisional registration

This has reference to your reply dated ---- in response to the notice to show cause dated -----.

 \Box Whereas no reply to notice to show cause has been submitted; or

 \Box Whereas on the day fixed for hearing you did not appear; or

 \Box Whereas the undersigned has examined your reply and submissions made at the time of hearing,

and is of the opinion that your provisional registration is liable to be cancelled for following reason(s).

1.

2.

Determination of amount payable pursuant to cancellation of provisional registration:

Accordingly, the amount payable by you and the computation and basis thereof is as follows: You are required to pay the following amounts on or before ----- (date) failing which the amount will be recovered in accordance with the provisions of the Act and rules made thereunder.

| Head | Central Tax | State Tax | UT Tax | Integrated Tax | Cess |
|----------|-------------|-----------|--------|-------------------|------|
| Tax | | | | | |
| Interest | | | | | |
| Penalty | | | | | |
| Others | | | | | |
| Total | | | | | |

Place: Date:

Signature < Name of the Officer>

Designation

Jurisdiction

[See rule 24(4)]

[APPLICATION FOR CANCELATION OF REGISTRATION OF MIGRATED TAXPAYERS]²¹

Part A

| (i) [GSTIN] ²² | | | | | | |
|--------------------------------|--|---------|--|---|--------------------------|--|
| (ii) Email ID | | | | | | |
| (iii) Mobile Number | • | | | | | |
| | | Pa | rt B | | | |
| 1. Legal Name (As Number) | | | | | | |
| 2. Address for corres | spondence | | | | | |
| Building No./ Flat No |). | | Floor No. | | | |
| Name of Premises/ Building | | | Road/ Street | | | |
| City/Town/ Village/Locality | | | District | | | |
| Block/Taluka | | | | | | |
| State | | | PIN | | | |
| 3. Reason for Cancell | ation | | 1 | | | |
| 4. Have you issued as | ny tax invoice during GST | regime? | YES N | 0 | | |
| | Proprietor/Karta/Authorise not liable to registration u | - | ry>, being <designation> c rovisions of the Act.</designation> | of <lega< td=""><td>al Name ()> do hereby</td></lega<> | al Name ()> do hereby | |
| | affirm and declare that the and nothing has been con | | on given herein above is tru | ie and c | orrect to the best of my | |
| Aadhaar Number | | Permane | ent Account Number | | | |
| | Signature of Authorised Signatory | | | | | |
| Full Name | | | | | | |
| Designation / Status | | | | | | |
| Place | | | | | | |

²¹Substituted vide Notf no. 36/2017- CT dt29.09.2017 for "APPLICATION FOR CANCELATION OF PROVISIONAL REGISTRATION"

 $^{^{22}\}mbox{Substituted}$ vide Notf no. 36/2017- CT dt29.09.2017 for "Provisional ID"

| Date | DD/MM/YYYY |
|------|------------|
| | |

[See rule 25]

Form for Field Visit Report

Center Jurisdiction (Ward/Circle/Zone)

Name of the Officer:- << to be prefilled>>

Date of Submission of Report:-

Name of the taxable person

GSTIN/UIN -

Task Assigned by:- < Name of the Authority- to be prefilled>

Date and Time of Assignment of task:- < System date and time>

| Sr. No. Particulars Input 1. Date of Visit Input 2. Time of Visit Input 3. Location details : Input A Location details : Input West – Bounded By South – Bounded By Whether address is same as mentioned in Y / N | |
|---|---------|
| 1. Time of Visit 2. Time of Visit 3. Location details : Image: Location details : Longitude Image: North - Bounded By South - Bounded By West - Bounded By East - Bounded By | |
| 2. Location details 3. Location details Latitude Longitude North – Bounded By South – Bounded By West – Bounded By East – Bounded By | |
| Jatitude Longitude North – Bounded By South – Bounded By West – Bounded By East – Bounded By | |
| Latitude Longitude North – Bounded By South – Bounded By West – Bounded By East – Bounded By | |
| West – Bounded By East – Bounded By | |
| West – Bounded By East – Bounded By | |
| Whether address is same as mentioned in V/N | |
| 4. application. | |
| 5. Particulars of the person available at the time of visit | |
| (i) Name | |
| (ii) Father's Name | |
| (iii) Residential Address | |
| (iv) Mobile Number | |
| (v) Designation / Status | |
| (vi) Relationship with taxable person, if | |
| applicable. | |
| 6. Functioning status of the business Functioning - Y / N | |
| 7. Details of the premises | |
| Open Space Area (in sq m.) - (approx.) | |
| Covered Space Area (in sq m.) - | |
| (approx.) | |
| Floor on which business premises | |
| located | |
| 8. Documents verified Yes/No | |
| 9. Upload photograph of the place with the person who is present at the place whe verification is conducted. | re site |
| 10. Comments (not more than < 1000 characters> | |
| Signature | |
| Place: Name of the Officer: | |
| Date: Designation: | |
| Jurisdiction: | |

FORM GST ITC-01

[See rule 40(1)]

Declaration for claim of input tax credit under sub-section (1) of section 18

| Claim made under | | | | |
|-------------------|--|--|--|--|
| Section 18 (1)(a) | | | | |
| Section 18 (1)(b) | | | | |
| Section 18 (1)(c) | | | | |
| Section 18 (1)(d) | | | | |

| 1. | GSTIN |
|----|--|
| 2. | Legal name |
| 3. | Trade name, if any |
| 4. | Date from which liability to pay tax arises under section 9, |
| | except section 9 (3) and section 9 (4) |
| | [For claim under section 18 (1)(a) and section 18 (1)(c))] |
| 5. | Date of grant of voluntary registration |
| | [For claim made under section 18 (1)(b)] |
| 6. | Date on which goods or services becomes taxable |
| | [For claim made under section 18 (1)(d)] |

7. Claim under section 18 (1) (a) or section 18 (1)(b)

Details of stock of inputs and inputs contained in semi-finished goods or finished goods on which ITC is claimed

| Sr. | GSTIN/ | Invoi | ce * | Description of | Unit | Quanti | Value | | Amount of ITC claimed (Rs.) | | | |
|---------|---|---------|------|--|--------------------|--------|----------------------------|----------------|-----------------------------|--------|--------------------|------|
| | Registrat | | | inputs held in | Quantit | ty | (As adjusted by | | | | | |
| No. | ion under CX/ VAT of supplier | No. | Date | stock, inputs contained in semi-finished or finished goods held in stock | y Code (UQC) | | debit note/credit note) | Central Tax | State Tax | UT Tax | Integrate d Tax | Cess |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 |
| 7 (a)] | Inputs held i | n stock | | | | | | | | | | |
| | | | | | | | | | | | | |
| | | | | | | | | | | | | |
| 7 (b) | 7 (b) Inputs contained in semi-finished or finished goods held in stock | | | | | | | | | | | |
| | | | | | | | | | | | | |
| | | | | | | | | | | | | |

*In case it is not feasible to identify invoice, the principle of first-in-firstout may be followed.

8. Claim under section 18 (1) (c) or section 18 (1)(d)

| Sr. | GSTIN/ Registrat | | ce */ of entry | Description of inputs held in | Unit Quantity | Qty | Value** (As | | Amount of | f ITC claime | d (Rs.) | |
|-------|--|-----------|-------------------|---|------------------|-----|---|----------------|--------------|--------------|-----------------------|------|
| No. | ion under CX/ VAT of supplier | No. | Date | stock, inputs contained in semi- finished or finished goods held in stock, capital goods | Code (UQC) | | adjusted by debit note/cred it note) | Central Tax | State Tax | UT Tax | Integr ated Tax | Cess |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 |
| 8 (a) | Inputs held i | n stock | і С | I | | 1 | | | I | | | |
| | | | | | | | | | | | | |
| 8 (b) | Inputs conta | ined in | semi-fin | ished or finished good | s held in stoc | k | | | | I | | |
| | | | | | | | | | | | | |
| 8 (c) | Capital good | ls in sto | ock | 1 | l | 1 | I | | 1 | 1 | 1 | |
| | | | | | | | | | | | | |

Details of stock of inputs, inputs contained in semi-finished goods or finished goods and capital goods on which ITC is claimed

* In case it is not feasible to identify invoice, principle of first in and first out may be followed.

** The value of capital goods shall be the invoice value reduced by five percentage points per quarter of a year or part thereof from the date of invoice

- 9. Particulars of certifying Chartered Accountant or Cost Accountant [where applicable]
- a) Name of the Firm issuing certificate
- b) Name of the certifying Chartered Accountant/Cost Accountant
- c) Membership number
- d) Date of issuance of certificate
- e) Attachment (option for uploading certificate)
- 10. Verification

I ________ hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

Signature of authorised signatory _______Name

Designation/Status

Date ---dd/mm/yyyy

FORM GST ITC-02

[See rule -41(1)]

Declaration for transfer of ITC in case of sale, merger, demerger, amalgamation, lease or transfer of a business under sub-section (3) of section 18

| 1. | GSTIN of transferor |
|----|--------------------------|
| 2. | Legal name of transferor |
| 3. | Trade name, if any |
| 4. | GSTIN oftransferee |
| 5. | Legal name of transferee |
| 6. | Trade name, if any |

7. Details of ITC to be transferred

| Tax | Amount of matched ITC | Amount of matched ITC to be transferred |
|-------------|-----------------------|---|
| | available | |
| 1 | 2 | 3 |
| Central Tax | | |
| State Tax | | |
| UT Tax | | |
| Integrated | | |
| Tax | | |
| Cess | | |

8. Particulars of certifying Chartered Accountant or Cost Accountant

- a) Name of the Firm issuing certificate
- b) Name of the certifying Chartered Accountant/Cost Accountant
- c) Membership number
- d) Date of issuance of certificate to the transferor
- e) Attachment (option for uploading certificate)

9. Verification

I _______ hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

Signature of authorised signatory _______Name

Designation/Status _____

Date ---dd/mm/yyyy

[FORM GST ITC-02A

[See rule 41A]

Declaration for transfer of ITC pursuant to registration under sub-section (2) of section 25

| 1. | GSTIN of transferor |
|----|----------------------------------|
| 2. | Legal name of transferor |
| 3. | Trade name of transferor, if any |
| 4. | GSTIN of transferee |
| 5. | Legal name of transferee |
| 6. | Trade name of transferee, if any |

7. Details of ITC to be transferred

| Тах | Amount of matched ITC available | Amount of matched ITC to be transferred |
|----------------|---------------------------------|---|
| 1 | 2 | 3 |
| Central Tax | | |
| State Tax | | |
| UT Tax | | |
| Integrated Tax | | |

| Cess | |
|------|--|
| | |

8. Verification

I _________ hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

Signature of authorised signatory _____

Name _____

Designation/Status _____

Date---dd/mm/yyyy

Instructions:

1. Transferor refers to the registered person who has an existing registration in a State or Union territory.

2. Transferee refers to the place of business for which a separate registration has been obtained under rule 11.]²³

²³Inserted vide Notf no. 03/2019-CT dt. 29.01.2019wef 01.02.2019

FORM GST ITC-03

[See rule44(4)]

Declaration for intimation of ITC reversal/payment of tax on inputs held in stock, inputs contained in semi-finished and finished goods held in stock and capital goods under sub-section (4) of section 18

| 1. GSTIN | | |
|--|--|--|
| 2. Legal name | | |
| 3. Trade name, if any | | |
| 4(a). Details of application filed to opt for composition scheme[applicable only for section 18 (4)] | (i) Application reference number(ARN)(ii) Date of filing | |
| 4(b). Date from which exemption is effective [applicable only for section 18 (4)] | | |

5. Details of stock of inputs held in stock, inputs contained in semi-finished or finished goods held in stock, and capital goods on which input tax credit is required to be paid under section 18(4).

| Sr. | GSTIN/ | *Invoi | ce /Bill of | Description of inputs | Unit | Qty | Value** | | Amount of | f ITC claimed | (Rs.) | |
|----------|------------------|----------|---------------|------------------------------|-----------------|--------------|--------------|-------------|-----------|---------------|------------|------|
| No. | Registration | entry | | held in stock, inputs | Quantity | | (As adjusted | | | | | |
| | under CX/ | | | contained in semi- | Code | | by debit | | | | | |
| | VAT of | No. Date | | finished or finished | (UQC) | | note/credit | Central Tax | State Tax | UT Tax | Integrated | Cess |
| | supplier | | | goods held in stock and | | | note) | | | | Tax | |
| | | | | capital goods | | | | | | | | |
| | | | | | | | | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 |
| 5 (a) In | puts held in sto | ck (whe | re invoice is | s available) | - | - | | | | | | |
| | | | | | | | | | | | | |
| | | | | | | | | | | | | |
| 5 (b) In | puts contained | in semi- | finished and | d finished goods held in sto | ck (where invoi | ce available | e) | | | | | |

| 5 (c) Ca | apital goods hel | d in stoc | k (where in | voice available) | | | | | | | | • |
|----------|---|-----------|-------------|-----------------------|-------------------------|-------------|-----------------|----------|--|--|--|---|
| | | | | | | | | | | | | |
| | | | | | | | | | | | | |
| 5 (d) In | puts held in sto | ck and a | s contained | in semi-finished /fin | ished goods held in sto | ock (where | invoice not ava | ailable) | | | | |
| | | | | | | | | | | | | |
| | | | | | | | | | | | | |
| 5 (e) Ca | 5 (e) Capital goods held in stock (where invoice not available) | | | | | | | | | | | |
| | | | | | | | | | | | | |
| | | | | | | | | | | | | |

* (1) In case, it is not feasible to identify invoice, the principle of first in first out may be followed.

(2) If Invoice is not available for certain inputs or capital goods, the value shall be estimated based on prevailing market price

** [The value of capital goods shall be the invoice value reduced by 1/60th per month or part thereof from the date of invoice]²⁴

6. Amount of ITC payable and paid (based on table 5)

| Sr. | Description | Tax | Paid through | Debit | Amount of ITC paid | | | | | | |
|-----|-------------|---------|---------------|-----------|--------------------|-----------|----------|------------|------|--|--|
| No. | | payable | Cash/ Credit | entry no. | | | standard | | | | |
| | | | Ledger | | Central Tax | State Tax | UT Tax | Integrated | Cess | | |
| | | | | | | | | Tax | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | | |
| 1. | Central Tax | | Cash Ledger | | | | | | | | |
| | | | Credit Ledger | | | | | | | | |
| 2. | State Tax | | Cash Ledger | | | | | | | | |

²⁴ Substituted vide Notf no. 21/2018 dt 18.04.2018 for "The value of capital goods shall be the invoice value reduced by five percentage points per quarter of a year or part thereof from the date of invoice"

| | | Credit Ledger | | | |
|----|----------------|---------------|--|--|--|
| 3. | UT Tax | Cash Ledger | | | |
| | | Credit Ledger | | | |
| 4. | Integrated Tax | Cash Ledger | | | |
| 4. | Integrated Tax | Credit Ledger | | | |
| 5. | CESS | Cash Ledger | | | |
| | | Credit Ledger | | | |

7. Verification

I _______ hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

Signature of authorised signatory ______ Name

Designation/Status _____

Date -dd/mm/yyyy

FORM GST ITC-04²⁵

[See rule 45(3)] Details of goods/capital goods sent to job worker and received back

- 1. GSTIN -
- 2. (a) Legal name -
 - (b) Trade name, if any –
- 3. Period: Quarter Year -

4. Details of inputs/capital goods sent for job work (includes inputs/capital goods directly sent to place of business /premises of job worker)

| GSTIN / | Challan No. | | Description of | UQC | Quantity | Taxable | Type of goods | | Rate of | tax (%) | |
|--|-------------|---|----------------|-----|----------|---------|---------------------------|----------------|------------------|-------------------|------|
| State in case of unregistered job worker | | | goods | | | value | (Inputs/capital goods) | Central tax | State/ UT tax | Integrated tax | Cess |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
| | | | | | | | | | | | |

5. Details of inputs/capital goods received back from job worker or sent out from business place of job work

(A) Details of inputs/ capital goods received back from job worker to whom such goods were sent for job work; and losses and wastes:

²⁵Substituted vide Notf no. 39/2018-CT dt. 04.09.2018

| GSTIN / | Challan | Date of | Description | UQC | Quantity | Original | Original | Nature | Losses | & wastes |
|--------------|----------|----------|-------------|-----|----------|----------|----------|--------|--------|----------|
| State of job | No. | challan | of goods | | | challan | challan | of job | | |
| worker if | issued | issued | | | | No. | date | work | | |
| unregistered | by job | by job | | | | under | under | done | LIOC | Quantity |
| | worker | worker | | | | which | which | by job | UQC | Quantity |
| | under | under | | | | goods | goods | worker | | |
| | which | which | | | | have | have | | | |
| | goods | goods | | | | been | been | | | |
| | have | have | | | | sent for | sent for | | | |
| | been | been | | | | job | job | | | |
| | received | received | | | | work | work | | | |
| | back | back | | | | | | | | |
| 1 | 2* | 3* | 4 | 5 | 6 | 7* | 8* | 9 | 10 | 11 |
| | | | | | | | | | | |

(B) Details of inputs / capital goods received back from job worker other than the job worker to whom such goods were originally sent for job work; and losses and wastes:

| GSTIN / | Challan No. | Date of | Description of | UQC | Quantity | Original | Original | Nature of job | Losses & | & wastes |
|--------------|---------------|----------------|----------------|-----|----------|---------------|---------------|---------------|----------|-----------|
| State of job | issued by job | challan issued | goods | | | challan No. | challan date | work done by | | |
| worker if | worker under | by job worker | | | | under which | under which | job worker | | |
| unregistered | which goods | under which | | | | goods have | goods have | | UQC | Quantity |
| | have been | goods have | | | | been sent for | been sent for | | UQC | Qualitity |
| | received back | been received | | | | job work | job work | | | |
| | | back | | | | | | | | |
| 1 | 2* | 3* | 4 | 5 | 6 | 7* | 8* | 9 | 10 | 11 |
| | | | | | | | | | | |

(C) Details of inputs/ Capital goods sent to job worker and subsequently supplied from premises of job worker; and losses and wastes:

| GSTIN / | Invoice No. | Invoice date | Description | UQC | Quantity | Original | Original | Nature of | Losses & wastes |
|--------------|-------------|--------------|-------------|-----|----------|-------------|--------------|-------------|-----------------|
| State of job | in case | in case | of goods | | | challan no. | challan date | job work | |
| worker if | supplied | supplied | | | | under which | under which | done by job | |
| | | | | | | | | | |

| unregistered | from | from | | | | goods have | goods have | worker | UQC | Quantity |
|--------------|---------------|---------------|---|---|---|---------------|---------------|--------|-----|----------|
| | premises of | premises of | | | | been sent for | been sent for | | | |
| | job worker | job worker | | | | job work | job work | | | |
| | issued by the | issued by the | | | | | | | | |
| | Principal | Principal | | | | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7* | 8* | 9 | 10 | 11 |
| | | | | | | | | | | |

Instructions:

- 1. Multiple entry of items for single challan may be filled.
- Columns (2) & (3) in Table (A) and Table (B) are mandatory in cases where fresh challan are required to be issued by the job worker. Otherwise, columns (2) & (3) in Table (A) and Table (B) are optional.
- 3. Columns (7) & (8) in Table (A), Table (B) and Table (C) may not be filled where one-to-one correspondence between goods sent for job work and goods received back after job work is not possible.

6. Verification

I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

| Signature | |
|------------------------------|--|
| Name of Authorised Signatory | |
| Decision (Status | |
| Designation /Status | |

Place

Date

FORM GST ENR-01

[See rule 58(1)] Application for Enrolment under section 35(2)

[only for un-registered persons]

| 1. | Name of the | State | | | | | | | |
|------------|---------------------------------------|---------------|----------------------------------|---------|---------------|-----------|------------|---------------------|-------|
| 2. | (a) Legal na | me | | | | | | | |
| | (b) Trade Na | ame, if any | | | | | | | |
| | (c) PAN | | | | | | | | |
| | | (applicable i | | | | | | | |
| 3. | Type of enr | * |) IIIy) | | | | | | |
| 5. | Type of em | onnent | | | | | | | |
| (i) W | arehouse or I | Depot | | | (ii) Godown | 1 | | | |
| (iii) | Fransport serv | vices | | | (iv) Cold St | orage | | | |
| 4. | Constitutio | n of Busines | s (Please Sele | ct the | Appropriate | e) | | | |
| (i) P1 | oprietorship | or HUF | | | (ii) Partners | hip | | | |
| (iii) | Company | | | | (iv) Others | | | | |
| 5. | Particulars | of Principa | l Place of Bus | siness | | | | | |
| <i>(a)</i> | Address | | | | | | | | |
| Build | ling No. or F | lat No. | | | Floor No. | | | | |
| | e of the | | | | Road or Stre | eet | | | |
| | <u>iises or Build</u> or Town or L | | | | Taluka or B | lock | | | |
| Villa | | ocality of | | | Taluka OF D | IOCK | | | |
| Distr | | | | | | | | | |
| State | : | | | | PIN Code | | | | |
| Latit | ude | | | | Longitude | | | | |
| | ~ ~ ~ ~ | | | | | | | | |
| <i>(b)</i> | Contact Info | ormation (the | email addres | s and n | nobile numbe | er will l | be used fo | or authenticatior | ı) |
| Ema | il Address | | | | Telephone | STD | | | |
| Mob | ile Number | | | | Fax | STD | | | |
| (c) | Nature of pr | remises | | | | II | | | |
| C |)wn | Leased | Rented | l | Consent | Sł | nared | Others (spe | cify) |
| 6. | | - | e of business in item 5 [(a), | | | al place | (s) of bus | siness, if any(Fill | up |

7. Consent

I on behalf of the holder of Aadhaar number <pre-filled based on Aadhaar number provided in the form> give consent to "Goods and Services Tax Network" to obtain my details from UIDAI for the purpose of authentication. "Goods and Services Tax Network" has informed me that identity information would only be used for validating identity of the Aadhaar holder and will be shared with Central Identities Data Repository only for the purpose of authentication.

8. List of documents uploaded

(Identity and address proof)

9. Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Place: Date:

Signature Name of Authorised Signatory

For Office Use:

Enrolment no

Date-

FORM GST ENR-02²⁶

[See Rule 58(1A)]

Application for obtaining unique common enrolment number

[Only for transporters registered in more than one State or Union Territory having the same PAN]

| 1. | (a) Legal name | |
|----|----------------|--|
| | (b) PAN | |

2. Details of registrations having the same PAN

| Sl. No | GSTIN | Trade Name | State/UT |
|-----------|-------|------------|----------|
| | | | |
| | | | |

3. Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature

Place:

Name of Authorised Signatory

.....

Date:

Designation/Status.....

For office use –

Enrolment no.-

Date -

²⁶Inserted vide Notf no. 28/2018-CT dt.19.06.2018

FORM GSTR-1

[See rule (59(1)]

Details of outward supplies of goods or services

| Year | | |
|-------|--|--|
| Month | | |

| 1. | | GSTIN | | | | | | | |
|----|-----|--|--|--|--|--|--|--|--|
| 2. | (a) | Legal name of the registered person | | | | | | | |
| | (b) | Trade name, if any | | | | | | | |
| 3. | (a) | Aggregate Turnover in the preceding Financial Year | | | | | | | |
| | (b) | Aggregate Turnover - April to June, 2017 | | | | | | | |

4. Taxable outward supplies made to registered persons (including UIN-holders)other than supplies covered by Table 6

(Amount in Rs. for all Tables)

| GSTIN/ | In | voice d | etails | Rate | Taxable | | Amou | nt | | Place of |
|------------------------------|---------|----------|-----------|----------|--------------|----------------|-------------|-------------|-----------|-----------|
| UIN | No. | Date | Value | | value | Integrated | Central | State / | Cess | Supply |
| | | | | | | Tax | Tax | UT Tax | | (Name of |
| | | | | | | | | | | State/UT) |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
| 4A. Su | pplies | other th | han those | e (i) at | tracting re- | verse charge | and (ii) su | pplies ma | de throu | gh e- |
| commerc | e oper | ator | | | | | | | | |
| | | | | | | | | | | |
| | | | | | | | | | | |
| 4B. Sup | plies a | ttractin | ig tax on | reverse | e charge ba | asis | | | | |
| | | | | | | | | | | |
| | | | | | | | | | | |
| 4C. Sup | oplies | made th | nrough e | -comm | erce operat | tor attracting | TCS (ope | erator wise | , rate wi | se) |
| GSTIN of e-commerce operator | | | | | | | | | | |
| | | | | | | | | | | |
| | | | | | | | | | | |

5. Taxable outward inter-State supplies to un-registered persons where the invoice value is more than Rs 2.5 lakh

| Place of | Inv | voice de | tails | Rate | Taxable | Amo | ount | | |
|--|-----|----------|-------|------|---------|----------------|------|--|--|
| Supply (State/UT) | No. | Date | Value | | Value | Integrated Tax | Cess | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | | |
| 5A. Outward supplies (other than supplies made through e-commerce operator, rate wise) | | | | | | | | | |

| 5B. Supplies m | nade thro | ough e-c | ommerce | e operator | attracting | ΓCS (operator wise, ra | te wise) |
|----------------|-----------|----------|---------|------------|------------|------------------------|----------|
| GSTIN of e-co | mmerce | e | | | | | |
| operator | | | | | | | |
| | | | | | | | |
| | | | | | | | |

6. Zero rated supplies and Deemed Exports ²⁷

| GSTI | | Invoi | ce | Shi | ppin | Inte | egrated | Tax | C | entral T | ax | Sta | te / UT ' | Tax | Ce |
|--------|-------|--------|---------|------|--------|------|---------|-----|----|----------|----|-----|-----------|-----|----|
| N of | | detail | ls | g ł | oill/ | | | | | | | | | | SS |
| recipi | | | | Bil | l of | | | | | | | | | | |
| ent | | | | exp | port | | | | | | | | | | |
| | Ν | Da | Val | Ν | Da | Ra | Taxa | Α | Ra | Taxa | Α | Ra | Taxa | Α | |
| | 0. | te | ue | 0. | te | te | ble | mt. | te | ble | mt | te | ble | mt | |
| | | | | | | | value | | | value | | | value | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 | 15 | 16 |
| 6A. Ex | ports | 5 | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | |
| 6B. Su | pplie | s mac | le to S | EZ u | nit or | SEZ | Develo | per | | | | | | | |
| | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | |
| 6C. De | emed | d expo | orts | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | |

7. Taxable supplies (Net of debit notes and credit notes) to unregistered persons other than the supplies covered in Table 5

| Rate of tax | Total Taxable | | A | mount | | | | | | | | |
|--|--|------------------|----------------|------------------------|----------|--|--|--|--|--|--|--|
| | value Integrated Central State Tax/UT Tax Cess | | | | | | | | | | | |
| 1 | 1 2 3 4 5 6 | | | | | | | | | | | |
| 7A. Intra-State supplies | 5 | | | | | | | | | | | |
| 7A (1). Consolidated | rate wise outwar | d supplies [in | cluding suppli | ies made through e-com | nerce | | | | | | | |
| operator attracting TCS] | | | | | | | | | | | | |
| | | | | | | | | | | | | |
| 7A (2). Out of supplies m | nentioned at 7A(1) |), value of supp | plies made th | rough e-Commerce O | perators | | | | | | | |
| attracting TCS(operator wise, rate wise) | | | | | | | | | | | | |
| GSTIN of e-commerce operator | | | | | | | | | | | | |

²⁷Substituted vide Notf no. 70/2017-CT dt 21.12.2017

| 7B. Inter-State Supplies where invoice value is uptoRs 2.5 Lakh [Rate wise] | | | | | | | | | |
|---|-----------------|----------------|--------------|-----------|-----------|--------|--|--|--|
| 7B (1). Place of Supply | y (Name of | | | | | | | | |
| State) | | | | | | | | | |
| | | | | | | | | | |
| 7B (2). Out of the sup | plies mentioned | in 7B (1), the | e supplies n | hade thro | ugh e-Con | imerce | | | |
| Operators (operator wise, | rate wise) | | | | | | | | |
| GSTIN of e-commerce | operator | | | | | | | | |
| | | | | | | | | | |

8. Nil rated, exempted and non GST outward supplies

| Description | Nil Rated Supplies | Exempted (Other than Nil rated/non-GST supply) | Non-GST supplies |
|--|-----------------------|--|---------------------|
| 1 | 2 | 3 | 4 |
| 8A. Inter-State supplies to registered | | | |
| persons | | | |
| 8B. Intra- State supplies to registered | | | |
| persons | | | |
| 8C. Inter-State supplies to unregistered | | | |
| persons | | | |
| 8D. Intra-State supplies to unregistered | | | |
| persons | | | |

9. Amendments to taxable outward supply details furnished in returns for earlier tax periods in Table 4, 5 and 6 [including debit notes, credit notes, refund vouchers issued during current period and amendments thereof]

| Det | Details of | | Revised details of document or | | | | | Rate | Taxable | Amount | | | | Place of | |
|--|---|------|----------------------------------|----|------|--------|-------|------|---------|------------|--------------------|--------|----|----------|--------|
| ori | original | | details of original Debit/Credit | | | | | | | Value | | | | | supply |
| doc | document | | Notes or refund vouchers | | | | | | | | | | | | |
| GSTIN | Inv. | Inv. | GSTIN Invoice | | Sh | ipping | Value | | | Integrated | Central State / Ce | Cess | 3 | | |
| | No. | Date | | | | bill | | | | Tax | Tax | UT Tax | | | |
| | | | | No | Date | No. | Date | | | | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 | 15 | 16 |
| 9A. If | 9A. If the invoice/Shipping bill details furnished earlier were incorrect | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | |
| 9B. Debit Notes/Credit Notes/Refund voucher [original] | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | |
| 9C. Debit Notes/Credit Notes/Refund voucher [amendments thereof] | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | |

10. Amendments to taxable outward supplies to unregistered persons furnished in returns for earlier tax periods in Table 7

| Rate of tax | Total Taxable | Amount | | | | | | |
|--------------------------------|---------------------|--|---------------|-------------------------|-----------------|--|--|--|
| | value | Integrated | Central | State/UT Tax | Cess | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | | | |
| Tax period for which the | ne details are | <month></month> | | | | | | |
| being revised | | | | | | | | |
| 10A. Intra-State Supplies | s[including supplie | s made through e-commerce operator attracting TCS] [Rate wise] | | | | | | |
| | | | | | | | | |
| 10A (1). Out of supplies me | entioned at 10A, va | alue of supplies | s made throug | gh e-Commerce Opera | tors attracting | | | |
| TCS (operator wise, rate w | ise) | | | | | | | |
| GSTIN of e-commerce of | perator | | | | | | | |
| | | | | | | | | |
| 10B. Inter-State Supplie | s[including supplie | es made throug | h e-commerc | e operator attracting T | CS] [Rate wise] | | | |
| Place of Supply (Name | of State) | | | | | | | |
| | | | | | | | | |
| 10B (1). Out of supplies me | entioned at 10B, va | alue of supplies made through e-Commerce Operators attracting | | | | | | |
| TCS (operator wise, rate wise) | | | | | | | | |
| GSTIN of e-commerce of | perator | | | | | | | |
| | | | | | | | | |

11. Consolidated Statement of Advances Received/Advance adjusted in the current tax period/ Amendments of information furnished in earlier tax period

| Rate | Gross Advance | Place of | | Amount | | | | | | | |
|--|--|--------------|----------------------|---------|-------------|----------------------|--|--|--|--|--|
| | Received/adjusted | supply | Integrated | Central | State/UT | Cess | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | | | | | |
| I Info | I Information for the current tax period | | | | | | | | | | |
| 11A. | 11A. Advance amount received in the tax period for which invoice has not been issued (tax | | | | | | | | | | |
| amount | amount to be added to output tax liability) | | | | | | | | | | |
| 11A (1 | 11A (1). Intra-State supplies(Rate Wise) | | | | | | | | | | |
| | | | | | | | | | | | |
| 11A (2 |). Inter-State Supp | lies(Rate Wi | se) | | | | | | | | |
| | | | | | | | | | | | |
| 11B. A | 11B. Advance amount received in earlier tax period and adjusted against the supplies being shown | | | | | | | | | | |
| in this t | tax period in Table I | Nos. 4, 5, 6 | 5 and 7 | | | | | | | | |
| 11B (1) |). Intra-State Suppli | es (Rate Wi | se) | | | | | | | | |
| | | | | | | | | | | | |
| 11B (2) |). Inter-State Suppli | es(Rate V | Vise) | | | | | | | | |
| | | | | | | | | | | | |
| II Ame | ndment of inforn | nation fu | rnished in ' | Table N | o. 11[1] in | GSTR-1 statement for | | | | | |
| earlier tax periods[Furnish revised information] | | | | | | | | | | | |
| | Amendment relating to information 11A(1) 11A(2) 11B(1) 11 | | | | | | | | | | |
| Month | | furnishe | ed in S. No.(select) | | | | | | | | |
| | | | | | | | | | | | |

12. HSN-wise summary of outward supplies

| Sr. No. | HSN | Description | | Total | Total | Total | Amount | | | |
|---------|-----|-------------------------------------|---|----------|-------|------------------|-------------------|----------------|-----------------|------|
| | | (Optional if HSN is provided) | | Quantity | value | Taxable Value | Integrated Tax | Central Tax | State/UT Tax | Cess |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
| | | | | | | | | | | |
| | | | | | | | | | | |

13. Documents issued during the tax period

| Sr. | Nature of document | Sr. 1 | No. | Total | Cancelled | Net issued |
|-----|--------------------------------------|-------|-----|--------|-----------|------------|
| No. | | From | То | number | | |
| | | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 1 | Invoices for outward supply | | | | | |
| 2 | Invoices for inward supply from | | | | | |
| 2 | unregistered person | | | | | |
| 3 | Revised Invoice | | | | | |
| 4 | Debit Note | | | | | |
| 5 | Credit Note | | | | | |
| 6 | Receipt voucher | | | | | |
| 7 | Payment Voucher | | | | | |
| 8 | Refund voucher | | | | | |
| 9 | Delivery Challan for job work | | | | | |
| 10 | Delivery Challan for supply on | | | | | |
| 10 | approval | | | | | |
| 11 | Delivery Challan in case of liquid | | | | | |
| | gas | | | | | |
| 12 | Delivery Challan in cases other than | | | | | |
| | by way of supply (excluding at S no. | | | | | |
| | 9 to 11) | | | | | |

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from and in case of any reduction in output tax liability the benefit thereof has been/will be passed on to the recipient of supply.

Place of Authorised Signatory Signature Name Date Designation /Status.....

Instructions –

- 1. Terms used:
 - a. GSTIN: Goods and Services Tax Identification Number
 - b. UIN: Unique Identity Number
 - c. UQC: Unit Quantity Code
 - d. HSN: Harmonized System of Nomenclature
 - e. POS: Place of Supply (Respective State)
 - f. B to B: From one registered person to another registered person
 - g. B to C: From registered person to unregistered person
- 2. The details in GSTR-1 should be furnished by 10^{th} of the month succeeding the relevant tax period.
- 3. Aggregate turnover of the taxpayer for the immediate preceding financial year and first quarter of the current financial year shall be reported in the preliminary information in Table 3. This information would be required to be submitted by the taxpayers only in the first year. Quarterly turnover information shall not be captured in subsequent returns. Aggregate turnover shall be auto-populated in subsequent years.
- 4. Invoice-level information pertaining to the tax period should be reported for all supplies as under:
 - (i) For all B to B supplies (whether inter-State or intra-State), invoice level details, rate-wise, should be uploaded in Table 4, including supplies attracting reverse charge and those effected through e-commerce operator. Outwards supply information in these categories are to be furnished separately in the Table.
 - (ii) For all inter-State B to C supplies, where invoice value is more than Rs.
 2,50,000/- (B to C Large) invoice level details, rate-wise, should be uploaded in Table 5; and
 - (iii) For all B to C supplies (whether inter-State or intra-State) where invoice value is up to Rs. 2,50,000/- State-wise summary of supplies, rate-wise, should be uploaded in Table 7.
- 5. Table 4 capturing information relating to B to B supplies should:
 - (i) be captured in:
 - a. Table 4A for supplies relating to other than reverse charge/ made through e-commerce operator, rate-wise;
 - b. Table 4B for supplies attracting reverse charge, rate-wise; and
 - c. Table 4C relating to supplies effected through e-commerce operator attracting collection of tax at source under section 52 of the Act, operator wise and rate-wise.
 - (ii) Capture Place of Supply (PoS) only if the same is different from the location of the recipient.
- 6. Table 5 to capture information of B to C Large invoices and other information shall be similar to Table 4. The Place of Supply (PoS) column is mandatory in this table.
- 7. Table 6 to capture information related to:
 - (i) Exports out of India
 - (ii) Supplies to SEZ unit/ and SEZ developer

(iii) Deemed Exports

- 8. Table 6 needs to capture information about shipping bill and its date. However, if the shipping bill details are not available, Table 6 will still accept the information. The same can be updated through submission of information in relation to amendment Table 9 in the tax period in which the details are available but before claiming any refund / rebate related to the said invoice. The detail of Shipping Bill shall be furnished in 13 digits capturing port code (six digits) followed by number of shipping bill.
- 9. Any supply made by SEZ to DTA, without the cover of a bill of entry is required to be reported by SEZ unit in GSTR-1. The supplies made by SEZ on cover of a bill of entry shall be reported by DTA unit in its GSTR-2 as imports in GSTR-2. The liability for payment of IGST in respect of supply of services would, be created from this Table..
- 10. In case of export transactions, GSTIN of recipient will not be there. Hence it will remain blank.
- 11. Export transactions effected without payment of IGST (under Bond/ Letter of Undertaking (LUT)) needs to be reported under "0" tax amount heading in Table 6A and 6B.
- 12. Table 7 to capture information in respect of taxable supply of:
 - (i) B to C supplies (whether inter-State or intra-State) with invoice value uptoRs 2,50,000;
 - (ii) Taxable value net of debit/ credit note raised in a particular tax period and information pertaining to previous tax periods which was not reported earlier, shall be reported in Table 10. Negative value can be mentioned in this table, if required;
 - (iii) Transactions effected through e-commerce operator attracting collection of tax at source under section 52 of the Act to be provided operator wise and rate wise;
 - (iv) Table 7A (1) to capture gross intra-State supplies, rate-wise, including supplies made through e-commerce operator attracting collection of tax at source and Table 7A (2) to capture supplies made through e-commerce operator attracting collection of tax at source out of gross supplies reported in Table 7A (1);
 - (v) Table 7B (1) to capture gross inter-State supplies including supplies made through e-commerce operator attracting collection of tax at source and Table 7B (2) to capture supplies made through e-commerce operator attracting collection of tax at source out of gross supplies reported in Table 7B (1); and
 - (vi) Table 7B to capture information State wise and rate wise.
- 13. Table 9 to capture information of:
 - (i) Amendments of B to B supplies reported in Table 4, B to C Large supplies reported in Table 5 and Supplies involving exports/ SEZ unit or SEZ developer/ deemed exports reported in Table 6;
 - (ii) Information to be captured rate-wise;
 - (iii) It also captures original information of debit / credit note issued and amendment to it reported in earlier tax periods; While furnishing

information the original debit note/credit note, the details of invoice shall be mentioned in the first three columns, While furnishing revision of a debit note/credit note, the details of original debit note/credit note shall be mentioned in the first three columns of this Table,

- (iv) Place of Supply (PoS) only if the same is different from the location of the recipient;
- (v) Any debit/ credit note pertaining to invoices issued before the appointed day under the existing law also to be reported in this table; and
- (vi) Shipping bill to be provided only in case of exports transactions amendment.
- 14. Table 10 is similar to Table 9 but captures amendment information related to B to C supplies and reported in Table 7.
- 15. Table 11A captures information related to advances received, rate-wise, in the tax period and tax to be paid thereon along with the respective PoS. It also includes information in Table 11B for adjustment of tax paid on advance received and reported in earlier tax periods against invoices issued in the current tax period. The details of information relating to advances would be submitted only if the invoice has not been issued in the same tax period in which the advance was received.
- 16. Summary of supplies effected against a particular HSN code to be reported only in summary table. It will be optional for taxpayers having annual turnover uptoRs. 1.50 Cr but they need to provide information about description of goods.
- 17. It will be mandatory to report HSN code at two digits level for taxpayers having annual turnover in the preceding year above Rs. 1.50 Cr but uptoRs. 5.00 Cr and at four digits level for taxpayers having annual turnover above Rs. 5.00 Cr.

FORM GSTR-1A

[See rule 59(4)]

Details of auto drafted supplies

(From GSTR 2, GSTR 4 or GSTR 6)

| Year | | |
|-------|--|--|
| Month | | |

| 1 | • | GST | IN | | | | | | | | |
|---|---|-----|-------------------------------------|--|--|--|--|--|--|--|--|
| 2 | • | (a) | Legal name of the registered person | | | | | | | | |
| | | (b) | Trade name, if any | | | | | | | | |

3. Taxable outward supplies made to registered persons including supplies attracting reverse charge other than the supplies covered in Table No. 4

| GSTIN/ | Inv | voice d | etails | Rate | Taxable | | Amou | nt | | Place of |
|--|----------|---------|-----------|----------|-------------|-------------------|----------------|----------------------|------|---------------------------------|
| UIN | No. | Date | Value | | value | Integrated Tax | Central Tax | State / UT Tax | Cess | Supply (Name of State/UT) |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
| 3A. Supp | olies ot | her tha | n those a | ttractin | g reverse o | charge (From | table 3 of | f GSTR-2 |) | |
| | | | | | | | | | | |
| 3B. Supplies attracting reverse charge (From table 4A of GSTR-2) | | | | | | | | | | |
| | | | | | | | | | | |

4. Zero rated supplies made to SEZ and deemed exports

| GSTIN of recipient | In | voice de | etails | | Integrated T | ax | [Cess |
|------------------------|---------|----------|-----------|------|---------------|------------|-----------------|
| | No. | Date | Value | Rate | Taxable value | Tax amount | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 4A. Supplies made to S | EZ unit | or SEZ | Developer | ſ | | | |
| | | | | | | | |
| | | | | | | | |
| 4B. Deemed exports | | | | | | | |
| | | | | | | | |
| | | | | | | |] ²⁸ |

5. Debit notes, credit notes (including amendments thereof) issued during current period

²⁸Inserted vide Notf no. 45/2017- CT dt13.10.2017

| Deta | ails c | of | Re | vise | d det | ails of | Rate | Taxable | Place of | A | Amount of | of tax | |
|-------|--------|------|-------|-------|--------|------------|------|---------|-----------|------------|-----------|--------|------|
| ori | ginal | l | docu | men | t or d | letails of | | value | supply | | | | |
| doci | umer | nt | origi | nal l | Debit | / Credit | | | (Name of | | | | |
| | | | | | Note | | | | State/UT) | | | | |
| GSTIN | No. | Date | GSTIN | No. | Date | Value | | | | Integrated | Central | State | Cess |
| | | | | | | | | | | Tax | Tax | / UT | |
| | | | | | | | | | | | | Tax | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 |
| | | | | | | | | | | | | | |

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom and in case of any reduction in output tax liability the benefit thereof has been/will be passed on to the recipient of supply.

Signatures

Place

Name of Authorised Signatory

Date

Designation /Status

FORM GSTR-2

[See rule 60(1)]

Details of inward supplies of goods or services

| Year | | |
|-------|--|--|
| Month | | |

| 1. | GST | IN | | | | | | | | | | |
|----|-----|-------------------------------------|---|-----|-----|-----|------|-----|--|--|--|--|
| 2. | (a) | Legal name of the registered person | Α | Aut | o p | opı | ılat | ted | | | | |
| | (b) | Trade name, if any | A | Aut | o p | opı | ılat | ted | | | | |

3. Inward supplies received from a registered person other than the supplies attracting reverse charge

(Amount in Rs. for all Tables)

| GSTI | | Invoi | ice | Rat | Taxabl | Ar | nount of | Tax | | Place of | Whether | Amount | of ITC | availa | ble |
|--------|---|-------|------|-----|--------|----------|----------|------|-----|----------|-------------|----------|--------|--------|-----|
| Ν | | deta | ils | e | e | | | | | supply | input or | - | a | ~ | ~ |
| of | | | | | value | | | | | (Name | input | Integrat | Centr | Stat | Ces |
| suppli | Ν | Dat | Valu | | | Integrat | Centr | Stat | CES | of | service/ | ed Tax | al | e/ | s |
| er | 0 | e | e | | | ed tax | al | e/ | S | State/U | Capital | | Tax | UT | |
| | | | | | | | Tax | UT | | T) | goods | | | Tax | |
| | | | | | | | | Tax | | | (incl plant | | | | |
| | | | | | | | | | | | and | | | | |
| | | | | | | | | | | | machiner | | | | |
| | | | | | | | | | | | y)/ | | | | |
| | | | | | | | | | | | Ineligible | | | | |
| | | | | | | | | | | | for ITC | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 | 15 | 16 |
| | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | |
| | | | | | L | : . l. 4 | | | | | | | | | |

4. Inward supplies on which tax is to be paid on reverse charge

| GSTI | Inv | voice | | Rat | Taxabl | Aı | nount of | f Tax | | Place of | Whether | Amount | of ITC | availa | ble |
|--------|-----|-------|------|-----|--------|----------|----------|-------|-----|----------|------------|----------|--------|--------|-----|
| Ν | det | ails | | e | e | | | | | supply | input or | - | ~ | ~ | ~ |
| of | | | | | value | | | | | (Name | input | Integrat | Centr | Stat | Ces |
| suppli | Ν | Dat | Valu | | | Integrat | Centr | Stat | CES | of | service/ | ed Tax | al | e/ | s |
| er | 0 | e | e | | | ed tax | al | e/ | S | State/U | Capital | | Tax | UT | |
| | | | | | | | Tax | UT | | T) | goods | | | Tax | |
| | | | | | | | | Tax | | | (incl. | | | | |
| | | | | | | | | | | | plant and | | | | |
| | | | | | | | | | | | machiner | | | | |
| | | | | | | | | | | | y)/ | | | | |
| | | | | | | | | | | | Ineligible | | | | |
| | | | | | | | | | | | for ITC | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 | 15 | 16 |

| 4A. 1 | Inw | ard s | suppli | es r | eceive | d from a r | egistere | d supp | olier (a | ttracting | g reverse | charge) | | | |
|-------|--|-------|--------|------|--------|------------|----------|--------|----------|-----------|-----------|---------|--|--|--|
| | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | |
| 4B. I | 4B. Inward supplies received from an unregistered supplier | | | | | | | | | | | | | | |
| | 4b. Inward suppries received from an unregistered supprier | | | | | | | | | | | | | | |
| 4C. I | 4C. Import of service | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | |

5. Inputs/Capital goods received from Overseas or from SEZ units on a Bill of Entry

| GSTIN | Deta | ails of b | oill of | Rate | Taxable | Amou | unt | Whether | Amount of | TTC |
|-----------|---------|-----------|-----------|------|---------|--------------|-------|-------------|------------|------|
| of | | entry | | | value | | | input / | availab | le |
| supplier | No. | Date | Value | | | Integrated | Cess | Capital | Integrated | Cess |
| | | | | | | Tax | | goods(incl. | Tax | |
| | | | | | | | | plant and | | |
| | | | | | | | | machinery)/ | | |
| | | | | | | | | Ineligible | | |
| | | | | | | | | for ITC | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
| 5A. In | nports | | | | | | | | | |
| | | | | | | | | | | |
| | | | | | | | | | | |
| 5B. R | eceive | d from | SEZ | | | | | | | |
| | | | | | | | | | | |
| | | | | | | | | | | |
| Port code | e +No o | of BE=1 | 13 digits | | | Assessable V | /alue | | | |

6. Amendments to details of inward supplies furnished in returns for earlier tax periods in Tables 3, 4 and 5 [including debit notes/credit notes issued and their subsequent amendments]

| Deta | ails | of | Revis | ed o | deta | ils of | Rat | Taxabl | | Amou | ınt | | Place | Whethe | Amoun | t of IT | C availa | ble |
|--------|-------|------|--------|------|-------|--------|------|----------|-----------|--------|----------|------|---------|----------|----------|---------|----------|-----|
| orig | gina | ıl | i | nvo | oice | | e | e | | | | | of | r input | | | | |
| invoic | ce /. | Bill | | | | | | value | | | | | suppl | or input | | | | Ces |
| of en | try | No | | | | | | | | | | | У | service/ | Integrat | Centr | State/U | s |
| GSTI | No | Dat | GSTI | No | Dat | Valu | | | Integrat | Centr | State/U | Ces | | Capital | ed | al Tax | T Tax | |
| Ν | • | e | Ν | • | e | e | | | ed Tax | al Tax | T Tax | S | | goods/ | Tax | | | |
| | | | | | | | | | | | | | | Ineligib | | | | |
| | | | | | | | | | | | | | | le for | | | | |
| | | | | | | | | | | | | | | ITC) | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 1 | 14 | 15 | 16 | 17 | 18 | 19 |
| | | | | | | | | | | | | 3 | | | | | | |
| 6A. | Suj | opli | es oth | er t | thar | imp | ort | of goo | ds or go | ods re | eceived | fro | m SE | Z [Infor | mation | furnis | hed in | |
| Tabl | le 3 | and | d 4 of | ear | rlier | retu | rns] | - If det | tails fur | nishec | l earlie | r we | ere inc | correct | | | | |
| | | | | | | | | | | | | | | | | | | |

| | 6B. Supplies by way of import of goods or goods received from SEZ [Information furnished in Table 5 of earlier returns]-If details furnished earlier were incorrect | | | | | | | | | | | | | | | | | |
|-------|---|-------|--------|----|------|------|-------|---------|---------|-------|--------|------|---------|----------|---------|---------|-----|--|
| | | | | | | | | | | | | | | | | | | |
| 6C.] | Del | bit I | Notes/ | Cr | edit | Note | es [c | origina | 1] | | | | | | | | | |
| | | | | | | | | | | | | | | | | | | |
| 6D. | De | bit l | Notes | C1 | redi | t No | tes [| amend | ment of | debit | notes/ | crea | lit not | es furni | shed in | earlier | tax | |
| perio | ods |] | | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | | | | |

7. Supplies received from composition taxable person and other exempt/Nil rated/Non GST supplies received

| Description | Value of supplies received from | | | | | | | | | | | | | |
|-----------------|---------------------------------|---------------|------------------|---------|--|--|--|--|--|--|--|--|--|--|
| | Composition taxable | Exempt supply | Nil Rated supply | Non GST | | | | | | | | | | |
| | person | | | supply | | | | | | | | | | |
| 1 | 2 | 3 | 4 | 5 | | | | | | | | | | |
| 7A. Inter-State | | | | | | | | | | | | | | |
| supplies | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | |
| 7B. Intra-state | | | | | | | | | | | | | | |
| supplies | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | |

8. ISD credit received

| | IS | SD | ISD | Credit r | eceived | | Amo | ount of el | igible ITC | |
|---------------------|------|-------|------------|----------|---------|------|------------|------------|------------|------|
| GSTIN of ISD | Docu | ument | | | | | | | | |
| | De | tails | | | | | | | | |
| | No. | Date | Integrated | Central | State/ | Cess | Integrated | Central | State/UT | Cess |
| | | T | | Tax | UT | | Tax | Tax | Tax | |
| | | 1 | | | Tax | | | | | |
| 1 | 2 | 2 3 | | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
| 8A. ISD Invoice | | | | | | | | | | |
| | | | | | | | | | | |
| 8B. ISD Credit Note | | | | | | | | | | |
| | | | | | | | | | | |

9. TDS and TCS Credit received

| GSTIN of | Gross | Sales | Net Value | Amount | | | | | | | |
|---------------------------|-------|--------|-----------|-------------------|----------------|----------------------|--|--|--|--|--|
| Deductor / GSTIN of e- | Value | Return | | Integrated Tax | Central Tax | State Tax /UT Tax | | | | | |

| Commerce | | | | | | |
|----------|---|---|---|---|---|---|
| Operator | | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 9A. TDS | | | | | | |
| | | | | | | |
| 9B. TCS | | | | | | |
| | | | | | | |

10. Consolidated Statement of Advances paid/Advance adjusted on account of receipt of supply

| Rate | Gross Advance | Place of supply | | | Amo | ount | | | |
|--------------|----------------------------|-----------------------------------|---------------------------|-------------------------|----------------|-----------|----------|----------|----------|
| | Paid | (Name of | Integrated | Central | Stat | e/UT Ta | X | Ce | ess |
| | i ulu | State/UT) | Tax | Tax | | | | | |
| 1 | 2 | 3 | 4 | 5 | | 6 | | | 7 |
| (I) | Informati | on for the cu | rrent mont | h | | | | | |
| | Advance a t tax liabili | mount paid fo ty) | or reverse ch | arge supplie | es in the tax | period (t | ax amou | nt to be | added |
| 10A (1). | Intra-Sta | te supplies (R | ate Wise) | | | | | | |
| | | | | | | | | | |
| 10A (2). | Inter -Sta | ate Supplies (| Rate Wise) | | | | | | |
| | | | | | | | | | |
| | | nount on whic od [reflected i | _ | | r period but | invoice | has been | received | l in the |
| 10B (1). | Intra-Stat | e Supplies (R | ate Wise) | | | | | | |
| | | | | | | | | | |
| 10B (2). | Intra-Stat | e Supplies (R | ate Wise) | | | | | | |
| | | | | | | | | | |
| | Iments of formation | information] | furnished i | in Table No | o. 10 (I) in a | n earlie | r month | [Furnis] | n |
| Month | | Amendmen | t relating to in S. No | information (select) | n furnished | 10A(1) | 10A(2) | 10(B1) | 10B(2) |
| | | | | | | | | | |

11. Input Tax Credit Reversal / Reclaim

| Description for reversal of ITC | To be added to | | Amount | of ITC | |
|---------------------------------|------------------|------------|---------|----------|------|
| | or reduced from | Integrated | Central | State/UT | CESS |
| | output liability | Tax | Tax | Tax | |
| 1 | 2 | 3 | 4 | 5 | 6 |
| A. Information for the | | | | | |
| current tax period | | | | | |
| a) Amount in terms of rule | To be added | | | | |

| | 37(2) | | | | | | | | | | | | | |
|-------|-------------------------------|-------|-----|------|-----|-----|----|---|---------------|-----|-------|----|---------------|--|
| b) | Amount in terms of rule | r | Γol | be | ad | ded | L | | | | | | | |
| | 39(1)(j)(ii) | | | | | | | | | | | | | |
| c) | Amount in terms of rule 42 | r | Γol | be | ad | ded | l | | | | | | | |
| | (1) (m) | | | | | | | | | | | | | |
| d) | Amount in terms of rule | , | Γol | be | ad | ded | l | | | | | | | |
| | 43(1) (h) | | | | | | | | | | | | | |
| e) | Amount in terms of rule 42 | , | Γol | be | ad | ded | l | | | | | | | |
| | (2)(a) | | | | | | | | | | | | | |
| f) | Amount in terms of rule | - | To | be | re | duc | ed | | | | | | | |
| | 42(2)(b) | | | | | | | | | | | | | |
| g) | On account of amount paid | Т | o b | e re | ed | uce | d | | | | | | | |
| | subsequent to reversal of ITC | | | | | | | | | | | | | |
| h) | Any other liability (Specify) | | | ••• | ••• | | | | | | | | | |
| | | | | | | | | | | | | | | |
| В. | Amendment of information f | urnis | hec | d in | 1] | Гab | le | N | o 11 at S. No | d A | in an | ea | arlier return | |
| Ame | endment is in respect of | | | | | | | | | | | | | |
| info | rmation furnished in the | | | | | | | | | | | | | |
| Mor | nth | | | | | | | | | | | | | |
| Spee | cify the information you wish | | | | | | | | | | | | | |
| to an | mend (Drop down) | | | | | | | | | | | | | |

12. Addition and reduction of amount in output tax for mismatch and other reasons

| | Description | Add to or | | Amour | nt | |
|-----|---|-----------------------------|-------------------|----------------|----------------------|------|
| | | reduce | | | | |
| | | from output liability | Integrated Tax | Central Tax | State / UT Tax | CESS |
| | 1 | 2 | 3 | 4 | 5 | 6 |
| (a) | ITC claimed on mismatched/duplication of invoices/debit notes | Add | | | | |
| (b) | Tax liability on mismatched credit notes | Add | | | | |
| (c) | Reclaim on account of rectification of mismatched invoices/debit notes | Reduce | | | | |
| (d) | Reclaim on account of rectification of mismatched credit note | Reduce | | | | |
| (e) | Negative tax liability from previous tax periods | Reduce | | | | |
| (f) | Tax paid on advance in earlier tax periods and adjusted with tax on supplies made in current tax period | Reduce | | | | |

13. HSN summary of inward supplies

| Sr. No. | HSN | Description | UQC | | Total | | | Amo | ount | |
|---------|-----|--------------------------------------|-----|----------|-------|------------------|-------------------|----------------|-----------------|------|
| | | (Optional if HSN is furnished) | | Quantity | value | Taxable Value | Integrated Tax | Central Tax | State/UT Tax | Cess |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
| | | | | | | | | | | |

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom

Signatures..... Name of Authorised Signatory

Place:

Designation /Status

Date:

Instructions –

- 1. Terms used:
 - a. GSTIN: Goods and Services Tax Identification Number
 - b. UIN: Unique Identity Number
 - c. UQC: Unit Quantity Code
 - d. HSN: Harmonized System of Nomenclature
 - e. POS: Place of Supply (Respective State)
 - f. B to B: From one registered person to another registered person
 - g. B to C: From registered person to unregistered person
- 2. Table 3 & 4 to capture information of:
 - (i) Invoice-level inward supply information, rate-wise, pertaining to the tax period reported by supplier in GSTR-1 to be made available in GSTR-2 based on auto-populated details received in GSTR-2A;
 - (ii) Table 3 to capture inward supplies other than those attracting reverse charge and Table 4 to capture inward supplies attracting reverse charge;
 - (iii) The recipient taxpayer has the following option to act on the auto populated information:
 - a. Accept,
 - b. Reject,
 - c. Modify (if information provided by supplier is incorrect), or
 - d. Keep the transaction pending for action (if goods or services have not been received)
 - (iv) After taking the action, recipient taxpayer will have to mention whether he is eligible to avail credit or not and if he is eligible to avail credit, then the amount of eligible credit against the tax mentioned in the invoice needs to be filed;
 - (v) The recipient taxpayer can also add invoices (not uploaded by the counterparty supplier) if he is in possession of invoices and have received the goods or services;
 - (vi) Table 4A to be auto populated;
 - (vii) In case of invoices added by recipient tax payer, Place of Supply (PoS) to be captured always except in case of supplies received from registered person, where it is required only if the same is different from the location of the recipient;
 - (viii) Recipient will have the option to accept invoices auto populated as well as add invoices, pertaining to reverse charge only when the time of supply arises in terms of section 12 or 13 of the Act; and
 - (ix) Recipient tax payer is required to declare in Column No. 12 whether the inward supplies are inputs or input services or capital goods (including plant and machinery).
- 3. Details relating to import of Goods/Capital Goods from outside India as well as supplied by an SEZ Unit to be reported rate-wise by recipient tax payer in Table 5.
- 4. Recipient to provide for Bill of Entry information including six digits port code and seven digits bill of entry number.

- 5. Taxable Value in Table 5 means assessable value for customs purposes on which IGST is computed (IGST is levied on value plus specified customs duties). In case of imports, the GSTIN would be of recipient tax payer.
- 6. Table 6 to capture amendment of information, rate-wise, provided in earlier tax periods in Table 3, 4 and 5 as well as original/ amended information of debit or credit note. GSTIN not to be provided in case of export transactions.
- 7. Table 7 captures information on a gross value level.
- 8. An option similar to Table 3 is not available in case of Table 8 and the credit as distributed by ISD (whether eligible or ineligible) will be made available to the recipient unit and it will be required to re-determine the eligibility as well as the amount eligible as ITC.
- 9. TDS and TCS credit would be auto-populated in Table 9. Sales return and Net value columns are not applicable in case of tax deducted at source in Table 9.
- 10. The eligible credit from Table 3, Table 4 & Table 8 relating to inward supplies to be populated in the Electronic Credit Ledger on submission of its return in Form GSTR-3.
- 11. Recipient can claim less ITC on an invoice depending on its use i.e. whether for business purpose or non-business purpose.
- 12. Information of advance paid pertaining to reverse charge supplies and the tax paid on it including adjustments against invoices issued should be reported in Table 10.
- 13. Table 12 to capture additional liability due to mismatch as well as reduction in output liability due to rectification of mismatch on account of filing of GSTR-3 of the immediately preceding tax period.
- 14. Reporting criteria of HSN will be same as reported in GSTR-1.

FORM GSTR-2A [See rule 60(1)]

Details of auto drafted supplies

(From GSTR 1, GSTR 5, GSTR-6, GSTR-7 and GSTR-8)

| Year | | |
|-------|--|--|
| Month | | |

| 1. | | | | | | | | | | | |
|----|-----|-------------------------------------|--|--|--|--|--|--|--|--|--|
| 2. | (a) | Legal name of the registered person | | | | | | | | | |
| | (b) | Trade name, if any | | | | | | | | | |

PART A

3. Inward supplies received from a registered person other than the supplies attracting reverse charge

(Amount in Rs. for all Tables)

| GSTIN | Inv | voice de | etails | Rate | Taxable | | Place of | | | |
|----------|-----|----------|--------|------|---------|----------------|----------------|------------------|------|-----------------------|
| of | | | | | value | | | | | supply |
| supplier | No. | Date | Value | | | Integrated tax | Central Tax | State/ UT Tax | Cess | (Name of State/UT) |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
| | | | | | | | | | | |

4. Inward supplies received from a registered person on which tax is to be paid on reverse charge

| GSTIN | Ir | nvoice de | etails | Rate | Taxable | | Amount of tax | | | | | | |
|----------|-----|-----------|--------|------|---------|-------------------|----------------|------------------|------|-----------------------|--|--|--|
| of | | | | | value | | supply | | | | | | |
| supplier | No. | Date | Value | | | Integrated Tax | Central Tax | State/ UT Tax | Cess | (Name of State/UT) | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | | | |
| | | | | | | | | | | | | | |

5. Debit / Credit notes (including amendments thereof) received during current tax period

| Details of original | Revised details of | RateTaxable | Amount of tax | Place of |
|---------------------|--------------------|-------------|---------------|----------|
| | | | | |

| doc | umer | nt | docum | ent c | or deta | ails of | | value | | | | | supply |
|-------|------|------|---------|-------|---------|---------|---|-------|------------|---------|----------|------|-----------|
| | | | origina | ıl De | bit / C | Credit | | | | | (Name of | | |
| | | | - | no | te | | | | | | | | State/UT) |
| GSTIN | No. | Date | GSTIN | No. | Date | Value | | | Integrated | Central | State/UT | Cess | |
| | | | | | | | | | Tax | Tax | Tax | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 |
| | | | | | | | | | | | | | |

PART B

6. ISD credit (including amendments thereof) received

| GSTIN of ISD | ISD docu | ment details | ITC amount involved | | | | | | |
|---------------------------------|----------|--------------|---------------------|---------------------------|--------|------|--|--|--|
| | No. | Date | Integrated Tax | ntegrated Tax Central Tax | | Cess | | | |
| | | | | | UT Tax | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | | | |
| ISD Invoice –eligible ITC | | | | | | | | | |
| ISD Invoice –ineligible ITC | | | | | | | | | |
| ISD Credit note –eligible ITC | | | | | | | | | |
| ISD Credit note –ineligible ITC | | | | | | | | | |

PART- C

7. TDS and TCS Credit (including amendments thereof) received

| GSTIN of | Amount | | | | Amoun | t |
|-------------|----------|--------|-----------|------------|---------|---------------|
| Deductor / | received | Sales | Net Value | Integrated | Central | State Tax /UT |
| GSTIN of e- | / Gross | Return | | Tax | Tax | Tax |
| Commerce | Value | | | | | |
| Operator | | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 7A. TDS | | | | | | |
| | | | | | | |
| | | | | | | |
| 7B. TCS | | | | | | |
| | | | | | | |
| | | | | | | |

FORM GSTR-3

[See rule 61(1)]

Monthly return

Year Month

| 1. | GST | ïN | | | | | | | | | | |
|----|---|--------------------|---|-----|-----|----|------|----|--|--|--|--|
| 2. | 2. (a) Legal name of the registered person Auto Populated | | | | | | | | | | | |
| | (b) | Trade name, if any | A | uto |) P | op | ulat | ed | | | | |

Part-A (To be auto populated)

(Amount in Rs. for all Tables)

| 3. Tu | urnover | | | | | | | | | | | |
|-------|--------------------------------------|--------|--|--|--|--|--|---|--|--|--|--|
| Sr. | Type of Turnover | Amount | | | | | | | | | | |
| No. | | | | | | | | | | | | |
| 1 | 2 | | | | | | | 3 | | | | |
| (i) | Taxable [other than zero rated] | | | | | | | | | | | |
| (ii) | Zero rated supply on payment of Tax | | | | | | | | | | | |
| (iii) | Zero rated supply without payment of | | | | | | | | | | | |
| (111) | Tax | | | | | | | | | | | |
| (iv) | Deemed exports | | | | | | | | | | | |
| (v) | Exempted | | | | | | | | | | | |
| (vi) | Nil Rated | | | | | | | | | | | |
| (vii) | Non-GST supply | | | | | | | | | | | |
| | Total | | | | | | | | | | | |

4. Outward supplies

4.1 Inter-State supplies (Net Supply for the month)

| Rate | Taxable Value | Amou | nt of Tax |
|---------|---|------------------------|-------------------|
| | | Integrated Tax | CESS |
| 1 | 2 | 3 | 4 |
| A. Tax | able supplies (other than reverse charge and | d zero rated supply) [| Tax Rate Wise] |
| | | | |
| B. Sup | plies attracting reverse charge-Tax payable | e by recipient of supp | ly |
| | | | |
| C. Zero | o rated supply made with payment of Integr | ated Tax | |
| | | | |
| | of the supplies mentioned at A, the value or attracting TCS-[Rate wise] | f supplies made thou | igh an e-commerce |

| GSTIN | of e-commerce operator | |
|-------|------------------------|--|
| | | |

4.2 Intra-State supplies (Net supply for the month)

| Rate | Taxable Value | | Amount of Tax | | | | | |
|---|---|--------------------|----------------------|----------------|--|--|--|--|
| | | Central Tax | State /UT Tax | Cess | | | | |
| 1 | 2 | 3 | 4 | 5 | | | | |
| A. Taxable supplies (other than reverse charge) [Tax Rate wise] | | | | | | | | |
| | | | | | | | | |
| B. Supp | blies attracting reverse charge- Tax pay | vable by the recip | ient of supply | | | | | |
| | | | | | | | | |
| | of the supplies mentioned at A, the valucting TCS [Rate wise] | e of supplies ma | ade though an e-comr | nerce operator | | | | |
| GSTIN o | of e-commerce operator | | | | | | | |
| | | | | | | | | |

4.3 Tax effect of amendments made in respect of outward supplies

| Rate | Net differential value | | Amo | unt of Tax | | | | | | |
|------------------|---|-----------------|----------------|--------------------|------------|--|--|--|--|--|
| | | Integrated | Central | State/UT Tax | Cess | | | | | |
| | | tax | Tax | | | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | | | | | |
| (I) I | nter-State supplies | | | | | | | | | |
| A Tax | able supplies (other than reverse ch | arge and Zero | Rated supply | made with payment | t of | | | | | |
| Integrate | d Tax) [Rate wise] | | | | | | | | | |
| | | | | | | | | | | |
| B Zero | B Zero rated supply made with payment of Integrated Tax [Rate wise] | | | | | | | | | |
| | | | | | | | | | | |
| C Out attracting | of the Supplies mentioned at A, the TCS | e value of supp | olies made the | ough an e-commerce | e operator | | | | | |
| | | | | | | | | | | |
| (II) I | ntra-state supplies | | | | | | | | | |
| A Tax | able supplies (other than reverse ch | arge) [Rate wi | se] | | | | | | | |
| | | | | | | | | | | |
| B Out o | of the supplies mentioned at A, the | value of supp | lies made the | ough an e-commerce | operator | | | | | |
| attracting | TCS | | | | | | | | | |
| | | | | | | | | | | |

5. Inward supplies attracting reverse charge including import of services (Net of advance adjustments)

5A. Inward supplies on which tax is payable on reverse charge basis

| Rate of | Taxable | Amount of tax | | | | | |
|--------------|-------------------|-------------------|---|---|---|--|--|
| tax | Value | Integrated Tax | Integrated Tax Central Tax State/UT tax | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | | |
| (I) Inter-S | State inward supp | olies [Rate Wise] | | | | | |
| | | | | | | | |
| (II) Intra-S | State inward supp | lies [Rate Wise] | | | | | |
| | | | | | | | |

5B. Tax effect of amendments in respect of supplies attracting reverse charge

| Rate of | Differential | | Amount of tax | | | | | | |
|--------------|-------------------|-------------------|---------------|--------------|------|--|--|--|--|
| tax | Taxable Value | Integrated Tax | Central Tax | State/UT Tax | CESS | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | | | | |
| (I) Inter-S | State inward supp | plies (Rate Wise) | | | | | | | |
| | | | | | | | | | |
| (II) Intra-S | State inward supp | olies (Rate Wise) | | | | | | | |
| | | | | | | | | | |

6. Input tax credit

ITC on inward taxable supplies, including imports and ITC received from ISD[Net of debit notes/credit notes]

| Description | Taxable | | Amount of tax | | | | Amount of | f ITC | |
|-----------------------|---|--------------|---------------|-----------|-----------|-------------|-----------|--------|------|
| | value | Integrated | Central | State/ | CESS | Integrated | Central | State/ | CESS |
| | | Tax | Tax | UT | | Tax | Tax | UT | |
| | | | | Tax | | | | Tax | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| (I) On account of su | (I) On account of supplies received and debit notes/credit notes received during the current tax period | | | | | | | | |
| (a) Inputs | | | | | | | | | |
| (b) Input services | | | | | | | | | |
| (c) Capital goods | | | | | | | | | |
| (II) On account of am | endments r | made (of the | details fur | nished in | earlier t | ax periods) | | | |
| (a) Inputs | | | | | | | | | |
| (b) Input services | | | | | | | | | |
| (c) Capital goods | | | | | | | | | |

7. Addition and reduction of amount in output tax for mismatch and other reasons

| Description | Add to or | Amount | | | |
|---|-------------|------------|---------|-------|------|
| | reduce from | Integrated | Central | State | CESS |
| | output | tax | tax | / UT | |
| | liability | | | tax | |
| 1 | 2 | 3 | 4 | 5 | 6 |
| (a) ITC claimed on mismatched/duplication | Add | | | | |

| | of invoices/debit notes | | | |
|-----|--|------------|--|--|
| (b) | Tax liability on mismatched credit notes | Add | | |
| (c) | (c) Reclaim on rectification of mismatched | | | |
| | invoices/Debit Notes | | | |
| (d) | Reclaim on rectification of mismatch | Reduce | | |
| | credit note | | | |
| (e) | Negative tax liability from previous tax | Reduce | | |
| (0) | periods | neudee | | |
| | Tax paid on advance in earlier tax periods | | | |
| (f) | and adjusted with tax on supplies made in | Reduce | | |
| | current tax period | | | |
| (g) | Input Tax credit reversal/reclaim | Add/Reduce | | |

8. Total tax liability

| Rate of Tax | Taxable value | Amount of tax | | | | |
|----------------------|-------------------------------|---------------|---------|--------------|------|--|
| | | Integrated | Central | State/UT Tax | CESS | |
| | | tax | tax | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | |
| 8A. On outward supp | lies | | | | | |
| | | | | | | |
| 8B. On inward suppli | es attracting reverse charge | | | | | |
| | | | | | | |
| 8C. On account of In | put Tax Credit | | | | | |
| Reversal/reclaim | | | | | | |
| 8D. On account of m | ismatch/ rectification /other | | | | | |
| reasons | | | | | | |

9. Credit of TDS and TCS

| | | Amount | | | | |
|-----|-----|------------|-------------|---------------|--|--|
| | | Integrated | Central tax | State/ UT Tax | | |
| | | tax | | | | |
| | 1 | 2 | 3 | 4 | | |
| (a) | TDS | | | | | |
| (b) | TCS | | | | | |

10. Interest liability (Interest as on)

| ſ | On account of | Output | ITC | On | Undue | Credit of | Interest | Delay in | Total |
|---|---------------|-----------|------------|----------|------------|---------------|-----------|----------|-----------|
| | | liability | claimed on | account | excess | interest on | liability | payment | interest |
| | | on | mismatched | of other | claims or | rectification | carry | of tax | liability |
| | | mismatch | invoice | ITC | excess | of | forward | | |
| | | | | reversal | reduction | mismatch | | | |
| | | | | | [refer sec | | | | |

| | | | | 50(3)] | | | | |
|----------------------|---|---|---|--------|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| | | | | | | | | |
| (a)Integrated Tax | | | | | | | | |
| Tax | | | | | | | | |
| (b) Central Tax | | | | | | | | |
| (c) State/UT | | | | | | | | |
| Tax | | | | | | | | |
| (d) Cess | | | | | | | | |

11. Late Fee

| On account of | Central Tax | State/UT tax |
|---------------|-------------|--------------|
| 1 | 2 | 3 |
| Late fee | | |

<u>Part B</u>

12. Tax payable and paid

| Description | Tax | Paid | | Paid through ITC | | | | |
|-----------------------|---------|------------|-------------------|------------------|-----------------|------|---|--|
| | payable | in cash | Integrated Tax | Central Tax | State/UT Tax | Cess | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | |
| (a) Integrated Tax | | | | | | | | |
| (b) Central Tax | | | | | | | | |
| (c) State/UT Tax | | | | | | | | |
| (d) Cess | | | | | | | | |

13. Interest, Late Fee and any other amount (other than tax) payable and paid

| Description | Amount payable | Amount Paid |
|----------------------------|----------------|-------------|
| 1 | 2 | 3 |
| (I) Interest on account of | | |
| (a) Integrated tax | | |
| (b) Central Tax | | |
| (c) State/UT Tax | | |
| (d) Cess | | |
| II Late fee | | |
| (a) Central tax | | |
| (b) State/UT tax | | |

14. Refund claimed from Electronic cash ledger

| Description | Tax | Interest | Penalty | Fee | Other | Debit Entry Nos. |
|---------------------------|-----|----------|---------|-----|-------|------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| (a) Integrated tax | | | | | | |
| (b) Central Tax | | | | | | |
| (c) State/UT Tax | | | | | | |
| (d) Cess | | | | | | |
| Bank Account Details (Dro | | | | | | |

15. Debit entries in electronic cash/Credit ledger for tax/interest payment [to be populated after payment of tax and submissions of return]

| Description | Tax paid | | Interest | Late | | | |
|--------------------|----------|----------------|-------------|--------------|------|---|-----|
| | in cash | Integrated tax | Central Tax | State/UT Tax | Cess | | fee |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| (a) Integrated tax | | | | | | | |
| (b) Central Tax | | | | | | | |
| (c) State/UT Tax | | | | | | | |
| (d) Cess | | | | | | | |

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

 Signatures of Authorised Signatory

 Place
 Name of Authorised Signatory

 Date
 Designation

 /Status
 /Status

Instructions:-

- 1. Terms Used :
 - a) GSTIN :- Goods and Services Tax Identification Number
 - b) TDS :- Tax Deducted at source
 - c) TCS :- Tax Collected at source
- 2. GSTR 3 can be generated only when GSTR-1 and GSTR- 2 of the tax period have been filed.
- 3. Electronic liability register, electronic cash ledger and electronic credit ledger of taxpayer will be updated on generation of GSTR-3 by taxpayer.
- 4. Part-A of GSTR-3 is auto-populated on the basis of GSTR 1, GSTR 1A and GSTR 2.
- 5. Part-B of GSTR-3 relates to payment of tax, interest, late fee etc. by utilising credit available in electronic credit ledger and cash ledger.
- 6. Tax liability relating to outward supplies in Table 4 is net of invoices, debit/credit notes and advances received.
- 7. Table 4.1 will not include zero rated supplies made without payment of taxes.
- 8. Table 4.3 will not include amendments of supplies originally made under reverse charge basis.
- 9. Tax liability due to reverse charge on inward supplies in Table 5 is net of invoices, debit/credit notes, advances paid and adjustments made out of tax paid on advances earlier.
- 10. Utilization of input tax credit should be made in accordance with the provisions of section 49.
- 11. GSTR-3 filed without discharging complete liability will not be treated as valid return.
- 12. If taxpayer has filed a return which was not valid earlier and later on, he intends to discharge the remaining liability, then he has to file the Part B of GSTR-3 again.
- 13. Refund from cash ledger can only be claimed only when all the return related liabilities for that tax period have been discharged.
- 14. Refund claimed from cash ledger through Table 14 will result in a debit entry in electronic cash ledger on filing of valid GSTR 3.

Reference No:

То

_____ GSTIN ----- Name Address

Notice to return defaulter u/s 46 for not filing return

Tax Period -

Type of Return -

Being a registered taxpayer, you are required to furnish return for the supplies made or received and to discharge resultant tax liability for the aforesaid tax period by due date. It has been noticed that you have not filed the said return till date.

- 2. You are, therefore, requested to furnish the said return within 15 days failing which the [tax liability may]²⁹ be assessed u/s 62 of the Act, based on the relevant material available with this office. Please note that in addition to tax so assessed, you will also be liable to pay interest and penalty as per provisions of the Act.
- 3. Please note that no further communication will be issued for assessing the liability.
- 4. The notice shall be deemed to have been withdrawn in case the return referred above, is filed by you before issue of the assessment order.
- [5. This is a system generated notice and does not require signature.]³⁰

Or

Notice to return defaulter u/s 46 for not filing final return upon cancellation of registration

| Cancellation order No | Date |
|--|--------|
| Application Reference Number, if any - | Date - |

Consequent upon applying for surrender of registration or cancellation of your registration for the reasons specified in the order, you were required to submit a final return in form **GSTR-10**as required under section 45 of the Act.

2. It has been noticed that you have not filed the final return by the due date.

Date:

²⁹Substituted for the words [tax liability will] vide Notf no. 02/2020-CT dt01.01.2020

³⁰ Inserted vide Notf no. 02/2020-CT dt 01.01.2020

- 3. You are, therefore, requested to furnish the final return as specified under section 45 of the Act within 15 days failing which your tax liability for the aforesaid [tax period may]³¹ be determined in accordance with the provisions of the Act based on the relevant material available with or gathered by this office. Please note that in addition to tax so assessed, you will also be liable to pay interest as per provisions of the Act.
- 4. This notice shall be deemed to be withdrawn in case the return is filed by you before issue of the assessment order.
- [5. This is a system generated notice and does not require signature.]³²

Signature Name Designation

 $^{^{\}rm 31} Substituted$ for the words [tax liability will] vide Notf no. 02/2020-CT dt01.01.2020

³² Inserted vide Notf no. 02/2020-CT dt 01.01.2020

FORM GSTR-3B

[See rule 61(5)]



| 1. | GSTIN | | | | | | | | | | | |
|----|-------------------------------------|---|-----|-----|------|------|---|--|--|--|--|--|
| 2. | Legal name of the registered person | A | uto | Pop | pula | atec | 1 | | | | | |

3.1 Details of Outward Supplies and inward supplies liable to reverse charge

| Nature of Supplies | Total Taxable value | Integrated Tax | Central Tax | State/UT Tax | Cess |
|--|------------------------|-------------------|----------------|--------------|------|
| 1 | 2 | 3 | 4 | 5 | 6 |
| (a) Outward taxable supplies (other than zero rated, nil | | | | | |
| rated and exempted) | | | | | |
| (b) Outward taxable supplies (zero rated) | | | | | |
| (c) Other outward supplies (Nil rated, exempted) | | | | | |
| (d) Inward supplies (liable to reverse charge) | | | | | |
| (e) Non-GST outward supplies | | | | | |

3.2 Of the supplies shown in 3.1 (a) above, details of inter-State supplies made to unregistered persons, composition taxable persons and UIN holders

| | Place of Supply (State/UT) | Total Taxable value | Amount of Integrated Tax |
|-------------------------------|-------------------------------|---------------------|--------------------------|
| 1 | 2 | 3 | 4 |
| Supplies made to Unregistered | | | |
| Persons | | | |
| Supplies made to Composition | | | |
| Taxable Persons | | | |
| Supplies made to UIN holders | | | |

4. Eligible ITC

| Details | Integrated Tax | Central Tax | State/UT Tax | Cess |
|---|----------------|-------------|--------------|------|
| 1 | 2 | 3 | 4 | 5 |
| (A) ITC Available (whether in full or part) | | | | |
| (1) Import of goods | | | | |
| (2) Import of services | | | | |
| (3) Inward supplies liable to reverse charge (other than 1 & 2 above) | | | | |
| (4) Inward supplies from ISD | | | | |
| (5) All other ITC | | | | |
| (B) ITC Reversed | | | | |
| (1) As per rules 42 & 43 of CGST Rules | | | | |
| (2) Others | | | | |
| (C) Net ITC Available (A) – (B) | | | | |
| (D) Ineligible ITC | | | | |
| (1) As per section 17(5) | | | | |
| (2) Others | | | | |

5. Values of exempt, nil-rated and non-GST inward supplies

| Nature of supplies | Inter-State supplies | Intra-State supplies |
|--------------------|----------------------|----------------------|
| 1 | 2 | 3 |

| From a supplier under composition scheme, Exempt and Nil rated | |
|--|--|
| supply | |
| Non GST supply | |

6.1 Payment of tax

| Description | Tax | | Paid through ITC | | | Tax paid | Tax/Cess | Interest | Late |
|----------------|---------|------------|------------------|----------|------|----------|----------|----------|------|
| | payable | Integrated | Central | State/UT | Cess | TDS./TCS | paid in | | Fee |
| | | Tax | Tax | Tax | | | cash | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| Integrated Tax | | | | | | | | | |
| Central Tax | | | | | | | | | |
| State/UT Tax | | | | | | | | | |
| Cess | | | | | | | | | |

6.2 TDS/TCS Credit

| Details | Integrated Tax | Central Tax | State/UT Tax | | |
|---------|----------------|-------------|--------------|--|--|
| 1 | 2 | 3 | 4 | | |
| TDS | | | | | |
| TCS | | | | | |

Verification (by Authorised signatory)

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

Instructions:

1) Value of Taxable Supplies = Value of invoices + value of Debit Notes - value of credit notes + value of advances received for which invoices have not been issued in the same month - value of advances adjusted against invoices

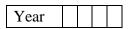
2)Details of advances as well as adjustment of same against invoices to be adjusted and not shown separately

3)Amendment in any details to be adjusted and not shown separately.

[FORM GSTR-4³³

[See rule 62]

Return for financial year of registered person who has opted for composition levy or availing benefit of notification No. 02/2019- Central Tax (Rate)



| 1. | | GSTIN | | | |
|----|-----|-------------------------------------|---------------------------------|--|--|
| 2. | (a) | Legal name of the registered person | <auto></auto> | | |
| | (b) | Trade name, if any | <auto></auto> | | |
| 3. | (a) | Aggregate turnover in the preceding | | | |
| | | Financial Year (Auto populated) | | | |
| | (b) | ARN | <auto>(after filing)></auto> | | |
| | (c) | Date of ARN | <auto>(after filing)></auto> | | |

4. Inward supplies including supplies on which tax is to be paid on reverse charge

| GSTIN of supplier | Invo | oice de | tails | Rate | Taxable value | | | | | | | |
|-------------------------|---------|---------|----------|--------|------------------|--------------|-------------|---------------|------------|-----------|--|--|
| | No. | Date | Value | | | Integrated | | State/UT | CESS | State/UT) | | |
| | | | | | | Tax | Tax | Tax | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | | |
| 4A. In reverse c | | | s receiv | ved fr | om a reg | gistered sup | oplier (oth | her than supp | olies attr | acting | | |
| 4B. In | ward s | upplies | s receiv | red fr | om a reg | gistered sur | oplier (att | racting reve | rse char | ge) | | |
| | | | | | | | | | | | | |
| | | | | | | | | | | | | |
| 4C. In | ward s | upplies | s receiv | ed fr | om an u | nregistered | supplier | | | | | |
| | | | | | | | | | | | | |
| 4D. In | nport o | f servi | ce | | | | | | | | | |
| | | | | | | | | | | | | |

5. Summary of self-assessed liability as per FORM GST CMP-08

(Net of advances, credit and debit notes and any other adjustment due to amendments etc.)

| Sr. | Description | Value | Amount of tax | | | | | | | |
|-----|-------------|-------|----------------------------------|--|--|--|--|--|--|--|
| No. | | | Integrated Central State/UT Cess | | | | | | | |
| | | | tax tax tax | | | | | | | |

³³Subsituted vide Notf no. 31/2019 – CT dt. 28.06.2019

| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
|----|--|---------------|---------------|---------------|---------------|---------------|
| 1. | Outward supplies (including exempt supplies) | <auto></auto> | <auto></auto> | <auto></auto> | <auto></auto> | <auto></auto> |
| 2. | Inward supplies attracting reverse charge including import of services | <auto></auto> | <auto></auto> | <auto></auto> | <auto></auto> | <auto></auto> |
| 3. | Tax paid (1+2) | <auto></auto> | <auto></auto> | <auto></auto> | <auto></auto> | <auto></auto> |
| 4. | Interest paid, if any | <auto></auto> | <auto></auto> | <auto></auto> | <auto></auto> | <auto></auto> |

6. Tax rate wise details of outward supplies / inward supplies attracting reverse charge during the year

(Net of advances, credit and debit notes and any other adjustment due to amendments etc.)

| Sr. | Type of supply | Rate of tax | Value | | Amou | nt of tax | |
|-----|----------------|-------------|-------|---------------|---------------|-------------------------|---------------|
| No | (Outward/ | (%) | | Integrate | Central | State/ | Cess |
| | Inward) | | | d tax | tax | UT | |
| - | | | | | | tax | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| | | | | <auto></auto> | <auto></auto> | <auto ></auto | <auto></auto> |
| | | | | <auto></auto> | <auto></auto> | <auto ></auto | <auto></auto> |
| | | | | <auto></auto> | <auto></auto> | <auto ></auto | <auto></auto> |
| | | Total | | <auto></auto> | <auto></auto> | <auto ></auto | <auto></auto> |

7. TDS/TCS Credit received

| GSTIN of Deductor / e- | Gross Value | | Amount |
|------------------------|-------------|-------------|--------------|
| commerce operator | | Central Tax | State/UT Tax |
| 1 | 2 | 3 | 4 |
| | | | |
| | | | |

8. Tax, interest, late fee payable and paid

| Sr. | Type of | Tax | Tax | Balance | Interest | Interest | Late | Late |
|-----|---------|----------|----------|----------|----------|----------|---------|------|
| No. | tax | amount | Amount | amount | payable | paid | fee | fee |
| | | payable | already | of tax | | | payable | paid |
| | | (As per | paid | payable, | | | | |
| | | table 6) | (Through | if any | | | | |
| | | | FORM | (3-4) | | | | |

| | | | GST CMP-08) | | | | | |
|----|-----------------|---------------|----------------|---------------|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 1. | Integrated tax | <auto></auto> | <auto></auto> | <auto></auto> | | | | |
| 2. | Central tax | <auto></auto> | <auto></auto> | <auto></auto> | | | | |
| 3. | State/UT tax | <auto></auto> | <auto></auto> | <auto></auto> | | | | |
| 4. | Cess | <auto></auto> | <auto></auto> | <auto></auto> | | | | |

9. Refund claimed from Electronic cash ledger

| Description | Tax | Interest | Penalty | Fee | Other | Debit Entry | | | | |
|----------------------------------|-----|----------|---------|-----|-------|-------------|--|--|--|--|
| | | | | | | Nos. | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | | | | |
| (a) Integrated | | | | | | | | | | |
| tax | | | | | | | | | | |
| (b) Central Tax | | | | | | | | | | |
| (c) State/UT | | | | | | | | | | |
| Tax | | | | | | | | | | |
| (d) Cess | | | | | | | | | | |
| Bank Account Details (Drop Down) | | | | | | | | | | |

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorised Signatory Name of Authorised Signatory Designation /Status

Instructions:-

Place

Date

- 1. Terms used:
 - (a) GSTIN: Goods and Services Tax Identification Number
 - (b) TDS: Tax Deducted at Source
 - (c) TCS: Tax Collected at Source
- 2. The details in **FORM GSTR-4**, for every financial year or part thereof, should be furnished till the thirtieth day of April following the end of such financial year.
- 3. Aggregate turnover of the taxpayer for the immediate preceding financial year would be auto-populated.
- 4. Table 4 to capture information, on a consolidated basis, related to inward supplies, rate-wise, GSTIN wise:

- (i) Table 4A to capture inward supplies from registered supplier other than those attracting reverse charge;
- (ii) Table 4B to capture inward supplies from registered supplier attracting reverse charge;
- (iii) Table 4C to capture supplies from unregistered supplier;
- (iv) Table 4D to capture import of services.
- 5. Table 5 to capture details (and adjustments thereof) of outward supplies (including exempt supplies) and inward supplies attracting reverse charge including import of services as declared earlier in **FORM GST CMP-08** during the financial year.

6. TDS/TCS credit received from deductor/e-commerce operator would be auto-populated in Table 7.]

FORM GSTR-4A

[See rules 59(3) & 66(2)]

Auto-drafted details for registered person opting for composition

levy

(Auto-drafted from GSTR-1, GSTR-5 and GSTR-7)

| Year | | |
|---------|--|--|
| Quarter | | |

| 1. | GST | ïN | Auto Populated Auto Populated | | | | | | | | | | |
|----|-----|-------------------------------------|-------------------------------------|-----|------|-----|------|----|--|--|--|--|--|
| 2. | (a) | Legal name of the registered person | А | utc | o Po | opu | late | ed | | | | | |
| | (b) | Trade name, if any | A | utc | o Po | opu | late | ed | | | | | |

3. Inward supplies received from registered person including supplies attracting reverse charge

| GSTIN of | Inv | oice de | tails | Rate | Taxable value | | Amount of tax | | | | | | | |
|---|-----|---------|-------|------|------------------|-------------------|----------------|-----------------|------|--------------------|--|--|--|--|
| supplier | | | | | value | | | | | supply (Name of | | | | |
| supplier | No. | Date | Value | | | Integrated Tax | Central Tax | State/UT Tax | Cess | State/UT) | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 1 d X | 8 | 9 | 10 | 11 | | | | |
| | | | | | | | | | | | | | | |
| 3B. Inward supplies received from a registered supplier (attracting reverse charge) | | | | | | | | | | | | | | |

4. Debit notes/credit notes (including amendments thereof) received during current period

| Details o | f orig | ginal | Revi | sed o | letai | ls of | Rate | Taxable | A | Amount of tax | | | | | |
|-----------|--------|-------|-------|-------|-------|--------|------|---------|------------|---------------|----------|------|--------|--|--|
| docu | ment | - | docur | nent | or d | etails | | value | | | | | supply | | |
| | | | of or | igina | ıl De | bit / | | | | | | | | | |
| | | | | U | Not | | | | | | | | | | |
| GSTIN | No. | Date | GSTIN | No. | Date | Value | | | Integrated | Central | State/UT | Cess | | | |
| | | | | | | | | | Tax | Tax | Tax | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 | | |
| | | | | | | | | | | | | | | | |

5. TDS Credit received

| GSTIN of deductor | Gross value | Amount of tax | | |
|-------------------|-------------|---------------|--------------|--|
| | | Central Tax | State/UT Tax | |
| 1 | 2 | 3 | 4 | |
| | | | | |
| | | | | |

FORM GSTR-5

[See rule 63]

Return for Non-resident taxable person

| Year | | |
|-------|--|--|
| Month | | |

| 1. | GST | TIN | | | | | | | | | | | |
|----|-----|-------------------------------------|---|----|-----|-----|-----|-----|----|--|--|--|--|
| 2. | (a) | Legal name of the registered person | A | ut | o l | Poj | pul | lat | ed | | | | |
| | (b) | Trade name, if any | А | ut | o l | Poj | pul | lat | ed | | | | |
| | (c) | Validity period of registration | A | ut | o l | Poj | pul | lat | ed | | | | |

3. Inputs/Capital goods received from Overseas (Import of goods

(Amount in Rs. for all Tables)

| Detail | s of bill c | of entry | Rate | Taxable | Amount | | Amount o availat | |
|--------|-------------|----------|------|---------|---------------------|---|---------------------|------|
| No. | Date | Value | | value | Integrated Tax Cess | | Integrated Tax | Cess |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| | | | | | | | | |
| | | | | | | | | |
| | | | | | | | | |

4. Amendment in the details furnished in any earlier return

| Oı | riginal | | | | | Revised d | letails | | | | Differen | tial |
|----|---------|---|------|-------|---|-----------|------------|------|------------|------|------------|------|
| d | etails | | | | | | | | | | ITC (+/ | _) |
| В | ill of | Bill of entry Rate Taxable Amount Amount of ITC | | | | | | | | | | |
| e | entry | | | | | value | | | availab | le | | |
| No | Date | No | Date | Value | | | Integrated | Cess | Integrated | Cess | Integrated | Cess |
| | | | | | | | Tax | | Tax | | tax | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 |
| | | | | | | | | | | | | |
| | | | | | | | | | | | | |
| | | | | | | | | | | | | |

5. Taxable outward supplies made to registered persons (including UIN holders)

| GSTIN/ | In | voice de | etails | Rate | Taxable | Amount | | | | Place of |
|--------|-----|----------|--------|------|---------|------------|---------|-------|------|-----------|
| UIN | No. | Date | Value | | value | Integrated | Central | State | Cess | Supply |
| | | | | | | Tax | Tax | / | | (Name of |
| | | | | | | | | UT | | State/UT) |
| | | | | | | | | Tax | | |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
|---|---|---|---|---|---|---|---|---|----|----|
| | | | | | | | | | | |
| | | | | | | | | | | |

6. Taxable outward inter-State supplies to un-registered persons where invoice value is more than Rs 2.5 lakh

| Place of | Invoice details | | | Rate | Taxable Value | Amou | int |
|----------------------|-----------------|------|-------|------|------------------|----------------|------|
| Supply (State/UT) | No. | Date | Value | | value | Integrated Tax | Cess |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| | | | | | | | |
| | | | | | | | |

7. Taxable supplies (net of debit notes and credit notes) to unregistered persons other than the supplies mentioned at Table 6

| Rate of tax | Total Taxable | Amount | | | | | | | |
|--------------------|-----------------|------------------|---------------|------------------|---------|--|--|--|--|
| | value | Integrated | Central | State /UT Tax | Cess | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | | | | |
| 7A. Intra-State su | pply (Consolida | ted, rate wise) | | | | | | | |
| | | | | | | | | | |
| 7B. Inter-State Su | pplies where th | ne value of invo | oice is uptoR | s 2.5 Lakh [Rate | e wise] | | | | |
| Place of Supp | ly (Name of | | | | | | | | |
| State) | | | | | | | | | |
| | | | | | | | | | |

8. Amendments to taxable outward supply details furnished in returns for earlier tax periods in Table 5 and 6 [including debit note/credit notes and amendments thereof]

| Details of | of orig | ginal | Re | vised | details | of | Rate | Taxable | | Amou | nt | | Place of |
|--|---------|--------|----------|---------|----------|----------|-------|---------|------------|---------|---------|------|----------|
| docu | ument | ţ | | docur | nent or | | | Value | | | | | supply |
| | | | de | tails o | of origi | nal | | | | | | | |
| | | | Del | oit/Cr | edit No | otes | | | | | | | |
| GSTIN | No. | Date | GSTI | No. | Date | Value | | | Integrated | Central | State / | Cess | |
| | | | Ν | | | | | | Tax | Tax | UT Tax | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 |
| 8A. If | the in | voice | details | furnis | hed ea | rlier we | re in | correct | | | | | |
| | | | | | | | | | | | | | |
| 8B. Del | bit No | otes/C | redit No | otes [c | original | l)] | | | | | | | |
| | | | | | | | | | | | | | |
| 8C. Debit Notes/Credit Notes [amendment of debit notes/credit notes furnished in earlier tax | | | | | | | | | | | | | |
| periods] | | | | | | | | | | | | | |
| | | | | | | | | | | | | | |

9. Amendments to taxable outward supplies to unregistered persons furnished in returns for Earlier tax periods in Table 7

| Rate of tax | Total | | Amou | unt | |
|-----------------------|---------------|----------------|---------|------------|------|
| | taxable | Integrated Tax | Central | State / UT | Cess |
| | value | | Tax | Tax | |
| 1 | 2 | 3 | 4 | 5 | 6 |
| Tax period for w | hich the det | ails are being | | | |
| revised | | | | | |
| 9A. Intra-State Su | pplies [Rate | wise] | | | |
| | | | | | |
| 9B. Inter-State State | upplies [Rate | e wise] | | | |
| Place of Supply | (Name of St | tate) | | | |
| | | | | | |

10. Total tax liability

| | Taxable | | Am | ount of tax | | | | | |
|---|---------------|------------|---------|-------------|------|--|--|--|--|
| Rate of Tax | value | Integrated | Central | State/UT | CESS | | | | |
| | value | Tax | Tax | Tax | CESS | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | | | | |
| 10A. On acc | count of outw | ard supply | | | | | | | |
| | | | | | | | | | |
| 10B. On account of differential ITC being negative in Table 4 | | | | | | | | | |
| | | | | | | | | | |

11. Tax payable and paid

| Description | Tax payable | Paid in cash | Paid through ITC | | Tax Paid |
|-----------------|----------------|--------------|------------------|------|-------------|
| | 1 | | Integrated tax | Cess | |
| 1 | 2 | 3 | 4 | 5 | 6 |
| (a) Integrated | | | | | |
| Tax | | | | | |
| (b) Central Tax | | | | | |
| (c) State/UT | | | | | |
| Tax | | | | | |
| (d) Cess | | | | | |

12. Interest, late fee and any other amount payable and paid

| Description | Amount payable | Amount paid | | | |
|--------------------------|----------------|-------------|--|--|--|
| 1 | 2 | 3 | | | |
| I Interest on account of | | | | | |
| (a) Integrated | | | | | |
| tax | | | | | |
| (b) Central Tax | | | | | |

| (c) State/UT | | | | |
|---------------------------|--|--|--|--|
| Tax | | | | |
| (d) Cess | | | | |
| II Late fee on account of | | | | |
| (a) Central tax | | | | |
| (b) State / UT | | | | |
| tax | | | | |

13. Refund claimed from electronic cash ledger

| Description | Tax | Interest | Penalty | Fee | Other | Debit Entry Nos. |
|----------------------------------|-----|----------|---------|-----|-------|------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| (a) Integrated tax | | | | | | |
| (b) Central Tax | | | | | | |
| (c) State/UT | | | | | | |
| Tax | | | | | | |
| (d) Cess | | | | | | |
| Bank Account Details (Drop Down) | | | | | | |

14. Debit entries in electronic cash/credit ledger for tax/interest payment [to be populated after payment of tax and submissions of return]

| Description | Tax paid in | Tax paid through ITC | | Interest | Late fee |
|-----------------|-------------|----------------------|------|----------|----------|
| | cash | Integrated tax | Cess | | |
| 1 | 2 | 3 | 4 | 5 | 6 |
| (a) Integrated | | | | | |
| tax | | | | | |
| (b) Central Tax | | | | | |
| (c) State/UT | | | | | |
| Tax | | | | | |
| (d) Cess | | | | | |

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

| | Signatures of Authorised Signatory |
|-------|------------------------------------|
| Place | Name of Authorised Signatory |
| Date | Designation /Status |

Instructions:-

- 1. Terms used:
 - a. GSTIN: Goods and Services Tax Identification Number
 - b. UIN: Unique Identity Number
 - c. UQC: Unit Quantity Code
 - d. HSN: Harmonized System of Nomenclature
 - e. POS: Place of Supply (Respective State)
 - f. B to B: From one registered person to another registered person
 - g. B to C: From registered person to unregistered person
- 2. GSTR-5 is applicable to non-resident taxable person and it is a monthly return.
- 3. The details in GSTR-5 should be furnished by 20thof the month succeeding the relevant tax period or within 7 days from the last date of the registration whichever is earlier.
- 4. Table 3 consists of details of import of goods, bill of entry wise and taxpayer has to specify the amount of ITC eligible on such import of goods.
- 5. Recipient to provide for Bill of Entry information including six digits port code and seven digits bill of entry number.
- 6. Table 4 consists of amendment of import of goods which are declared in the returns of earlier tax period.
- 7. Invoice-level information, rate-wise, pertaining to the tax period separately for goods and services should be reported as under:
 - i. For all B to B supplies (whether inter-State or intra-State), invoice level details should be uploaded in Table 5;
 - ii. For all inter-state B to C supplies, where invoice value is more than Rs. 2,50,000/- (B to C Large) invoice level detail to be provided in Table 6; and
 - iii. For all B to C supplies (whether inter-State or intra-State) where invoice value is up to Rs. 2,50,000/- State-wise summary of supplies shall be filed in Table 7.
- 8. Table 8 consists of amendments in respect of
 - i. B2B outward supplies declared in the previous tax period;
 - ii. "B2C inter-State invoices where invoice value is more than 2.5 lakhs" reported in the previous tax period; and
 - iii. Original Debit and credit note details and its amendments.
- 9. Table 9 covers the Amendments in respect of B2C outward supplies other than inter-State supplies where invoice value is more than Rs 250000/-.
- 10. Table 10 consists of tax liability on account of outward supplies declared in the current tax period and negative ITC on account of amendment to import of goods in the current tax period.

On submission of GSTR-5, System shall compute the tax liability and ITC will be posted to the respective ledgers.

FORM GSTR-5A

[See rule 64]

Details of supplies of online information and database access or retrieval services by a person located outside India made to non-taxable persons in India

- 1. GSTIN of the supplier-
- 2. (a) Legal name of the registered person -(b) Trade name, if any -
- 3. Name of the Authorised representative in India filing the return –
- 4. Period: Month Year -
- 5. Taxable outward supplies made to consumers in India

Place of
supplyRate of
taxTaxable valueIntegrated taxCess(State/UT)12345

5A. Amendments to taxable outward supplies to non-taxable persons in India

(Amount in Rupees)

(Amount in Rupees)

| Month | Place of | Rate of | Taxable value | Integrated tax | Cess |
|-------|------------|---------|---------------|----------------|------|
| | supply | tax | | | |
| | (State/UT) | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 |
| | | | | | |

6. Calculation of interest, penalty or any other amount

| Sr. No. | Description | Amount | of tax due |
|---------|-------------------------|----------------|------------|
| | | Integrated tax | CESS |
| 1 | 2 | 3 | 4 |
| 1. | Interest | | |
| 2. | Others (Please specify) | | |
| | Total | | |

7. Tax, interest, late fee and any other amount payable and paid

| Sr. No. | Description | Amount p | ayable | Debit | Am | ount paid |
|---------|--------------------|------------|--------|-----------|------------|-----------|
| | | Integrated | CESS | entry no. | Integrated | CESS |
| | | tax | | | tax | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 1. | Tax Liability | | | | | |
| | (based on Table | | | | | |
| | 5 & 5A) | | | | | |
| 2. | Interest (based on | | | | | |
| | Table 6) | | | | | |
| 3. | Others (Please | | | | | |
| | Specify) | | | | | |

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature

Place

Date

Name of Authorised Signatory

Designation /Status

FORM GSTR-6

[See rule 65]

Return for input service distributor

| Year | | |
|-------|--|--|
| Month | | |

| 1. | GST | IN | | | | | | | | |
|----|-----|-------------------------------------|--|--|--|--|--|--|--|--|
| 2. | (a) | Legal name of the registered person | | | | | | | | |
| | (b) | Trade name, if any | | | | | | | | |

3. Input tax credit received for distribution

| GSTIN | Invo | oice deta | ails | Rate | Taxable | | Amount of | of Tax | |
|----------|------|-----------|-------|------|---------|------------|-----------|------------|------|
| of | | | | | value | | | | |
| supplier | | | | | | | | | |
| | No | Date | Value | | | Integrated | Central | State / UT | CESS |
| | | | | | | tax | Tax | Tax | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| | | | | | | | | | |
| | | | | | | | | | |

(Amount in Rs. for all Tables)

4. Total ITC/Eligible ITC/Ineligible ITC to be distributed for tax period (From Table No. 3)

| Description | Integrated | Central | State / UT | CESS |
|-----------------------------|------------|---------|------------|------|
| | tax | Tax | Tax | |
| 1 | 2 | 3 | 4 | 5 |
| (a) Total ITC available for | | | | |
| distribution | | | | |
| (b) Amount of eligible ITC | | | | |
| (c) Amount of ineligible | | | | |
| ITC | | | | |

5. Distribution of input tax credit reported in Table 4

| GSTIN of | ISD | invoice | Distribution of ITC by ISD | | | | | |
|--|--------------|-----------|----------------------------|----------------|-------------------|------|--|--|
| recipient/State, if recipient is unregistered | No. Date | | Integrated Tax | Central Tax | State / UT Tax | CESS | | |
| 1 | 2 | 2 3 4 5 | | | | 7 | | |
| 5A. Distribution of the an | nount of eli | gible ITC | | | | | | |
| | | | | | | | | |
| 5B. Distribution of the amount of ineligible ITC | | | | | | | | |
| | | | | | | | | |

| Origina | ıl det | ails | | | | | | Revi | sed details | | | | |
|----------|--------|-------|-----------|-------|--------|---------|--------|-----------|--------------|---------------|---------|------|--|
| GSTIN | No. | Date | GSTIN | | | | Rate | Taxable | | Amount of Tax | | | |
| of | | | of | In | voice/ | debit | | value | | | | | |
| supplier | | | supplier | note | e/cred | it note | | | | | | | |
| | | | | | detai | ls | | | | | | | |
| | | | | No | Date | Value | | | Integrated | Central | State / | CESS | |
| | | | | | | | | | tax | Tax | UT | | |
| | | | | | | | | | | | Tax | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | |
| 6A. Inf | orm | ation | furnishe | ed in | Table | 3 in an | earli | ier perio | d was incorr | rect | | | |
| | | | | | | | | | | | | | |
| 6B. De | bit N | lotes | /Credit N | lotes | recei | ved [Oi | rigina | ıl] | | | L | | |
| | | | | | | | | | | | | | |
| 6C. De | bit N | lotes | /Credit N | lotes | [Am | endmen | ts] | | | | 1 | | |
| | | | | | | | | | | | | | |

6. Amendments in information furnished in earlier returns in Table No. 3

7. Input tax credit mis-matches and reclaims to be distributed in the tax period

| Description | Integrated | Central | State/ | Cess |
|-----------------------------------|------------|---------|--------|------|
| | tax | Tax | UT Tax | |
| 1 | 2 | 3 | 4 | 5 |
| 7A. Input tax credit mismatch | | | | |
| 7B. Input tax credit reclaimed on | | | | |
| rectification of mismatch | | | | |

8. Distribution of input tax credit reported in Table No. 6 and 7 (plus / minus)

| GSTIN of | ISD | credit | ISD | invoice | Input tax distribution by ISD | | | | |
|------------------|--|----------|--------------|---------|-------------------------------|---------|-------|------|--|
| recipient | 1 | 10. | | | | | | | |
| | No. | Date | No. | Date | Integrated | Central | State | CESS | |
| | | | | | Tax | Tax | Tax | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | |
| 8A. Distribution | n of the a | imount o | f eligible l | TC | | | | | |
| | | | | | | | | | |
| 8B. Distribution | 8B. Distribution of the amount of ineligible ITC | | | | | | | | |
| | | | | | | | | | |

9. Redistribution of ITC distributed to a wrong recipient (plus / minus)

| Original input tax credit | Re-distribution of input tax credit to the correct recipient |
|---------------------------|--|
| distribution | |

| GSTIN | ISD i | nvoice | ISE |) credit | GSTIN | Ι | SD | Input | tax credit | redistri | buted |
|-----------|---------|-----------|--------|------------|------------|-----|-------|------------|------------|----------|-------|
| of | de | etail | 1 | note | of new | inv | voice | | | | |
| original | No. | Date | No | Date | recipient | No. | Date | Integrated | Central | State | CESS |
| recipient | | | | | | | | Tax | Tax | Tax | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
| 9A. Dist | tributi | on of the | e amou | int of eli | igible ITC | | | | | | |
| | | | | | | | | | | | |
| 9B. Dist | ributi | on of the | e amou | nt of in | eligible | | | | | | |
| ITC | | | | | | | | | | | |
| | | | | | | | | | | | |

10. Late Fee

| On account of | Central Tax | State / UT tax | Debit Entry No. |
|---------------|-------------|----------------|-----------------|
| 1 | 2 | 3 | 4 |
| Late fee | | | |

11. Refund claimed from electronic cash ledger

| Description | Fee | Other | Debit Entry Nos. |
|----------------------|-------------|-------|------------------|
| 1 | 2 | 3 | 4 |
| (a) Central Tax | | | |
| (b) State/UT Tax | | | |
| Bank Account Details | (Drop Down) | | |

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

| | Signature of Authorised Signatory |
|-------|-----------------------------------|
| Place | Name of Authorised Signatory |
| Date | Designation /Status |

Instructions:-

- 1. Terms Used :
 - a. GSTIN :- Goods and Services Tax Identification Number
 - b. ISD :- Input Service Distributor
 - c. ITC: Input tax Credit.
- 2. GSTR-6 can only be filed only after 10th of the month and before 13th of the month succeeding the tax period.
- 3. ISD details will flow to Part B of GSTR-2A of the Registered Recipients Units on filing of GSTR-6.
- 4. ISD will not have any reverse charge supplies. If ISD wants to take reverse charge supplies, then in that case ISD has to separately register as Normal taxpayer.
- 5. ISD will have late fee and any other liability only.
- 6. ISD has to distribute both eligible and ineligible ITC to its Units in the same tax period in which the inward supplies have been received.
- 7. Ineligible ITC will be in respect of supplies made as per Section 17(5).
- 8. Mismatch liability between GSTR-1 and GSTR-6 will be added to ISD and further ISD taxpayer has to issue ISD credit note to reduce the ITC distributed earlier to its registered recipients units.
- 9. Table 7 in respect of mismatch liability will be populated by the system.
- 10. Refund claimed from cash ledger through Table 11 will result in a debit entry in electronic cash ledger.

FORM GSTR-6A

[See Rule 59(3) & 65]

Details of supplies auto-drafted form

(Auto-drafted from GSTR-1)

Year Month

| 1. | GST | TIN | | | | | | | | |
|----|-----|-------------------------------------|--|--|--|--|--|--|--|--|
| 2. | (a) | Legal name of the registered person | | | | | | | | |
| | (b) | Trade name, if any | | | | | | | | |

3. Input tax credit received for distribution

(Amount in Rs. for all Tables)

| GSTIN | Invo | oice de | tails | Rate | Taxable | | Amount | of Tax | |
|----------|------|---------|-------|------|---------|------------|-------------|------------|------|
| of | | | | | value | | | | |
| supplier | | | | | | | | | |
| •• | No | Date | Value | | | Integrated | Central Tax | State / UT | Cess |
| | | | | | | tax | | Tax | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| | | | | | | | | | |
| | | | | | | | | | |

4. Debit / Credit notes (including amendments thereof) received during current tax period

| Details | of orig | ginal | Re | vise | d det | ails o | f doo | cument | or details o | f Debit | / Credit | Note |
|----------|---------|-------|----------|------|-------|--------|-------|---------|--------------|---------|----------|------|
| doc | cument | t | | | | | | | | | | |
| GSTIN of | No. | Date | GSTIN | No. | Date | Value | Rate | Taxable | | Amount | of tax | |
| supplier | | | of | | | | | value | Integrated | Central | State / | Cess |
| | | | supplier | | | | | | tax | Tax | UT | |
| | | | | | | | | | | | Tax | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 |
| | | | | | | | | | | | | |
| | | | | | | | | | | | | |

FORM GSTR-7

[See rule 66 (1)]

Return for Tax Deducted at Source

| Year | | |
|-------|--|--|
| Month | | |

| 1. | GSTIN | | | | | | | | | | | | | | |
|----|--------------------------------|--|--|----------------|-----|-----|-----|--|--|--|--|--|--|--|--|
| 2. | (a) Legal name of the Deductor | | | Auto Populated | | | | | | | | | | | |
| | (b) Trade name, if any | | |) P | opı | ıla | ted | | | | | | | | |

3. Details of the tax deducted at source

(Amount in Rs. for all Tables)

| GSTIN of | Amount paid to deductee on which tax is deducted | Amount | of tax deducted | at source |
|-------------|---|-------------------|-----------------|-----------------|
| deductee | which tax is deducted | Integrated Tax | Central Tax | State/UT Tax |
| 1 | 2 | 3 | 4 | 5 |
| | | | | |

4. Amendments to details of tax deducted at source in respect of any earlier tax period

| | Original | details | | Rev | vised details | | |
|-------|-------------------|----------------------------|-------------|----------------------------|-------------------|----------------|-----------------|
| Month | GSTIN of deductee | Amount paid to deductee on | GSTIN of | Amount paid to deductee on | Amount of | tax deduct | ted at source |
| | deductee | which tax is deducted | deductee | which taxis deducted | Integrated Tax | Central Tax | State/UT Tax |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| | | | | | | | |

5. Tax deduction at source and paid

| Description | Amount of tax deducted | Amount paid |
|------------------|------------------------|-------------|
| 1 | 2 | 3 |
| (a) Integrated | | |
| Tax | | |
| (b) Central Tax | | |
| (c) State/UT Tax | | |

6. Interest, late Fee payable and paid

| Description | Amount payable | Amount paid |
|-------------|----------------|-------------|
| 1 | 2 | 3 |

| (I) Interest on account of TI | DS in respect of | |
|-------------------------------|------------------|--|
| (a) Integrated tax | | |
| (b) Central Tax | | |
| (c) State/UT Tax | | |
| (II) Late fee | · · · · · | |
| (a) Central tax | | |
| (b) State / UT tax | | |

7. Refund claimed from electronic cash ledger

| Description | Tax | Interest | Penalty | Fee | Other | Debit Entry |
|-------------------------|-----------|----------|---------|-----|-------|-------------|
| | | | | | | Nos. |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| (a) Integrated Tax | | | | | | |
| (b) Central Tax | | | | | | |
| (c) State/UT Tax | | | | | | |
| Bank Account Details (I | Drop Down | n) | | | | |

8. Debit entries in electronic cash ledger for TDS/interest payment [to be populated after

payment of tax and submissions of return]

| Description | Tax paid in cash | Interest | Late fee |
|--------------------|------------------|----------|----------|
| 1 | 2 | 3 | 4 |
| (a) Integrated Tax | | | |
| (b) Central Tax | | | |
| (c) State/UT Tax | | | |

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

| | Signature of Authorised Signatory |
|--------|-----------------------------------|
| Place: | Name of Authorised Signatory |
| Date: | Designation /Status |

Instructions –

- 1. Terms used:
 - a) GSTIN: Goods and Services Tax Identification Number
 - b) TDS: Tax Deducted at Source
- 2. Table 3 to capture details of tax deducted.
- 3. Table 4 will contain amendment of information provided in earlier tax periods.
- 4. Return cannot be filed without full payment of liability.

FORM GSTR 7A

[See rule 66(3)]

Tax Deduction at Source Certificate

- 1. TDS Certificate No. -
- 2. GSTIN of deductor –
- 3. Name of deductor –
- 4. GSTIN of deductee-
- 5. (a) Legal name of the deductee -(b) Trade name, if any -
- 6. Tax period in which tax deducted and accounted for in GSTR-7 –
- 7. Details of supplies Amount of tax deducted -

| Value on which | Amount of Tax deducted at source (Rs.) | | | | | | |
|----------------|--|---------|-----------|--|--|--|--|
| tax deducted | Integrated Tax | Central | State /UT | | | | |
| | | Tax | Tax | | | | |
| | | | | | | | |
| 1 | 2 | 3 | 4 | | | | |
| | | | | | | | |
| | | | | | | | |

Signature

Name

Designation

Office -

FORM GSTR - 8

[See rule 67(1)]

Statement for tax collection at source

| Year | | |
|-------|--|--|
| Month | | |

| 1. | GSTIN | | | | | | | | | | | | |
|----|-------|-------------------------------------|---|----------------|-----|----|------|-----|---|--|--|--|--|
| 2. | (a) | Legal name of the registered person | A | Auto Populated | | | | | | | | | |
| | (b) | Trade name, if any | A | Auto | o F | op | oula | ate | d | | | | |

3. Details of supplies made through e-commerce operator

(Amount in Rs. for all Tables)

| GSTIN | Details of sup | oplies made wl | nich attract TCS | Amount of tax collected at source | | | | |
|--------------------|------------------------------------|----------------------------------|------------------------------|-----------------------------------|-------------|---------------|--|--|
| of the supplier | Gross value of supplies made | Value of supplies returned | Net amount liable for TCS | Integrated Tax | Central Tax | State /UT Tax | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | | |
| 3A. Sup | plies made to re | gistered person | ns | | | | | |
| | | | | | | | | |
| 3B. Supp | plies made to ur | | | | | | | |
| | | | | | | | | |

4.Amendments to details of supplies in respect of any earlier statement

| Original | details | Revised details | | | | | | |
|-------------|-----------|-----------------|--------------------------------|------------|------------|----------------------------|---------|----------|
| Month | GSTIN | GSTIN | Details of supplies made which | | | Amount of tax collected at | | |
| | of | of | a | ttract TCS | | | source | ; |
| | supplier | supplier | Gross value | Value of | Net | Integrated | Central | State/UT |
| | | | of supplies | supply | amount | Tax | Tax | Tax |
| | | | made | returned | liable for | | | |
| | | | | | TCS | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 4A. Supplie | s made to | registere | d persons | | | | | |
| | | | | | | | | |
| 4B. Supplie | s made to | unregiste | red persons | | | | | |
| | | | | | | | | |

5. Details of interest

| On account of | Amount | Amount of interest | | | | | | |
|---------------|---------|--------------------|-----------|-----|--|--|--|--|
| | in | Integrated | State /UT | | | | | |
| | default | Tax | Tax | Tax | | | | |

| 1 | 2 | 3 | 4 | 5 |
|----------------------------|---|---|---|---|
| Late payment of TCS amount | | | | |

6. Tax payable and paid

| Description | Tax payable | Amount paid |
|-----------------|-------------|-------------|
| 1 | 2 | 3 |
| (a) Integrated | | |
| Tax | | |
| (b) Central Tax | | |
| (c) State / UT | | |
| Tax | | |

7. Interest payable and paid

| Description | Amount of | Amount paid |
|--------------------|------------------|-------------|
| | interest payable | |
| 1 | 2 | 3 |
| (a) Integrated tax | | |
| (b) Central Tax | | |
| (c) State/UT Tax | | |

8. Refund claimed from electronic cash ledger

| Description | Tax | Interest | Penalty | Other | Debit Entry |
|----------------------|---------|----------|---------|-------|-------------|
| | | | | | Nos. |
| 1 | 2 | 3 | 4 | 5 | 6 |
| (a) Integrated tax | | | | | |
| (b) Central Tax | | | | | |
| (c) State/UT Tax | | | | | |
| Bank Account Details | (Drop I | Down) | | | |

9. Debit entries in cash ledger for TCS/interest payment [to be populated after payment of tax and submissions of return]

| Description | Tax paid in cash | Interest |
|--------------------|------------------|----------|
| 1 | 2 | 3 |
| (a) Integrated tax | | |
| (b) Central Tax | | |
| (c) State/UT Tax | | |

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorised Signatory

| Place: | Name of Authorised Signatory |
|--------|------------------------------|
| Date: | Designation /Status |

Instructions:-

- Terms Used : a. GSTIN :- Goods and Services Tax Identification Number
 b. TCS :- Tax Collected at source
- 2. An e-commerce operator can file GSTR- 8 only when full TCS liability has been discharged.
- 3. TCS liability will be calculated on the basis of table 3 and table 4.
- 4. Refund from electronic cash ledger can only be claimed only when all the TCS liability for that tax period has been discharged.
- 5. Cash ledger will be debited for the refund claimed from the said ledger.
- 6. Amount of tax collected at source will flow to Part C of GSTR- 2A of the taxpayer on filing of GSTR-8.
- 7. Matching of Details with supplier's GSTR-1 will be at the level of GSTIN of supplier.

FORM GSTR - 9]³⁴]³⁵

[See rule 80]

Annual Return

| Pt. I | Basic Details | | | | | | | |
|-----------|--|--------------|------------------|-----------------|-----------------------------|--------------------|------|--|
| 1 | Financial Year | | | | | | | |
| 2 | GSTIN | | | | | | | |
| 3A | Legal Name | | | | | | | |
| 3B | Trade Name (if any) | | | | | | | |
| Pt. II | Details of O | utward and i | nward supplies m | nade durir | ng the fin | ancial year | | |
| | | | | (An | nount in | ₹ in all tab | les) | |
| | Nature of Supplies | | Taxable Value | Centra 1 Tax | State Tax / UT Tax | Integrat ed Tax | Cess | |
| | 1 | | 2 | 3 | 4 | 5 | 6 | |
| 4 | Details of advance year on which tax | | d outward supp | lies made | e during | the financ | ial | |
| А | Supplies made to un persons (B2C) | n-registered | | | | | | |
| В | Supplies made to registered persons (B2B) | | | | | | | |
| С | Zero rated supply (Export) on payment of tax (except supplies to SEZs) | | | | | | | |
| D | Supply to SEZs on tax | payment of | | | | | | |
| Е | Deemed Exports | | | | | | | |

³⁴Inserted vide Notf no. 39/2018-CT dt. 04.09.2018

³⁵Substituted vide Notf no. 74/2018-CT dt 31.12.2018

| | Advances on which tax has | | | | | |
|---------------------------------|--|------------------|------------|-----------|-------------|--------|
| | been paid but invoice has not | | | | | |
| F | been issued (not covered | | | | | |
| | | | | | | |
| | under (A) to (E) above) | | | | | |
| | Inward supplies on which tax | | | | | |
| G | is to be paid on reverse charge | | | | | |
| _ | basis | | | | | |
| | | | | | | |
| Н | Sub-total (A to G above) | | | | | |
| | Credit Notes issued in respect | | | | | |
| Ι | of transactions specified in (B) | | | | | |
| | to (E) above (-) | | | | | |
| | | | | | | |
| | Debit Notes issued in respect | | | | | |
| J | of transactions specified in (B) | | | | | |
| | to (E) above (+) | | | | | |
| | Supplies / tax declared | | | | | |
| K | through Amendments (+) | | | | | |
| | through Athendinents (+) | | | | | |
| L | Supplies / tax reduced through | | | | | |
| L | Amendments (-) | | | | | |
| | | | | | | |
| Μ | Sub-total (I to L above) | | | | | |
| | | | | | | |
| | Supplies and advances on | | | | | |
| N | Supplies and advances on which tax is to be paid (H + | | | | | |
| N | | | | <u> </u> | | |
| N | which tax is to be paid (H + M) above | ado during the f | inancial | voor op v | which tax | is not |
| N 5 | which tax is to be paid (H + M) above Details of Outward supplies m | ade during the f | inancial | year on v | which tax : | is not |
| | which tax is to be paid (H + M) above | ade during the f | inancial | year on y | which tax | is not |
| 5 | which tax is to be paid (H + M) above Details of Outward supplies m | ade during the f | inancial | year on v | which tax : | is not |
| | which tax is to be paid (H + M) above Details of Outward supplies m payable | ade during the f | inancial ; | year on y | which tax : | is not |
| 5 | which tax is to be paid (H + M) above Details of Outward supplies m payable Zero rated supply (Export) without payment of tax | ade during the f | inancial | year on v | which tax : | is not |
| 5 | which tax is to be paid (H + M) above Details of Outward supplies m payable Zero rated supply (Export) without payment of tax Supply to SEZs without | ade during the f | inancial (| year on y | which tax | is not |
| 5 A | which tax is to be paid (H + M) above Details of Outward supplies m payable Zero rated supply (Export) without payment of tax | ade during the f | inancial | year on v | which tax | is not |
| 5 A | which tax is to be paid (H + M) above Details of Outward supplies m payable Zero rated supply (Export) without payment of tax Supply to SEZs without payment of tax | ade during the f | inancial ; | year on y | which tax | is not |
| 5 A B | which tax is to be paid (H + M) above Details of Outward supplies m payable Zero rated supply (Export) without payment of tax Supply to SEZs without payment of tax Supplies on which tax is to be | ade during the f | inancial | year on y | which tax | is not |
| 5 A | which tax is to be paid (H + M) above Details of Outward supplies m payable Zero rated supply (Export) without payment of tax Supply to SEZs without payment of tax Supplies on which tax is to be paid by the recipient on | ade during the f | inancial | year on y | which tax | is not |
| 5 A B C | which tax is to be paid (H + M) above Details of Outward supplies m payable Zero rated supply (Export) without payment of tax Supply to SEZs without payment of tax Supplies on which tax is to be paid by the recipient on reverse charge basis | ade during the f | inancial | year on | which tax | is not |
| 5 A B | which tax is to be paid (H + M) above Details of Outward supplies m payable Zero rated supply (Export) without payment of tax Supply to SEZs without payment of tax Supplies on which tax is to be paid by the recipient on | ade during the f | inancial ; | year on | which tax | is not |
| 5 A B C | which tax is to be paid (H + M) above Details of Outward supplies m payable Zero rated supply (Export) without payment of tax Supply to SEZs without payment of tax Supplies on which tax is to be paid by the recipient on reverse charge basis | ade during the f | inancial (| year on y | which tax | is not |
| 5 A B C D E | which tax is to be paid (H + M) above Details of Outward supplies m payable Zero rated supply (Export) without payment of tax Supply to SEZs without payment of tax Supplies on which tax is to be paid by the recipient on reverse charge basis Exempted Nil Rated | ade during the f | | year on y | which tax | is not |
| 5 A B C D | which tax is to be paid (H + M) above Details of Outward supplies m payable Zero rated supply (Export) without payment of tax Supply to SEZs without payment of tax Supplies on which tax is to be paid by the recipient on reverse charge basis Exempted Nil Rated Non-GST supply (includes 'no | ade during the f | inancial (| year on y | which tax | is not |
| 5 A B C D E F | which tax is to be paid (H + M) above Details of Outward supplies m payable Zero rated supply (Export) without payment of tax Supply to SEZs without payment of tax Supplies on which tax is to be paid by the recipient on reverse charge basis Exempted Nil Rated Non-GST supply (includes 'no supply') | ade during the f | inancial (| year on y | which tax | is not |
| 5 A B C D E | which tax is to be paid (H + M) above Details of Outward supplies m payable Zero rated supply (Export) without payment of tax Supply to SEZs without payment of tax Supplies on which tax is to be paid by the recipient on reverse charge basis Exempted Nil Rated Non-GST supply (includes 'no | ade during the f | | year on Y | which tax | is not |

| Н | Credit Notes issued in respect of transactions specified in A to F above (-) | | | | | |
|-----|--|--------------------|---|---|--------------------|-----------------------|
| Ι | Debit Notes issued in respect of transactions specified in A to F above (+) | | | | | |
| J | Supplies declared through Amendments (+) | | | | | |
| K | Supplies reduced through Amendments (-) | | | | | |
| L | Sub-Total (H to K above) | | | | | |
| М | Turnover on which tax is not to be paid (G + L above) | | | | | |
| N | Total Turnover (including advances) (4N + 5M - 4G above) | | | | | |
| Pt. | | | • 1 | | | |
| III | | of ITC for the fir | - | T | Γ | |
| | Description | Туре | Centra 1 Tax | State Tax / UT Tax | Integrat ed Tax | Cess |
| | 1 | 2 | 3 | 4 | 5 | 6 |
| 6 | Details of ITC | C availed during | the finar | ncial yea | r | L |
| A | Total amount of input tax credit FORM GSTR-3B (sum total o FORM GSTR-3E | of Table 4A of | <auto< th=""><th><auto< th=""><th><auto></auto></th><th><auto< th=""></auto<></th></auto<></th></auto<> | <auto< th=""><th><auto></auto></th><th><auto< th=""></auto<></th></auto<> | <auto></auto> | <auto< th=""></auto<> |
| | Inward supplies (other than | Inputs | | | | |
| | imports and inward supplies | Capital Goods | | | | |
| В | liable to reverse charge but includes services received | - | | | | |
| | from SEZs) | Input Services | | | | |
| | Inward supplies received from unregistered persons liable to | Inputs | | | | |
| С | reverse charge (other than B | Capital Goods | | | | |
| | above) on which tax is paid & ITC availed | Input Services | | | | |
| D | Inward supplies received from | Inputs | | | | |

| | registered persons liable to reverse charge (other than B above) on which tax is paid and ITC availed | Capital Goods Input Services | | | | |
|---|--|---------------------------------|---|---|---------------|-----------------------|
| | Import of goods (including | Inputs | | | | |
| Е | supplies from SEZs) | Capital Goods | | | | |
| F | Import of services (excluding in from SEZs) | ward supplies | | | | |
| G | Input Tax credit received from I | SD | | | | |
| Н | Amount of ITC reclaimed (other under the provisions of the Act | r than B above) | | | | |
| Ι | Sub-total (B to H above) | | | | | |
| J | Difference (I - A above) | | | | | |
| K | Transition Credit through TRAN revisions if any) | N-I (including | | | | |
| L | Transition Credit through TRAN | N-II | | | | |
| М | Any other ITC availed but not s | pecified above | | | | |
| N | Sub-total (K to M above) | | | | | |
| 0 | Total ITC availed (I + N above) |) | | | | |
| 7 | Details of ITC Reversed and I | neligible ITC for | the fina | ncial yea | ar | |
| А | As per Rule 37 | | | | | |
| В | As per Rule 39 | | | | | |
| С | As per Rule 42 | | | | | |
| D | As per Rule 43 | | | | | |
| Е | As per section 17(5) | | | | | |
| F | Reversal of TRAN-I credit | | | | | |
| G | Reversal of TRAN-II credit | | | | | |
| Н | Other reversals (pl. specify) | | | | | |
| Ι | Total ITC Reversed (Sum of A t | to H above) | | | | |
| J | Net ITC Available for Utilizatio | n (60 - 7I) | | | | |
| 8 | Othe | r ITC related inf | ormation | 1 | L | |
| Α | ITC as per GSTR-2A (Table 3 & | & 5 thereof) | <auto< td=""><td><auto< td=""><td><auto></auto></td><td><auto< td=""></auto<></td></auto<></td></auto<> | <auto< td=""><td><auto></auto></td><td><auto< td=""></auto<></td></auto<> | <auto></auto> | <auto< td=""></auto<> |

| | | | | > | > | | > |
|-----|--|----------------|-----------------------------|---|---|---------------|-----------------------|
| | ITC as per sum tota | l of 6(B) and | d 6(H) above | <auto< th=""><th></th><th></th><th></th></auto<> | | | |
| В | | > | | | | | |
| | [For FY 2017-18] ³⁶ | | | | | | |
| | (other than imports | | | | | | |
| | to reverse charge bu from SEZs) receive | | | | | | |
| | availed during Apri | 0 | | | | | |
| С | | - | - | | | | |
| | [For FY 2018-19,] (other than imports | | | | | | |
| | to reverse charge bu | | | | | | |
| | from SEZs) receive | | | | | | |
| | availed during Apri | 1 2019 to Sej | ptember 2019] ³⁸ | | | | |
| D | Difference [A-(B+C | C)] | | | | | |
| Е | ITC available but n | ot availed | | | | | |
| F | ITC available but ir | neligible | | | | | |
| | IGST paid on impor | rt of goods (| including | | | | |
| G | supplies from SEZ) | | | | | | |
| | IGST credit availed | on import o | f goods (as per | <auto< th=""><th></th><th></th><th></th></auto<> | | | |
| Н | 6(E) above) | | | > | | | |
| Ι | Difference (G-H) | | | | | | |
| | ITC available but n | ot availed on | import of | | | | |
| J | goods (Equal to I) | | | | | | |
| | Total ITC to be laps | sed in curren | t financial year | <auto< th=""><th><auto< th=""><th><auto></auto></th><th><auto< th=""></auto<></th></auto<></th></auto<> | <auto< th=""><th><auto></auto></th><th><auto< th=""></auto<></th></auto<> | <auto></auto> | <auto< th=""></auto<> |
| Κ | (E + F + J) | | | > | > | <auto></auto> | > |
| Pt. | | | | | | | l |
| IV | Details of ta | ix paid as dec | clared in returns f | iled durin | ng the fin | ancial year | |
| | Description | Tax | Paid through | | Paid thr | ough ITC | |
| | | Payable | cash | Centra | State | Integrat | Cess |
| | | | | l Tax | Tax / | ed Tax | |
| 9 | | | | | UT Tor | | |
| 9 | | | | | Tax | | |
| | 1 | 2 | 3 | 4 | 5 | 6 | 7 |

³⁶Inserted vide Notf no. 56/2019 - CT dt.14.11.2019

³⁷Substituted vide Notf no. 31/2019 – CT dt. 28.06.2019 for "to September, 2018"

³⁸Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

| | Integrated Tax | | | | | |
|-------|---|--|-----------------|----------------|--------------------|--------|
| | Central Tax | | | | | |
| | State/UT Tax | | | | | |
| | Cess | | | | | |
| | Interest | | | | | |
| | Late fee | | | | | |
| | Penalty | | | | | |
| | Other | | | | | |
| Pt. | [For FY 2017-18] ³⁹ Particulars | s of the transaction veen April 2018 ti | | | 7-18 decla | red in |
| V Pt. | [For FY 2018-19 , Particulars of | - | | | eclared in re | turns |
| | | April 2019 till Sept | | | | |
| | Description | Taxable Value | Centra 1 Tax | State Tax / | Integrat ed Tax | Cess |
| | | | 114 | UT | eu Tax | |
| | | | | Tax | | |
| | 1 | 2 | 3 | 4 | 5 | 6 |
| 10 | Supplies / tax declared through Amendments (+) (net | | | | | |
| | of debit notes) | | | | | |
| 11 | Supplies / tax reduced through Amendments (-) (net of credit | | | | | |
| 11 | notes) | | | | | |
| 12 | Reversal of ITC availed | | | | | |
| | during previous financial year | | | | | |
| 13 | ITC availed for the previous financial year | | | | | |
| | | on account of dec | laration i | n 10 & 1 | 1 above | |
| 14 | Differential tax paid | on account of acc | Payable | | Paid | |
| 14 | Differential tax paid Description | | I | | 1 | d |
| 14 | | | I | able | 1 | d |

³⁹Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019
⁴⁰Substituted vide Notf no. 31/2019 – CT dt. 28.06.2019 for "previous FY declared in returns of April to September of current FY or upto date of filing of annual return of previous FY whichever is earlier"
⁴¹Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

| | Integrated | Tax | | | | | | |
|-----------|---|-----------------|-----------------------|-------------------|-----------|--------------|---------|-----------------------------|
| | Central Ta | Central Tax | | | | | | |
| | State/UT | Гах | | | | | | |
| | Cess | | | | | | | |
| | Interest | | | | | | | |
| Pt. VI | | | | Other Informati | ion | | | |
| 15 | | | Particul | lars of Demands a | and Refur | nds | | |
| | Details | Centra 1 Tax | State Tax / UT Tax | Integrated Tax | Cess | Intere st | Penalty | Late Fee / Other s |
| | 1 | 2 | 3 | 4 | 5 | | | |
| А | Total Refund claimed | | | | | | | |
| В | Total Refund sanction ed | | | | | | | |
| C | Total Refund Rejected | | | | | | | |
| D | Total Refund Pending | | | | | | | |
| Е | Total demand of taxes | | | | | | | |
| F | Total taxes paid in respect of E above | | | | | | | |
| G | Total demands pending | | | | | | | |

| | out of E above | | | | | | | |
|---------------------|------------------------|--|------------------|--------------------------------------|-----------------------------|-----------------------------|--------------------|---------|
| 16 | Informati | ion on sup | | ed from composition and goods sent o | | | med supply | v under |
| | Details | | Taxable Value | Centra 1 Tax | State Tax / UT Tax | Integrat ed Tax | Cess | |
| | | 1 | | 2 | 3 | 4 | 5 | б |
| А | Supplies r Composit | | | | | | | |
| В | Deemed s 143 | upply und | der Section | | | | | |
| С | | Goods sent on approval basis but not returned | | | | | | |
| 17 | | | HSN Wise | e Summary of our | tward sup | plies | | |
| HS N Cod e | UQC | Total Quanti ty | Taxable Value | Rate of Tax | Centra 1 Tax | State Tax / UT Tax | Integrat ed Tax | Cess |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| | | | | | | | | |
| 18 | | | HSN Wis | se Summary of In | ward sup | plies | | |
| HS N Cod e | UQC | Total Quanti ty | Taxable Value | Rate of Tax | Centra 1 Tax | State Tax / UT Tax | Integrat ed Tax | Cess |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| | | | | | | | | |
| 19 | | | La | ate fee payable an | d paid | | | |
| | Description | | | | Paya | able | Pai | d |
| | 1 | | | | 2 | 2 | 3 | |
| А | Central Tax | | | | | | | |
| В | State Tax | | | | | | | |

Verification:

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from and in case of any reduction in output tax liability the benefit thereof has been/will be passed on to the recipient of supply.

| | Signature |
|--------------------|--------------------|
| Place Signatory | Name of Authorised |
| Date Status | Designation / |

Instructions: -

1. Terms used:

| a. | GSTIN: | Goods and Services Tax Identification Number |
|----|--------|--|
| b. | UQC: | Unit Quantity Code |
| c. | HSN: | Harmonized System of Nomenclature Code |

- 2. [It is mandatory to file all **FORM GSTR-1** and **FORM GSTR-3B** for the Financial Year for which the return is being filed for before filing this return and for FY 2017-18, the details for the period between July 2017 to March 2018 are to be provided in this return.]⁴²
- 3. [It may be noted that additional liability for the FY 2017-18 not declared in **FORM GSTR-1** and **FORM GSTR-3B** may be declared in this return. However, taxpayers cannot claim input tax credit unclaimed during FY 2017-18 through this return.]⁴³
- 4. Part II consists of the details of all outward supplies & advances received during the financial year for which the annual return is filed. [For FY 2017-18,]⁴⁴It may be noted that all the supplies for which payment has been made through FORM GSTR-3Bbetween July 2017 to March 2018 shall be declared in this part.[It may be noted that additional liability for the FY 2017-18 [or FY 2018-19]⁴⁵not declared in FORM GSTR-1 and FORM GSTR-3B may be declared in this return. However, taxpayers cannot claim input tax credit [unclaimed during FY 2017-18]⁴⁶ through this return.]⁴⁷ The instructions to fill Part II are as follows:

 $^{^{\}rm 42}$ Substituted vide Notf no. 56/2019 – CT dt.14.11.2019

⁴³Omitted vide Notf no. 31/2019 - CT dt. 28.06.2019

⁴⁴ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁴⁵Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁴⁶Omitted vide Notf no. 56/2019 – CT dt.14.11.2019

⁴⁷Inserted vide Notf no. 31/2019 – CT dt. 28.06.2019

| Table No. | Instructions |
|-----------|---|
| 4A | Aggregate value of supplies made to consumers and unregistered persons on which tax has been paid shall be declared here. These will include details of supplies made through E-Commerce operators and are to be declared as net of credit notes or debit notes issued in this regard. Table 5, Table 7 along with respective amendments in Table 9 and Table 10 of FORM GSTR-1 may be used for filling up these details. |
| 4B | Aggregate value of supplies made to registered persons (including supplies made to UINs) on which tax has been paid shall be declared here. These will include supplies made through E-Commerce operators but shall not include supplies on which tax is to be paid by the recipient on reverse charge basis. Details of debit and credit notes are to be mentioned separately. Table 4A and Table 4C of FORM GSTR-1 may be used for filling up these details. |
| 4C | Aggregate value of exports (except supplies to SEZs) on which tax has been paid shall be declared here. Table 6A of FORM GSTR-1 may be used for filling up these details. |
| 4D | Aggregate value of supplies to SEZs on which tax has been paid shall be declared here. Table 6B of GSTR-1 may be used for filling up these details. |
| 4E | Aggregate value of supplies in the nature of deemed exports on which tax has been paid shall be declared here. Table 6C of FORM GSTR-1 may be used for filling up these details. |
| 4F | Details of all unadjusted advances i.e. advance has been received and tax has been paid but invoice has not been issued in the current year shall be declared here. Table 11A of FORM GSTR-1 may be used for filling up these details. |
| 4G | Aggregate value of all inward supplies (including advances and net of credit and debit notes) on which tax is to be paid by the recipient (i.e.by the person filing the annual return) on reverse charge basis. This shall include supplies received from registered persons, unregistered persons on which tax is levied on reverse charge basis. This shall also include aggregate value of all import of services. Table 3.1(d) of FORM GSTR-3B may be used for filling up these details. |
| 4I | Aggregate value of credit notes issued in respect of B to B supplies (4B), exports (4C), supplies to SEZs (4D) and deemed exports (4E) shall be declared here. Table 9B of FORM GSTR-1 may be used for filling up these details. [For FY 2017-18 and 2018-19, the registered person shall have an option to fill Table 4B to Table 4E net of credit notes in case there is any difficulty in reporting such details separately in this table] ⁴⁸ |
| 4J | Aggregate value of debit notes issued in respect of B to B supplies (4B), exports (4C), supplies to SEZs (4D) and deemed exports (4E) shall be declared here. Table 9B of FORM GSTR-1 may be used for filling up these details. [For FY 2017-18 and 2018-19, the registered person shall have an option to |

⁴⁸Inserted vide Notf no. 56/2019 – CT dt.14.11.2019

| | fill Table 4B to Table 4E net of debit notes in case there is any difficulty in |
|---------|---|
| | reporting such details separately in this table] ⁴⁹ |
| 4K & 4L | Details of amendments made to B to B supplies (4B), exports (4C), supplies to |
| | SEZs (4D) and deemed exports (4E), credit notes (4I), debit notes (4J) and |
| | refund vouchers shall be declared here. Table 9A and Table 9C of FORM |
| | GSTR-1 may be used for filling up these details. |
| | [For FY 2017-18 and 2018-19, the registered person shall have an option to |
| | fill Table 4B to Table 4E net of amendments in case there is any difficulty in |
| | reporting such details separately in this table] ⁵⁰ |
| 5A | Aggregate value of exports (except supplies to SEZs) on which tax has not |
| | been paid shall be declared here. Table 6A of FORM GSTR-1 may be used |
| | for filling up these details. |
| 5B | Aggregate value of supplies to SEZs on which tax has not been paid shall be |
| | declared here. Table 6B of GSTR-1 may be used for filling up these details. |
| 5C | Aggregate value of supplies made to registered persons on which tax is |
| | payable by the recipient on reverse charge basis. Details of debit and credit |
| | notes are to be mentioned separately. Table 4B of FORM GSTR-1 may be |
| | used for filling up these details. |
| 5D,5E | Aggregate value of exempted, Nil Rated and Non-GST supplies shall be |
| and 5F | declared here. Table 8 of FORM GSTR-1 may be used for filling up these |
| | details. The value of "no supply" shall be declared under Non-GST supply |
| | (5F). |
| | [For FY 2017-18 and 2018-19, the registered person shall have an option to |
| | either separately report his supplies as exempted, nil rated and Non-GST |
| | supply or report consolidated information for all these three heads in the |
| | "exempted" row only.] ⁵¹ |
| 5H | Aggregate value of credit notes issued in respect of supplies declared in 5A, |
| | 5B, 5C, 5D, 5E and 5F shall be declared here. Table 9B of FORM GSTR-1 |
| | may be used for filling up these details. |
| | [For FY 2017-18 and 2018-19, the registered person shall have an option to |
| | fill Table 5A to 5F net of credit notes in case there is any difficulty in |
| | reporting such details separately in this table.] ⁵² |
| 5I | Aggregate value of debit notes issued in respect of supplies declared in 5A, |
| | 5B, 5C, 5D, 5E and 5F shall be declared here. Table 9B of FORM GSTR-1 |
| | may be used for filling up these details. |
| | [For FY 2017-18 and 2018-19, the registered person shall have an option to |
| | fill Table 5A to 5F net of debit notes in case there is any difficulty in reporting |
| | such details separately in this table.] ⁵³ |
| 5J & 5K | Details of amendments made to exports (except supplies to SEZs) and supplies |
| | |

⁴⁹Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁵⁰Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁵¹ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁵²Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁵³Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

| | Table 9C of FORM GSTR-1 may be used for filling up these details. |
|----|--|
| | [For FY 2017-18 and 2018-19, the registered person shall have an option to |
| | fill Table 5A to Table 5F net of amendments in case there is any difficulty in |
| | reporting such details separately in this table.] ⁵⁴ |
| 5N | Total turnover including the sum of all the supplies (with additional supplies |
| | and amendments) on which tax is payable and tax is not payable shall be |
| | declared here. This shall also include amount of advances on which tax is paid |
| | but invoices have not been issued in the current year. However, this shall not |
| | include the aggregate value of inward supplies on which tax is paid by the |
| | recipient (i.e. by the person filing the annual return) on reverse charge basis. |

5. Part III consists of the details of all input tax credit availed and reversed in the financial year for which the annual return is filed. The instructions to fill Part III are as follows:

| Table No. | Instructions |
|-----------|--|
| 6A | Total input tax credit availed in Table 4A of FORM GSTR-3B for the |
| | taxpayer would be auto-populated here. |
| 6B | Aggregate value of input tax credit availed on all inward supplies except those |
| | on which tax is payable on reverse charge basis but includes supply of services |
| | received from SEZs shall be declared here. It may be noted that the total ITC |
| | availed is to be classified as ITC on inputs, capital goods and input services. |
| | Table $4(A)(5)$ of FORM GSTR-3B may be used for filling up these details. |
| | This shall not include ITC which was availed, reversed and then reclaimed in |
| | the ITC ledger. This is to be declared separately under 6(H) below. |
| | [For FY 2017-18 and 2018-19, the registered person shall have an option to |
| | either report the breakup of input tax credit as inputs, capital goods and input |
| | services or report the entire input tax credit under the "inputs" row only.] ⁵⁵ |
| 6C | Aggregate value of input tax credit availed on all inward supplies received |
| | from unregistered persons (other than import of services) on which tax is |
| | payable on reverse charge basis shall be declared here. It may be noted that the |
| | total ITC availed is to be classified as ITC on inputs, capital goods and input |
| | services. Table 4(A)(3) of FORM GSTR-3B may be used for filling up these |
| | details. |
| | [For FY 2017-18 and 2018-19, the registered person shall have an option to |
| | either report the breakup of input tax credit as inputs, capital goods and input |
| | services or report the entire input tax credit under the "inputs" row only. |
| | For FY 2017-18 and 2018-19, the registered person shall have an option to |
| | either report Table 6C and 6D separately or report the consolidated details of |
| | Table 6C and 6D in Table 6D only.] ⁵⁶ |

⁵⁴Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁵⁵Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁵⁶Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

| 6D | Aggregate value of input tax credit availed on all inward supplies received from registered persons on which tax is payable on reverse charge basis shall be declared here. It may be noted that the total ITC availed is to be classified as ITC on inputs, capital goods and input services. Table 4(A)(3) of FORM GSTR-3B may be used for filling up these details. [For FY 2017-18 and 2018-19, the registered person shall have an option to either report the breakup of input tax credit as inputs, capital goods and input services or report the entire input tax credit under the "inputs" row only. For FY 2017-18 and 2018-19, the registered person shall have an option to |
|--------------------|--|
| | either report Table 6C and 6D separately or report the consolidated details of Table 6C and 6D in Table 6D only.] ⁵⁷ |
| 6E | Details of input tax credit availed on import of goods including supply of goods received from SEZs shall be declared here. It may be noted that the total ITC availed is to be classified as ITC on inputs and capital goods. Table 4(A)(1) of FORM GSTR-3B may be used for filling up these details. [For FY 2017-18 and 2018-19, the registered person shall have an option to either report the breakup of input tax credit as inputs and capital goods or report the entire input tax credit under the "inputs" row only.] ⁵⁸ |
| 6F | Details of input tax credit availed on import of services (excluding inward supplies from SEZs) shall be declared here. Table 4(A)(2) of FORM GSTR-3B may be used for filling up these details. |
| 6G | Aggregate value of input tax credit received from input service distributor shall be declared here. Table $4(A)(4)$ of FORM GSTR-3B may be used for filling up these details. |
| 6H | Aggregate value of input tax credit availed, reversed and reclaimed under the provisions of the Act shall be declared here. |
| 6J | The difference between the total amount of input tax credit availed through FORM GSTR-3B and input tax credit declared in row B to H shall be declared here. Ideally, this amount should be zero. |
| 6К | Details of transition credit received in the electronic credit ledger on filing of FORM GST TRAN-I including revision of TRAN-I (whether upwards or downwards), if any shall be declared here. |
| 6L | Details of transition credit received in the electronic credit ledger after filing of FORM GST TRAN-II shall be declared here. |
| 6M | Details of ITC availed but not covered in any of heads specified under 6B to 6L above shall be declared here. Details of ITC availed through FORM ITC-01 and FORM ITC-02 in the financial year shall be declared here. |
| 7A, 7B, 7C, 7D, | Details of input tax credit reversed due to ineligibility or reversals required under rule 37, 39, 42 and 43 of the CGST Rules, 2017 shall be declared here. |
| 7E, 7F, 7G and | This column should also contain details of any input tax credit reversed under section 17(5) of the CGST Act, 2017 and details of ineligible transition credit |

 ⁵⁷Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019
 ⁵⁸Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

| 7H | claimed under FORM GST TRAN-I or FORM GST TRAN-II and then subsequently reversed. Table 4(B) of FORM GSTR-3B may be used for filling up these details. Any ITC reversed through FORM ITC -03 shall be declared in 7H. If the amount stated in Table 4D of FORM GSTR-3B was not included in table 4A of FORM GSTR-3B, then no entry should be made in table 7E of FORM GSTR-9. However, if amount mentioned in table 4D of FORM GSTR-3B was included in table 4A of FORM GSTR-3B, then entry will come in 7E of FORM GSTR-9. [For FY 2017-18 and 2018-19, the registered person shall have an option to either fill his information on reversals separately in Table 7A to 7E or report the entire amount of reversal under Table 7H only. However, reversals on account of TRAN-1 credit (Table 7F) and TRAN-2 (Table 7G) are to be mandatorily reported.] ⁵⁹ |
|----|--|
| 8A | The total credit available for inwards supplies (other than imports and inwards supplies liable to reverse charge but includes services received from SEZs) pertaining to [the financial year for which the return is being for] ⁶⁰ and reflected in FORM GSTR-2A (table 3 & 5 only) shall be auto-populated in this table. This would be the aggregate of all the input tax credit that has been declared by the corresponding suppliers in their FORM GSTR-1 . [For FY 2017-18,] ⁶¹ [It may be noted that the FORM GSTR-2A generated as on the 1 st May, 2019 shall be auto-populated in this table.] ⁶² [For FY 2018-19, It may be noted that the FORM GSTR-2A generated as on the 1st November, 2019 shall be auto-populated in this table. For FY 2017-18 and 2018-19, the registered person shall have an option to upload the details for the entries in Table 8A to 8D duly signed, in PDF format in FORM GSTR-9C (without the CA certification).] ⁶³ |
| 8B | The input tax credit as declared in Table 6B and 6H shall be auto-populated here. [For FY 2017-18 and 2018-19, the registered person shall have an option to upload the details for the entries in Table 8A to 8D duly signed, in PDF format in FORM GSTR-9C (without the CA certification).] ⁶⁴ |
| 8C | [For FY 2017-18,]⁶⁵Aggregate value of input tax credit availed on all inward supplies (except those on which tax is payable on reverse charge basis but includes supply of services received from SEZs) received during July 2017 to March 2018 but credit on which was availed between April [2018 to March 2019]⁶⁶ shall be declared here. [For FY 2018-19, Aggregate value of input tax credit availed on all inward |

⁵⁹Inserted vide Notf no. 56/2019 – CT dt.14.11.2019

⁶⁰Substituted for "FY 2017-18" vide Notf no. 56/2019 – CT dt.14.11.2019

⁶¹Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁶²Inserted vide Notf no. 31/2019 - CT dt. 28.06.2019

⁶³Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁶⁴Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁶⁵Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁶⁶Substituted vide Notf no. 31/2019 - CT dt. 28.06.2019 for "to September 2018"

| | supplies (except those on which tax is payable on reverse charge basis but |
|---------|---|
| | includes supply of services received from SEZs) received during April 2018 to |
| | March 2019 but credit on which was availed between April 2019 to September |
| | 2019 shall be declared here.] 67 |
| | Table $4(A)(5)$ of FORM GSTR-3B may be used for filling up these details. |
| | [For FY 2017-18 and 2018-19, the registered person shall have an option to |
| | upload the details for the entries in Table 8A to 8D duly signed, in PDF format |
| | |
| 0D | in FORM GSTR-9C (without the CA certification).] ⁶⁸ |
| 8D | Aggregate value of the input tax credit which was available in FORM GSTR- |
| | 2A (table 3 & 5 only) but not availed in FORM GSTR-3B returns shall be |
| | computed based on values of 8A, 8B and 8C. |
| | However, there may be circumstances where the credit availed in FORM |
| | GSTR-3B was greater than the credit available in FORM GSTR-2A. In such |
| | cases, the value in row 8D shall be negative. |
| | [For FY 2017-18 and 2018-19, the registered person shall have an option to |
| | upload the details for the entries in Table 8A to Table 8D duly signed, in PDF |
| | format in FORM GSTR-9C (without the CA certification).] ⁶⁹ |
| 8E & 8F | The credit which was available and not availed in FORM GSTR-3B and the |
| | credit was not availed in FORM GSTR-3B as the same was ineligible shall be |
| | declared here. Ideally, if 8D is positive, the sum of 8E and 8F shall be equal to |
| | 8D. |
| 8G | Aggregate value of IGST paid at the time of imports (including imports from |
| | SEZs) during the financial year shall be declared here. |
| 8H | The input tax credit as declared in Table 6E shall be auto-populated here. |
| 8K | The total input tax credit which shall lapse for the current financial year shall |
| | be computed in this row. |
| | 1 |

- 6. Part IV is the actual tax paid during the financial year. Payment of tax under Table 6.1 of **FORM GSTR-3B** may be used for filling up these details.
- [For FY 2017-18,]⁷⁰Part V consists of particulars of transactions for the previous financial year but paid in the FORM GSTR-3B[between April 2018 to March 2019]⁷¹.
 [For FY 2018-19, Part V consists of particulars of transactions for the previous financial year but paid in the FORM GSTR-3B[between April 2019 to September 2019].⁷²

⁶⁷Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁶⁸Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁶⁹Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁷⁰Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁷¹Substituted vide Notf no. 31/2019 - CT dt. 28.06.2019 for "of April to September of current FY or date of filing of Annual Return for previous financial year (for example in the annual return for the FY 2017-18, the transactions declared in April to September 2018 for the FY 2017-18 shall be declared), whichever is earlier." ⁷²Inserted vide Notf no. 56/2019 - CT dt. 14.11.2019

The instructions to fill Part V are as follows:

| Table No. | Instructions |
|-----------|---|
| 10 & 11 | [For FY 2017-18,] ⁷³ Details of additions or amendments to any of the supplies |
| | already declared in the returns of the previous financial year but such |
| | amendments were furnished in Table 9A, Table 9B and Table 9C of FORM |
| | GSTR-1 of April [2018 to March 2019] ⁷⁴ shall be declared here. |
| | [For FY 2018-19, Details of additions or amendments to any of the supplies |
| | already declared in the returns of the previous financial year but such |
| | amendments were furnished in Table 9A, Table 9B and Table 9C of FORM |
| | GSTR-1 of April 2019 to September 2019 shall be declared here.] ⁷⁵ |
| 12 | [For FY 2017-18,] ⁷⁶ Aggregate value of reversal of ITC which was availed in |
| | the previous financial year but reversed in returns filed for the months of April |
| | [2018 to March 2019] ⁷⁷ shall be declared here. Table 4(B) of FORM GSTR- |
| | 3B may be used for filling up these details. |
| | [For FY 2018-19, Aggregate value of reversal of ITC which was availed in the |
| | previous financial year but reversed in returns filed for the months of April |
| | 2019 to September 2019 shall be declared here. Table 4(B) of FORM GSTR- |
| | 3B may be used for filling up these details. For FY 2017-18 and 2018-19, the |
| | registered person shall have an option to not fill this table.] ⁷⁸ |
| 13 | [For FY 2017-18,] ⁷⁹ Details of ITC for goods or services received in the |
| | previous financial year but ITC for the same was availed in returns filed for |
| | the months of April [2018 to March 2019] ^{80} shall be declared here. Table 4(A) |
| | of FORM GSTR-3B may be used for filling up these details. However, any |
| | ITC which was reversed in the FY 2017-18 as per second proviso to sub- |
| | section (2) of section 16 but was reclaimed in FY 2018-19, the details of such |
| | ITC reclaimed shall be furnished in the annual return for FY 2018-19. |
| | [For FY 2018-19, Details of ITC for goods or services received in the previous |
| | financial year but ITC for the same was availed in returns filed for the months |
| | of April 2019 to September 2019 shall be declared here. Table 4(A) of FORM |
| | GSTR-3B may be used for filling up these details. However, any ITC which |
| | was reversed in the FY 2018-19 as per second proviso to sub-section (2) of |
| | section 16 but was reclaimed in FY 2019-20, the details of such ITC reclaimed |
| | shall be furnished in the annual return for FY 2019-20.For FY 2017-18 and |
| | 2018-19, the registered person shall have an option to not fill this table.] ^{81} |

⁷³Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁷⁴Substituted vide Notf no. 31/2019 – CT dt. 28.06.2019 for "to September of the current financial year or date of filing of Annual Return for the previous financial year, whichever is earlier"

⁷⁵Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

 $^{^{76}}$ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁷⁷ibid

⁷⁸Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁷⁹Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁸⁰*ibid*

⁸¹Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

8. Part VI consists of details of other information. The instructions to fill Part VI are as follows:

| Table No. | Instructions |
|-----------|---|
| 15A, | Aggregate value of refunds claimed, sanctioned, rejected and pending for |
| 15B, | processing shall be declared here. Refund claimed will be the aggregate value |
| 15C and | of all the refund claims filed in the financial year and will include refunds |
| 15D | which have been sanctioned, rejected or are pending for processing. Refund |
| | sanctioned means the aggregate value of all refund sanction orders. Refund |
| | pending will be the aggregate amount in all refund application for which |
| | acknowledgement has been received and will exclude provisional refunds |
| | received. These will not include details of non-GST refund claims. |
| | [For FY 2017-18 and 2018-19, the registered person shall have an option to |
| | not fill this table.] ⁸² |
| 15E, 15F | Aggregate value of demands of taxes for which an order confirming the |
| and 15G | demand has been issued by the adjudicating authority shall be declared here. |
| | Aggregate value of taxes paid out of the total value of confirmed demand as |
| | declared in 15E above shall be declared here. Aggregate value of demands |
| | pending recovery out of 15E above shall be declared here. |
| | [For FY 2017-18 and 2018-19, the registered person shall have an option to |
| | not fill this table.] ⁸³ |
| 16A | Aggregate value of supplies received from composition taxpayers shall be |
| | declared here. Table 5 of FORM GSTR-3B may be used for filling up these |
| | details. |
| | [For FY 2017-18 and 2018-19, the registered person shall have an option to |
| | not fill this table.] ⁸⁴ |
| 16B | Aggregate value of all deemed supplies from the principal to the job-worker in |
| | terms of sub-section (3) and sub-section (4) of Section 143 of the CGST Act |
| | shall be declared here. |
| | [For FY 2017-18 and 2018-19, the registered person shall have an option to |
| 1.10 | not fill this table.] ⁸⁵ |
| 16C | Aggregate value of all deemed supplies for goods which were sent on |
| | approval basis but were not returned to the principal supplier within one |
| | eighty days of such supply shall be declared here. |
| | [For FY 2017-18 and 2018-19, the registered person shall have an option to |
| 17.0.10 | not fill this table.] ⁸⁶ |
| 17 & 18 | Summary of supplies effected and received against a particular HSN code to |
| | be reported only in this table. It will be optional for taxpayers having annual $\overline{5}$ 1.50 Cs. It will be man determined to the set tax division |
| | turnover upto ₹ 1.50 Cr. It will be mandatory to report HSN code at two digits |

⁸²Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁸³Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁸⁴Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁸⁵Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁸⁶Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

| | level for taxpayers having annual turnover in the preceding year above \gtrless 1.50 Cr but upto \gtrless 5.00 Cr and at four digits' level for taxpayers having annual |
|----|---|
| | turnover above ₹ 5.00 Cr. UQC details to be furnished only for supply of |
| | goods. Quantity is to be reported net of returns. Table 12 of FORM GSTR- |
| | 1 may be used for filling up details in Table 17. It may be noted that this |
| | summary details are required to be declared only for those inward |
| | supplies which in value independently account for 10 % or more of |
| | the total value of inward supplies. |
| | [For FY 2017-18 and 2018-19, the registered person shall have an |
| | option to not fill this table.] ⁸⁷ |
| 19 | Late fee will be payable if annual return is filed after the due date. |

9. Towards the end of the return, taxpayers shall be given an option to pay any additional liability declared in this form, through **FORM DRC-03**. Taxpayers shall select "Annual Return" in the drop down provided in **FORM DRC-03**. It may be noted that such liability can be paid through electronic cash ledger only

⁸⁷Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

FORM GSTR - 9A⁸⁸⁸⁹

[See rule 80]

Annual Return (For Composition Taxpayer)

| Pt. I | Basic Details | | | | | | |
|--------|---|------------------|----------------|----------------|-----------------------|-------------------|------------|
| 1 | Financial Year | | | | | | |
| 2 | GSTIN | | | | | | |
| 3A | Legal Name | <auto></auto> | <auto></auto> | | | | |
| 3B | Trade Name (if any) | <auto></auto> | | | | | |
| 4 | Period of composition (From To) | scheme during | g the year | | | | |
| 5 | Aggregate Turnover of | Previous Fin | ancial Year | | | | |
| | | | | | (Amo | ount in ₹ in a | ll tables) |
| Pt. II | Details of o | utward and in | ward supplie | es made du | uring the fina | ncial year | |
| | Description | Turnover | Rate of Tax | Central Tax | State / UT Tax | Integrated tax | Cess |
| | 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 6 | Detail | s of Outward | supplies mad | de during | the financial | year | |
| А | Taxable | | | | | | |
| В | Exempted, Nil-rated | | | | | | |
| С | Total | | | | | | |
| 7 | Details of inward supplies on which tax is payable on reverse charge basis (net of debit/credit notes) for the financial year | | | | | | |
| | Description | Taxable Value | Central Tax | | State Tax / UT Tax | Integrated Tax | Cess |
| | 1 | 2 | 3 | | 4 | 5 | 6 |
| A | Inward supplies liable to reverse charge received from registered persons | | | | | | |

⁸⁸Inserted vide Notf no. 39/2018-CT dt. 04.09.2018

⁸⁹Substituted vide Notf no. 74/2018-CT dt 31.12.2018

| В | Inward supplies liable to reverse charge received from unregistered persons | | | | | | |
|---------|--|----------|---------------|----------------|-----------------------|-------------------|------|
| С | Import of services | | | | | | |
| D | Net Tax Payable on (A), (B) and (C) above | | | | | | |
| 8 | Details o | f other | inward suppl | ies for the | financial yea | ar | |
| А | Inward supplies from registered persons (other than 7A above) | | | | | | |
| В | Import of Goods | | | | | | |
| Pt. III | Details of tax pai | d as dec | lared in retu | rns filed du | uring the fina | incial year | |
| 9 | Description | | Total tax | payable | Pa | aid | |
| | 1 | | 2 | 2 | | 3 | |
| | Integrated Tax | | | | | | |
| | Central Tax | | | | | | |
| | State/UT Tax | | | | | | |
| | Cess | | | | | | |
| | Interest | | | | | | |
| | Late fee | | | | | | |
| | Penalty | | | | | | |
| Pt. IV | Particulars of the transaction | | - | | | | - |
| | of current FY or upto date | | - | | | | |
| | Description | | Turnover | Central Tax | State Tax / UT Tax | Integrated Tax | Cess |
| | 1 | | 2 | 3 | 4 | 5 | 6 |
| 10 | Supplies / tax (outward) declared through Amendments (+) (net of debit notes) | | | | | | |
| 11 | Inward supplies liable to rev charge declared through Amendments (+) (net of deb notes) | | | | | | |
| 12 | Supplies / tax (outward) redu through | | | | | | |

| | Amendments notes) | s (-) (net o | f credit | | | | | |
|-------|---|----------------|-----------------------|-------------------|------------|----------|---------|-------------------------|
| 13 | Inward supplicharge reduce Amendments notes) | ed through | ı | | | | | |
| 14 | Differential tax paid on account of declaration made in 10, 11, 12 & 13 above | | | | | | | |
| | | Desc | ription | | Pa | iyable | Pai | d |
| | | | 1 | | | 2 3 | | |
| | Integrated Ta | ax | | | | | | |
| | Central Tax | | | | | | | |
| | State/UT Tax | | | | | | | |
| | Cess | | | | | | | |
| | Interest | | | | | | | |
| Pt. V | | | | Other Inform | mation | | | |
| 15 | | | Particula | ars of Demar | ids and Re | efunds | | |
| | Description | Central Tax | State Tax / UT Tax | Integrated Tax | Cess | Interest | Penalty | Late Fee / Others |
| | 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| А | Total Refund claimed | | | | | | | |
| В | Total Refund sanctioned | | | | | | | |
| С | Total Refund Rejected | | | | | | | |
| D | Total Refund Pending | | | | | | | |
| Е | Total demand of taxes | | | | | | | |

| F | Total taxes paid in respect of E above | | | | | | | | |
|----|--|---------------------------|---------------|----------------|-----------------------|-------------------|------|--|--|
| G | Total demands pending out of E above | | | | | | | | |
| 16 | | | Details | of credit reve | ersed or av | vailed | | | |
| | Description | | | Central Tax | State Tax / UT Tax | Integrated Tax | Cess | | |
| | 1 | | | 2 | 3 | 4 | 5 | | |
| А | Credit revers scheme (-) | ed on opti | ng in the com | position | | | | | |
| В | Credit availed on opting out of the composition scheme (+) | | | | | | | | |
| 17 | | Late fee payable and paid | | | | | | | |
| | Description | | | Payable | | Paio | đ | | |
| | 1 | | | 2 | | 3 | | | |
| А | Central Tax | | | | | | | | |
| В | State Tax | | | | | | | | |

Verification:

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from and in case of any reduction in output tax liability the benefit thereof has been/will be passed on to the recipient of supply.

Place

Signature

Name of Authorised Signatory

Date

Designation / Status

Instructions: -

1. It is mandatory to file all your **FORM GSTR-4** for the FY 2017-18 before filing this return. The details for the period between July 2017 to March 2018 shall be provided in this return.

2. It may be noted that additional liability for the FY 2017-18 not declared in **FORM GSTR-4** may be declared in this return.

3. Part I consists of basic details of taxpayer. The instructions to fill Part I are as follows :

| Table No. | Instructions |
|-----------|--|
| 5 | Aggregate turnover for the previous financial year is the turnover of the financial year |
| | previous to the year for which the return is being filed. For example for the annual |
| | return for FY 2017-18, the aggregate turnover of FY 2016-17 shall be entered into |
| | this table. It is the sum total of turnover of all taxpayers registered on the same PAN. |

4. Part II consists of the details of all outward and inward supplies in the financial year for which the annual return is filed. The instructions to fill Part II are as follows:

| Table No. | Instructions |
|-----------|---|
| 6A | Aggregate value of all outward supplies net of debit notes / credit notes, net of |
| | advances and net of goods returned for the entire financial year shall be declared |
| | here. Table 6 and Table 7 of FORM GSTR-4 may be used for filling up these details. |
| 6B | Aggregate value of exempted, Nil Rated and Non-GST supplies shall be declared |
| | here. |
| 7A | Aggregate value of all inward supplies received from registered persons on which tax |
| | is payable on reverse charge basis shall be declared here. Table 4B, Table 5 and |
| | Table 8A of FORM GSTR-4 may be used for filling up these details. |
| 7B | Aggregate value of all inward supplies received from unregistered persons (other than |
| | import of services) on which tax is payable on reverse charge basis shall be declared |
| | here. Table 4C, Table 5 and Table 8A of FORM GSTR-4 may be used for filling up |
| | these details. |
| 7C | Aggregate value of all services imported during the financial year shall be declared |
| | here. Table 4D and Table 5 of FORM GSTR-4 may be used for filling up these |
| | details. |
| 8A | Aggregate value of all inward supplies received from registered persons on which tax |
| | is payable by the supplier shall be declared here. Table 4A and Table 5 of FORM |
| | GSTR-4 may be used for filling up these details. |
| 8B | Aggregate value of all goods imported during the financial year shall be declared |
| | here. |

5. Part IV consists of the details of amendments made for the supplies of the previous financial year in the returns of April to September of the current FY or date of filing of Annual Return for previous financial year (for example in the annual return for the FY 2017-18, the transactions declared in April to September 2018 for the FY 2017-18 shall be declared), whichever is earlier. The instructions to fill Part V are as follows:

| Table No. | Instructions |
|-------------|--|
| | Details of additions or amendments to any of the supplies already declared in the |
| 10,11,12,13 | returns of the previous financial year but such amendments were furnished in Table |
| and 14 | 5 (relating to inward supplies) or Table 7 (relating to outward supplies) of FORM |
| | GSTR- 4 of April to September of the current financial year or upto the date of |
| | filing of Annual Return for the previous financial year, whichever is earlier shall be |
| | declared here. |

| Table No. | Instructions | | | | |
|-----------|--|--|--|--|--|
| 15A, 15B, | Aggregate value of refunds claimed, sanctioned, rejected and pending for processing | | | | |
| 15C and | shall be declared here. Refund claimed will be the aggregate value of all the refund | | | | |
| 15D | claims filed in the financial year and will include refunds which have been | | | | |
| | sanctioned, rejected or are pending for processing. Refund sanctioned means the | | | | |
| | aggregate value of all refund sanction orders. Refund pending will be the aggregate | | | | |
| | amount in all refund application for which acknowledgement has been received and | | | | |
| | will exclude provisional refunds received. These will not include details of non-GST | | | | |
| | refund claims. | | | | |
| 15E, 15F | Aggregate value of demands of taxes for which an order confirming the demand has | | | | |
| and 15G | been issued by the adjudicating authority has been issued shall be declared here. | | | | |
| | Aggregate value of taxes paid out of the total value of confirmed demand in 15E | | | | |
| | above shall be declared here. Aggregate value of demands pending recovery out of | | | | |
| | 15E above shall be declared here. | | | | |
| 16A | Aggregate value of all credit reversed when a person opts to pay tax under the | | | | |
| | composition scheme shall be declared here. The details furnished in FORM ITC-03 | | | | |
| | may be used for filling up these details. | | | | |
| 16B | Aggregate value of all the credit availed when a registered person opts out of the | | | | |
| | composition scheme shall be declared here. The details furnished in FORM ITC-01 | | | | |
| | may be used for filling up these details. | | | | |
| 17 | Late fee will be payable if annual return is filed after the due date."; | | | | |

6. Part V consists of details of other information. The instruction to fill Part V are as follows:

7. Towards the end of the return, taxpayers shall be given an option to pay any additional liability declared in this form, through **FORM DRC-03**. Taxpayers shall select "Annual Return" in the drop down provided in **FORM DRC-03**. It may be noted that such liability shall be paid through electronic cash ledger only.

FORM GSTR-9C⁹⁰⁹¹

See rule 80(3)

PART – A - Reconciliation Statement

| Pt. I | Basic Details | | | | | |
|--------|--|--|----------|---|---------------------|--|
| 1 | Financial Year | | | | | |
| 2 | GSTIN | | | | | |
| 3A | Legal Name | < | Auto> | | | |
| 3B | Trade Name (if any) | < | Auto> | | | |
| 4 | Are you liable | to audit under any Act? | | < <ple< td=""><td>ase specify>></td></ple<> | ase specify>> | |
| | | | (A | mount i | in ₹ in all tables) | |
| Pt. II | Reconciliation of turnover declared in audited Annual Financial Statement with turnover declared in Annual Return (GSTR9) | | | | | |
| 5 | | Reconciliation of Gros | s Turnov | er | | |
| A | Turnover (including exports) as per audited financial statements for the State / UT (For multi-GSTIN units under same PAN the turnover shall be derived from the audited Annual Financial Statement) | | | | | |
| В | Unbilled reven | ue at the beginning of Financial Year | | (+) | | |
| C | Unadjusted adv | vances at the end of the Financial Year | | (+) | | |
| D | Deemed Suppl | y under Schedule I | | (+) | | |
| Е | Credit Notes is reflected in the | sued after the end of the financial year annual return | but | (-) | | |
| F | | ts accounted for in the audited Annual ment but are not permissible under GS | Т | (+) | | |
| G | Turnover from | April 2017 to June 2017 | | (-) | | |
| Н | Unbilled reven | ue at the end of Financial Year | | (-) | | |
| Ι | Unadjusted Ad | vances at the beginning of the Financia | al Year | (-) | | |
| J | | counted for in the audited Annual Fina are not permissible under GST | incial | (+) | | |
| K | Adjustments of DTA Units | n account of supply of goods by SEZ u | nits to | (-) | | |

⁹⁰ Inserted vide Notf no. 49/2018-CT dt 13.09.2018

⁹¹Substituted vide Notf no. 74/2018-CT dt 31.12.2018

| L | Turnover for th | nover for the period under composition scheme (· | | | | | | |
|------------|--|--|--------------------|------------------|---|----------|---------------------------------|---------------------|
| М | Adjustments in thereunder | turnover u | nder section | n 15 and rules | | (+/-) | | |
| Ν | Adjustments in turnover due to foreign exchange fluctuations (+/-) | | | | | | | |
| 0 | Adjustments in | turnover d | ue to reason | ns not listed al | oove | (+/-) | | |
| Р | Annual turnove | er after adju | stments as | above | | | <a< td=""><td>uto></td></a<> | uto> |
| Q | Turnover as de | clared in A | nnual Retur | rn (GSTR9) | | | | |
| R | Un-Reconciled | turnover (| Q - P) | | | | A | T1 |
| 6 | Re | easons for U | U n - Recon | ciled differen | ce in Annu | al Gros | s Turnover | , |
| А | Reason 1 | | | | < <text< td=""><td>t>></td><td></td><td></td></text<> | t>> | | |
| В | Reason 2 | | | | < <text< td=""><td>t>></td><td></td><td></td></text<> | t>> | | |
| C | Reason 3 | | | | < <text< td=""><td>t>></td><td></td><td></td></text<> | t>> | | |
| 7 | | | Reconcil | liation of Tax | able Turno | ver | | |
| А | Annual turnove | er after adju | stments (fr | om 5P above) | | | <auto></auto> | |
| В | Value of Exem turnover | pted, Nil R | ated, Non-C | GST supplies, | No-Supply | | | |
| C | Zero rated supp | plies withou | it payment | of tax | | | | |
| D | Supplies on wh basis | nich tax is to | o be paid by | y the recipient | on reverse c | charge | | |
| Е | Taxable turnov | ver as per ad | ljustments a | above (A-B-C | -D) | | <auto></auto> | |
| F | Taxable turnov | ver as per lia | ability decla | ared in Annua | l Return (GS | STR9) | | |
| G | Unreconciled t | axable turno | over (F-E) | | | | А | T 2 |
| 8 | | Reasons f | òr Un - Re | conciled diffe | erence in ta | xable tu | ırnover | |
| А | Reason | n 1 | | | < <text< td=""><td>t>></td><td></td><td></td></text<> | t>> | | |
| В | Reason | n 2 | | | < <text< td=""><td>t>></td><td></td><td></td></text<> | t>> | | |
| C | Reason | n 3 | | | < <text< td=""><td>t>></td><td></td><td></td></text<> | t>> | | |
| Pt. III | | | | | | | | |
| 9 | 9 Reconciliation of rate wise liability and amount payable thereon | | | | | | | |
| | | | | | Та | ıx payat | ole | |
| | Description | Taxable | e Value | Central tax | State tax / UT tax | Integ | grated Tax | Cess, if applicable |
| | 1 | 2 | 2 | 3 | 4 | | 5 | 6 |
| А | 5% | | | | | | | |

| В | 5% (RC) | | | | | |
|----|--|----------------------|----------------------------|---|--------------------|---------------|
| C | 12% | | | | | |
| D | 12% (RC) | | | | | |
| Е | 18% | | | | | |
| F | 18% (RC) | | | | | |
| G | 28% | | | | | |
| Н | 28% (RC) | | | | | |
| Ι | 3% | | | | | |
| J | 0.25% | | | | | |
| K | 0.10% | | | | | |
| L | Interest | | | | | |
| М | Late Fee | | | | | |
| N | Penalty | | | | | |
| 0 | Others | | | | | |
| Р | Total amount to be paid as per tables above | | <auto></auto> | <auto></auto> | <auto></auto> | <auto></auto> |
| Q | Total amount paid as declared in Annual Return (GSTR 9) | | | | | |
| R | Un- reconciled payment of amount (PT1) | | | | | |
| 10 | | Reasons for u | n-reconciled | payment of | ² amount | |
| А | Reason 1 | | | < <text< th=""><th>>></th><th></th></text<> | >> | |
| В | Reason 2 | | | < <text< th=""><th>>>></th><th></th></text<> | >>> | |
| C | Reason 3 | | | < <text< th=""><th>>></th><th></th></text<> | >> | |
| 11 | Additional a | mount payable but no | ot paid (due t 10 above | | pecified under Tab | les 6,8 and |
| | | | | To be pa | id through Cash | |

| | Description | Taxable Value | Central tax | State tax / UT tax | Integ | rated tax | Cess, if applicable |
|-----|---|---|------------------|---|----------|-----------|---------------------|
| | 1 | 2 | 3 | 4 | | 5 | 6 |
| | 5% | | | | | | |
| | 12% | | | | | | |
| | 18% | | | | | | |
| | 28% | | | | | | |
| | 3% | | | | | | |
| | 0.25% | | | | | | |
| | 0.10% | | | | | | |
| | Interest | | | | | | |
| | Late Fee | | | | | | |
| | Penalty | | | | | | |
| | Others | | | | | | |
| | (please specify) | | | | | | |
| Pt. | | | | | | | |
| IV | | | ation of Input | | | | |
| 12 | | Reconciliat | ion of Net Inpu | it Tax Cred | it (ITC) | | |
| А | | per audited Annual GSTIN units under from books o | same PAN this | | | | |
| В | ITC booked | in earlier Financial Y Financial Y | | n current | (+) | | |
| C | ITC booked in subsequent Fina | current Financial Ye ancial Years | ar to be claimed | 1 in | (-) | | |
| D | ITC availed as | per audited financial | statements or b | books of acc | ount | <4 | Auto> |
| E | ITC claimed in | Annual Return (GS | ΓR9) | | | | |
| F | Un-reconciled ITC | | | | | ľ | FC 1 |
| 13 | Reasons for un-reconciled difference in ITC | | | | | | |
| А | Reason 1 <> | | | | | | |
| В | Reason 2 < <text>></text> | | | | | | |
| C | Reason 3 | | | < <tex< th=""><th>t>></th><th></th><th></th></tex<> | t>> | | |
| 14 | | of ITC declared in s per audited Annu | | | | | on expenses |

| | Description | Value | Amount of Total ITC | Amount of eligible ITC availed |
|----|---|-------------------------|------------------------|-----------------------------------|
| | 1 | 2 | 3 | 4 |
| А | Purchases | | | |
| В | Freight / Carriage | | | |
| С | Power and Fuel | | | |
| D | Imported goods (Including received from SEZs) | | | |
| E | Rent and Insurance | | | |
| F | Goods lost, stolen, destroyed, written off or disposed of by way of gift or free samples | | | |
| G | Royalties | | | |
| Н | Employees' Cost (Salaries, wages, Bonus etc.) | | | |
| Ι | Conveyance charges | | | |
| J | Bank Charges | | | |
| K | Entertainment charges | | | |
| L | Stationery Expenses (including postage etc.) | | | |
| М | Repair and Maintenance | | | |
| Ν | Other Miscellaneous expenses | | | |
| 0 | Capital goods | | | |
| Р | Any other expense 1 | | | |
| Q | Any other expense 2 | | | |
| R | Total amount of eligible ITC availed | | | < <auto>></auto> |
| S | ITC claimed in Annual Return (GSTR9) | | | |
| Т | Un-reconciled ITC (ITC 2) | | | |
| 15 | Re | asons for un - reconcil | ed difference in ITC | |

| А | Reason 1 < <text>></text> | | | | | | | |
|-------|---|-----------------------|---------------|-----------------------|---------------------|---------------------|--|--|
| В | B Reason 2 < <text>></text> | | | | | | | |
| С | Reason 3 < <text>></text> | | | | | | | |
| 16 | Tax payable on un-reconciled difference in ITC (due to reasons specified in 13 and 15 above) | | | | | | | |
| | Description | Amount Payable | | | | | | |
| | Central Tax | Central Tax | | | | | | |
| | State/UT Tax | | | | | | | |
| | Integrated Tax | | | | | | | |
| | Cess | | | | | | | |
| | Interest | | | | | | | |
| | Penalty | | | | | | | |
| Pt. V | Auditor | r's recommendation of | on additional | Liability du | ie to non-reconcili | ation | | |
| | | | | To be pa | id through Cash | | | |
| | Description | Value | Central tax | State tax / UT tax | Integrated tax | Cess, if applicable | | |
| | 1 | 2 | 3 | 4 | 5 | 6 | | |
| | 5% | | | | | | | |
| | 12% | | | | | | | |
| | 18% | | | | | | | |
| | 28% | | | | | | | |
| | 3% | | | | | | | |
| | 0.25% | | | | | | | |
| | 0.10% | | | | | | | |
| | Input Tax Credit | | | | | | | |
| | Interest | | | | | | | |
| | Late Fee | | | | | | | |
| | Penalty | | | | | | | |
| | Any other amount paid for supplies not included in Annual | | | | | | | |

| Return | | | |
|--------------|--|--|--|
| (GSTR 9) | | | |
| Erroneous | | | |
| refund to be | | | |
| paid back | | | |
| | | | |
| Outstanding | | | |
| demands to | | | |
| be settled | | | |
| Other (Pl. | | | |
| specify) | | | |
| specify) | | | |

Verification:

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

**(Signature and stamp/Seal of the Auditor)

Place:

Name of the signatory

Membership No.....

Date:

Full address

Verification of registered person:

I hereby solemnly affirm and declare that I am uploading the reconciliation statement in **FORM GSTR-9C** prepared and duly signed by the Auditor and nothing has been tampered or altered by me in the statement. I am also uploading other statements, as applicable, including financial statement, profit and loss account and balance sheet etc.

Signature

Place:

Date:

Name of Authorized Signatory

Designation/status

Instructions: -

1. Terms used:

(a) GSTIN: Goods and Services Tax Identification Number

- 2. It is mandatory to file all your **FORMGSTR-1, FORM GSTR-3B and FORM GSTR -9** for the [current financial year]⁹²before filing this return. [For FY 2017-18,]⁹³The details for the period between July 2017 to March 2018 are to be provided in this statement for the financial year 2017-18. The reconciliation statement is to be filed for every GSTIN separately.
- 3. The reference to current financial year in this statement is the financial year for which the reconciliation statement is being filed for.
- 4. Part II consists of reconciliation of the annual turnover declared in the audited Annual Financial Statement with the turnover as declared in the Annual Return furnished in **FORM GSTR-9** for this GSTIN. The instructions to fill this part are as follows :-

| Table No. | Instructions |
|-----------|--|
| 5A | The turnover as per the audited Annual Financial Statement shall be declared here. |
| | There may be cases where multiple GSTINs (State-wise) registrations exist on the |
| | same PAN. This is common for persons / entities with presence over multiple States. |
| | Such persons / entities, will have to internally derive their GSTIN wise turnover and |
| | declare the same here. This shall include export turnover (if any). It may be noted that |
| | reference to audited Annual Financial Statement includes reference to books of |
| | accounts in case of persons / entities having presence over multiple States. |
| 5B | Unbilled revenue which was recorded in the books of accounts on the basis of accrual |
| | system of accounting in the last financial year and was carried forward to the current |
| | financial year shall be declared here. In other words, when GST is payable during the |
| | financial year on such revenue (which was recognized earlier), the value of such |
| | revenue shall be declared here. |
| | (For example, if rupees Ten Crores of unbilled revenue existed for the financial year |
| | 2016-17, and during the current financial year, GST was paid on rupees Four Crores |
| | of such revenue, then value of rupees Four Crores rupees shall be declared here) |
| | [For FY 2017-18 and 2018-19, the registered person shall have an option to not fill |
| | this table. If there are any adjustments required to be reported then the same may be |
| | reported in Table 50.] ⁹⁴ |
| 5C | Value of all advances for which GST has been paid but the same has not been |
| | recognized as revenue in the audited Annual Financial Statement shall be declared |
| | here. |
| | [For FY 2017-18 and 2018-19, the registered person shall have an option to not fill |
| | this table. If there are any adjustments required to be reported then the same may be |
| | reported in Table 50.] ⁹⁵ |
| 5D | Aggregate value of deemed supplies under Schedule I of the CGST Act, 2017 shall |
| | be declared here. Any deemed supply which is already part of the turnover in the |
| | audited Annual Financial Statement is not required to be included here. |
| | [For FY 2017-18 and 2018-19, the registered person shall have an option to not fill |
| | this table. If there are any adjustments required to be reported then the same may be |
| | reported in Table 50.] ⁹⁶ |
| 5E | Aggregate value of credit notes which were issued after 31 st of March for any supply |
| | accounted in the current financial year but such credit notes were reflected in the |

⁹² Substituted for "FY 2017-18" vide Notf no. 56/2019 – CT dt. 14.11.2019

⁹³Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁹⁴Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁹⁵Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁹⁶Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

| | annual return (GSTR-9) shall be declared here. |
|----|---|
| | [For FY 2017-18 and 2018-19, the registered person shall have an option to not fill |
| | this table. If there are any adjustments required to be reported then the same may be |
| | reported in Table 5O.] ⁹⁷ |
| 5F | Trade discounts which are accounted for in the audited Annual Financial Statement |
| | but on which GST was leviable (being not permissible) shall be declared here. |
| | [For FY 2017-18 and 2018-19, the registered person shall have an option to not fill |
| | this table. If there are any adjustments required to be reported then the same may be |
| | reported in Table 5O.] ⁹⁸ |
| 5G | Turnover included in the audited Annual Financial Statement for April 2017 to June |
| | 2017 shall be declared here. |
| | [For FY 2017-18 and 2018-19, the registered person shall have an option to not fill |
| | this table. If there are any adjustments required to be reported then the same may be |
| | reported in Table 5O.] ⁹⁹ |
| 5H | Unbilled revenue which was recorded in the books of accounts on the basis of accrual |
| | system of accounting during the current financial year but GST was not payable on |
| | such revenue in the same financial year shall be declared here. |
| | [For FY 2017-18 and 2018-19, the registered person shall have an option to not fill |
| | this table. If there are any adjustments required to be reported then the same may be |
| | reported in Table 5O.] ¹⁰⁰ |
| 5I | Value of all advances for which GST has not been paid but the same has been |
| | recognized as revenue in the audited Annual Financial Statement shall be declared |
| | here. |
| | [For FY 2017-18 and 2018-19, the registered person shall have an option to not fill |
| | this table. If there are any adjustments required to be reported then the same may be |
| | reported in Table 5O.] ¹⁰¹ |
| 5J | Aggregate value of credit notes which have been accounted for in the audited Annual |
| | Financial Statement but were not admissible under Section 34 of the CGST Act shall |
| | be declared here. |
| | [For FY 2017-18 and 2018-19, the registered person shall have an option to not fill |
| | this table. If there are any adjustments required to be reported then the same may be |
| | reported in Table 5O.] ¹⁰² |
| 5K | Aggregate value of all goods supplied by SEZs to DTA units for which the DTA |
| | units have filed bill of entry shall be declared here. |
| | |
| | [For FY 2017-18 and 2018-19, the registered person shall have an option to not fill |
| | [For FY 2017-18 and 2018-19, the registered person shall have an option to not fill this table. If there are any adjustments required to be reported then the same may be |
| | |
| 5L | this table. If there are any adjustments required to be reported then the same may be |

¹⁰² Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁹⁷Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁹⁸Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁹⁹Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

¹⁰⁰Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

¹⁰¹ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

¹⁰³ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

| | adjustments declared in Table 7A above and the sum of all supplies (exempted, non- |
|----------|--|
| 7E | The taxable turnover is derived as the difference between the annual turnover after |
| 7D | Value of reverse charge supplies on which tax is to be paid by the recipient shall be declared here. This shall be reported net of credit notes, debit notes and amendments if any. |
| 7C | Value of zero rated supplies (including supplies to SEZs) on which tax is not paid shall be declared here. This shall be reported net of credit notes, debit notes and amendments if any. |
| 7B | Value of exempted, nil rated, non-GST and no-supply turnover shall be declared here. This shall be reported net of credit notes, debit notes and amendments if any. |
| 7A 7D | Annual turnover as derived in Table 5P above would be auto-populated here. |
| 7 | The table provides for reconciliation of taxable turnover from the audited annual turnover after adjustments with the taxable turnover declared in annual return (GSTR-9). |
| 6 | Reasons for non-reconciliation between the annual turnover declared in the audited Annual Financial Statement and turnover as declared in the Annual Return (GSTR 9) shall be specified here. |
| 5Q | Annual turnover as declared in the Annual Return (GSTR 9) shall be declared here. This turnover may be derived from Sr. No. 5N, 10 and 11 of Annual Return (GSTR 9). |
| 50 | Any difference between the turnover reported in the Annual Return (GSTR9) and turnover reported in the audited Annual Financial Statement due to reasons not listed above shall be declared here. |
| | turnover reported in the audited Annual Financial Statement due to foreign exchange fluctuations shall be declared here. [For FY 2017-18 and 2018-19, the registered person shall have an option to not fill this table. If there are any adjustments required to be reported then the same may be reported in Table 50.] ¹⁰⁶ |
| 5M 5N | audited Annual Financial Statement would include turnover both as composition taxpayer as well as normal taxpayer. Therefore, the turnover for which GST was paid under the composition scheme shall be declared here. [For FY 2017-18 and 2018-19, the registered person shall have an option to not fill this table. If there are any adjustments required to be reported then the same may be reported in Table 50.]¹⁰⁴ There may be cases where the taxable value and the invoice value differ due to valuation principles under section 15 of the CGST Act, 2017 and rules thereunder. Therefore, any difference between the turnover reported in the Annual Return (GSTR 9) and turnover reported in the audited Annual Financial Statement due to difference in valuation of supplies shall be declared here. [For FY 2017-18 and 2018-19, the registered person shall have an option to not fill this table. If there are any adjustments required to be reported then the same may be reported in Table 50.]¹⁰⁵ Any difference between the turnover reported in the Annual Return (GSTR9) and |

¹⁰⁴ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

- ¹⁰⁵ Inserted vide Notf no. 56/2019 CT dt. 14.11.2019
- ¹⁰⁶ Inserted vide Notf no. 56/2019 CT dt. 14.11.2019

| | GST, reverse charge etc.) declared in Table 7B, 7C and 7D above. |
|----|--|
| 7F | Taxable turnover as declared in Table $(4N - 4G) + (10-11)$ of the Annual Return |
| | (GSTR9) shall be declared here. |
| 8 | Reasons for non-reconciliation between adjusted annual taxable turnover as derived |
| | from Table 7E above and the taxable turnover declared in Table 7F shall be specified |
| | here. |

5. Part III consists of reconciliation of the tax payable as per declaration in the reconciliation statement and the actual tax paid as declared in Annual Return (GSTR9). The instructions to fill this part are as follows :-

| Table No. | Instructions |
|-----------|--|
| 9 | The table provides for reconciliation of tax paid as per reconciliation statement and |
| | amount of tax paid as declared in Annual Return (GSTR 9). Under the head labelled |
| | "RC", supplies where tax was paid on reverse charge basis by the recipient (i.e. the |
| | person for whom reconciliation statement has been prepared) shall be declared. |
| 9P | The total amount to be paid as per liability declared in Table 9A to 9O is auto |
| | populated here. |
| 9Q | The amount payable as declared in Table 9 of the Annual Return (GSTR9) shall be |
| | declared here. It should also contain any differential tax paid on Table 10 or 11 of the |
| | Annual Return (GSTR9). |
| 10 | Reasons for non-reconciliation between payable / liability declared in Table 9P above |
| | and the amount payable in Table 9Q shall be specified here. |
| 11 | Any amount which is payable due to reasons specified under Table 6, 8 and 10 above |
| | shall be declared here. |

6. Part IV consists of reconciliation of Input Tax Credit (ITC). The instructions to fill Part IV are as under:-

| Table No. | Instructions | | | | | | | | | |
|-----------|--|--|--|--|--|--|--|--|--|--|
| 12A | ITC availed (after reversals) as per the audited Annual Financial Statement shall be | | | | | | | | | |
| | declared here. There may be cases where multiple GSTINs (State-wise) registrations | | | | | | | | | |
| | exist on the same PAN. This is common for persons / entities with presence of | | | | | | | | | |
| | multiple States. Such persons / entities, will have to internally derive their ITC for | | | | | | | | | |
| | each individual GSTIN and declare the same here. It may be noted that reference to | | | | | | | | | |
| | audited Annual Financial Statement includes reference to books of accounts in case | | | | | | | | | |
| | of persons / entities having presence over multiple States. | | | | | | | | | |
| 12B | Any ITC which was booked in the audited Annual Financial Statement of earlier | | | | | | | | | |
| | financial year(s) but availed in the ITC ledger in the financial year for which the | | | | | | | | | |
| | reconciliation statement is being filed for shall be declared here. This shall include | | | | | | | | | |
| | transitional credit which was booked in earlier years but availed during Financial | | | | | | | | | |
| | Year 2017-18. | | | | | | | | | |
| | [For FY 2017-18 and 2018-19, the registered person shall have an option to not fill | | | | | | | | | |
| | this table.] ¹⁰⁷ | | | | | | | | | |
| 12C | Any ITC which has been booked in the audited Annual Financial Statement of the | | | | | | | | | |

¹⁰⁷ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

| | current financial year but the same has not been credited to the ITC ledger for the said |
|-----|--|
| | financial year shall be declared here. |
| | [For FY 2017-18 and 2018-19, the registered person shall have an option to not fill |
| | this table.] ^{108} |
| 12D | ITC availed as per audited Annual Financial Statement or books of accounts as |
| 12D | derived from values declared in Table 12A, 12B and 12C above will be auto- |
| | |
| 100 | populated here. |
| 12E | Net ITC available for utilization as declared in Table 7J of Annual Return (GSTR9) |
| 10 | shall be declared here. |
| 13 | Reasons for non-reconciliation of ITC as per audited Annual Financial Statement or |
| | books of account (Table 12D) and the net ITC (Table12E) availed in the Annual |
| | Return (GSTR9) shall be specified here. |
| 14 | This table is for reconciliation of ITC declared in the Annual Return (GSTR9) against |
| | the expenses booked in the audited Annual Financial Statement or books of account. |
| | The various sub-heads specified under this table are general expenses in the audited |
| | Annual Financial Statement or books of account on which ITC may or may not be |
| | available. Further, this is only an indicative list of heads under which expenses are |
| | generally booked. Taxpayers may add or delete any of these heads but all heads of |
| | expenses on which GST has been paid / was payable are to be declared here. |
| | [For FY 2017-18 and 2018-19, the registered person shall have an option to not fill |
| | this table.] ¹⁰⁹ |
| 14R | Total ITC declared in Table 14A to 14Q above shall be auto populated here. |
| 14S | Net ITC availed as declared in the Annual Return (GSTR9) shall be declared here. |
| | Table 7J of the Annual Return (GSTR9) may be used for filing this Table. |
| 15 | Reasons for non-reconciliation between ITC availed on the various expenses declared |
| | in Table 14R and ITC declared in Table 14S shall be specified here. |
| 16 | Any amount which is payable due to reasons specified in Table 13 and 15 above shall |
| | be declared here. |
| ι | |

- 7. Part V consists of the auditor's recommendation on the additional liability to be discharged by the taxpayer due to non-reconciliation of turnover or non-reconciliation of input tax credit. The auditor shall also recommend if there is any other amount to be paid for supplies not included in the Annual Return. Any refund which has been erroneously taken and shall be paid back to the Government shall also be declared in this table. Lastly, any other outstanding demands which is recommended to be settled by the auditor shall be declared in this Table.
- 8. Towards the end of the return, taxpayers shall be given an option to pay any additional liability declared in this form, through **FORM DRC-03**. Taxpayers shall select "Reconciliation Statement" in the drop down provided in **FORM DRC-03**. It may be noted that such liability shall be paid through electronic cash ledger only.

[PART – B- CERTIFICATION

¹⁰⁸Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019 ¹⁰⁹Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

I. <u>Certification in cases where the reconciliation statement (FORM GSTR-9C) is</u> <u>drawn up by the person who had conducted the audit:</u>

* I/we have examined the—

(a) balance sheet as on

(b) the *profit and loss account/income and expenditure account for the period beginning fromto ending on, and

2. Based on our audit I/we report that the said registered person-

*has maintained the books of accounts, records and documents as required by the IGST/CGST/<<>>GST Act, 2017 and the rules/notifications made/issued thereunder

*has not maintained the following accounts/records/documents as required by the IGST/CGST/<<>>GST Act, 2017 and the rules/notifications made/issued thereunder:

1.

2.

3.

3. (a) *I/we report the following observations/ comments / discrepancies / inconsistencies; if any:

.....

.....

3. (b) *I/we further report that, -

(A) *I/we have obtained all the information and explanations which, to the best of *my/our knowledge and belief, were necessary for the purpose of the audit/ information and explanations which, to the best of *my/our knowledge and belief, were necessary for the purpose of the audit were not provided/partially provided to us.

(B) In *my/our opinion, proper books of account *have/have not been kept by the registered person so far as appears from*my/ our examination of the books.

4. The documents required to be furnished under section 35 (5) of the CGST Act / SGST Act and Reconciliation Statement required to be furnished under section 44(2) of the CGST Act / SGST Act is annexed herewith in Form No. GSTR-9C.

5. In *my/our opinion and to the best of *my/our information and according to explanations given to *me/us, the particulars given in the said Form No.GSTR-9C are true and fair subject to following observations/qualifications, if any:

(a)

| (b) |
|--|
| (c) |
| |
| |
| **(Signature and stamp/Seal of the Auditor) |
| Place: |
| Name of the signatory |
| Membership No |
| Date: |
| Full address |
| II. Contification in come where the reconsiliation statement (EODM CSTD 00) is |

II. <u>Certification in cases where the reconciliation statement (FORM GSTR-9C) is drawn up by</u> <u>a person other than the person who had conducted the audit of the accounts:</u>

(a) balance sheet as on

(b) the *profit and loss account/income and expenditure account for the period beginning fromto ending on,

(c) the cash flow statement (if available) for the period beginning fromto ending on, and

(d) documents declared by the said Act to be part of, or annexed to, the *profit and loss account/income and expenditure account and balance sheet.

2. I/we report that the said registered person-

*has maintained the books of accounts, records and documents as required by the IGST/CGST/<<>>GST Act, 2017 and the rules/notifications made/issued thereunder

*has not maintained the following accounts/records/documents as required by the IGST/CGST/<<>>GST Act, 2017 and the rules/notifications made/issued thereunder:

1.

2.

3.

3. The documents required to be furnished under section 35 (5) of the CGST Act / SGST Act and Reconciliation Statement required to be furnished under section 44(2) of the CGST Act / SGST Act is annexed herewith in Form No.GSTR-9C.

4. In *my/our opinion and to the best of *my/our information and according to examination of books of account including other relevant documents and explanations given to *me/us, the particulars given in the said Form No.9C are true and fair subject to the following observations/qualifications, if any:

| (a) |
|---|
| (b) |
| (c) |
| |
| **(Signature and stamp/Seal of the Auditor) |
| Place: |
| Name of the signatory |
| Membership No |
| Date: |
| Full address] ¹¹⁰ |

 $^{^{\}rm 110} Subsitituted$ vide Notf no. 56/2019 – CT dt. 14.11.2019

FORM GSTR-10¹¹¹ (See rule 81)

Final Return

| 1. | GSTIN |
|----|---|
| | |
| 2. | Legal name |
| 3. | Trade Name, if any |
| 4. | Address for future correspondence |
| 5. | Effective date of cancellation of registration |
| | (Date of closure of business or the date from which |
| | registration is to be cancelled) |
| 6. | Reference number of cancellation order |
| 7. | Date of cancellation order |

8. Details of inputs held in stock, inputs contained in semi-finished or finished goods held in stock, and capital goods/plant and machinery on which input tax credit is required to be reversed and paid back to Government

| S r. N o. | GST IN | Inv e/B of Ent N o. | | Descriptio n of inputs held in stock, inputs contained in semi- finished or finished goods held in stock and capital goods /plant and | Unit Quanti ty Code (UQC) | Qt y | Value (As adjuste d by debit / credit note) | Input ta Tax Centra 1 tax | payable | (whichever r) (Rs.) Integrate d tax | is Ces s |
|--|-----------|------------------------------------|---|--|---------------------------------------|---------|---|------------------------------------|---------|--|----------------|
| 1 | 2 | 3 | 4 | /plant and machinery 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
| | _ | - | | stock (where | Ũ | ' | _ |) | 10 | 11 | 12 |
| (| | | | | | | | | | | |
| 8 (b) Inputs contained in semi-finished or finished goods held in stock (where invoice is available) | | | | | | | | | | | |

¹¹¹ Inserted vide Notf no. 21/2018-CT dt 18.04.2018

| 8 (| 8 (c) Capital goods/plant and machinery held in stock | | | | | | | | | | |
|-----|--|--|--|--|--|--|--|--|--|--|--|
| | | | | | | | | | | | |
| | 8 (d) Inputs held in stock or inputs as contained in semi-finished /finished goods held in stock (where invoice is not available) | | | | | | | | | | |
| | | | | | | | | | | | |

9. Amount of tax payable and paid (based on Table 8)

| Sr. No | Descripti | ITC reversible/T | Tax paid along | Balanc e tax | Amoun t paid | | ount paid through debit electronic credit ledger | | | | |
|-----------|-------------------------------------|---------------------|--|-------------------|--|-----------------|---|-----------------------|----------|--|--|
| | on | ax payable | with applicatio n for cancellati on of registratio n (GST REG-16) | payabl e (3-4) | throug h debit to electron ic cash ledger | Centr al Tax | State/ Union territor y Tax | Integrat ed Tax | Ces s | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | | |
| 1. | Central Tax | | | | | | | | | | |
| 2. | State/ Union territory Tax | | | | | | | | | | |
| 3. | Integrate d Tax | | | | | | | | | | |
| 4. | Cess | | | | | | | | | | |

10. Interest, late fee payable and paid

| Description | Amount payable | Amount Paid | | | | | |
|-------------------------------|----------------|-------------|--|--|--|--|--|
| 1 | 2 | 3 | | | | | |
| (I) Interest on account of | | | | | | | |
| (a) Integrated Tax | | | | | | | |
| (b) Central Tax | | | | | | | |
| (c) State/Union territory Tax | | | | | | | |
| (d) Cess | | | | | | | |
| (II) Late fee | | | | | | | |
| (a) Central Tax | | | | | | | |
| (b) State/Union territory tax | | | | | | | |

11. Verification

I hereby solemnly affirm and declare that the information given hereinabove is true and

correct to the best of my knowledge and belief and nothing has been concealed therefrom.

| Signature of authorized signatory | |
|-----------------------------------|--|
| Name | |
| Designation/Status | |

Date - dd/mm/yyyy

Instructions:

- 1. This form is not required to be filed by taxpayers or persons who are registered as :-
 - (i) Input Service Distributors;
 - (ii) Persons paying tax under section 10;
 - (iii) Non-resident taxable person;
 - (iv) Persons required to deduct tax at source under section 51; and
 - (v) Persons required to collect tax at source under section 52.
- 2. Details of stock of inputs, inputs contained in semi-finished or finished goods and stock of capital goods/plant and machinery on which input tax credit has been availed.
- 3. Following points need to be taken care of while providing details of stock at Sl. No.8:
 - (i) where the tax invoices related to the inputs held in stock or inputs contained in semi-finished or finished goods held in stock are not available, the registered person shall estimate the amount under sub-rule (3) of rule 44 based on prevailing market price of the goods;
 - (ii) in case of capital goods/ plant and machinery, the value should be the invoice value reduced by 1/60th per month or part thereof from the date of invoice/purchase taking useful life as five years.

The details furnished in accordance with sub-rule (3) of rule 44 in the Table at Sl. No. 8 (against entry 8 (d)) shall be duly certified by a practicing chartered accountant or cost accountant. Copy of the certificate shall be uploaded while filing the details.

FORM GSTR-11¹¹² [See rule 82]

Statement of inward supplies by persons having Unique Identification Number (UIN)

| Year | | |
|--------|--|--|
| Tax | | |
| Period | | |

| 1. | UIN | | | | | | | | |
|----|---------------------------|-----------|--|--|--|--|--|--|--|
| 2. | Name of the person having | Auto | | | | | | | |
| | UIN | populated | | | | | | | |

3. Details of inward supplies received

(Amount in Rs. for all Tables)

| GSTIN | IN Invoice/Debit Rate Taxable Amount of tax | | | | | | Place of | | | | | |
|----------|---|--------|--------|--------|-------|------------|----------|--------|------|----|--|--|
| of | N | ote/C | Credit | | value | | | | | | | |
| supplier | N | ote d | etails | | | | | | | | | |
| | No | Date | Value | | | Integrated | Central | State/ | CESS | | | |
| | | | | | | tax | Tax | UT Tax | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | | |
| 3A. Inv | oice | s rec | eived | | | | | | | | | |
| | | | | | | | | | | | | |
| | | | | | | | | | | | | |
| 3B. Del | bit/C | Credit | Note | receiv | ed | | | | | | | |
| | | | | | | | | | | | | |

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Place Signature Name of Authorised Signatory Date Designation /Status

Instructions:-

- 1. Terms Used:
 - a. GSTIN :- Goods and Services Tax Identification Number
 - b. UIN :- Unique Identity Number

¹¹²Substituted vide Notf no. 75/2017-CT dt 29.12.2017

2. Refund applications has to be filed in the same State in which the Unique Identity Number has been allotted.

3. For refund purposes only those invoices may be entered on which refund is sought.

FORMGST PCT - 01

[See rule 83(1)]

Application for Enrolment as Goods and Services Tax Practitioner

Part –A

| | | State /UT - | \bigtriangledown | District - | \bigtriangledown |
|--------|--|------------------|--------------------|------------|--------------------|
| (i) | Name of the Goods and Services Tax Practitioner | | | | |
| | (As mentioned in PAN) | | | | |
| (ii) | PAN | | | | |
| (iii) | Email Address | | | | |
| (iv) | Mobile Number | | | | |
| Note - | Information submitted above is subject to online verification befo | re proceeding to | fill up Part- | В. | |

PART B

| 1. | Enrolling Authority | Centre |
|-----|---|---|
| | | State |
| 2. | State/UT | |
| 3. | Date of application | |
| 4 | Enrolmentsoughtas: | (1) Chartered Accountant holding COP (2) Company Secretary holding COP (3) Cost and Management Accountant holding COP (4) Advocate (5) Graduate or Postgraduate degree in Commerce (6) Graduate or Postgraduate degree in Banking (7) Graduate or Postgraduate degree in Business Administration (8) Graduate or Postgraduate degree in Business Management (9) Degree examination of any recognized Foreign University (10) Retired Government Officials (11) [Sales Tax practitioner under existing law for a period of not less than five years (12) Tax return preparer under existing law for a period of not less than five years]¹¹³ |
| 5. | Membership Number | |
| 5.1 | Membership Type (drop down will change based the institute selected) | |
| 5.2 | Date of Enrolment / Membership | |
| 5.3 | Membership Valid upto | |
| 6 | Advocates registered with Bar (Name of Bar Council) | |
| 6.1 | Registration Number as given by Bar | |
| 6.2 | Date of Registration | |
| 6.3 | Valid up to | |

¹¹³Inserted vide Notf no. 26/2018- CT dt.13.06.2018

| 7 | Retired Government Officials | Retired from Centre/ State |
|------|--|---|
| 7.1 | Date of Retirement | |
| 7.2 | Designation of the post held at the time of | Scanned copy of Pension Certificate issued by AG office or any |
| | retirement | other document evidencing retirement |
| 8. | Applicant Details | - |
| 8.1 | Full name as per PAN | |
| 8.2 | Father's Name | |
| 8.3 | Date of Birth | |
| 8.4 | Photo | |
| 8.5 | Gender | |
| 8.6 | Aadhaar | <optional></optional> |
| 8.7 | PAN | < Pre filled from Part A> |
| 8.8 | Mobile Number | <pre a="" filled="" from="" part=""></pre> |
| 8.9 | Landline Number | |
| 8.10 | Email id | < Pre filled from Part A> |
| 9. | Professional Address | (Any three will be mandatory) |
| 9.1 | Building No./ Flat No./ Door No. | |
| 9.2 | Floor No. | |
| 9.3 | Name of the Premises / Building | |
| 9.4 | Road / Street Lane | |
| 9.5 | Locality / Area / Village | |
| 9.6 | District | |
| 9.7 | State | |
| 9.8 | PIN Code | |
| 10. | Qualification Details | |
| 10.1 | Qualifying Degree | |
| 10.2 | Affiliation University / Institute | |
| | Consent | |
| | I on behalf of the holder of Aadhaar number | <pre-filled aadhaar="" based="" form="" in="" number="" on="" provided="" the=""> give</pre-filled> |
| | consent to "Goods and Services Tax Network" | to obtain my details from UIDAI for the purpose of authentication. |
| | "Goods and Services Tax Network" has inform | ned me that identity information would only be used for validating |
| | identity of the Aadhaar holder and will be sha | red with Central Identities Data Repository only for the purpose of |
| | authentication. | |
| | ation | |
| | y declare that: | |
| | a) I am a citizen of India; | |
| | b) I am a person of sound mind; | |
| | c) I have not been adjudicated as an insolvent | |
| | <i>d) I have not been convicted by a competent c</i> | ourt.] ¹¹⁴ |
| | Verification | |
| | | ormation given herein above is true and correct to the best of my |
| | knowledge and belief and nothing has been conce | |
| | Place | < DSC /E-sign of the Applicant/EVC> |
| | Date | < Name of the Applicant> |

Acknowledgment

Application Reference Number (ARN) -

¹¹⁴Inserted vide Notf no. 26/2018-CT dt. 13.06.2018

You have filed the application successfully.

GSTIN, if available:

Legal Name:

Form No. :

Form Description:

Date of Filing:

Time of filing:

Center Jurisdiction:

State Jurisdiction :

Filed by :

Temporary reference number, (TRN) if any:

Place:

It is a system generated acknowledgement and does not require any signature.

Note - The status of the application can be viewed through "Track Application Status" at dash board on the GST Portal.

FORM GST PCT-02

[See rule 83(2)]

Enrolment Certificate of Goods and Services Tax Practitioner

| 1. | Enrolment Number | | | | | | | |
|-------|--|------------------|--|--|--|--|--|--|
| 2. | PAN | | | | | | | |
| 3. | Name of the Goods and Services Tax Practitioner | | | | | | | |
| 4. | Address and Contact Information | | | | | | | |
| 5. | Date of enrolment as GSTP | | | | | | | |
| Date | | Signature of the | | | | | | |
| Enrol | ment Authority | | | | | | | |
| Na | Name and Designation. | | | | | | | |
| | | Centre / State | | | | | | |

FORM GST PCT-03

[See rule 83(4)]

Reference No. To Name Address of the Applicant GST practitioner enrolment No.

Show Cause Notice for disqualification

It has come to my notice that you are guilty of misconduct, the details of which are given hereunder:

1.

2.

You are hereby called upon to show cause as to why the certificate of enrolment granted to you should not be rejected for reasons stated above. You are requested to submit your response within <15> days to the undersigned from the date of receipt of this notice.

Appear before the undersigned on ----- (date)...... (Time)......

If you fail to furnish a reply within the stipulated date or fail to appear for personal hearing on the appointed date and time, the case will be decided ex parte on the basis of available records and on merits

Signature

Name (Designation)

Date

[See rule 83(4)]

Reference No.

Date-

То Name Address EnrollmentNumber

Order of rejection of enrolment as GST Practitioner

This has reference to your reply dated ---- in response to the notice to show cause dated -----.

 \Box Whereas no reply to notice to show cause has been submitted; or

 \Box Whereas on the day fixed for hearing you did not appear; or \Box Whereas the undersigned has examined your reply and submissions made at the time of hearing,

and is of the opinion that your enrolment is liable to be cancelled for following reason(s).

1.

2.

The effective date of cancellation of your enrolment is <<DD/MM/YYYY >>.

Signature Name (Designation)

FORM GST PCT-05

[See rule 83(6)]

Authorisation / withdrawal of authorisation for Goods and Services Tax Practitioner

To The Authorised Officer Central Tax/State Tax.

PART-A

Sir/Madam

I/We <Name of theProprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.) do hereby

- 1. *solemnly authorise,
- 2. *withdraw authorisation of

------ (Name of the Goods and Services Tax Practitioner), bearing Enrolment Number-------- for the purposes of Section 48 read with rule 83 to perform the following activities on behalf of ------ (Legal Name) bearing << GSTIN - >>:

| Sr. | List of Activities | Check box |
|-----|---|-----------|
| No. | | |
| 1. | To furnish details of outward and inward supplies | |
| 2. | To furnish monthly, quarterly, annual or final return | |
| 3. | To make deposit for credit into the electronic cash ledger | |
| 4. | To file an application for claim of refund | |
| 5. | To file an application for amendment or cancellation of registration | |
| [6 | To furnish information for generation of e-way bill | |
| 7 | To furnish details of challan in FORM GST ITC-04 | |
| 8 | To file an application for amendment or cancellation of enrolment under rule 58 | |
| 9 | To file an intimation to pay tax under the composition scheme or withdraw from the said scheme.] ¹¹⁵ | |

2. The consent of the ----- (Name of Goods and Services Tax Practitioner) is attached herewith*.

*Strike out whichever is not applicable.

¹¹⁵Inserted vide Notf no. 03/2019-CT dt. 29.01.2019wef 01.02.2019

Name

Designation/Status

Date

Place

<u>Part -B</u>

Consent of the Goods and Services Tax Practitioner

I <<(Name of the Goods and Services Tax Practitioner>>< Enrolment Number> do hereby solemnly accord my consent to act as the Goods and Services Tax Practitioner on behalf of ------ (Legal name), GSTIN only in respect of the activities specified by ------ (Legal name), GSTIN

Signature Name Enrolment No.

Date

| | | Bil | II of Entry No | . /Invoice/Debit | | | | | | | _ | |
|-----|------------------|-----------|----------------|-------------------------|------------------|--------------|-----------|------------|-----------------------|-------------|-----------------|----------|
| | | | Note/Cre | edit Note | ITC/ | Output Lia | ability | | | Interest | | |
| | | | | | | | State | | | | | |
| | Month | Date | Number | Taxable Value | Integrated | Central | / UT | Cess | Integrated | Central | State | Cess |
| Α. | Finally Accept | | | | | | | | | | | |
| A.1 | | ices, De | bit and Crea | lit Notes of the mont | h of Septembe | r that have | matche | d | | | | |
| 1 | September | | | | | | | | Nil | | | |
| 2 | September | | | | | | | | Nil | | | |
| A.2 | | | | lit Notes of the mont | - | | | | | n of the mo | onth of Augu | st filed |
| | by 20th Septer | nber bu | t mismatch v | vas rectified in the re | eturn for the mo | onth of Sep | otember | filed by I | 20th October | | | |
| 1 | August | | | | | | | | Nil | | | |
| 2 | August | | | | | | | | Nil | | | |
| A.3 | | | | lit Notes of the mont | • | | | | | | | |
| | | | | pplier/recipient has i | | | • | ing docι | ument in his return | of the mon | th of Septen | nber |
| | filed by 20th O | ctober a | and the recla | im is being allowed a | alongwith refur | nd of intere | st. | | | | | |
| 1 | Month | | | | | | | | Refund | | | |
| 2 | Month | | | | | | | | Refund | | | |
| В. | Mismatches/ | Duplic | ates that h | ave led to increa | se of liability | in the re | turn fo | r Septe | mber filed by 20 | th Octob | er | |
| B.1 | Details of Invoi | ices, De | bit and Crea | lit Notes of the mont | h of July that w | vere found | to have i | mismato | ched in the return o | f the month | n of July filed | d by |
| | 20th August bu | ıt misma | atch was not | rectified in the retur | n for the month | n of August | filed by | 20th Se | ptember and have | become pa | ayable in the | e return |
| | for month of Se | eptembe | er to be filed | 20th October | | | | | | | | |
| 1 | July | | | | | | | | Two Months | | | |
| 2 | July | | | | | | | | Two Months | | | |
| B.2 | Details of Invoi | ices, De | ebit and Crea | lit Notes of the mont | h of August tha | at were fou | nd to be | duplicat | tes and have becor | ne payable | in the retur | 'n |
| | September file | d by 20 | th October | | | | | | | | | |
| 1 | August | | | | | | | | One Month | | | |
| 2 | August | | | | | | | | One Month | | | |
| B.3 | Details of Invoi | ices, De | bit and Crea | lit Notes of the mont | h of August wh | ere revers | al was re | eclaimed | d in violation of Sec | tion 42/43 | 3 and that h | ave |
| | become payab | le in the | e return of Se | eptember filed by 20 | th October | | | | | | | |
| 1 | August | | | | | | | | One Month-high | | | |
| 2 | August | | | | | | | | One Month-high | | | |

Results of Matching after filing of the Returns of September (to be filed by 20th October)

C. Mismatches/Duplicates that will lead to increase of liability in the return for October to be filed by 20th November

C.1 Details of Invoices, Debit and Credit Notes of the month of August that were found to have mismatched in the return of the month of August filed by 20th September but mismatch was not rectified in the return for the month of September filed by 20th October and will become payable in the return for month of October to be filed 20th November

| 1 | August | | | | | | | | Two Months | | | |
|-----|--|--|--|--|--|--|--|--|----------------|--|--|--|
| 2 | August | | | | | | | | Two Months | | | |
| C.2 | | | | | | | | | | | | |
| | for October to be filed by 20th November | | | | | | | | | | | |
| 1 | September | | | | | | | | One Month | | | |
| 2 | September | | | | | | | | One Month | | | |
| C.3 | 3 Details of Invoices, Debit and Credit Notes of the month of September where reversal was reclaimed in violation of Section 42/43 and that will | | | | | | | | | | | |
| | become payable in the return of October return to be filed by 20th November | | | | | | | | | | | |
| 1 | September | | | | | | | | One Month-high | | | |
| 2 | September | | | | | | | | One Month-high | | | |
| D. | Mismatches/Duplicates that may lead to increase of liability in the return for November to be filed by 20th December | | | | | | | | | | | |
| D.1 | Details of Invoices, Debit and Credit Notes of the month of September that have been found to have mismatched and may become payable in the | | | | | | | | | | | |
| | return for November to be filed by 20th December in case mismatch not rectified in the return for October to be filed by 20th November | | | | | | | | | | | |
| 1 | September | | | | | | | | Nil/Two Months | | | |
| 2 | September | | | | | | | | Nil/Two Months | | | |

[FORM GST PCT-06¹¹⁶

[See rule 83B]

APPLICATION FOR CANCELLATION OF ENROLMENT AS GOODS AND SERVICES TAX PRACTITIONER

| 1. GSTP Enrolment No. | |
|--|----------------------------|
| 2. Name of the GST Practitioner | <auto populated=""></auto> |
| 3. Address | < Auto Populated> |
| 4. Date of effect of cancellation of enrolment | |

I hereby request for cancellation of enrolment as GST Practitioner for the reason(s) noted below:

1.

2.

3.

DECLARATION

The above declaration is true and correct to the best of my knowledge and belief. I undertake that I shall continue to be liable for my actions as GST Practitioner before such cancellation.

(SIGNATURE)

Place: Date:]

¹¹⁶Inserted vide Notification no. 33/2019-CT dt. 18.07.2019 with effect from a date to be notified later

[FORM GST PCT-07¹¹⁷

[See rule 83B]

ORDER OF CANCELLATION OF ENROLMENT AS GOODS AND SERVICES TAX PRACTITIONER

| 1. GSTP Enrolment No. | | | | | | | |
|--|----------------------------|--|--|--|--|--|--|
| 2. Name of the GST Practitioner | < Auto Populated> | | | | | | |
| 3. Address | <auto populated=""></auto> | | | | | | |
| 4. No. and Date of application | | | | | | | |
| 5. Date of effect of cancellation of enrolment | | | | | | | |

DECLARATION

This is to inform you that your enrolment as GST Practitioner is hereby cancelled with effect from

(SIGNATURE)

Place: Date:]

¹¹⁷Inserted vide Notification no. 33/2019-CT dt. 18.07.2019 with effect from a date to be notified later

FORM GST PMT -01

[See rule 85(1)]

Electronic Liability Register of Registered Person

(Part-I: Return related liabilities)

(To be maintained at the Common Portal)

GSTIN -

Name (Legal) -

Trade name, if any

Tax Period -

Act –Central Tax/State Tax/UT Tax/Integrated Tax/CESS /All

(Amount in Rs.)

| Sr. No. | Date (dd/mm/ yyyy) | Reference No. | Ledger used for discharging liability | Description | Type of Transaction [Debit (DR) (Payable)] / [Credit (CR) (Paid)/] | Amount debited / credited (Central Tax/State Tax/UT Tax/Integrated Tax/CESS/Total) | | | | | | Balance (Payable) (Central Tax/State Tax/UT Tax/Integrated Tax/CESS/Total) | | | | | |
|------------|--------------------------|------------------|--|-------------|---|---|----------|---------|-----|--------|-------|--|----------|---------|-----|--------|-------|
| | | | | | | Tax | Interest | Penalty | Fee | Others | Total | Tax | Interest | Penalty | Fee | Others | Total |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 | 15 | 16 | 17 | 18 |
| | | | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | | | |

Note –

- 1. All liabilities accruing due to return and payments made against the same will be recorded in this ledger.
- 2. Under description head liabilities due to opting for composition, cancellation of registration will also be covered in this part. Such liabilities shall be populated in the liability register of the tax period in which the date of application or order falls, as the case may be.

- 3. Return shall be treated as invalid if closing balance is positive. Balance shall be worked out by reducing credit (amount paid) from the debit (amount payable).
- 4. Cess means cess levied under Goods and Services Tax (Compensation to States) Act, 2017.

[See rule 85(1)]

Electronic Liability Register of Taxable Person

(Part-II: Other than return related liabilities)

(To be maintained at the Common Portal)

Demand ID --

ID --

Demand date -

GSTIN/Temporary Id – Name (Legal) –

Trade name, if any -

Stay status – Stayed/Un-stayed

YedPeriod - From ------ To ------ (dd/mm/yyyy)Act - Central Tax/State Tax/UT Tax/Integrated Tax/CESS /All

(Amount in Rs.)

| | | | | | | | - | | | | | | | - | • | <i>wint int i t</i> | , | | | |
|---------|-------|-----------|---------|-------|-------|-----------|-----------------|----------------------------------|------------|-------------|--------|----------|-------|--|---------|---------------------|----------|------------|---------|--------------------|
| [Sr No. | Date | Reference | Tax | Ledg | | Descripti | Type of | | nount debi | | | | | | | Baland | ce (Pa | ayable) | | |
| | (dd/ | No. | Period, | used | for | on | Transaction | Ta | x/UT Tax | /Integrate | d Tax | /CESS/ a | mount | (Central Tax/State Tax/UT Tax/Integrated Tax/CESS/ | | | | | | |
| | mm/ | | if | disch | nargi | | [Debit (DR) | | und | ler existin | g law/ | Total) | | | | ount under | | - | | |
| | уууу) | | applica | ng | • | | (Payable)]/ | | | | - | | | | um | | e entise | ing ium, i | i otai) | |
| | 55557 | | ble | liabi | litv | | [Credit (CR) | | | | | | | | | | | | | |
| | | | | Fr | То | | (Paid)] / | Ta Interes Penalt Fe Other Total | | | | | | Та | Interes | Penalt | Fe | Other | Tota | Status |
| | | | | | 10 | | Reduction | | + | | | | Total | | + | I chan | | | 1014 | |
| | | | | om | | | (RD)/ Refund | х | ι | У | e | S | | Х | l | У | e | s | 1 | (Staye |
| | | | | | | | adjusted (RF)/] | | | | | | | | | | | | | d /Un- |
| | | | | | | | | | | | | | | | | | | | | stayed |
| | | | | | | | | | | | | | | | | | | | |) |
| | | | | | | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 | 15 | 16 | 17 | 18 | 19 | 20 | 21] ¹¹⁸ |
| | | | | | | | | | | | | | | | | | | | | - |
| | | | | | | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | | | | | | |

¹¹⁸Table amended *vide* Notf no. 60/2018 – CT dt. 30.10.2018

Note –

- 1. All liabilities accruing, other than return related liabilities, will be recorded in this ledger. Complete description of the transaction to be recorded accordingly.
- 2. All payments made out of cash or credit ledger against the liabilities would be recorded accordingly.
- 3. Reduction or enhancement in the amount payable due to decision of appeal, rectification, revision, review etc. will be reflected here.
- 4. Negative balance can occur for a single Demand ID also if appeal is allowed/partly allowed. Overall closing balance maystill be positive.
- 5. Refund of pre-deposit can be claimed for a particular demand ID if appeal is allowed even though the overall balance may still be positive subject to the adjustment of the refund against any liability by the proper officer.
- 6. The closing balance in this part shall not have any effect on filing of return.
- 7. Reduction in amount of penalty would be automatic, based on payment made after show cause notice or within the time specified in the Act or the rules.
- 8. Payment made against the show cause notice or any other payment made voluntarily shall be shown in the register at the time of making payment through credit or cash ledger. Debit and credit entry will be created simultaneously.

[See rule 86(1)]

Electronic Credit Ledger of Registered Person

(To be maintained at the Common Portal)

GSTIN -

Name (Legal) –

Trade name, if any -

Period - From ----- To ----- (dd/mm/yyyy)

Act - Central Tax/State Tax/UT Tax/Integrated Tax/CESS /All

 \bigtriangledown

| / . | • | D \ |
|--------------|-----|--------|
| (Amount | 110 | |
| (Amount | | N.N. J |
| (1 1110 0110 | | |

| Sr No. | Date (dd/m | Refere nce | Tax Period, | Description (Source of | Transaction Credit / Debit Type | | | | | | | | В | alance | availabl | e | |
|-----------|---------------|---------------|----------------|--|------------------------------------|----------------|--------------|-----------|-----------------------|------|-------|----------------|--------------|-----------|-----------------------|------|-------|
| | m/ yyyy) | No. | if any | credit & purpose of utilisation) | [Debit (DR) / Credit (CR)] | Central Tax | State Tax | UT Tax | Integr ated Tax | CESS | Total | Central Tax | State Tax | UT Tax | Integr ated Tax | CESS | Total |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 | 15 | 16 | 17 | 18 |
| | | | | | | | | | | | | | | | C D | | |

Balance of Provisional credit

| Sr. | Tax period | | Am | ount of provi | isional credit | balance | |
|-----|------------|---------|-------|---------------|----------------|---------|-------|
| No. | | Central | State | UT Tax | Integrated | Cess | Total |
| | | Tax | Tax | | Tax | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| | | | | | | | |
| | | | | | | | |

Mismatch credit (other

| than | reversed) |
|------|-----------|
|------|-----------|

| Sr. | Tax period | | Amount of mismatch credit | | | | | | | | | | | | |
|-----|------------|---------|---------------------------|--------|------------|------|-------|--|--|--|--|--|--|--|--|
| No. | | Central | State | UT Tax | Integrated | Cess | Total | | | | | | | | |
| | | Tax | Tax | | Tax | | | | | | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | | | | | | | | |
| | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | |

Note –

- 1. All type of credits as per return, credit on account of merger, credit due on account of pre-registration inputs, etc., credit due to opting out from composition scheme, transition etc. will be recorded in the credit ledger.
- 2. Description will include sources of credit (GSTR-3, GSTR-6 etc.) and utilisation thereof towards liability related to return or demand etc.Refund claimed from the ledger will be debited and if the claim is rejected, then it will be credited back to the ledger to the extent of rejection.

[See rules86(4) & 87(11))]

Order for re-credit of the amount to cash or credit ledger on rejection of refund claim

Reference No.

1. GSTIN –

2. Name (Legal) -

- 3. Trade name, if any
- 4. Address -
- 5. Period / Tax Period to which the credit relates, if any -
- 6. Ledger from which debit entry was made for claiming refund -
- 7. Debit entry no. and date -
- 8. Application reference no. and date –
- 9. No. and date of order vide which refund was rejected
- 10. Amount of credit -

cash / credit ledger

| Sr. No. | Act (Central | | Amount of credit (Rs.) | | | | | | | | | | | |
|---------|---------------|-----|------------------------|---------|-----|-------|-------|--|--|--|--|--|--|--|
| | Tax/State | Tax | Interest | Penalty | Fee | Other | Total | | | | | | | |
| | Tax/ UT | | | | | | | | | | | | | |
| | TaxIntegrated | | | | | | | | | | | | | |
| | Tax/ CESS) | | | | | | | | | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | | | | | | | |
| | | | | | | | | | | | | | | |

Signature Name

Date -

Designation of the officer

Note –

'Central Tax' stands for Central Goods and Services Tax; 'State Tax' stands for State Goods and Services Tax; 'UT Tax' stands for Union territory Goods and Services Tax; 'Integrated Tax' stands for Integrated Goods and Services Tax and 'Cess' stands for Goods and Services Tax(Compensation to States)

[See rules85(7), 86(6) & 87(12)]

Application for intimation of discrepancy in Electronic Credit Ledger/Cash Ledger/ Liability Register

| 1. | GSTIN | | | |
|----|---|-----------------------|---------------------|-------------------------------|
| 2. | Name (Legal) | | | |
| 3. | Trade name, if any | | | |
| 4. | Ledger / Register in which discrepancy noticed | Credit le register | edger 🗌 Cash | ledger Liability |
| 5. | Details of the discrepancy | / | | |
| | Date | Type of tax | Type of discrepancy | Amount involved |
| | | Central Tax | | |
| | | State Tax | | |
| | | UT Tax | | |
| | | Integrated Tax | | |
| | | Cess | | |
| 6. | Reasons, if any | | | |
| | | | | |
| 7. | Verification | | | |
| | I hereby solemnly affirm correct to the best of my l | | • | iven herein above is true and |
| | | - | | Signature |

| Place | Name of Authorized Signatory |
|-------|------------------------------|
| Date | Designation /Status |

Note -

'Central Tax' stands for Central Goods and Services Tax; 'State Tax' stands for State Goods and Services Tax; 'UT Tax' stands for Union territory Goods and Services Tax; 'Integrated Tax' stands for Integrated Goods and Services Tax and 'Cess' stands for Goods and Services Tax(Compensation to States)

[See rule 87(1)]

Electronic Cash Ledger

(To be maintained at the Common Portal)

GSTIN/Temporary Id –

Name (Legal) –

Trade name, if any

Period - From ------ To ----- (dd/mm/yyyy)

Act - Central Tax/State Tax/UT Tax/Integrated Tax/CESS/All

(Amount in Rs.)

| Sr. | Date of | Time | Reportin | Referenc | Tax | Descriptio | Type of | Amo | ount debite | ed / credit | ed (Ce | entral Tax | x/State | | | Balar | nce | | |
|-----|---------|--------|----------|----------|------------|------------|------------|-----|-------------|-------------|--------|------------|---------|-----|------------|------------|-----------|-------|----------|
| No | deposit | of | g date | e No. | Period, if | n | Transactio | Та | x/UT Tax | /Integrate | d Tax | CESS/T | otal) | (Ce | entral Tax | /State Tax | Tax/Integ | rated | |
| | /Debit | deposi | (by | | applicabl | | n | | | | | | | | , | Tax/CESS | S/Total | l) | |
| | (dd/mm | t | bank) | | e | | [Debit | Та | Interes | Penalt | Fe | Other | Tota | Та | Interes | Penalt | Fe | Other | Tota |
| | / yyyy) | | | | | | (DR) / | х | t | у | e | s | 1 | х | t | у | e | s | 1 |
| | | | | | | | Credit | | | | | | | | | | | | |
| | | | | | | | (CR)] | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 | 15 | 16 | 17 | 18 | 19 | 20 |
| | | | | | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | | | | | <u> </u> |
| | | | | | | | | | | | | | | | | | | | |

Note –

^{1.} Reference No. includes BRN (Bank Reference Number), debit entry no., order no., if any, and acknowledgment No. of return in case of TDS & TCS credit.

- 2. Tax period, if applicable, for any debit will be recorded, otherwise it will be left blank.
- 3. GSTIN of deductor or tax collector at source, Challan Identification Number (CIN) of the challan against which deposit has been made, and type of liability for which any debit has been made will also recorded under the head"description".
- 4. Application no., if any, Show Cause Notice Number, Demand ID, pre-deposit for appealor any other liability for which payment is being made will also be recorded under the head"description".
- 5. Refund claimed from the ledger or any other debits made against any liability will be recorded accordingly.
- 6. Date and time of deposit is the date and time of generation of CIN as reported by bank.
- 7. 'Central Tax' stands for Central Goods and Services Tax; 'State Tax' stands for State Goods and Services Tax; 'UT Tax' stands for Union territory Goods and Services Tax; 'Integrated Tax' stands for Integrated Goods and Services Tax and 'Cess' stands for Goods and Services Tax(Compensation to States)

[See rule 87(2)]

Challan for deposit of goods and services tax

| CPIN | < <auto after="" generated="" submission<="" th=""><th>Date <<current date="">></current></th><th>Challan Expiry Date</th></auto> | Date < <current date="">></current> | Challan Expiry Date |
|------|---|--|---------------------|
| | of information>> | | |

| GSTIN | < <filled auto<="" in="" th=""><th>Email address</th><th><<auto populated="">></auto></th></filled> | Email address | < <auto populated="">></auto> |
|---------|---|---------------|----------------------------------|
| | populated>> | | |
| Name | < <auto populated="">></auto> | Mobile No. | < <auto populated="">></auto> |
| (Legal) | | | |
| Address | < <auto populated="">></auto> | | |

| | | | Details of | f Deposit | | (All Ar | mount in Rs.) |
|------------------------|---|-----|------------|-----------|------------|---------|---------------|
| Government | Major | | | N | linor Head | | |
| | Head | Tax | Interest | Penalty | Fee | Others | Total |
| Government of India | Central Tax () Integrated Tax () CESS () | | | | | | |
| | Sub-Total | | | | | | |
| State (Name) | State Tax | | | | | | |

| | () | | | | |
|-----------------------|----------------------|--|--|--|--|
| UT (Name) | UT Tax | | | | |
| | () | | | | |
| Total Challan An | Total Challan Amount | | | | |
| Total Amount in words | | | | | |

Mode of Payment (relevant part will become active when the particular mode is selected)

| □e-Payment | Over the | Counte | er (OTC) | | | |
|--|-------------------------------|-----------------------|----------|--------------|--|--|
| (This will include all modes of e-payment such as CC/DC and net banking. Taxpayer will choose one of this) | Bank (Where proposed to be | | | | | |
| will choose one of unis) | | Details of Instrument | | | | |
| | □Cash | | Cheque | Demand Draft | | |
| □NEFT/RTGS | | | | | | |
| Remitting bank | | | | | | |
| Beneficiary name | | GST | | | | |
| Beneficiary Account Number (CPIN) | | <cpin></cpin> | | | | |
| Name of beneficiary bank | | Reserve Bank f India | | | | |
| Beneficiary Bank's Indian Financial System C | Code (IFSC) | IFSC of RBI | | | | |
| Amount | | | | | | |
| Note: Charges to be separately paid by the pe | erson making | рауте | ent. | | | |
| Particulars of depositor | | | | | | |
| Name | | | | | | |
| Designation/ Status (Manager, partner etc.) | | | | | | |

Signature

| Date | | | | |
|--------------------------------|-----------|-------------|-------|--|
| | Paid Chal | lan Informa | ation | |
| GSTIN | | | | |
| Taxpayer Name | | | | |
| Name of Bank | | | | |
| Amount | | | | |
| Bank Reference No. (BRN)/UTR | | | | |
| CIN | | | | |
| Payment Date | | | | |
| Bank Ack. No. (For Cheque / DD | | | | |
| deposited at Bank's counter) | | | | |

Note - UTR stands for Unique Transaction Number for NeFT / RTGS payment.

[See rule 87(8)]

Application for intimating discrepancy relating to payment

| 1. | GSTIN | | | | | | |
|-----|-------------------------------|-------------|-------|--------|-----------|-----------------|------|
| 2. | Name (Legal) | | | | | | |
| 3. | Trade name, if any | | | | | | |
| 4. | Date of generation of challan | | | | | | |
| | from Common Portal | | | | | | |
| 5. | Common Portal Identification | | | | | | |
| | Number (CPIN) | | | | | | |
| 6. | Mode of payment (tick one) | Net | CC/DC | NEFT/R | RTGS | OTC | |
| | | banking | L | | | | |
| 7. | Instrument detail, for OTC | Cheque / | Date | Bank | | branch on which | |
| | payment only | Draft No. | | | drawn | | |
| 8. | Name of bank through which | | | | | | |
| | payment made | | | | | | |
| 9. | Date on which amount | | | | | | |
| | debited / realized | | | | | | |
| 10. | Bank Reference Number | | | | | | |
| | (BRN)/ UTR No., if any | | | | | | |
| 11. | Name of payment gateway | | | | | | |
| | (for CC/DC) | | | | | | |
| 12. | Payment detail | Central Tax | State | UT Tax | Integrate | d | Cess |
| | | | Tax | | Tax | | |
| | | | | | | | |

| 13. | Verification | | | | | | |
|-----|--------------|---|---|--------------|----------------|--------------|-------------|
| | - | blemnly affirm and the best of my knowle | | | ation given | herein above | is true and |
| | Signature | | | | | | |
| | Place | | Ν | lame of Auth | orized Signate | ory | |
| | Date | Designation /Status | | | | | |
| | | | | | | | |

Note -

- 1. The application is meant for the taxpayer where the amount intended to be paid is debited from his account but CIN has not been conveyed by bank to Common Portal or CIN has been generated but not reported by concerned bank.
- 2. The application may be filed if CIN is not conveyed within 24 hours of debit.
- 3. Common Portal shall forward the complaint to the Bank concerned and intimate the aggrieved person.
- 4. 'Central Tax' stands for Central Goods and Services Tax; 'State Tax' stands for State Goods and Services Tax; 'UT Tax' stands for Union territory Goods and Services Tax; 'Integrated Tax' stands for Integrated Goods and Services Tax and 'Cess' stands for Goods and Services Tax(Compensation to States).

[FORM GST PMT -09¹¹⁹

[See rule 87(13)]

Transfer of amount from one account head to another in electronic cash ledger

| 1. | GSTIN | |
|----|------------------------|---------------|
| 2. | (a) Legal name | <auto></auto> |
| | (b) Trade name, if any | <auto></auto> |
| 3. | ARN | |
| 4. | Date of ARN | |

5. Details of the amount to be transferred from one account head to another

(Amount in Rs.)

¹¹⁹Inserted vide Notf no. 31/2019 – CT dt. 28.06.2019 wef a date to be notified later

| Amount to be transferred fro | m | | Amount to be transferred to | | | | |
|---|-----------------------------|---|--|------------|--------------------|--|--|
| Major head | Minor head Amount available | | Major Head | Minor head | Amount transferred | | |
| 1 | 2 | 3 | 4 | 5 | 6 | | |
| <central state="" tax,="" tax,<="" td="" ut=""><td>Tax</td><td></td><td><central <="" state="" tax,="" td=""><td>Tax</td><td></td></central></td></central> | Tax | | <central <="" state="" tax,="" td=""><td>Tax</td><td></td></central> | Tax | | | |
| Integrated tax, Cess> | Interest | | UT tax Integrated | Interest | | | |
| | Penalty | | tax, Cess> | Penalty | | | |
| | Fee | | | Fee | | | |
| | Others | | | Others | | | |
| | Total | | | Total | | | |

6. Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Place

Signature

Name of Authorized Signatory

Date

Designation /Status

Instructions -

- 1. Major head refers to Integrated tax, Central tax, State/UT tax and Cess.
- 2. Minor head refers to tax, interest, penalty, fee and others.

- 3. The form may be filled up if amount from one major / minor head is intended to be transferred to another major/minor head. Minor head for transfer of amount may be same or different.
- 4. The amount from one minor head can also be transferred to another minor head under the same major head.
- 5. Amount can be transferred from the head only if balance under that head is available at the time of transfer.]

FORM-GST-RFD-01¹²⁰

[See rule 89(1)]

Application for Refund

(Applicable for casual or non-resident taxable person, tax deductor, tax collector, unregistered person and other registered taxable person)

| 1. | GSTIN / | | | | | | | |
|----|--------------|------------|---|--------------------|------------|---|--------------------|------------|
| | Temporary | | | | | | | |
| | ID | | | | | | | |
| 2. | Legal | | | | | | | |
| | Name | | | | | | | |
| 3. | Trade | | | | | | | |
| | Name, if | | | | | | | |
| | any | | | | | | | |
| 4. | Address | | | | | | | |
| | | | | | | | | |
| 5. | Tax period | From | <year< td=""><td>r><month></month></td><td>То</td><td><yea< td=""><td>r><month></month></td><td></td></yea<></td></year<> | r> <month></month> | То | <yea< td=""><td>r><month></month></td><td></td></yea<> | r> <month></month> | |
| | (if | | | | | | | |
| | applicable) | | | | - 1 | | | |
| 6. | Amount of | Act | Tax | Interest | Penalty | Fees | Others | Total |
| | Refund | | | | | | | |
| | Claimed | Central | | | | | | |
| | (Rs.) | tax | | | | | | |
| | | State / | | | | | | |
| | | UT tax | | | | | | |
| | | Integrated | | | | | | |
| | | tax | | | | | | |
| | | Cess | | | | | | |
| | | Total | | | | | | |
| 7. | Grounds of | (a) | | ss balance in I | | | - | |
| | refund | (b) | Expo | orts of services | - with pay | nent of t | ax | |
| | claim | (c) | Expo | orts of good | s / servic | es- wit | hout payme | ent of tax |
| | (select from | | (accu | mulated ITC) | | | | |
| | drop down) | (d) | On a | ccount of orde | r | | | |
| | | | Sr. | Type of | Order | Order | Order | Payment |
| | | | No. | order | no. | date | Issuing | reference |
| | | | | | | | Authority | no., if |
| | | | | | | | | any |

¹²⁰ Substituted vide Notf no. 74/2018-CT dt 31.12.2018

| | | | (i) | 1 000000 | aant | | | | | | |
|----|---------------|---------------|---|------------|----------|--------|-------|----------|----------|----------|--------------|
| | | | (i) | Assessn | | | | | | | |
| | | | (ii) | Finaliza | tion | | | | | | |
| | | | | of D | 1 | | | | | | |
| | | | | Provisio | | | | | | | |
| | | | | assessm | ent | | | | | | |
| | | | (iii) | Appeal | | | | | | | |
| | | | (iv) | • | other | | | | | | |
| | | | | order | | | | | | | |
| | | | | (specify | | | | | | | |
| | | (e) | ITC accumulated due to inverted tax structure | | | | | | | | |
| | | | | se (ii) of | | | | | | | |
| | | (f) | | ccount of | | | ade t | o SEZ | unit/ Sl | EZ dev | veloper |
| | | | (with | payment | t of tax |) | | | | | |
| | | | | | | | | | | | |
| | | (g) | On a | ccount of | suppli | es m | ade t | o SEZ | unit/ Sl | EZ dev | veloper |
| | | | (with | out payn | nent of | tax) | | | | | |
| | | ~ | | | | | | | | | |
| | | (h) | | | | d ex | port | supplie | es/ Sup | oplier | of deemed |
| | | | - | rt supplie | | | | | | | |
| | | (i) | | - | | | | - | | | r wholly or |
| | | | - | | | | nvoic | e has n | ot bee | n issue | ed (tax paid |
| | | (*) | | lvance pa | | | | 1 1 | | 1 | |
| | | (j) | | | | | | | | | uently held |
| | | (1) | | inter-Sta | | | | ce versa | u(chang | ge of P | <u>(US)</u> |
| | | (k) | | ss payme | | ıx, if | any | | | | |
| | | (1) | - | other (spe | | | | | | <u> </u> | |
| 8. | Details of | Name of | Addr | ess IF | SC | | Тур | e of acc | count | Acco | ount No. |
| | Bank | bank | of | | | | | | | | |
| | account | | branc | h | | | | | | | |
| | <u></u> | 16 0 1 | | | | | • • | | | | N |
| 9. | | elf-Declarati | | iled by | r | | Ye | es | Γ | | No |
| | Applicant u/s | 54(4), 1f apj | plicable | e | | | | | | | |
| | | | | | | | | | | | |

[DECLARATION [second proviso to section 54(3)]

I hereby declare that the goods exported are not subject to any export duty. I also declare that I have not availed any drawback of central excise duty/service tax/central tax on goods or services or both and that I have not claimed refund of the integrated tax paid on supplies in respect of which refund is claimed.

Signature Name –

Designation / Status"]

DECLARATION [section 54(3)(ii)]

I hereby declare that the refund of input tax credit claimed in the application does not include ITC availed on goods or services used for making 'nil' rated or fully exempt supplies.

Signature Name –

Designation / Status

DECLARATION [rule 89(2)(f)]

[I hereby declare that tax has not been collected from the Special Economic Zone unit /the Special Economic Zone developer in respect of supply of goods or services or both covered under this refund claim. Signature Name –

Designation / Status]¹²¹

DECLARATION [rule 89(2)(g)]

(For recipient/supplier of deemed export)

In case refund claimed by recipient

I hereby declare that the refund has been claimed only for those invoices which have been detailed in statement 5B for the tax period for which refund is being claimed and the amount does not exceed the amount of input tax credit availed in the valid return filed for the said tax period. I also declare that the supplier has not claimed refund with respect to the said supplies.

In case refund claimed by supplier

I hereby declare that the refund has been claimed only for those invoices which have been detailed in statement 5B for the tax period for which refund is being claimed. I also declare that the recipient shall not claim any refund with respect of the said supplies and also, the recipient has not availed any input tax credit on such supplies. Signature

Name –

Designation / Status

¹²¹Substituted vide Notf no. 03/2019-CT dt.29.01.2019wef 01.02.2019. Before substitution it was "I hereby declare that the Special Economic Zone unit / the Special Economic Zone developer has not availed of the input tax credit of the tax paid by the application covered under this refund claim."

UNDERTAKING

I hereby undertake to deposit to the Government the amount of refund sanctioned along with interest in case of non-receipt of foreign exchange remittances as per the proviso to section 16 of the IGST Act, 201s7 read with rule 96B of the CGST Rules 2017.

Signature-Name –

Designation / Status

]122

UNDERTAKING

I hereby undertake to pay back to the Government the amount of refund sanctioned along with interest in case it is found subsequently that the requirements of clause (c) of subsection (2) of section 16 read with sub-section (2) of section 42 of the CGST/SGST Act have not been complied with in respect of the amount refunded.

Signature Name –

Designation / Status

SELF- DECLARATION [rule 89(2)(l)]

I ______ (Applicant) having GSTIN/ temporary Id ------, solemnly affirm and certify that in respect of the refund amounting to Rs. ---/ with respect to the tax, interest, or any other amount for the period from---to----, claimed in the refund application, the incidence of such tax and interest has not been passed on to any other person.

Signature Name –

Designation / Status

(This Declaration is not required to be furnished by applicants, who are claiming refund under clause (a) or clause (b) or clause (c) or clause (d) or clause (f) of sub-section (8) of section 54.)

¹²²Inserted vide Notf no. 16/2020-CT dt. 23.03.2020

10. Verification

I/We *<Taxpayer Name>* hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my/our knowledge and belief and nothing has been concealed therefrom. I/We declare that no refund on this account has been received by me/us earlier.

| Place | Signature of Authorised Signatory |
|-------|-----------------------------------|
| Date | (Name) |
| | Designation/Status |

Annexure-1

Statement -1 [rule 89(5)]

Refund Type: ITC accumulated due to inverted tax structure [clause (ii) of first proviso to section 54(3)]

(Amount in Rs.)

| Turnover of | Tax payable | Adjusted | Net input tax | Maximum refund |
|----------------|----------------|----------|---------------|----------------|
| inverted rated | on such | total | credit | amount to be |
| supply of | inverted rated | turnover | | claimed |
| goods and | supply of | | | [(1×4÷3)-2] |
| services | goods and | | | |
| | services | | | |
| 1 | 2 | 3 | 4 | 5 |
| | | | | |

[Statement 1A [rule 89(2)(h)]

Refund Type: ITC accumulated due to inverted tax structure [clause (ii) of first proviso to section 54(3)]

| | Det | tails o | f doc | cum | ents | of | | Tax | , paid | on | Deta | ils of | docu | ments | of | Tax | paid o | n |
|-----|--------------------|---------|-------|------|------|----------|---|--------|--------|-----|-------------------------|--------|------|-------|----------|---------|--------|----|
| | inw | ard su | uppli | es r | ecei | ved | | inward | | | outward supplies issued | | | | ed | outward | | |
| | on inputs received | | | | | supplies | | | | | | | | | supplies | | | |
| | Т | GS | Т | Ν | Р | D | Т | In | Ce | Sta | Ту | Ту | No | Da | Та | Int | Ce | St |
| S1. | У | ΤI | у | 0 | 0 | a | а | te | ntr | te/ | pe | pe | • | te | xa | egr | ntra | at |
| Ν | р | Ν | pe | ./ | r | t | х | gr | al | UT | of | of | | | ble | ate | 1 | e/ |
| 0 | e | of | of | В | t | e | а | at | Та | Та | Ou | Do | | | Va | d | Tax | U |
| | of | Su | D | / | С | | b | ed | Х | Х | tw | cu | | | lue | Та | | Т |
| | In | ppl | oc | Е | 0 | | 1 | Т | | | ard | me | | | | х | | Та |
| | W | ies | u | | d | | e | ax | | | Su | nt | | | | | | х |
| | ar | /Se | m | | e | | V | | | | ppl | | | | | | | |
| | d | lf | en | | | | а | | | | У | | | | | | | |

| | S | GS | t | | | | 1 | | | | | | | | | | | |
|------------------|----|----|---|---|---|---|---|---|----|----|------------|----|----|----|----|----|----|----|
| | u | ΤI | | | | | u | | | | | | | | | | | |
| | р | Ν | | | | | e | | | | | | | | | | | |
| | pl | | | | | | | | | | | | | | | | | |
| | ie | | | | | | | | | | | | | | | | | |
| | S | | | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 | 15 | 16 | 17 | 18 | 19 |
| | | | | | | | | | | | B2 | | | | | | | |
| | | | | | | | | | | | B / | | | | | | | |
| | | | | | | | | | | | B2 | | | | | | | "; |
| | | | | | | | | | | | С | | | | | | | |
|] ¹²³ | | • | • | • | • | | | | | • | • | • | | | | | | |

[Statement- 2 [rule 89(2)(c)]

Refund Type: Export of services with payment of tax (accumulated ITC)

| Sr. | | Docu | ment De | etails | | Integr | Cess | BRC/FIRC | | |
|-----|----------|------|---------|--------|--------|--------|------|----------|------|-----------|
| No | Type of | No | Date | Value | Taxabl | ated | | No. | Date | Value |
| • | Document | | | | evalue | Tax | | | | |
| 1 | 2 | 3 | 4 | 5 | 7 | 8 | 9 | 10 | 11 | 12 |
| | | | | | | | | | | "; |
| | · | • | | | | | | • | | $]^{124}$ |

[Statement- 3 [rule 89(2)(b) and 89(2)(c)]

Refund Type: Export without payment of tax (accumulated ITC)

| Sr. | Doc | uments | s Deta | ils | Goods/ | Shipp | ing bill/H | Bill of | EC | GM | BF | RC/F | IR |
|-----|-------------|--------|--------|------|---------|-------|------------|---------|-----|-----------|----|------|----|
| No | | | | | Service | | export | | Det | tails | С | | |
| | Туре | No. | Dat | Valu | s (G/ | Potc | No. | Date | Ref | Date | Ν | D | V |
| | of Docum | | e | e | S) | ode | | | No. | | 0. | at | al |
| | ent | | | | | | | | | | | e | u |
| | | | | | | | | | | | | | e |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 1 | 1 | 1 |
| | | | | | | | | | | | 2 | 3 | 4 |
| | | | | | | | | | | | | | "; |
| | | | • | • | | • | | | | $]^{125}$ | | | |

Statement- 3A [rule 89(4)]

Refund Type: Export without payment of tax (accumulated ITC) – calculation of refund amount

 $^{^{123}\}mbox{Subsituted}$ vide Notification no. 56/2019-CT dt. 14.11.2019

 $^{^{124}\}mbox{Subsituted}$ vide Notification no. 56/2019-CT dt. 14.11.2019

 $^{^{\}rm 125} Subsituted$ vide Notification no. 56/2019-CT dt. 14.11.2019

(Amount in Rs.)

| Turnover of zero rated supply of goods and services | Net input tax credit | Adjusted total turnover | Refund amount (1×2÷3) |
|---|-------------------------|----------------------------|--------------------------|
| 1 | 2 | 3 | 4 |

[Statement-4 [rule 89(2)(d) and 89(2)(e)]

Refund Type: On account of supplies made to SEZ unit or SEZ Developer (on payment of tax)

| GSTIN | Doct | ument | Details | 5 | Sh | ipping | Taxable | Integrated | Cess |
|-----------|----------|-------|---------|-------|----------|-----------|---------|------------|------|
| of | | | | | bill | /Bill of | Value | Tax | |
| recipient | | | | | export | /Endorsed | | | |
| | | | | | invoic | e by SEZ | | | |
| | Type of | No. | Date | Value | No. Date | | | | |
| | Document | | | | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| | | | | | | | | | "; |
| L | 1 | | 1 | | | 1 | 1 | 1 |]126 |

[Statement 4A

Refund of SEZ on account of supplies received from DTA-With payment of tax

| GSTIN | Doc | ument | Details | | Ship | ping | Taxable | Integrated | Cess |
|-----------|----------|-------|---------|-------|----------|----------|---------|------------|-----------|
| of | | | | | bill/E | Bill of | Value | Tax | |
| recipient | | | | | export/E | Endorsed | | | |
| | | | | | invoice | by SEZ | | | |
| | Type of | No. | Date | Value | No. | Date | | | |
| | Document | | | | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| | | | | | | | | | ". |
| | • | • | • | | • | • | • | • | $]^{127}$ |

[Statement-5 [rule 89(2)(d) and 89(2)(e)]

¹²⁶Subsituted vide Notification no. 56/2019-CT dt. 14.11.2019

¹²⁷ Inserted vide Notification no. 56/2019-CT dt. 14.11.2019

| Sr. No. | | Documer | t Details | | Goods/ | Shipping | bill/Bill of |
|---------|---------------------|---------|-----------|-------|----------|----------|------------------|
| | | | | | Services | export/E | Endorsed |
| | | | | (G/S) | invoi | ce no. | |
| | Type of Document | No. | Date | Value | | | |
| | Document | | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| | | | | | | | "; |
| | | | | | | |] ¹²⁸ |

Refund Type: On account of supplies made to SEZ unit or SEZ Developer (without payment of tax)

Statement-5A [rule 89(4)]

Refund Type:On account of supplies made to SEZ unit / SEZ developer without payment of tax (accumulated ITC) – calculation of refund amount

(Amount in Rs.)

| Turnover of zero rated supply of goods and services | Net input tax credit | Adjusted total turnover | Refund amount (1×2÷3) |
|---|-------------------------|----------------------------|--------------------------|
| 1 | 2 | 3 | 4 |
| | | | |

[Statement 5B [rule 89(2)(g)]

Refund Type: On account of deemed exports claimed by supplier

| Sl. No. | Documents in case refu | | | | Tax paid | | | | | |
|------------|---------------------------|-----|------|------------------|-------------------|----------------|---------------------------------|------|--|--|
| | Type of Document | No. | Date | Taxable Value | Integrated Tax | Central Tax | State/Union Territory Tax | Cess | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | | |
| | | | | | | | | | | |

Statement 5B [rule 89(2)(g)]

Refund Type: On account of deemed exports claimed by recipient

| S1. | | Documer | | | | Tax paid | | | | |
|-----|---------|---------|---------|-----------|---------|-----------|--------|-------------|-----|--|
| No | | supplie | s in ca | ase refu | ind is | | | | | |
| • | | clain | ned by | v recipie | ent | | | | | |
| | GSTIN | Type of | No | Dat | Taxabl | Integrate | Centra | State/Unio | Ces | |
| | of | Documen | | e | e Value | d Tax | l Tax | n Territory | S | |
| | Supplie | t | | | | | | Tax | | |
| | r | | | | | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | |
| | | | | | | | | | "; | |

]¹²⁹]¹³⁰

[Statement-6 [rule 89(2)(j)]

Refund Type: On account of change in POS (inter-State to intra-State and vice versa)

| Document | Recipient | Name | Document Details | | | | | | |
|----------------|-----------|----------|------------------|-----|------|-------|---------|--|--|
| Туре | GSTIN/UIN | (in case | Type of | No. | Date | Value | Taxable | | |
| B2C/Registered | | of | Document | | | | Value | | |
| | | B2C) | | | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | | |
| | | | | | | | | | |

| Details of documents covering transaction considered as intra-State/inter-State transaction earlier | | | | | | | | | |
|--|-------------------|-------------|--------------|------|-----|--|--|--|--|
| Inter/Intra | Integrated Tax | Central Tax | State/UT Tax | Cess | PoS | | | | |
| | 10 | 11 | 10 | 10 | 1.4 | | | | |
| 9 | 10 | 11 | 12 | 13 | 14 | | | | |
| | | | | | | | | | |

| Trai | Transaction which were held inter State/intra-State supply subsequently | | | | | | | | | | |
|-------------|---|-------------|--------------|------|-----|--|--|--|--|--|--|
| Inter/Intra | Integrated | Central Tax | State/UT Tax | Cess | PoS | | | | | | |
| | Tax | | | | | | | | | | |
| 15 | 16 | 171 | 18 | 19 | 20 | | | | | | |
| | | | | | | | | | | | |

]¹³¹

¹²⁹Subsituted vide Notification no. 33/2019-CT dt. 18.07.2019

¹³⁰Subsituted vide Notification no. 56/2019-CT dt. 14.11.2019

Statement-7 [rule 89(2)(k)]

Refund Type: Excess payment of tax, if any in case of last return filed.

(Amount in Rs.)

| Tax period | ARN of | Date of | Tax Payable | | | | | |
|------------|--------|---------------------|-------------|---------|--------|------|--|--|
| | return | filing Integrated (| | Central | State/ | Cess | | |
| | | return | tax | tax | UT tax | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | | |
| | | | | | | | | |

Annexure-2

Certificate [rule 89(2)(m)]

This is to certify that in respect of the refund amounting to Rs.<<>> ------ (in words) claimed by M/s------ (Applicant's Name) GSTIN/ Temporary ID------ for the tax period < ---->, the incidence of tax and interest, has not been passed on to any other person. This certificate is based on the examination of the books of account and other relevant records and returns particulars maintained/ furnished by the applicant.

Signature of the Chartered Accountant/ Cost Accountant:

Name:

Membership Number:

Place:

Date:

Note - This Certificate is not required to be furnished by the applicant, claiming refund under clause (a) or clause (b) or clause (c) or clause (d) or clause (f) of sub-section (8) of section 54 of the Act.

Instructions –

1. Terms used:

| 10 0 | ibed. | |
|------|---------|---|
| a. | B to C: | From registered person to unregistered person |
| b. | EGM: | Export General Manifest |
| c. | GSTIN: | Goods and Services Tax Identification Number |
| d. | IGST: | Integrated goods and services tax |
| e. | ITC: | Input tax credit |
| | | |

| f. | POS: | Place of Supply (Respective State) |
|----|---------------|------------------------------------|
| g. | SEZ: | Special Economic Zone |
| h. | Temporary ID: | Temporary Identification Number |
| i. | UIN: | Unique Identity Number |

2. Refund of excess amount available in electronic cash ledger can also be claimed through return or by filing application.

3. Debit entry shall be made in electronic credit or cash ledger at the time of filing the application.

4. Acknowledgement in **FORM GST RFD-02**will be issued if the application is found complete in all respects.

5. Claim of refund on export of goods with payment of IGST shall not be processed through this application.

6. Bank account details should be as per registration data. Any change in bank details shall first be amended in registration particulars before quoting in the application.

7. Declaration shall be filed in cases wherever required.

8. 'Net input tax credit' means input tax credit availed on inputs during the relevant period for the purpose of Statement-1 and will include ITC on input services also for the purpose of Statement-3A and 5A.

9. 'Adjusted total turnover' means the turnover in a State or a Union territory, as defined under clause (112) of section 2 excluding the value of exempt supplies other than zero-rated supplies, during the relevant period.

10. For the purpose of Statement-1, refund claim will be based on supplies reported in GSTR-1 and GSTR-2.

11. BRC or FIRC details will be mandatory where refund is claimed against export of services details of shipping bill and EGM will be mandatory to be provided in case of export of goods.

12. Where the invoice details are amended (including export), refund shall be allowed as per the calculation based on amended value.

13. Details of export made without payment of tax shall be reported in Statement-3.

14. Availability of refund to be claimed in case of supplies made to SEZ unit or SEZ developer without payment of tax shall be worked out in accordance with the formula prescribed in rule 89(4).

15. 'Turnover of zero rated supply of goods and services' shall have the same meaning as defined in rule 89(4).

FORM-GST-RFD-01 A¹³²

[See rules 89(1) and 97A]

Application for Refund (Manual)

(Applicable for casual taxable person or non-resident taxable person, tax deductor, tax collector and other registered taxable person)

| 1. | GSTIN / | | | | | | | | | | |
|----|-----------------------------------|--------|-------------------|------------------------------------|---------|----------|---|-------------|---------|--------------------|-------------|
| | Temporary ID | | | | | | | | | | |
| 2. | Legal Name | | | | | | | | | | |
| 3. | Trade Name, if | | | | | | | | | | |
| | any | | | | | | | | | | |
| 4. | Address | | | | | | | | | | |
| 5. | Tax period (if applicable) | From | <year></year> | <month></month> | То | | <year><n< td=""><td>Month></td><td></td><td></td><td></td></n<></year> | Month> | | | |
| 6. | Amount of Refund Claimed (Rs.) | | Act | Tax | Inter | rest I | Penalty | Fees | Oth | ers | Total |
| | | Centra | al tax | | | | | | | | 1 |
| | | | UT tax | | | | | | | | <u> </u> |
| | | Integr | ated tax | | | | | | | | |
| | | Cess | | | | | | | | | 1 |
| | | Total | | | | | | | | | |
| 7. | Grounds of | (a) | | s balance in l | | | | | | | |
| | Refund Claim | (b) | Export | ts of services | s- with | payme | ent of tax | | | | |
| | (select from drop | (c) | _ | ts of goods / | | | | | | | |
| | down) | (d) | | ccumulated control of to section : | | inverteo | d tax struc | ture [unde | er clau | ıse (ii | i) of first |
| | | (e) | | count of supp ent of tax) | plies m | hade to | SEZ unit/ | SEZ deve | loper | [.] (with | a |
| | | (f) | | count of supp ent of tax) | plies m | hade to | SEZ unit/ | SEZ deve | loper | [.] (witl | nout |
| | | (g) | Recipi supplie | ent of deeme es | ed exp | ort sup | plies/ Supp | plier of de | emed | expo | ort |
| | | (h) | | | | | | | | | |
| | | | | ccount of orc | | 1 | | 1 | | | |
| | | | S1. | Type of or | der | Order | | Order | | • | ment |
| | | | No. | | | No. | date | Issuing | | | rence |
| | | | | | | | | Authorit | ty | no., | if any |
| | | | (i) | Assessmen | ıt | | | | | | |

¹³²Substituted vide Notf no. 74/2018-CT dt 31.12.2018

| | (ii) | Finalization of | | | | | | | |
|-----|---------|---|----------------|-----------------|---------------|--|--|--|--|
| | | Provisional | | | | | | | |
| | | assessment | | | | | | | |
| | (iii) | Appeal | | | | | | | |
| | (iv) | Any other order | | | | | | | |
| | | (specify) | | | | | | | |
| (i) | Tax pa | aid on an intra-State | e supply which | h is subsequent | ly held to be | | | | |
| | inter-S | State supply and vic | e versa (chan | ge of POS) | | | | | |
| (j) | Exces | Excess payment of tax, if any Any other (specify) | | | | | | | |
| (k) | Any o | | | | | | | | |

[DECLARATION [second proviso to section 54(3)]

I hereby declare that the goods exported are not subject to any export duty. I also declare that I have not availed any drawback of central excise duty/service tax/central tax on goods or services or both and that I have not claimed refund of the integrated tax paid on supplies in respect of which refund is claimed.

Signature Name – Designation / Status].

DECLARATION [section 54(3)(ii)]

I hereby declare that the refund of ITC claimed in the application does not include ITC availed on goods or services used for making 'nil' rated or fully exempt supplies. Signature Name – Designation / Status

DECLARATION [rule 89(2)(f)]

[I hereby declare that tax has not been collected from the Special Economic Zone unit /the Special Economic Zone developer in respect of supply of goods or services or both covered under this refund claim.

Signature

Name –

Designation / Status]¹³³

¹³³Substituted vide Notf no. 03/2019-CT dt.29.01.2019wef 01.02.2019. Before substitution it was "I hereby declare that the Special Economic Zone unit / the Special Economic Zone developer has not availed of the input tax credit of the tax paid by the application covered under this refund claim."

| DECLARATION [rule 89(2)(g)] |
|---|
| (For recipient/supplier of deemed export) |
| In case refund claimed by recipient |
| I hereby declare that the refund has been claimed only for those invoices which have been detailed in |
| statement 5B for the tax period for which refund is being claimed and the amount does not exceed the |
| amount of input tax credit availed in the valid return filed for the said tax period. I also declare that the |
| supplier has not claimed refund with respect to the said supplies. |
| In case refund claimed by supplier |
| I hereby declare that the refund has been claimed only for those invoices which have been detailed in |
| statement 5B for the tax period for which refund is being claimed and the recipient shall not claim any |
| refund with respect of the said supplies and also, the recipient has not availed any input tax credit on such |
| supplies. |
| Signature |
| Name – |
| Designation / Status |
| |
| |

UNDERTAKING

I hereby undertake to pay back to the Government the amount of refund sanctioned along with interest in case it is found subsequently that the requirements of clause (c) of sub-section (2) of section 16 read with sub-section (2) of section 42 of the CGST/SGST Act have not been complied with in respect of the amount refunded.

Signature Name – **Designation / Status**

SELF- DECLARATION [rule 89(2)(l)]

(Applicant) having GSTIN/ temporary Id -----, solemnly affirm and I/We ____ certify that in respect of the refund amounting to Rs. ---/ with respect to the tax, interest, or any other amount for the period from---to----, claimed in the refund application, the incidence of such tax and interest has not been passed on to any other person.

Signature Name -Designation / Status

(This Declaration is not required to be furnished by applicants, who are claiming refund under clause (a) or clause (b) or clause (c) or clause (d) or clause (f) of sub-section (8) of section 54.)

I/We<*Taxpayer Name*> hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my/our knowledge and belief and nothing has been concealed therefrom.

I/We declare that no refund on this account has been received by me/us earlier.

Place Signature of Authorised Signatory
Date (Name)
Designation/ Status

Annexure-1

Statement -1 [rule 89(5)]

Refund Type: ITC accumulated due to inverted tax structure [clause (ii) of first proviso to section 54(3)]

(Amount in Rs.)

| Turnover of | Tax payable | Adjusted | Net input tax | Maximum refund |
|----------------|----------------|----------|---------------|----------------|
| inverted rated | on such | total | credit | amount to be |
| supply of | inverted rated | turnover | | claimed |
| goods and | supply of | | | [(1×4÷3)-2] |
| services | goods and | | | |
| | services | | | |
| 1 | 2 | 3 | 4 | 5 |
| | | | | |

Statement 1A [rule 89(2)(h)]

Refund Type: ITC accumulated due to inverted tax structure [clause (ii) of first proviso to section 54(3)]

| Sl N | Details of invoices of inward supplies of inputs received | | Tax paid on inward supplies of inputs | | Details of invoices of outward supplies issued | | | | Tax paid on outward supplies | | | | | |
|---------|---|---------|---|--------------------------|--|--------------------|--|---------|------------------------------|--------------------------|-----------------------------------|-----------------------|--------------------|--|
| 0. | GS TIN of the sup plier * | N o. | D at e | Tax able Val ue | Integ rated Tax | Cen tral Tax | Stat e Tax /Uni on terri tory Tax | N o. | D at e | Tax able Val ue | Invoic e type (B2B/ B2C) | Integ rated Tax | Cen tral Tax | Stat e Tax /Uni on terri tory Tax |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 | 15 |

* In case of imports or supplies received under reverse charge mechanism [sub-section (3) of section 9 of the CGST Act/ SGST Act or sub-section (3) of section 5 of IGST Act], the GSTIN of supplier will mean GSTIN of applicant (recipient).

Statement- 2 [rule 89(2)(c)]

Refund Type: Exports of services with payment of tax

(Amount in Rs.)

| Sr. No. | Inv | Invoice details | | Invoice details Integrated tax Ces | | Cess | BRC/ FIRC | | Integrated tax and cess involved in debit note, if any | Integrated tax and cess involved in credit note, if any | Net Integrated tax and cess (6+7+10 - 11) |
|------------|-----|-----------------|-------|------------------------------------|------|------|--------------|------|--|---|--|
| | No. | Date | Value | Taxable value | Amt. | | No. | Date | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
| | | | | | | | | | | | |

Statement- 3 [rule 89(2)(b) and 89(2)(c)]

Refund Type: Export without payment of tax (accumulated ITC)

(Amount in Rs.)

| Sr. No. | Ir | voice det | ails | Goods/ Services | Shipping bill/ Bill of export | | | EC Det | | BRC/ FIRC | |
|------------|-----|-----------|-------|--------------------|----------------------------------|-----|------|------------|------|--------------|------|
| | No. | Date | Value | (G/S) | Port code | No. | Date | Ref No. | Date | No. | Date |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
| | | | | | | | | | | | |

Statement- 3A [rule 89(4)]

Refund Type: Export without payment of tax (accumulated ITC) – calculation of refund amount

| Turnover of zero rated supply of goods and services | Net input tax credit | Adjusted total turnover | Refund amount (1×2÷3) |
|---|-------------------------|----------------------------|--------------------------|
| 1 | 2 | 3 | 4 |
| | | | |

(Amount in Rs.)

Statement-4 [rule 89(2)(d) and 89(2)(e)]

Refund Type: On account of supplies made to SEZ unit or SEZ Developer (on payment of tax)

(Amount in Rs.)

| GSTIN of | Invoice details | | Invoice details | | voice details Shipping bill/ Bill | | Integrated Tax | | Ces s | Integrate d tax and | Integrate d tax and | Net Integrate | |
|-------------|-----------------|-----|-----------------|-----|-----------------------------------|--------|-------------------|-----|----------|---------------------|---------------------|------------------|-----------|
| recipien | | | | | | | of | | | | cess | cess | d tax and |
| t | | | expo | | ort/ | | | | involved | involved | cess | | |
| | | | | End | orsed | | | | in debit | in credit | (8+9+10 | | |
| | | | | inv | oice | | | | note, if | note, if | - 11) | | |
| | | | by SEZ | | | | | any | any | | | | |
| | No | Dat | Valu | No | Dat | Taxabl | Amt | | | | | | |
| | | e | e | • | e | e | | | | | | | |
| | | | | | | Value | | | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | | |
| | | | | | | | | | | | | | |

Statement-5A [rule 89(4)]

Refund Type: On account of supplies made to SEZ unit / SEZ developer without payment of tax (accumulated ITC) – calculation of refund amount

(Amount in Rs.)

| Turnover of zero rated supply of goods and services | Net input tax credit | Adjusted total turnover | Refund amount (1×2÷3) | | |
|---|-------------------------|----------------------------|--------------------------|--|--|
| 1 | 2 | 3 | 4 | | |
| | | | | | |

[Statement 5B [rule 89(2)(g)]

Refund Type: On account of deemed exports

(Amount in Rs)

| Sl. No. | notes of o | butwa by sup | rd supp plier/D | etails of in se refund i | e refund is nvoices of | | | | | | | | |
|------------------|-----------------------------|-----------------|--------------------|-----------------------------|--|-------------------|----------------|--|------|--|--|--|--|
| | GSTIN of the supplier | No. | Date | Taxable Value | Type (Invoice/ Credit Note/ Debit Note) | Integrated Tax | Central Tax | State Tax /Union territory Tax | Cess | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | | | | |
|] ¹³⁴ | | | | | | | | | ". | | | | |

Statement-6 [rule 89(2)(j)]

Refund Type: On account of change in POS (inter-State to intra-State and vice versa)

Order Details (issued in pursuance of sections 77(1) and 77(2), if any:

Order No:

Order Date:

(Amount in Rs.)

| Γ | Recipients' | | Invo | oice de | etails | Details o | ction | Taxes re-assessed on transaction | | | | | | | |
|---|-------------|-----|------|---------|----------|------------|-----------|----------------------------------|--------|----------|------------|-----------|---------|-------|--------|
| | GSTIN/ | | | | | considered | as intra | -State | / inte | er-State | which we | re held i | nter St | ate / | intra- |
| | UIN | | | | | t | ransactio | n earli | er | | State | supply s | subsequ | lentl | У |
| | Name | | | | | Integrated | Central | State/ | Cess | Place | Integrated | Central | State/ | Cess | Place |
| | | | | | _ | tax | tax | UT | | of | tax | tax | UT | | of |
| | (in case | No. | Date | Value | Taxable | | | tax | | Supply | | | tax | | Supply |
| | B2C) | | | | Value | | | | | | | | | | |
| | | | | | | | | | | | | | | | |
| F | 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 | 15 |
| | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | |

Statement-7 [rule 89(2)(k)]

Refund Type: Excess payment of tax, if any in case of last return filed.

(Amount in Rs.)

| Tax period | ARN of | Date of | Tax Paid in Excess | | | | | |
|------------|--------|---------|--------------------|---------|--------|------|--|--|
| | return | filing | Integrated | Central | State/ | Cess | | |
| | | return | tax | tax | UT tax | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | | |
| | | | | | | | | |

FORM-GST-RFD-01 B

[See rules 91(2), 92(1), 92(3), 92(4), 92(5) and 97A]

Refund Order details

| 1. | ARN | 1 | | | | | | | | | | | | | | | | | | | | | | |
|---|-----------|----------|---------|--------|--------|-------|------|----------|---------|------|--------|-------|-------|----------|---------|-------|--------|-------|-----|----------|---------|------|--------|-------|
| 2. | GST ID | 'IN / | Ten | npor | ary | | | | | | | | | | | | | | | | | | | |
| 3. | Lega | ıl Na | ame | | | | | | | | | | | | | | | | | | | | | |
| 4. | Filin | g D | ate | | | | | | | | | | | | | | | | | | | | | |
| 5. | Reas | son o | of Re | efunc | 1 | | | | | | | | | | | | | | | | | | | |
| 6. | Fina | ncia | l Ye | ar | | | | | | | | | | | | | | | | | | | | |
| 7. | Mon | th | | | | | | | | | | | | | | | | | | | | | | |
| 8. | Orde | er N | 0.: | | | | | | | | | | | | | | | | | | | | | |
| 9. | Orde | er iss | suan | ce D | ate: | | | | | | | | | | | | | | | | | | | |
| 10. | Payr | nent | Adv | vice | No.: | | | | | | | | | | | | | | | | | | | |
| 11. | Payr | nent | Adv | vice | Date | | | | | | | | | | | | | | | | | | | |
| 12. | Refu | ind l | ssue | d To |): |] | Drop | dow | n: Ta | axpa | yer / | Cor | nsum | ner V | Velfa | ire F | und | | | | | | | |
| 13. | Issue | ed by | y: | | | | | | | | | | | | | | | | | | | | | |
| 14. | Rem | arks | 3: | | | | | | | | | | | | | | | | | | | | | |
| 15. | Туре | e of | Orde | er | |] | Drop | Dow | n: R | FD- | 04/ | 06/ (| 07 (I | Part | A) | | | | | | | | | |
| 16. | Deta | ils c | of Re | fund | l An | nount | (As | per t | he n | anu | allyi | issue | ed O | rder) |): | | | | | | | | | |
| Descri | | In | tegra | ated ' | Tax | | | Ce | entra | l Ta | Х | | | Sta | ate/ | UT t | ax | | | | С | ess | | |
| ption | | | | | | | | | | | | | | | | | | | | | | | | |
| | Tax | Interest | Penalty | Fees | Others | Total | Tax | Interest | Penalty | Fees | Others | Total | Тах | Interest | Penalty | Fees | Others | Total | Тах | Interest | Penalty | Fees | Others | Total |
| a. Refu nd amou nt claim ed | | | | | | | | | | | | | | | | | | | | | | | | |
| b. Refu nd Sanct ioned on provi siona l basis | | | | | | | | | | | | | | | | | | | | | | | | |
| c. Rem ainin g Amo unt | | | | | | | | | | | | | | | | | | | | | | | | |

| | 1 | | <u> </u> | | | | | | | | | | | | | - 1 | | | |
|---|-------|-------|----------|------|---|--|---------------------|----------------------|------------------------------|------|------|------|--------------------|--------|----|-----|--|---|--|
| d. Refu nd amou nt in- admi ssible | | | | | | | | | | | | | | | | | | | |
| e. Gros s amou nt to be paid | | | | | | | | | | | | | | | | | | | |
| f. Inter est (if any) | | | | | | | | | | | | | | | | | | | |
| g. Amo unt adjus ted again st outst andin g dema nd under the existi ng law or under the Act | | | | | | | | | | | | | | | | | | | |
| h. Net amou nt to be paid | | | | | | | | | | | | | | | | | | | |
| 17. Date: Place: | Attac | hment | s (Or | ders |) | | Sign Nam Desi | atur ie: ignat | RFI e (D tion: ddre | SC): | 6; R | FD (|) 7 (P | Part A | A) | | | " | |

[See rules90(1), 90(2) and 95(2)]

Acknowledgment

Your application for refund is hereby acknowledged against < Application Reference Number>

| Acknowledgement | Number | : | |
|-----------------------|-------------------|------------------|--|
| Date of Acknowled | lgement | : | |
| GSTIN/ UIN/ Tem | porary ID, if app | licable : | |
| Applicant's Name | | : | |
| Form No. | | : | |
| Form Description | | : | |
| Jurisdiction (tick ap | ppropriate) | : | |
| Centre | State/ | Union Territory: | |
| Filed by | : | | |

| Refund Application Details | | | | | | | | | | |
|----------------------------|--|--|--|--|--|--|--|--|--|--|
| Tax Period | | | | | | | | | | |
| Date and Time of Filing | | | | | | | | | | |
| Reason for Refund | | | | | | | | | | |

Amount of Refund Claimed:

| | | Tax | Interest | Penalty | Fees | Others | Total |
|--|--|-----|----------|---------|------|--------|-------|
|--|--|-----|----------|---------|------|--------|-------|

| Central Tax | | | |
|----------------|--|--|--|
| State /UT tax | | | |
| Integrated Tax | | | |
| Cess | | | |
| Total | | | |

Note 1: The status of the application can be viewed by entering ARN through <Refund> Track Application Status" on the GST System Portal.

Note 2: It is a system generated acknowledgement and does not require any signature.

[See rule 90(3)]

Deficiency Memo

Reference No. :

Date: <DD/MM/YYYY>

То

_____ (GSTIN/ UIN/ Temporary ID)

_____ (Name)

_____(Address)

Subject: Refund Application Reference No. (ARN)DatedDatedReg.

Sir/Madam,

This has reference to your above mentioned application filed under section 54 of the Act. Upon scrutiny of your application, certain deficiencies have been noticed below:

| Sr No | Description(select the reason from the drop down of the Refund application) | | | | | | | | |
|--|--|--|--|--|--|--|--|--|--|
| 1. | <multi option="" select=""></multi> | | | | | | | | |
| 2. | 2. | | | | | | | | |
| | Other <text box=""> { any other reason other than the reason select from the 'reason master'}</text> | | | | | | | | |
| You are advised to file a fresh refund application after rectification of above deficiencies | | | | | | | | | |

You are advised to file a fresh refund application after rectification of above deficiencies

Date:

Place:

Signature (DSC): Name of Proper Officer: Designation: Office Address:

[See rule 91(2)]

Sanction Order No:

Date: <DD/MM/YYYY>

То

_____(GSTIN)

_____ (Name)

_____(Address)

Provisional Refund Order

Sir/Madam,

With reference to your above mentioned application for refund, the following amount is sanctioned to you on a provisional basis:

| Sr. | Description | Central | State /UT | Integrated Tax | Cess |
|------|--------------------------|---------|-----------|----------------|------|
| No | | Tax | tax | | |
| i. | Amount of refund | | | | |
| 1. | claimed | | | | |
| ii. | 10% of the amount | | | | |
| | claimed as refund | | | | |
| | (to be sanctioned later) | | | | |
| iii. | Balance amount (i-ii) | | | | |
| iv. | Amount of refund | | | | |
| 1v. | sanctioned | | | | |
| | Bank Details | | | | |
| v. | Bank Account No. as per | | | | |
| v. | application | | | | |

| vi. | Name of the Bank | | |
|-------|---------------------|--|--|
| vii. | Address of the Bank | | |
| v11. | /Branch | | |
| viii. | IFSC | | |
| ix. | MICR | | |

Date: Place: Signature (DSC): Name: Designation: Office Address:

[See rule 91(3), 92(4), 92(5) & 94]

Payment [Order]¹³⁵

Payment [Order]¹³⁶No: -

Date: <DD/MM/YYYY>

[To PAO, CBIC]¹³⁷

Refund Sanction Order No.

Order Date......<DD/MM/YYYY>.....

GSTIN/ UIN/ Temporary ID <>

Name: <>

Refund Amount (as per Order):

| Description | Integrated Tax | | | | | | Central Tax | | | | | | Sta | ate/ U | T tax | | Cess | | | | | | | |
|----------------------------------|----------------|---|---|---|---|-------|-------------|---|---|---|---|-------|-----|--------|-------|---|------|-------|---|---|---|---|---|-------|
| | Т | Ι | Р | F | 0 | Total | Т | Ι | Р | F | 0 | Total | Т | Ι | Р | F | 0 | Total | Т | Ι | Р | F | 0 | Total |
| Net Refund | | | | | | | | | | | | | | | | | | | | | | | | |
| amount sanctioned | | | | | | | | | | | | | | | | | | | | | | | | |
| Interest on delayed Refund | | | | | | | | | | | | | | | | | | | | | | | | |
| Total | | | | | | | | | | | | | | | | | | | | | | | | |

¹³⁵Substituted vide Notf no. 31/2019 – CT dt. 28.06.2019 for "Advice" wef a date to be notified later

¹³⁶Substituted vide Notf no. 31/2019 – CT dt. 28.06.2019 for "Advice" wef a date to be notified later

¹³⁷Substituted vide Notf no. 31/2019 - CT dt. 28.06.2019 for "To <Centre> PAO/ Treasury/ RBI/ Bank" wef a date to be notified later

Note - 'T' stands Tax; 'I' stands for Interest; 'P' stands for Penalty; 'F' stands for Fee and 'O' stands for Others

| | Details of the Bank | |
|------|--------------------------------------|--|
| i. | Bank Account no as per application | |
| ii. | Name of the Bank | |
| iii. | Name and Address of the Bank /branch | |
| iv. | IFSC | |
| v. | MICR | |

Date:

Place:

Signature (DSC): Name: Designation: Office Address:

То

_____ (GSTIN/ UIN/ Temporary ID)

_____ (Name)

_____(Address)

[See rule 92(1), 92(3), 92(4), 92(5) & 96(7)]

Order No.:

Date: <DD/MM/YYYY>

То

_____ (GSTIN/ UIN/ Temporary ID)

_____ (Name)

_____(Address)

Show cause notice No. (If applicable)

Acknowledgement No.

Dated<DD/MM/YYY>

Refund Sanction/Rejection Order

Sir/Madam,

This has reference to your above mentioned application for refund filed under section 54 of the Act*/ interest on refund*.

<<reasons, if any, for granting or rejecting refund >>

Upon examination of your application, the amount of refund sanctioned to you, after adjustment of dues (where applicable) is as follows: **Strike out whichever is not applicable*

| Description | | Integrated Tax | | | | | Central Tax | | | | | State/ UT tax | | | | | Cess | | | | | | | |
|-------------------------------------|---|----------------|---|---|---|-------|-------------|---|---|---|---|---------------|---|---|---|---|------|-------|---|---|-----|---|---|-------|
| | Т | Ι | Р | F | 0 | Total | Т | Ι | Р | F | 0 | Total | Т | Ι | Р | F | 0 | Total | Т | I | P . | F | 0 | Total |
| 1. Amount of refund/interest* | | | | | | | | | | | | | | | | | | | | | | | | |
| claimed | | | | | | | | | | | | | | | | | | | | | | | | |
| 2. Refund sanctioned on provisional | | | | | | | | | | | | | | | | | | | | | | | | |
| basis (Order Nodate) (if | | | | | | | | | | | | | | | | | | | | | | | | |

| applicable) | | | | | | | | | | | | |
|---|--|--|--|--|--|--|--|--|--|--|--|--|
| 3. Refund amount inadmissible | | | | | | | | | | | | |
| < <reason dropdown="">></reason> | | | | | | | | | | | | |
| <multiple allowed="" be="" reasons="" to=""></multiple> | | | | | | | | | | | | |
| 4. Gross amount to be paid (1-2-3) | | | | | | | | | | | | |
| 5. Amount adjusted against | | | | | | | | | | | | |
| outstanding demand (if any) under | | | | | | | | | | | | |
| the existing law or under the Act. | | | | | | | | | | | | |
| Demand Order No date, | | | | | | | | | | | | |
| Act Period | | | | | | | | | | | | |
| <multiple add="" possible-="" row="" rows="" td="" to<=""><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td></multiple> | | | | | | | | | | | | |
| be given> | | | | | | | | | | | | |
| 6. Net amount to be paid | | | | | | | | | | | | |

Note – 'T' stands Tax; 'I' stands for Interest; 'P' stands for Penalty; 'F' stands for Fee and 'O' stands for Others **Strike out whichever is not applicable*

[&]1. I hereby sanction an amount of INR ______ to M/s ______having GSTIN ____under sub-section (5) of section 54) of the Act/under section 56 of the Act[@] [@]Strike out whichever is not applicable

- (a) [#]and the amount is to be paid to the bank account specified by him in his application;
- (b) the amount is to be adjusted towards recovery of arrears as specified at serial number 5 of the Table above;
- (c) an amount of -----rupees is to be adjusted towards recovery of arrears as specified at serial number 5 of the Table above and the remaining amount of ----rupees is to be paid to the bank account specified by him in his application[#].

**Strike-out whichever is not applicable.*

Or

[&]2. I hereby credit an amount of INR ______ to Consumer Welfare Fund under sub-section (...) of Section (...) of the Act. .

&3. I hereby reject an amount of INR ______ to M/s ______ having GSTIN ____under sub-section (...) of Section (...) of the Act.

&Strike-out whichever is not applicable

Date:

Signature (DSC):

Place:

Name: Designation: Office Address:

[See rule 92(1), 92(2) & 96(6)]

Reference No.

Date: <DD/MM/YYYY>

То

_____ (GSTIN/UIN/Temp.ID No.)

_____ (Name)

_____(Address)

Acknowledgement No.

Dated.........<DD/MM/YYYY>......

Order for Complete adjustment of sanctioned Refund

<u>Part- A</u>

Sir/Madam,

With reference to your refund application as referred above and further furnishing of information/ filing of documents against the amount of refund sanctioned to you has been completely adjusted against outstanding demands as per details below:

| | Refund Calculation | Integrated | Central | State/ UT | Cess |
|------|--|------------|---------|-----------|------|
| | | Tax | Tax | Tax | |
| i. | Amount of Refund claimed | | | | |
| ii. | Net Refund Sanctioned on Provisional Basis (Order Nodate) | | | | |
| iii. | Refund amount inadmissible rejected < <reason dropdown="">></reason> | | | | |
| iv. | Refund admissible (i-ii-iii) | | | | |
| v. | Refund adjusted against outstanding demand (as per order no.) under existing law or under this law Demand Order No date <multiple be="" given="" may="" rows=""></multiple> | | | | |
| vi. | Balance amount of refund | Nil | Nil | | Nil |

I hereby, order that the amount of claimed / admissible refund as shown above is completely adjusted against the outstanding demand under this Act / under the existing law. This application stands disposed as per provisions under sub-section (...) of Section (...) of the Act.

OR

<u>Part-B</u>

Order for withholding the refund

This has reference to your refund application referred to above and information/ documents furnished in the matter. The amount of refund sanctioned to you has been withheld due to the following reasons:

| Refur | nd Order No.: | | | | |
|------------|-----------------------------|-------------------|----------------|--------------|------|
| Date | of issuance of Order: | | | | |
| Sr. No. | Refund Calculation | Integrated Tax | Central Tax | State/UT Tax | Cess |
| i. | Amount of Refund Sanctioned | | | | |
| ii. | Amount of Refund Withheld | | | | |
| iii. | Amount of Refund Allowed | | | | |

Reasons for withholding of the refund:

<<*Text*>>

I hereby, order that the amount of claimed / admissible refund as shown above is withheld for the above mention reasons. This order is issued as per provisions under sub-section (...) of Section (...) of the Act.

Date: Place: Signature (DSC): Name: Designation: Office Address:

[See rule 92(3)]

Notice for rejection of application for refund

SCN No.: <DD/MM/YYYY> Date:

То

_____ (GSTIN/ UIN/ Temporary ID)

_____ (Name)

_____(Address)

ACKNOWLEDGEMENT No.....

ARN.....

This has reference to your above mentioned application for refund, filed under section 54 of the Act. On examination, it appears that refund application is liable to be rejected on account of the following reasons:

| Sr No | Description (select the reasons of inadmissibility of refund from the drop down) | Amount Inadmissible |
|-------|--|---------------------|
| i. | | |
| ii | | |
| iii | Other{ any other reason other than the reasons mentioned in 'reason master'} | |

You are hereby called upon to show cause as to why your refund claim, to the extent of the amount specified above, should not be rejected for reasons stated above.

 \Box You are hereby directed to furnish a reply to this notice within fifteen days from the date of service of this notice.

□ You are also directed to appear before the undersigned on DD/MM/YYYY at HH/MM.

If you fail to furnish a reply within the stipulated date or fail to appear for personal hearing on the appointed date and time, the case will be decided ex parte on the basis of available records and on merits.

Date: Place: Signature (DSC): Name: Designation: Office Address:

[See rule 92(3)]

Reply to show cause notice

Date: <DD/MM/YYYY>

| 1. | Reference No. of | Date of |
|----|--------------------------|--|
| | Notice | issue |
| 2. | GSTIN / UIN | |
| 3. | Name of business | |
| | (Legal) | |
| 4. | Trade name, if any | |
| 5. | Reply to the notice | |
| | | |
| | | |
| | | |
| 6. | List of documents | |
| | uploaded | |
| | | |
| | | |
| | | |
| 7. | Verification | |
| | Ι | hereby solemnly affirm and |
| | | tion given hereinabove is true and correct to the best of my |
| | knowledge and belief and | nothing has been concealed therefrom. |
| | | |
| | | Signature of Authorised Signatory |
| | | Name |
| | | Designation/Status |
| | | |
| | Place | |
| | Date DD/MM/YYY | ζ |
| | | |

Place

Date

Signature of Authorised Signatory

(Name)

Designation/ Status

FORM GST RFD-10¹³⁸

[See rule 95(1)]

Application for Refund by any specialized agency of UN or any Multilateral Financial Institution and Organization, Consulate or Embassy of foreign countries, etc.

- 1. UIN :
- 2. Name :
- 3. Address
- 4. Tax Period (Quarter)
- 5. ARN and date of GSTR11 <DD/MM/YY>

:

6. Amount of Refund Claim

: From <DD/MM/YY>To <DD/MM/YY>

: <INR><In Words>

: ARN <.....> Date

| State | Central Tax | State /UT Tax | Integrated Tax | Cess |
|-------|----------------|---------------|----------------|------|
| | | | | |
| | | | | |
| Total | | | | |

- 7. Details of Bank Account:
 - a. Bank Account Number
 - b. Bank Account Type
 - c. Name of the Bank
 - d. Name of the Account Holder/Operator
 - e. Address of Bank Branch
 - f. IFSC
 - g. MICR
- 8. Verification

I ______ as an authorised representative of << Name of Embassy/international organization >> hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

That we are eligible to claim such refund as specified agency of UNO/Multilateral Financial Institution and Organization, Consulate or Embassy of foreign countries/ any other person/ class of persons specified/ notified by the Government.

Date:

Place:

Signature of Authorised Signatory: Name: Designation / Status

Instructions

- 1. Application for refund shall be filed on quarterly basis.
- 2. Table No. 6 will be auto-populated from details furnished in table 3 of GSTR-11.
- 3. There will be facility to edit the refund amount as per eligibility.
- 4. Requisite certificate issued by MEA granting the facility of refund shall be produced before the proper officer for processing refund claim.

¹³⁸Substituted vide Notf no. 75/2017-CT dt 29.12.2017

[FORM GST RFD-10B¹³⁹

[See rule 95A]

Application for refund by Duty Free Shops/Duty Paid Shops (Retail outlets)

- 1. GSTIN:
- 2. Name:
- 3. Address:
- 4. Tax Period (Monthly/Quarterly) : From <DD/MM/YY>To <DD/MM/YY>
- 5. Amount of Refund Claim: <INR><In Words>
- 6. Details of inward supplies of goods received and corresponding outward supplies:

| | DETAILS OF SUPPLIES | | | | | | | | | | | | | |
|--------------|----------------------|---------------------|----------|-----------|----------|-------------|--------------------|--------------------|----------------------|----------|-----------------------|---------------------|----------|----------------------|
| | | | | | | | | | | | | respo vard s | | - |
| GSTI N of | Ι | nvoice | e detai | ls | Ra te | Taxa ble | A | mount o | f tax | | | Invoic | e deta | ils |
| suppl ier | No / Dat e. | HS N Co de | Qt y. | Val ue | | value | Integra ted Tax | Cent ral Tax | Sta te /U T | Ce ss | No . / Da te | HS N Co de | Qt y. | Taxa ble Value |
| | | | | | | | | | Ta x | | | | | |

7. Refund applied for:

| Central Tax | State/UT Tax | Integrated Tax | Cess | Total |
|-----------------|-----------------|-----------------|-----------------|-----------------|
| | | | | |
| | | | | |
| <total></total> | <total></total> | <total></total> | <total></total> | <total></total> |

8. Details of Bank Account:

i.Bank Account Number

¹³⁹Inserted vide Notf no. 31/2019-CT dt 28.06.2019wef 01.07.2019

- ii. Bank Account Type
- iii. Name of the Bank
- iv. Name of the Account Holder/Operator
- v. Address of Bank Branch
- vi. IFSC
- vii. MICR

9. Declaration:

I _____ as an authorized representative of _____(Name of Duty Free Shop/Duty Paid Shop – retail outlet) hereby solemnly affirm and declare that,-

- (i) refund has not been claimed against any of the invoices in respect of outward supplies submitted with this application.
- (ii) the information given herein above is true and correct to the best of my knowledge and belief.

Date:

Place:

Signature of Authorized Signatory:

Name: Designation / Status

Instructions:

- 1. Application for refund shall be filed on monthly/quarterly basis depending upon the frequency of furnishing of return by retail outlets.
- Application shall be made in respect of one inward supply invoice only once. Therefore, it is advised that refund shall be applied only for those inward supply invoices the goods received against which have been completely supplied.
- 3. Applicant should ensure that all the invoices declared by him have the GSTIN of the supplier and the GSTIN of the respective Duty Free Shop /Duty Paid Shop (retail outlet) clearly marked on them.
- 4. Documents to be attached with the refund application:
 - a) Undertaking that all indigenous goods on which refund is being claimed have been received by the Duty-Free Shop/Duty Paid Shop (retail outlet);

- b) Undertaking that the indigenous goods have been sold to eligible outgoing international tourist;
- c) Copy of the returns for the period for which application is being filed.]

FORM GST RFD-11

[See rule 96A]

Furnishing of bond or Letter of Undertaking for export of goods or services

| 1. GSTIN | | | | | | | |
|-------------|-------------------------------------|-------|---|--------------------|----------------------|---------|--|
| 2. Name | | | | | | | |
| 3. Indicate | e the type of document furnished | Bond: | L | etter of Undertaki | ng | | |
| 4. Details | of bond furnished | | | | | | |
| Sr. No. | Reference no. of the bank guarantee | Date | | Amount | Name of ba branch | ank and | |
| 1 | 2 | | 3 | 4 | - | 5 | |
| | | | | | | | |
| | | | | | | | |

Note - Hard copy of the bank guarantee and bond shall be furnished to the jurisdictional officer.

5. Declaration -

- (i) The above-mentioned bank guarantee is submitted to secure the integrated tax payable on export of goods or services.
- (ii) I undertake to renew the bank guarantee well before its expiry. In case I/We fail to do so the department will be at liberty to get the payment from the bank against the bank guarantee.
- (iii) The department will be at liberty to invoke the bank guarantee provided by us to cover the amount of integrated tax payable in respect of export of goods or services.

Signature of Authorized Signatory

Name

Designation / Status ------Date -----

Bond for export of goods or services without payment of integrated tax

(See rule 96A)

I/We.....of.....of.....,hereinafter called "obligor(s)", am/are held and firmly bound to the President of India (hereinafter called "the President") in the sum of.....rupees to be paid to the President for which payment will and truly to be made.

I/We jointly and severally bind myself/ourselves and my/our respective heirs/ executors/ administrators/ legal representatives/successors and assigns by these presents; Dated this......day of.......day of.......

WHEREAS the above bounden obligor has been permitted from time to time to supply goods or services for export out of India without payment of integrated tax;

and whereas the obligor desires to export goods or services in accordance with the provisions of clause (a) of sub-section (3) of section 16;

AND WHEREAS the Commissioner has required the obligor to furnish bank guarantee for an amount of...... rupees endorsed in favour of the President and whereas the obligor has furnished such guarantee by depositing with the Commissioner the bank guarantee as afore mentioned;

The condition of this bond is that the obligor and his representative observe all the provisions of the Act in respect of export of goods or services, and rules made thereunder;

AND if the relevant and specific goods or services are duly exported;

AND if all dues of Integrated tax and all other lawful charges, are duly paid to the Government along with interest, if any, within fifteen days of the date of demand thereof being made in writing by the said officer, this obligation shall be void;

OTHERWISE and on breach or failure in the performance of any part of this condition, the same shall be in full force and virtue:

AND the President shall, at his option, be competent to make good all the loss and damages, from the amount of bank guarantee or by endorsing his rights under the above-written bond or both;

I/We further declare that this bond is given under the orders of the Government for the performance of an act in which the public are interested;

IN THE WITNESS THEREOF these presents have been signed the day hereinbefore written by the obligor(s).

Signature(s) of obligor(s). Date : Place :

Witnesses (1) Name and Address (2) Name and Address

Occupation Occupation

Letter of Undertaking for export of goods or services without payment of integrated tax

(See rule 96A)

То

The President of India (hereinafter called the "President"), acting through the proper officer

(a) to export the goods or services supplied without payment of integrated tax within time specified in sub-rule (1) of rule 96A ;

(b) to observes all the provisions of the Goods and Services Tax Act and rules made thereunder, in respect of export of goods or services;

(c) pay the integrated tax, thereon in the event of failure to export the goods or services, along with an amount equal to eighteen percent interest per annum on the amount of tax not paid, from the date of invoice till the date of payment.

I/We declare that this undertaking is given under the orders of the proper officer for the performance of enacts in which the public are interested.

IN THE WITNESS THEREOF these presents have been signed the day hereinbefore written by the undertaker(s)

Signature(s) of undertaker(s).

Date : Place :

Witnesses (1) Name and Address (2) Name and Address Date Place

Occupation Occupation

Accepted by me this...... (year)

.....of

(Designation) for and on behalf of the President of India

[FORM GST RFD-10 B¹⁴⁰

[See rule 95A]

Application for refund by Duty Free Shops/Duty Paid Shops (Retail outlets)

- 1. GSTIN:
- 2. Name:
- 3. Address:
- 4. Tax Period (Monthly/Quarterly) : From <DD/MM/YY>To <DD/MM/YY>
- 5. Amount of Refund Claim: <INR><In Words>
- 6. Details of inward supplies of goods received and corresponding outward supplies:

| | | | | | D | ETAIL | S OF SU | PPLIE | S | | | | | |
|-----------------------|----------------------|---------------------|----------|-----------|----|--------------|-----------------------|-----------------------------------|---------------------------------|----------|-----------------------|---------------------|----------|--------------------------|
| | Inward Supplies | | | | | | | Corresponding outward supplies | | | | | | |
| GST | Ir | nvoice | deta | ils | Ra | Taxa | Ar | nount c | of tax | |] | Invoic | e deta | ails |
| IN of suppl ier | No / Dat e. | HS N Co de | Qt y. | Val ue | te | ble value | Integr ated Tax | Cent ral Tax | Sta te /U T Ta x | Ce ss | No . / Da te | HS N Co de | Qt y. | Taxa ble Valu e |

7. Refund applied for:

| Central Tax | State/UT Tax | Integrated Tax | Cess | Total |
|-----------------|-----------------|-----------------|-----------------|-----------------|
| | | | | |
| | | | | |
| <total></total> | <total></total> | <total></total> | <total></total> | <total></total> |

 140 Inserted vide Notf no. 31/2019-CT dt 28.06.2019wef 01.07.2019 from $1^{\rm st}$ day of July, 2019

- 8. Details of Bank Account:
 - i. Bank Account Number
 - ii. Bank Account Type
 - iii. Name of the Bank
 - iv. Name of the Account Holder/Operator
 - v. Address of Bank Branch
 - vi. IFSC
 - vii. MICR
- 9. Declaration:

I _____ as an authorized representative of _____(Name of Duty Free Shop/Duty Paid Shop – retail outlet) hereby solemnly affirm and declare that,-

- (iii) refund has not been claimed against any of the invoices in respect of outward supplies submitted with this application.
- (iv) the information given herein above is true and correct to the best of my knowledge and belief.

Date:

Place:

Signature of Authorized Signatory:

Name:

Designation / Status

Instructions:

- 1. Application for refund shall be filed on monthly/quarterly basis depending upon the frequency of furnishing of return by retail outlets.
- Application shall be made in respect of one inward supply invoice only once. Therefore, it is advised that refund shall be applied only for those inward supply invoices the goods received against which have been completely supplied.
- 3. Applicant should ensure that all the invoices declared by him have the GSTIN of the supplier and the GSTIN of the respective Duty Free Shop /Duty Paid Shop (retail outlet) clearly marked on them.
- 4. Documents to be attached with the refund application:
 - a) Undertaking that all indigenous goods on which refund is being claimed have been received by the Duty-Free Shop/Duty Paid Shop (retail outlet);

- b) Undertaking that the indigenous goods have been sold to eligible outgoing international tourist;
- c) Copy of the returns for the period for which application is being filed.]

[See rule 98(1)]

Application for Provisional Assessment under section60

| 1.GSTIN | |
|------------|--|
| 2. Name | |
| 3. Address | |

| Sr. No. | HSN | Name of commodity /service | Tax rate | | | | Valuatio | Average |
|------------|-----|----------------------------------|-----------------|-------------------------|--------------------|----------|----------|--|
| | | | Centra l tax | State / UT tax | Integrate d tax | Ces s | n | monthly turnover of the commodit y / service |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| assessi | | eking provisional | | | | | | |

7. Verification-

I ______ hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorised Signatory Name Designation / Status ------Date -----

[See rule 98(2)]

Reference No.: To

_____ GSTIN -----Name (Address)

Application Reference No. (ARN)

Dated

Notice for Seeking Additional Information / Clarification / Documents for provisional assessment

Please refer to your application referred to above. While examining your request for provisional assessment, it has been found that the following information/documents are required for processing the same:

<<text>>

You are, therefore, requested to provide the information /documents within a period of << 15 days>>from the date of service of this notice to enable this office to take a decision in the matter. Please note that in case no information is received by the stipulated date your application is liable to be rejected without any further reference to you.

You are requested to appear before the undersigned for personal hearing on << Date --- Time ---Venue --->>.

> Signature Name Designation

Date:

[See rule 98(2)]

Reply to the notice seeking additional information

| 1. GSTIN | | |
|--|------------|-------------|
| 2. Name | | |
| | | |
| 3. Details of notice vide which additional | Notice No. | Notice date |
| information sought | | |
| 4. Reply | | |
| | | |
| | | |
| | | |
| | | |
| 5. Documents filed | | |
| | | |
| | | |
| | | |
| | | |
| | | |
| | | |

6. Verification-

I ______ hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorised Signatory

Name Designation / Status Date

[See rule 98(3)]

Reference No.:

То

GSTIN -Name -Address -

Application Reference No. (ARN)

Dated

Order of Provisional Assessment

This has reference to your application mentioned above and reply dated------, furnishing information/documents in support of your request for provisional assessment.Upon examination of your application and the reply, the provisional assessment is allowed as under:

<<text>>

The provisional assessment is allowed subject to furnishing of security amounting to Rs.----- (in words) in the form of ----- (mode) and bond in the prescribed format by ---- (date).

Please note that if the bond and security are not furnished within the stipulated date, the provisional assessment order will be treated as null and void as if no such order has been issued.

Signature Name Designation

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Date

FORM GST ASMT - 05 [See rule 98(4)] Furnishing of Security

| 1. GST | IN | | | | |
|-----------|-----------------|--|---------|--------|--------------|
| 2. Name | : | | | | |
| 3. Order | vide which se | curity is prescribed | Order N | lo. | Order date |
| 4. Detail | s of the securi | ty furnished | | | |
| Sr. No. | Mode | Reference no. / Debit entry no. (for cash payment) | Date | Amount | Name of Bank |
| 1 | 2 | 3 | 4 | 5 | 6 |
| | | | | | |

Note – Hard copy of the bank guarantee and bond shall be submitted on or before the due date mentioned in the order.

- 5. Declaration -
 - (i) The above-mentioned bank guarantee is submitted to secure the differential tax on the supply of goods and/or services in respect of which I/we have been allowed to pay taxes on provisional basis.
 - (ii) I undertake to renew the bank guarantee well before its expiry. In case I/We fail to do so the department will be at liberty to get the payment from the bank against the bank guarantee.
 - (iii) The department will be at liberty to invoke the bank guarantee provided by us to cover the provisional assessment in case we fail to furnish the required documents/ information to facilitate finalization of provisional assessment.

Signature of Authorised Signatory

Name Designation / Status -----Date -----

Bond for provisional assessment

[Rule 98(3) & 98(4)]

I/We......of.....,hereinafter called "obligor(s)", am/are held and firmly bound to the President of India (hereinafter called "the President"/ the Governor of(State) (hereinafter called the "Governor") in the sum of......rupees to be paid to the President/ Governor for which payment will and truly to be made. I/We jointly and severally bind myself/ourselves and my/our respective heirs/ executors/ administrators/ legal representatives/successors and assigns by these presents; Dated this......day of......;

and whereas the obligor desires that the provisional assessment in accordance with the provisions of Section 60 be made;

And if all dues of Integrated tax/ Central tax/ State tax/ Union territory tax or other lawful charges, which shall be demandable after final assessment, are duly paid to the Government along with interest, if any, within thirty days of the date of demand thereof being made in writing by the said Officer, this obligation shall be void;

OTHERWISE and on breach or failure in the performance of any part of this condition, the same shall be in full force and virtue:

AND the President/ Governor shall, at his option, be competent to make good all the loss and damages from the amount of bankguarantee or by endorsing his rights under the above-written bond or both;

I/We further declare that this bond is given under the orders of the Central Government/ State Government for the performance of an act in which the public are interested;

IN THE WITNESS THEREOF these presents have been signed the day hereinbefore written by the obligor(s).

Signature(s) of obligor(s).

Date : Place :

| Witnesses | |
|---------------------------|---------------------------------------|
| (1) Name and Address | Occupation |
| (2) Name and Address | Occupation |
| Date | |
| Place | |
| Witnesses | |
| (1) Name and Address | Occupation |
| (2) Name and Address | Occupation |
| Accepted by me thisday of | (month) (year) |
| | of (Designation) |
| | for and on behalf of the President of |

India./ Governor of (state)".

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[See rule 98(5)]

| Reference No.: | Date: |
|---------------------------------|-------|
| То | |
| GSTIN - | |
| Name - | |
| Address - | |
| Application Reference No. (ARN) | Date |
| Provisional Assessment order no | Date |

Notice for seeking additional information / clarification / documents for final assessment

Please refer to your application and provisional assessment order referred to above. The following information / documents are required for finalization of provisional assessment:

<<text>>

You are, therefore, requested to provide the information /documents within a period of << 15 days>>from the date of receipt of this notice to enable this office to take a decision in the matter. Please note that in case no information is received by the stipulated date your application is liable to be rejected without making any further reference to you.

 \square

You are requested to appear before the undersigned for personal hearing on << Date - -- Time ---Venue --->>.

Signature Name Designation

[*See rule* 98(5)]

Reference No.:

Date

То

GSTIN Name Address

Provisional Assessment order No.

dated

Final Assessment Order

 $Preamble \ \textbf{-} \ << Standard >>$

In continuation of the provisional assessment order referred to above and on the basis of information available / documents furnished, the final assessment order is issued as under:

Brief facts – Submissions by the applicant -Discussion and finding -Conclusion and order -

The security furnished for the purpose can be withdrawn after compliance with the order by filing an application.

Signature Name

Designation

[See rule 98(6)]

Application for Withdrawal of Security

| 1. GSTI | N | | | | | | | |
|--|------|--|------|--|----------|--------------|--|--|
| 2. Name | | | | | | | | |
| 3. Details vide which security furnished | | | | | ARN Date | | | |
| 4. Details of the security to be withdrawn | | | | | | | | |
| Sr. No. | Mode | Reference no. / Debit entry no. (for cash payment) | Date | | Amount | Name of Bank | | |
| 1 | 2 | 3 | 4 | | 5 | 6 | | |
| | | | | | | | | |
| | | | | | | | | |

5. Verification-

I _______ hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorised Signatory

Name

Designation / Status -

Date -

[See rule 98(7)]

Reference No.:

То

_____ GSTIN ------ Name _____ Address

Application Reference No.

Date

dated

Order for release of security or rejecting the application

This has reference to your application mentioned above regarding release of security amounting to Rs. ------ Rupees (in words)]. Your application has been examined and the same is found to be in order. The aforesaid security is hereby released. **Or**

Your application referred to above regarding release of security was examined but the same was not found to be in order for the following reasons:

<<text>>

Therefore, the application for release of security is rejected.

Signature Name Designation Date

[See rule 99(1)]

Reference No.:Date: To_____ GSTIN: Name : Address :

Tax period - F.Y. -

Notice for intimating discrepancies in the return after scrutiny

This is to inform that during scrutiny of the return for the tax period referred to above, the following discrepancies have been noticed:

<<text>>

> Signature Name Designation

[See rule 99(2)]

Reply to the notice issued under section61 intimating discrepancies in the return

| 1. GSTIN | | | | | |
|--------------------------|-------------------|-------------------|--|-------|--|
| 2. Name | | | | | |
| 3. Details of the notice | | Reference No.Date | | | |
| 4. Tax Peri | od | | | | |
| 5. Reply to | the discrepancies | | | | |
| Sr. No. | Discrepancy | | | Reply | |
| | | | | | |

6. Amount admitted and paid, if any -

| Act | Tax | Interest | Others | Total |
|-----|-----|----------|--------|-------|
| | | | | |
| | | | | |

7. Verification-

I ______ hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorised Signatory

Name

Designation / Status ------

Date -

[See rule 99(3)]

Reference No .:

Date:

То

GSTIN Name Address

> Tax period -ARN -

Date -

F.Y. -

Order of acceptance of reply against the notice issued under section61

This has reference to your reply dated ------ in response to the notice issued vide reference no. ----- dated --- . Your reply has been found to be satisfactory and no further action is required to be taken in the matter.

Signature Name Designation

[See rule 100(1)]

Reference No.: To

(GSTIN/ID) Name (Address)

Tax Period : F.Y. : Notice Reference No.: Date:

Return Type : Date :

Act/ Rules Provisions:

(Assessment order under Section 62)

Preamble - << standard >>

The notice referred to above was issued to you under section 46 of the Act for failure to furnish the return for the said tax period. From the records available with the department, it has been noticed that you have not furnished the said return till date.

Therefore, on the basis of information available with the department, the amount assessed and payable by you is as under:

Introduction :

Submissions, if any :

Discussions and Findings :

Conclusion :

Amount assessed and payable (Details at Annexure):

(Amount in Rs.)

| Sr. | Та | Turnove | Tax | | Ac | POS | Та | Interes | Penalt | Other | Tota |
|------|------|---------|--------|---|----|--------|----|---------|--------|-------|------|
| No. | х | r | period | | t | (Place | х | t | у | s | 1 |
| | rate | | Fro | Т | | of | | | | | |
| | | | m | 0 | | supply | | | | | |
| | | | | | |) | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
| | | | | | | | | | | | |
| Tota | | | | | | | | | | | |
| 1 | | | | | | | | | | | |

Please note that interest has been calculated up to the date of passing the order. While making

payment, interest for the period between the date of order and the date of payment shall also be worked out and paid along with the dues stated in the order.

You are also informed that if you furnish the return within a period of 30 days from the date of service of this order, the order shall be deemed to have been withdrawn; otherwise, proceedings shall be initiated against you, after the aforesaid period, to recover the outstanding dues.

Signature Name Designation Jurisdiction Address

Note –

- 1. Only applicable fields may be filled up.
- 2. Column nos. 2, 3, 4 and 5 of the above Table i.e. tax rate, turnover and tax period are not mandatory.
- Place of Supply (POS) details shall be required only if demand is created under IGST Act.]¹⁴¹

¹⁴¹Substituted vide Notf No. 16/2019-CT dt. 29.03.2019wef 01.04.2019

[See rule 100(2)]

Reference No:

To___

Name Address

Tax Period --

F.Y. -----

Show Cause Notice for assessment under section 63

It has come to my notice that you/your company/firm, though liable to be registered under section ----- of the Act, have/has failed to obtain registration and failed to discharge the tax and other liabilities under the said Act as per the details given below:

Brief Facts – Grounds – Conclusion -

OR

It has come to my notice that your registration has been cancelled under sub-section (2) of section 29 with effect from ----- and that you are liable to pay tax for the above mentioned period.

Therefore, you are hereby directed to show cause as to why a tax liability along with interest not be created against you for conducting business without registration despite being liable for registration and why penalty should not be imposed for violation of the provisions of the Act or the rules made thereunder.

In this connection, you are directed to appear before the undersigned on ------ (date) at ------ (time)

Signature Name Designation

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Date:

[See rule 100(2)]

Reference No.:

To ______ (GSTIN/ID) ______ Name _____ (Address)

Tax Period :

SCN reference no. :

F.Y.:

Act/ Rules Provisions:

Date :

Assessment order under section 63

Preamble - << standard >>

The notice referred to above was issued to you to explain the reasons for continuing to conduct business as an un-registered person, despite being liable to be registered under the Act.

OR

The notice referred to above was issued to you to explain the reasons as to why you should not pay tax for the period as your registration has been cancelled under subsection (2) of section 29 with effect from------

Whereas, no reply was filed by you or your reply was duly considered during proceedings held on ------ date(s).

On the basis of information available with the department / record produced during proceedings, the amount assessed and payable by you is as under:

Introduction :

Submissions, if any :

Conclusion (to drop proceedings or to create demand) :

Amount assessed and payable :

(Amount in Rs.)

| Sr. | Tax Rate | Turnover | Tax Per | riod | Act | POS | Tax | Interest | Penalty | Others | Total |
|-------|----------|----------|---------|------|-----|-----------|-----|----------|---------|--------|-------|
| No. | | | From | То | | (Place of | | | | | |
| | | | | | | Supply) | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
| | | | | | | | | | | | |
| Total | | | | | | | | | | | |

Please note that interest has been calculated upto the date of passing the order. While making

Date:

payment, interest for the period between the date of order and the date of payment shall also be worked out and paid along with the dues stated in the order.

You are hereby directed to make the payment by << date >> failing which proceedings shall be initiated against you to recover the outstanding dues.

Signature Name Designation Jurisdiction Address

Note –

- 1. Only applicable fields may be filled up.
- 2. Column nos. 2, 3, 4 and 5 of the above Table i.e. tax rate, turnover and tax period are not mandatory.
- 3. Place of Supply (POS) details shall be required only if demand is created under IGST Act.]¹⁴²

¹⁴²Substituted vide Notf No. 16/2019-CT dt. 29.03.2019wef 01.04.2019

[See rule 100(3)]

Reference No.: To

(GSTIN/ID)

(Address)

Tax Period :

F.Y.:

Act/ Rules Provisions:

Assessment order under section 64

Preamble - << standard >>

It has come to my notice that un-accounted for goods are lying in stock at godown------(address) or in a vehicle stationed at ------ (address & vehicle detail) and you were not able to, account for these goods or produce any document showing the detail of the goods. Therefore, I proceed to assess the tax due on such goods as under:

Introduction :

Discussion & finding :

Conclusion :

Amount assessed and payable (details at Annexure) :

(Amount in Rs.)

| Sr. No. | Tax | Turnover | Tax Per | iod | Act | POS | Tax | Interest | Penalty | Others | Total |
|---------|------|----------|---------|-----|-----|-----------|-----|----------|---------|--------|-------|
| | Rate | | From | То | | (Place of | | | | | |
| | | | | | | Supply) | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
| | | | | | | | | | | | |
| Total | | | | | | | | | | | |

Please note that interest has been calculated upto the date of passing the order. While making payment, interest for the period between the date of order and the date of payment shall also be worked out and paid along with the dues stated in the order.

You are hereby directed to make the payment by << date >> failing which proceedings shall be initiated against you to recover the outstanding dues.

Signature Name Designation Jurisdiction Date:

Note –

- 1. Only applicable fields may be filled up.
- 2. Column nos. 2, 3, 4 and 5 of the above Table i.e. tax rate, turnover and tax period are not mandatory.
- Place of Supply (POS) details shall be required only if demand is created under IGST Act.]¹⁴³

¹⁴³Substituted vide Notf No. 16/2019-CT dt. 29.03.2019wef 01.04.2019

[See rule 100(4)]

Application for withdrawal of assessment order issued under section 64

| 1. GSTIN /ID | | |
|---|---------------|-------------------------------------|
| 2. Name | | |
| 3. Details of the order | Reference No. | Date of issue of order |
| 4. Tax Period, if any | <u> </u> | |
| 5. Grounds for withdrawal | | |
| | | |
| | | |
| | | |
| | | |
| | | |
| | | |
| | | |
| 6. Verification- | | |
| | • | olemnly affirm and declare that the |
| information given hereinabove nothing has been concealed the | | of my knowledge and belief and |
| Signature of Authorised Signat | | |
| Name | | |
| Designation / Status | | |
| Date - | | |
| Date - | | |
| | | |

[See rule 100(5)]

Reference No.:

GSTIN/ID Name Address

ARN -

Date –

Acceptance or Rejection of application filed under section 64 (2)

The reply furnished by you vide application referred to above has been considered and found to be in order and the assessment order no. ------ dated ------ stands withdrawn. **OR**

The reply furnished by you vide application referred above has not been found to be in order for the following reasons:

<<Text box>>

Therefore, the application filed by you for withdrawal of the order is hereby rejected.

Signature Name Designation

Date:

[See rule 101(2)]

Reference No.:

Date:

| То, | |
|---------|--|
| | |
| GSTIN | |
| Name | |
| Address | |
| | |

Period - F.Y.(s) -

Notice for conducting audit

Whereas it has been decided to undertake audit of your books of account and records for the financial year(s)..... to in accordance with the provisions of section 65. I propose to conduct the said audit at my office/at your place of business on ------.

And whereas you are required to:-

(i) afford the undersigned the necessary facility to verify the books of account and records or other documents as may be required in this context, and

(ii) furnish such information as may be required and render assistance for timely completion of the audit.

In case of failure to comply with this notice, it would be presumed that you are not in possession of such books of account and proceedings as deemed fit may be initiated as per the provisions of the Act and the rules made thereunder against you without making any further correspondence in this regard.

| Signature | |
|-------------|--|
| Name | |
| Designation | |

[See rule 101(5)]

Reference No.:

Date:

| Го, |
|---------|
| GSTIN |
| Name |
| Address |

Audit Report No. dated

Audit Report under section 65(6)

Your books of account and records for the F.Y.... has been examined and this Audit Report is prepared on the basis of information available / documents furnished by you and the findings are as under:

| Short of | payment | Integrated tax | Central tax | State /UT tax | Cess |
|-------------|---------|----------------|-------------|---------------|------|
| Tax | | | | | |
| Interest | | | | | |
| Any | other | | | | |
| amount | | | | | |

[Upload pdf file containing audit observation]

You are directed to discharge your statutory liabilities in this regard as per the provisions of the Act and the rules made thereunder, failing which proceedings as deemed fit may be initiated against you under the provisions of the Act.

| Signature | •• |
|-------------|-----|
| Name | •• |
| Designation | ••• |

[See rule 102(1)]

Reference No.:

Date:

| To, |
|---------|
| |
| GSTIN |
| Name |
| Address |

Tax period - F.Y.(s) -

Communication to the registered person for conduct of special audit under section 66

Whereas the proceedings of scrutiny of return /enquiry/investigation/...... are going on;

And whereas it is felt necessary to get your books of account and records examined and audited by(name), chartered accountant / cost accountant nominated by the Commissioner;

You are hereby directed to get your books of account and records audited by the said chartered accountant / cost accountant.

| Signature | • |
|-------------|---|
| Name | |
| Designation | • |

[See rule 102(2)]

Reference No.:

Date:

| То, |
|---------|
| |
| GSTIN |
| Name |
| Address |

Information of Findings upon Special Audit

| Short payment of | Integrated tax | Central tax | State /UT tax | Cess |
|------------------|----------------|-------------|---------------|------|
| Tax | | | | |
| Interest | | | | |
| Any other | | | | |
| amount | | | | |

[Upload pdf file containing audit observation]

You are directed to discharge your statutory liabilities in this regard as per the provisions of the Act and the rules made thereunder, failing which proceedings as deemed fit may be initiated against you under the provisions of the Act.

| Signature | | • | | •• | • | • | • | • | • | • |
|-------------|-------|---|---|----|---|---|---|---|---|---|
| Name | • | • | • | | | • | • | • | • | • |
| Designation | | • | | • | | • | • | • | • | • |

FORM GST ARA -01

[See Rule 104(1)]

Application Form for Advance Ruling

| 1. | GSTIN Number, if any/ User-id | | | | |
|-----|---|-----------|--|--------------------------------|----|
| 2. | Legal Name of Applicant | | | | |
| 3. | Trade Name of Applicant (Optional) | | | | |
| 4. | Status of the Applicant [registered / un-registered] | | | | |
| 5. | Registered Address / Address provided while obtaining user id | | | | |
| 6. | Correspondence address, if different from above | | | | |
| 7. | Mobile No. [with STD/ISD code] | | | | |
| 8. | Telephone No. [with STD/ISD code] | | | | |
| 9. | Email address | | | | |
| 10. | Jurisdictional Authority | | < <name< th=""><th>e, designation, address>></th><th></th></name<> | e, designation, address>> | |
| 11. | i. Name of Authorised representative | | | Optional | |
| | ii. Mobile No. | | iii. Email Address | | |
| 12. | Nature of activity(s) (proposed / pres | sent) in | | lvance ruling sought | |
| | A. Category | | | | |
| | Factory / Manufacturing | Whole | esale Business | Retail Business | |
| | Warehouse/Deport | Bonde | ed Warehouse | Service Provision | |
| | Office/Sale Office | Leasir | ng Business | Service Recipient | |
| | EOU/ STP/ EHTP | SEZ | | Input Service Distributor (ISD |)) |
| | Works Contract | | | | |
| | B. Description (in brief) | | (Duraciaia | | |
| 12 | Issue/c on which advance ruling road | pired (Ti | | n for file attachment also) | |
| 13. | Issue/s on which advance ruling requ | | ick whichever is a | opiicable) :- | |
| | (i) classification of goods and/or services or both | | | | |
| | (ii) applicability of a notification issued under the provisions of the Act | | | | |

| | (iii) determination of time and value of supply of goods or services or both | |
|-----|---|--|
| | (iv) admissibility of input tax credit of tax paid or deemed to have been paid | |
| | (v) determination of the liability to pay tax on any goods or services or both | |
| | (vi) whether applicant is required to be registered under the Act | |
| | (vii) whether any particular thing done by the applicant with respect to any goods and/or services or both amounts to or results in a supply of goods and/or services or both, within the meaning of that term | |
| 14. | Question(s) on which advance ruling is required | |
| 15. | Statement of relevant facts having a bearing on the question(s) raised. | |
| 16. | Statement containing the applicant's interpretation of law and/or facts, as the case may be, in respect of the aforesaid question(s) (i.e. applicant's view point and submissions on issues on which the advance ruling is sought). | |
| 17. | I hereby declare that the question rai | sed in the application is not (tick) - |
| | | dings in the applicant's case under any of the provisions of the Act dings in the applicant's case under any of the provisions of the Act |
| 18. | Payment details | Challan Identification Number (CIN) – Date - |

VERIFICATION

I, ______ (name in full and in block letters), son/daughter/wife of ______ do hereby solemnly declare that to the best of my knowledge and belief what is stated above and in the annexure(s), including the documents is correct. I am making this application in my capacity as _______ (designation) and that I am competent to make this application and verify it. Signature
Place ______ Name of Applicant/Authorised Signatory
Date ______ Designation/Status

FORM GST ARA -02

[See Rule 106(1)]

Appeal to the Appellate Authority for Advance Ruling

| Sr. No. | Particulars | Remarks |
|---------|--|--|
| 1 | Advance Ruling No. | |
| 2 | Date of communication of the advance ruling | DD/MM/YYYY |
| 3 | GSTIN / User id of the appellant | |
| 4 | Legal Name of the appellant. | |
| 5 | Trade Name of the appellant (optional). | |
| 6 | Address of appellant at which notices may be sent | |
| 7 | Email Address of the appellant | |
| 8 | Mobile number of the appellant | |
| 9 | Jurisdictional officer / concerned officer | |
| 10 | Designation of jurisdictional officer / concerned officer | |
| 11 | Email Address of jurisdictional officer / concerned officer | |
| 12 | Mobile number of jurisdictional officer / concerned officer | |
| 13 | Whether the appellant wishes to be heard in person? | Yes/No |
| 14. | The facts of the case (in brief) | |
| 15. | Ground of Appeal | |
| 16. | Payment details | Challan Identification Number (CIN) – Date - |
| | Prayer | Duc |
| | In view of the foregoing, it is respectfully prayed that the Ld. A may be pleased to: a. set aside/modify the impugned advance ruling passed by Ruling as prayed above; b. grant a personal hearing; and c. pass any such further or other order (s) as may be deemed circumstances of the case. And for this act of kindness, the appellant, as is duty bound, shared | the Authority for Advance d fit and proper in facts and |

VERIFICATION

I, ______ (name in full and in block letters), son/daughter/wife of ______ do hereby solemnly declare that to the best of my knowledge and belief what is stated above and in the annexure(s), including the documents is correct. I am making this application in my capacity as ______ (designation) and that I am competent to make this application and verify it.

Signature

Place _____

Designation/ Status

Name of Appellant/Authorised Signatory

Date_____

FORM GST ARA -03

[See Rule 106(2)]

Appeal to the Appellate Authority for Advance Ruling

| Sr. No. | Particulars | Remarks |
|---------|--|-------------------------------------|
| 1 | Advance Ruling No. | |
| 2 | Date of communication of the advance ruling | DD/MM/YYYY |
| 3 | GSTIN, if any / User id of the person who had sought advance ruling | |
| 4 | Legal Name of the person referred to in serial number 3. | |
| 5 | Name and designation of jurisdictional officer / concerned officer | |
| 6 | Email Address of jurisdictional officer / concerned officer | |
| 7 | Mobile number of jurisdictional officer / concerned officer | |
| 8 | Whether the jurisdictional officer / concerned officer wishes to be heard in person? | Yes/No |
| 9. | Facts of the case (in brief) | |
| 10. | Grounds of Appeal | |
| | Prayer | |
| | In view of the foregoing, it is respectfully prayed that the Ld. Ap may be pleased to: | opellate Authority, <place></place> |
| | a. set aside/modify the impugned advance ruling passed by t Ruling as prayed above; | the Authority for Advance |
| | b. grant a personal hearing; andc. pass any such further or other order (s) as may be deemed circumstances of the case. | fit and proper in facts and |

VERIFICATION

I, ______ (name in full and in block letters), son/daughter/wife of ______ do hereby solemnly declare that to the best of my knowledge and belief what is stated above and in the annexure(s), including the documents are correct. I am making this application in my capacity as ______ (designation) and that I am competent to make this application and verify it.

Signature

Place _____

Name and designation of the concerned officer / jurisdictional officer

Date_____

FORM GST APL - 01

[See rule 108(1)]

Appeal to Appellate Authority

- 1. GSTIN/ Temporary ID/UIN-
- 2. Legal name of the appellant -
- 3. Trade name, if any –
- 4. Address -
- 5. Order no. -
- 6. Designation and address of the officer passing the order appealed against -

Order date -

- 7. Date of communication of the order appealed against -
- 8. Name of the authorised representative -
- 9. Details of the case under dispute -
- (i) Brief issue of the case under dispute -
- (ii) Description and classification of goods/ services in dispute-
- (iii)Period of dispute-
- (iv)Amount under dispute:

| Description | Central | State/ UT tax | Integrated | Cess |
|------------------|---------|---------------|------------|------|
| | tax | | tax | |
| a) Tax/ Cess | | | | |
| b) Interest | | | | |
| c) Penalty | | | | |
| d) Fees | | | | |
| e) Other charges | | | | |

- (v) Market value of seized goods
- 10. Whether the appellant wishes to be heard in person Yes / No
- 11. Statement of facts:-
- 12. Grounds of appeal:-
- 13. Prayer:-

14. Amount of demand created, admitted and disputed

| | | | | - | | | | |
|-------------|---------|--------------|---------|--------|------------|------|---------|---------|
| Particulars | Par | rticulars | Central | State/ | Integrated | Cess | Total a | mount |
| of demand/ | | | tax | UT | tax | | | |
| refund | | | | tax | | | | |
| | Amount | a) Tax/ Cess | | | | | < total | |
| | of | | | | | | > | |
| | demand | b) Interest | | | | | < total | < total |
| | created | b) Interest | | | | | > | > |
| | (A) | c) Penalty | | | | | < total | |
| | (1) | c) i chaity | | | | | > | |

| | | | | | |
|----------|--------------|--|------|---------|---------|
| | d) Fees | | | < total | |
| | a) Other | | | | |
| | e) Other | | | < total | |
| | charges | | | > | |
| | a) Tax/ Cess | | | < total | |
| | u) 102 0055 | | | > | |
| Amount | b) Interest | | | < total | |
| | b) interest | | | > | |
| of | | | | < total | < total |
| demand | c) Penalty | | | > | > |
| admitted | | | | < total | |
| (B) | d) Fees | | | > | |
| | e) Other | | | < total | |
| | charges | | | > | |
| | charges | | | < total | |
| | a) Tax/ Cess | | | | |
| | | | | > | |
| Amount | b) Interest | | | < total | |
| of | , | | | > | |
| demand | c) Penalty | | | < total | < total |
| disputed | c) I chairy | | | > | > |
| - | d) Ease | | | < total | |
| (C) | d) Fees | | | > | |
| | e) Other | | | < total | |
| | charges | | | > | |
| | 0 | | | | |

- 15. Details of payment of admitted amount and pre-deposit:-
 - (a) [Details of payment required

| Particulars | | Centr | State/ UT | Integ | Cess | Total a | amount |
|-----------------------|-----------|--------|-----------|-------|------|----------------------------------|---------|
| | | al tax | tax | rated | | | |
| | | | | tax | | | - |
| | | | | | | < | |
| | Tax/ Cess | | | | | total | |
| | | | | | | > | |
| | | | | | | < | |
| | Interest | | | | | total | |
| a) Admittad | | | | | | > | < total |
| a) Admitted amount | Penalty | | | | | <total< td=""><td></td></total<> | |
| amount | Fenany | | | | | > | > |
| | | | | | | < | |
| | Fees | | | | | total | |
| | | | | | | > | |
| | Other | | | | | < | |
| | charges | | | | | total | |

| b) Pre-deposit (10% of | | | | > |
|---|-----------|--|--|------------|
| disputed tax /cess but not exceeding Rs. | | | | |
| 25 crore each in respect of CGST, SGST | Tax/ Cess | | | < total |
| or cess, or not exceeding Rs. 50 crore in | | | | > |
| respect of IGST and Rs. 25 | | | | |
| crore in respect of cess) | | | | |

(b) Details of payment of admitted amount and pre-deposit (pre-deposit 10% of the disputed tax and cess but not exceeding Rs. 25 crore each in respect of CGST, SGST or cess, or not exceeding Rs. 50 crore in respect of IGST and Rs. 25 crore in respect of cess)

| Sr. | Description | Tax | Paid through | Debit | | Amount | of tax paid | |
|-----|-------------|---------|------------------------|--------------|----------------|-----------------|----------------|------|
| No. | | payable | Cash/ Credit Ledger | entry no. | Central tax | State/UT tax | Integrated tax | CESS |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| | Integrated | | Cash Ledger | | | | | |
| 1. | tax | | Credit | | | | | |
| | tax | | Ledger | | | | | |
| | Central | | Cash Ledger | | | | | |
| 2. | tax | | Credit | | | | | |
| | tax | | Ledger | | | | | |
| | State/UT | | Cash Ledger | | | | | |
| 3. | tax | | Credit | | | | | |
| | tax | | Ledger | | | | | |
| | | | Cash Ledger | | | | | |
| 4. | CESS | | Credit | | | | | |
| | | | Ledger | | | | | |

(c) Interest, penalty, late fee and any other amount payable and paid

| Sr. | Descriptio | Δ | mount p | ayable | | Debi | Amount paid | | | | |
|-----|------------|-----------|---------|---------|-----|------|-------------|--------|---------|------|--|
| No | n | Integrate | Centr | State/U | CES | t | Integrate | Centr | State/U | CESS | |
| • | | d tax | al tax | T tax | S | entr | d tax | al tax | T tax | | |
| | | | | | | У | | | | | |
| | | | | | | no. | | | | | |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11] 144 |
|----|---------------------|---|---|---|---|---|---|---|----|------------|
| 1. | Interest | | | | | | | | | |
| 2. | Penalty | | | | | | | | | |
| 3. | Late fee | | | | | | | | | |
| 4. | Others (specify) | | | | | | | | | |

16. Whether appeal is being filed after the prescribed period - Yes / No

- 17. If 'Yes' in item 17
 - (a) Period of delay –
 - (b) Reasons for delay -
- 18. [Place of supply wise details of the integrated tax paid (admitted amount only) mentioned in the Table in sub-clause (a) of clause 15 (item (a)), if any

| Place of | Demand | Тах | Interest | Penalty | Other | Total |
|-----------|----------------|-----|----------|---------|-------|-------------------|
| Supply | | | | | | |
| (Name of | | | | | | |
| State/UT) | | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7] ¹⁴⁵ |
| | Admitted | | | | | |
| | amount [in | | | | | |
| | the Table in | | | | | |
| | sub-clause | | | | | |
| | (a) of clause | | | | | |
| | 15 (item (a))] | | | | | |
| | | | | | | |

Verification

I, < _____ >, hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Place:

Date:

<Signature>

Name of the Applicant:

FORM GST APL – 02

¹⁴⁴Substituted vide Notf no. 03/2019-CT dt. 29.01.2019wef 01.02.2019

¹⁴⁵ Inserted *ibid*

[See rule 108(3)]

Acknowledgment for submission of appeal

<Name of applicant><GSTIN/Temp ID/UIN/Reference Number with date >

Your appeal has been successfully filed against < Application Reference Number >

- 1. Reference Number-
- 2. Date of filing-
- 3. Time of filing-
- 4. Place of filing-
- 5. Name of the person filing the appeal-
- 6. Amount of pre-deposit-
- 7. Date of acceptance/rejection of appeal-
- 8. Date of appearance-

Time:

9. Court Number/ Bench

Place: Date:

> Name: Designation:

Court:Bench:

On behalf of Appellate Authority/Appellate Tribunal/Commissioner / Additional or Joint Commissioner

Date:

Signature>

FORM GST APL - 03

[See rule 109(1)]

Application to the Appellate Authority under sub-section (2) of Section 107

1. Name and designation of the appellant

Name-Designation-Jurisdiction-State/Center-Name of the State-

- 2. GSTIN/ Temporary ID /UIN-
- 3. Order no. Date-
- 4. Designation and address of the officer passing the order appealed against-
- 5. Date of communication of the order appealed against-
- 6. Details of the case under dispute-
 - (i) Brief issue of the case under dispute-
 - (ii) Description and classification of goods/ services in dispute-
 - (iii) Period of dispute-
 - (iv) Amount under dispute-

| Description | Central tax | State/ UT | Integrated | Cess |
|------------------|-------------|-----------|------------|------|
| | | tax | tax | |
| a) Tax/ Cess | | | | |
| b) Interest | | | | |
| c) Penalty | | | | |
| d) Fees | | | | |
| e) Other charges | | | | |

- 7. Statement of facts-
- 8. Grounds of appeal-
- 9. Prayer-
- 10. Amount of demand in dispute, if any -

| Particulars of | Par | ticulars | Central | State/UT | Integrated | Cess | To | otal |
|----------------|---------------------------------------|-----------------|---------|----------|------------|------|-----------------|---------|
| demand/refund, | | | tax | tax | tax | | amo | ount |
| if any | Amount of demand | a) Tax/ Cess | | | | | < total > | < |
| | created, if any b) Interest (A) | | | | | | < total > | total > |

| | c) Penalty | | | < total | |
|-----------------|---------------------|--|--|-----------------|---------|
| | | | | > < | |
| | d) Fees | | | total > | |
| | e) Other | | | < total | |
| | charges | | | > | |
| | a) Tax/ Cess | | | < total > | |
| | b) Interest | | | < total | |
| Amount under | | | | > < | < |
| dispute (B) | c) Penalty | | | total > | total > |
| | d) Fees | | | < total | |
| | | | | > | |
| | e) Other charges | | | < total | |
| | chur 505 | | | > | |

Place: Date:

Signature>

Name of the Applicant Officer: Designation: Jurisdiction:

FORM GST RVN - 01¹⁴⁶

[See rule 109B]

Reference No.

Date –

| To, | | | | | | | | | | |
|------|------|-----|-----|---------|-----|-----|---------|-----|-------|---------------------|
| •••• | •••• | ••• | ••• | •••• | ••• | ••• | •••• | ••• | •••• | • • • • • • • • |
| •••• | •••• | ••• | ••• | • • • • | ••• | ••• | • • • • | ••• | •••• | ••••• |
| | | | | | | | | | | |
| Ord | | | | | ••• | | ••• | ••• | ••••• | |

Date -

Notice under section 108

Whereas it has come to the notice of the undersigned that decision/order passed under this Act/the <<*Name of the State*>>Goods and Services Tax Act, 2017/the Integrated Goods and Services Tax Act, 2017/ the Union territory Goods and Services Tax Act, 2017/ the Goods and Services Tax (Compensation to States) Act, 2017 by(Designation of officer) is erroneous in so far as it is prejudicial to the interest of revenue and is illegal or improper or has not taken into account certain material facts, and therefore, I intend to pass an order in revision under section 108 on grounds specified in the document attached herewith.

You are hereby directed to furnish a reply to this notice within seven working days from the date of service of this notice.

You are hereby directed to appear before the undersigned on DD/MM/YYYY at HH/MM

If you fail to furnish a reply within the stipulated date or fail to appear for personal hearing on the appointed date and time, the case will be decided ex parte on the basis of available records and on merits

Place:

Date:

Signature:

Designation:

Jurisdiction / Office -.

¹⁴⁶Inserted vide Notf no. 74/2018-CT dt 31.12.2018

FORM GST APL-04¹⁴⁷ [See rules 109B, 113 (1) and115]

SUMMARY OF THE DEMAND AFTER ISSUE OF ORDER BY THE APPELLATE AUTHORITY, REVISIONAL AUTHORITY, TRIBUNAL OR COURT

Reference no. -

Date -

Date-

- 1. GSTIN/ Temporary ID/UIN -
- 2. Name of the appellant / person -
- 3. Address of the appellant / person-

4. Order appealed against or intended to be revised - Number- Date-

- 5. Appeal no.
- 6. Personal Hearing –
- 7. Order in brief-
- 8. Status of order- Confirmed / Modified / Rejected
- 9. Amount of demand after appeal / revision:

| Particu | Cen | tral tax | State | / UT tax | Integr | rated tax | (| Cess | Т | 'otal |
|---------|--------|----------|--------|----------|--------|-----------|--------|--------|--------|--------|
| lars | Amo | Determ | Amo | Determ | Amo | Determ | Amo | Determ | Amo | Determ |
| | unt | ined | unt | ined | unt | ined | unt | ined | unt | ined |
| | in | Amoun | in | Amoun | in | Amoun | in | Amoun | in | Amoun |
| | dispu | t | dispu | t | dispu | t | dispu | t | dispu | t |
| | te / | | te / | | te / | | te / | | te / | |
| | earlie | | earlie | | earlie | | earlie | | earlie | |
| | r | | r | | r | | r | | r | |
| | order | | order | | order | | order | | order | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
| a) Tax | | | | | | | | | | |
| b) | | | | | | | | | | |
| Interes | | | | | | | | | | |
| t | | | | | | | | | | |
| c) | | | | | | | | | | |
| Penalt | | | | | | | | | | |
| у | | | | | | | | | | |
| d) Fees | | | | | | | | | | |

¹⁴⁷Substituted vide Notf no. 74/2018-CT dt 31.12.2018

| e) | | | | | |
|--------|--|--|---|--|--|
| Others | | | | | |
| f) | | | ; | | |
| Refun | | | | | |
| d | | | | | |

10. Place of supply wise details of IGST demand

| Place of Supply | Demand | Tax | Interest | Penalty | Other | Total |
|------------------|-------------------|-----|----------|---------|-------|-------|
| (Name of State / | | | | | | |
| UT) | | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| | Amount in dispute | | | | | |
| | / earlier order | | | | | |
| | Determined | | | | | |
| | Amount | | | | | |
| | | | | | | |

Place: Date:

Signature:

Name of the Appellate Authority / Revisional Authority/ Tribunal / Jurisdictional Officer Designation: Jurisdiction:

FORM GST APL - 05

[See rule 110(1)]

Appeal to the Appellate Tribunal

- 1. GSTIN/ Temporary ID /UIN -
- 2. Name of the appellant -
- 3. Address of the appellant –
- 4. Order appealed against- Number- Date-
- 5. Name and Address of the Authority passing the order appealed against -
- 6. Date of communication of the order appealed against -
- 7. Name of the representative -
- 8. Details of the case under dispute:
 - (i) Brief issue of the case under dispute
 - (ii) Description and classification of goods/ services in dispute
 - (iii) Period of dispute
 - (iv) Amount under dispute:

| Description | Central tax | State/ UT | Integrated | Cess |
|------------------|-------------|-----------|------------|------|
| | | tax | tax | |
| a) Tax/ Cess | | | | |
| b) Interest | | | | |
| c) Penalty | | | | |
| d) Fees | | | | |
| e) Other charges | | | | |

- (v) Market value of seized goods
- 9. Whether the appellant wishes to be heard in person?
- 10. Statement of facts
- 11. Grounds of appeal
- 12. Prayer

13. Details of demand created, disputed and admitted

| Particulars | Particulars | | Central | State/UT | Integrated | Cess | Total a | mount |
|-------------|-------------|----------------|---------|----------|------------|------|----------------------------------|-------------------------|
| of demand | | | tax | tax | tax | | | |
| | | a) Tax/ | | | | | <total< td=""><td></td></total<> | |
| | | Cess | | | | | > | |
| | | b) | | | | | < | |
| | Amount | b) Interest | | | | | total | |
| | demanded/ | | | | | | > | <total< td=""></total<> |
| | rejected >, | c) | | | | | < | |
| | if any | Penalty | | | | | total | _ |
| | (A) | I chan y | | | | | > | |
| | | d) Fees | | | | | <total< td=""><td></td></total<> | |
| | | | | | | | > | |
| | | e) | | | | | <total< td=""><td></td></total<> | |

| | | Other | | | > | |
|-------------------------|----------------|-----------------|--|--|-------|-------|
| | | charges | | | | |
| - | | | | | < | |
| | | a) Tax/ | | | total | |
| | | Cess | | | > | |
| | | 1 \ | | | < | |
| | | b) | | | total | |
| | A a | Interest | | | > | |
| | Amount | | | | < | < |
| | under | c) Donalty | | | total | total |
| | dispute (B) | Penalty | | | > | > |
| | (D) | | | | < | |
| | | d) Fees | | | total | |
| | | | | | > | |
| | | e) | | | < | |
| | | Other | | | total | |
| | | charges | | | > | |
| | | a) Tax/ Cess | | | < | |
| | | | | | total | |
| | Amount | | | | > | |
| | | b) | | | < | |
| | | Interest | | | total | |
| | | | | | > | |
| Amour admitte (C) | | c) | | | < | < |
| | | Penalty | | | total | total |
| | (C) | | | | > | > |
| | | I) E. | | | < | |
| | | d) Fees | | | total | |
| | | | | | > | |
| | | e) Other | | | < | |
| | | Other | | | total | |
| | | charges | | | > | |

14. Details of payment of admitted amount and pre-deposit:(a)Details of amount payable :

| Particulars | | Central | State/UT | Integrated | Cess | Total a | mount | |
|-------------|-------------|-----------|----------|------------|------|---------|----------------------------------|-------------------------|
| | | | tax | tax | tax | | | |
| | | Tax/ Cess | | | | | <total< td=""><td></td></total<> | |
| | | Tax/ Cess | | | | | > | |
| | a) Admitted | | | | | | < | <total< td=""></total<> |
| | amount | Interest | | | | | total | > |
| | | | | | | | > | |
| | | Penalty | | | | | <total< td=""><td></td></total<> | |

| | | | | > | |
|----------------|-----------|--|--|-------|--|
| | | | | < | |
| | Fees | | | total | |
| | | | | > | |
| | Other | | | < | |
| | | | | total | |
| | charges | | | > | |
| b) Pre-deposit | | | | | |
| [20% of | | | | | |
| disputed | | | | | |
| tax/cess but | | | | | |
| not exceeding | | | | | |
| Rs.50 crore | | | | | |
| each in | | | | | |
| respect of | | | | < | |
| CGST, SGST | Tax/ Cess | | | total | |
| or cess or not | | | | > | |
| exceeding | | | | | |
| Rs.100 crore | | | | | |
| in respect of | | | | | |
| IGST and | | | | | |
| Rs.50 crore in | | | | | |
| respect of | | | | | |
| $cess]^{148}$ | | | | | |

(b) Details of payment of admitted amount and [pre-deposit of 20% of the disputed tax and cess but not exceeding Rs. 50 crore each in respect of CGST, SGST or cess or not exceeding Rs.100 crore in respect of IGST and Rs. 50 crore in respect of cess]¹⁴⁹

| Sr. | Description | Tax | Paid through | Debit | Amount of tax paid | | | | |
|-----|-------------|---------|------------------------|-------|--------------------|-------------|-----------------|------|--|
| No. | | payable | Cash/ Credit Ledger | 5 | Integrated tax | Central tax | State/UT tax | CESS | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | |
| | Integrated | | Cash Ledger | | | | | | |
| 1. | tax | | Credit Ledger | | | | | | |
| | Central | | Cash Ledger | | | | | | |
| 2. | 2. tax | | Credit Ledger | | | | | | |

¹⁴⁸Substituted for "20% of disputed tax"vide Notf no. 03/2019-CT dt. 29.01.2019wef 01.02.2019

¹⁴⁹Substituted for "pre-deposit 20% of the disputed admitted tax and cess"vide Notf no. 03/2019-CT dt. 29.01.2019wef 01.02.2019

| | 3. State/UT tax | Cash Ledger | | | |
|----|--------------------|------------------|--|--|--|
| 3. | | Credit | | | |
| | | Ledger | | | |
| | 4. CESS | Cash Ledger | | | |
| 4. | | Credit Ledger | | | |
| | | Ledger | | | |

(c) Interest, penalty, late fee and any other amount payable and paid:

| Sr. | Description | | Amount payable | | | | Amount paid | | | |
|-----|-------------|------------|----------------|----------|------|-------|-------------|---------|----------|------|
| No. | | Integrated | Central | State/UT | CESS | entry | Integrated | Central | State/UT | CESS |
| | | tax | tax | tax | CESS | no. | tax | tax | tax | CESS |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
| 1. | Interest | | | | | | | | | |
| 2. | Penalty | | | | | | | | | |
| 3. | Late fee | | | | | | | | | |
| 4. | Others | | | | | | | | | |
| 4. | (specify) | | | | | | | | | |

15. [Place of supply wise details of the integrated tax paid (admitted amount only) mentioned in the Table in sub-clause (a) of clause 14 (item (a)), if any

| Place of | Demand | Тах | Interest | Penalty | Other | Total |
|-----------|--|-----|----------|---------|-------|-------------------|
| Supply | | | | | | |
| (Name of | | | | | | |
| State/UT) | | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7] ¹⁵⁰ |
| | Admitted amount [in the Table in sub-clause (a) of clause 14 (item (a))] | | | | | |
| | | | | | | |

Verification

□ I, < _____ >, hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

¹⁵⁰Inserted vide Notf no. 03/2019-CT dt. 29.01.2019wef 01.02.2019

Place: Date:

Signature>

Name of the Applicant: Designation /Status:

FORM GST APL - 06

[See rule 110(2)]

Cross-objections before the Appellate Tribunal

under sub-section (5) of section 112

| C. M | | -section (5) of | | | | | | | | |
|---------|--|---|------------------|--|------|--|--|--|--|--|
| Sr. No. | | Particu | lars | | | | | | | |
| 1 | AppealNo | Date of fi | ling - | | | | | | | |
| 2 | GSTIN/ Temporary ID/UIN- | | | | | | | | | |
| 3 | Name of the appellant- | | | | | | | | | |
| 4 | Permanent address of the appe | ellant- | | | | | | | | |
| 5 | Address for communication- | | | | | | | | | |
| 6 | Order no. | | Date- | | | | | | | |
| 7. | Designation and Address of th | Designation and Address of the officer passing the order appealed against- | | | | | | | | |
| 8. | Date of communication of the | Date of communication of the order appealed against- | | | | | | | | |
| 9. | Name of the representative- | Name of the representative- | | | | | | | | |
| 10. | Details of the case under dispute- | | | | | | | | | |
| (i) | Brief issue of the case under dispute- | | | | | | | | | |
| (ii) | Description and classification | of goods/ serv | vices in dispute | - | | | | | | |
| (iii) | Period of dispute- | | | | | | | | | |
| (iv) | Amount under dispute | Central tax | State/UT tax | Integrated tax | Cess | | | | | |
| | a) Tax | | | | | | | | | |
| | b) Interest | | | | | | | | | |
| | c) Penalty | | | | | | | | | |
| | d) Fees | | | | | | | | | |
| | e) Other charges (specify) | | | | | | | | | |
| (v) | Market value of seized goods- | - | <u> </u> | <u> </u> | | | | | | |
| 11 | | State or Union Territory and the Commissionerate (Centre) in which the order or decision waspassed(Jurisdiction details)- | | | | | | | | |
| 12 | Date of receipt of notice of appeal or application filed with the Appellate Tribunal by the appellant or the Commissioner of State/Central tax/UT tax, as the case may be- | | | | | | | | | |

| 13 | place of sup | | | | | | | | | | |
|----|---|------------|-----------------|-------------------|---------------------|------------|--|--|--|--|--|
| | Yes | No | | | | | | | | | |
| 14 | In case of cross-objections filed by a person other than the Commissioner of State/UT tax/Central tax (i) Name of the Adjudicating Authority- | | | | | | | | | | |
| | | | | | | | | | | | |
| | (i) (ii) | | | d date of Order- | y- | | | | | | |
| | (iii) | | IN/UIN/Tem | | | | | | | | |
| | (iv) Head | Amo Tax | unt involved: | Penalty | Refund | Total | | | | | |
| | | | | | | | | | | | |
| | Integrated tax | | | | | | | | | | |
| | Central tax | | | | | | | | | | |
| | State/UT | | | | | | | | | | |
| | tax | | | | | | | | | | |
| | Cess | | | | | | | | | | |
| 15 | Details of p | ayment | | | | | | | | | |
| | Head | Tax | Interest | Penalty | Refund | Total | | | | | |
| | Central tax | | | | | | | | | | |
| | State/UT tax | | | | | | | | | | |
| | Integrated tax | | | | | | | | | | |
| | Cess | | | | | | | | | | |
| | Total | | | | | | | | | | |
| | In case of c | ross-obi | ections filed l | by the Commission | ner State/UT tax/Ce | ntral tax. | | | | | |

| | (i) | Amount of tax demand dropped or reduced for the period of dispute | |
|----|----------------------|--|--|
| | (ii) | Amount of interest demand dropped or reduced for the period of dispute | |
| | (iii) | Amount of refund sanctioned or allowed for the period of dispute | |
| | (iv) | Whether no or lesser amount imposed as penalty | |
| | | TOTAL | |
| 17 | Reliefs | claimed in memorandum of cross -objections. | |
| 18 | Ground | ls of Cross objection | |
| | | Verification | |
| | I, <u></u> dohere | th bydeclare that what is stated above is true to the best of my | e respondent, information andbelief. |
| | Verifie | edtoday,thedayof | 20 |
| | Place: Date: | <signature></signature> | |
| | | | ne of the Applicant/ Officer: Status of Applicant/ officer: |

FORM GST APL - 07

[See rule 111(1)]

Application to the Appellate Tribunal under sub section (3) of Section 112

1. Name and Designation of the appellant Name:

Designation Jurisdiction State/Center-Name of the State:

- 2. GSTIN/ Temporary ID /UIN-
- 3. Appellate Order no. Date-
- 4. Designation and Address of the Appellate Authority passing the order appealed against-
- 5. Date of communication of the order appealed against-
- 6. Details of the case under dispute:
 - (i) Brief issue of the case under dispute-
 - (ii) Description and classification of goods/ services in dispute-
 - (iii) Period of dispute-
 - (iv) Amount under dispute:

| Description | Central tax | State/ UT | Integrated | Cess |
|------------------|-------------|-----------|------------|------|
| | | tax | tax | |
| a) Tax/ Cess | | | | |
| b) Interest | | | | |
| c) Penalty | | | | |
| d) Fees | | | | |
| e) Other charges | | | | |

- 7. Statement of facts-
- 8. Grounds of appeal-
- 9. Prayer-

| | | - | | 1 | 1 | | | |
|-------------|-------------|---------------|--------|--------|-------|------|---------|-------|
| Particulars | Part | iculars | Centr | State/ | Integ | Cess | Total a | mount |
| of | | | al tax | UT | rated | | | |
| demand, if | | | | tax | tax | | | |
| any | Amount of | a) Tax/ Cess | | | | | < total | |
| | demand | a) 1 ax/ Cess | | | | | > | < |
| | created, if | b) Interest | | | | | < total | total |
| | any | 0) Interest | | | | | > | > |
| | (A) | c) Penalty | | | | | < total | |

10. Amount demanded, disputed and admitted:

| | d) Fees e) Other charges | | | > < total > < total > | |
|-----------------------------------|--|--|--|---|-----------------|
| Amount under dispute (B) | a) Tax/ Cess b) Interest c) Penalty | | | < total > < total > < total > < total | < total > |
| | d) Feese) Othercharges | | | > < total > | |

Place: Date:

< Signature

Name of the Officer:

Designation:

Jurisdiction:-

FORM GST APL – 08 [See rule 114(1)] Appeal to the High Court under section 117

- 1. Appeal filed by ----- Taxable person / Government of <-->
- 2. GSTIN/ Temporary ID/UIN-Name of the appellant/ officer-
- 3. Permanent address of the appellant, if applicable-
- 4. Address for communication-
- 5. Order appealed against Number Date-
- 6. Name and Address of the Appellate Tribunalpassing the order appealed against-
- 7. Date of communication of the order appealed against-
- 8. Name of the representative
- 9. Details of the case under dispute:
 - (i) Brief issue of the case under dispute with synopsis
 - (ii) Description and classification of goods/ services in dispute
 - (iii) Period of dispute
 - (iv) Amount under dispute

| Description | Central tax | State/ UT | Integrated | Cess |
|------------------|-------------|-----------|------------|------|
| | | tax | tax | |
| a) Tax/ Cess | | | | |
| b) Interest | | | | |
| c) Penalty | | | | |
| d) Fees | | | | |
| e) Other charges | | | | |

(v) Market value of seized goods

- 10. Statement of facts
- 11. Grounds of appeal
- 12. Prayer
- 13. Annexure(s) related to grounds of appeal

Verification

Place: Date:

<Signature>

Name: Designation/Status:

I, < ______ >, hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

FORM GST TRAN - 1

[See rule 117(1), 118, 119 & 120]

Transitional ITC / Stock Statement

1. GSTIN -

- 2. Legal name of the registered person -
- 3. Trade Name, if any -

4. Whether all the returns required under existing law for the period of six months immediately preceding the appointed date have been furnished:- Yes/No

5. Amount of tax credit carried forward in the return filed under existing laws:

| (a) Amount of Cenvat credit carried forward to electronic credit ledger as central tax (Section 140(1), Section 1 | 140(4)(a) and Section $140(9)$ |
|---|--------------------------------|
|---|--------------------------------|

| Sl. no. | Registration no. under existing law (Central Excise and Service Tax) | Tax period to which the last return filed under the existing law pertains | Date of filing of the return specified in Column no. 3 | Balance cenvat credit carried forward in the said last return | Cenvat Credit admissible as ITC of central tax in accordance with transitional provisions |
|---------|---|---|---|---|--|
| 1 | 2 | 3 | 4 | 5 | 6 |
| | Total | | | | |

(b) Details of statutory forms received for which credit is being carried forward

Period: 1st Apr 2015 to 30th June 2017

| TIN of Issuer | Name of Issuer | Sr. No. of Form | Amount | Applicable VAT Rate |
|---------------|----------------|-----------------|--------|------------------------|
| C-Form | | | | |
| | | | | |
| | | | | |
| Total | | | | |

| F-Form | | | | | | | | | |
|----------|-------|--|--|--|--|--|--|--|--|
| | | | | | | | | | |
| | | | | | | | | | |
| Total | Total | | | | | | | | |
| H/I-Form | | | | | | | | | |
| | | | | | | | | | |
| Total | | | | | | | | | |
| | | | | | | | | | |

(c) Amount of tax credit carried forward to electronic credit ledger as State/UT Tax(For all registrations on the same PAN and in the same State)

| | Balance of | C Forms | | F Fo | rms | H/I | | Forms | |
|--------------|--------------|--------------|------------|--------------|-------------|---------------|-----------|-------------|------------|
| | ITC of VAT | | Difference | | | | Turnover | | |
| Registration | and [Entry | Turnover for | tax | Turnover for | | ITC reversal | for which | | Transition |
| No. in | Tax] in last | which forms | payable | which forms | Tax payable | relatable to | forms | Tax payable | ITC 2- |
| existing law | return | Pending | on (3) | Pending | on (5) | [(3) and] (5) | Pending | on (7) | (4+6-7+9) |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| | | | | | | | | | |
| | | | | | | | | | |
| | | | | | | | | | |

6. Details of capitals goods for which unavailed credit has not been carried forward under existing law (section140 (2)).

(a) Amount of unavailedcenvat credit in respect of capital goods carried forward to electronic credit ledger as central tax

| Sr. | Invoice / | Invoice / | Supplier's | Recipients' | Details of | Details of capital goods | | Total eligible | Total cenvat | Total cenvat credit |
|-----|-----------|-----------|------------------|------------------|-------------|--------------------------|-----|---------------------|----------------|-----------------------|
| no | Document | document | registration no. | registration no. | on which | on which credit has been | | cenvat credit under | credit availed | unavailed under |
| | no. | Date | under existing | under existing | partially a | partially availed | | existing | under existing | existing law |
| | | | law | law | Value | Value Duties and | | law | law | (admissible as ITC of |
| | | | | | | taxes paid | | | | central tax) (9-10) |
| | | | | | | ED/ | SAD | | | |
| | | | | | | CVD | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 |
| | | | | | | | | | | |

| | Total | | | | |
|--|-------|--|--|--|--|

(b) Amount of unavailed input tax credit carried forward to electronic credit ledger as State/UT tax (For all registrations on the same PAN and in the same State)

| Sr. | Invoice / | Invoice / | Supplier's | Recipients' | Details regar | Details regarding capital goods | | Total VAT [and ET] | Total VAT [and ET] credit |
|-----|-----------|-----------|--------------|------------------|---------------|---------------------------------|--------------|----------------------|---------------------------|
| no | Document | document | registration | registration no. | on which cre | dit is not availed | VAT [and ET] | credit availed under | unavailed under existing |
| | no. | Date | no. | under existing | Value | Taxes paid VAT | credit under | existing law | law (admissible as ITC of |
| | | | under | law | | [and ET] | existing | | State/UT tax) (8-9) |
| | | | existing | | | | law | | |
| | | | law | | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| | | | | | | | | | |
| | | | | | | | | | |
| | | Total | | | | | | | |

7. Details of the inputs held in stock in terms of sections 140(3), 140(4)(b), 140(5) and 140(6).

(a) Amount of duties and taxes on inputs claimed as credit excluding the credit claimed under Table 5(a) (under sections 140(3), 140(4)(b), 140(6) and 140(7))

| Sr. no. | Details of inputs | s held in stoc | k or inputs | contained in semi-finis | hed or finished goods held in stock | | | | | |
|-----------|--|----------------|--------------|-------------------------|-------------------------------------|--|--|--|--|--|
| | HSN as applicable | Unit | Qty. | Value | Eligible Duties paid on such inputs | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | | | | | |
| 7A Whe | 7A Where duty paid invoices (including Credit Transfer Document (CTD)) are available | | | | | | | | | |
| Inputs | | | | | | | | | | |
| | | | | | | | | | | |
| Inputs co | ontained in semi-finished a | and finished | goods | | | | | | | |
| | | | | | | | | | | |
| 7B Whe | re duty paid invoices are | e not availal | ole (Applica | able only for person of | ther than manufacturer or service | | | | | |
| provide | r) – Credit in terms of Ru | ule 117 (4) | | | | | | | | |
| | Inputs | | | | | | | | | |
| | | | | | | | | | | |

(b) Amount of eligible duties and taxes/VAT/[ET] in respect of inputs or input services under section 140(5) and section 140(7):

| Registration | Invoice | Invoice date | Description | Quantity | UQC | Value | Eligible | VAT/[ET] | Date on which |
|--------------|---------|--------------|-------------|----------|-----|-------|----------------|----------|------------------|
| number of | number | | | | | | duties and | | entered in |
| the supplier | | | | | | | taxes (central | | recipients books |
| or input | | | | | | | taxes) | | of account |
| service | | | | | | | | | |
| distributor | | | | | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| | | | | | | | | | |
| | | | | | | | | | |

(c) Amount of VAT and Entry Tax paid on inputs supported by invoices/documents evidencing payment of tax carried forward to electronic credit ledger as SGST/UTGST under sections 140(3), 140(4)(b) and 140(6)

| | | Deta | ils of inputs in | stock | Total input tax credit | Total input tax credit related | Total Input tax credit | |
|---------------|----------|-------------|------------------|--------------------------|------------------------------|--|-----------------------------|--|
| Description | Unit | Qty | Value | VAT [and Entry Tax] paid | claimed under earlier law | to exempt sales not claimed under earlier law | admissible as SGST/UTGST | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | |
| Inputs | | | | | | | | |
| | | | | | | | | |
| | | | | | | | | |
| Inputs contai | ned in s | emi-finishe | d and finished g | goods | | | | |
| | | | | | | | | |
| | | | | | | | | |

(d) Stock of goods not supported by invoices/documents evidencing payment of tax (credit in terms of rule 117 (4)) (*To be there only in States having VAT at single point*)

| Details of inputs in stock | | | | | | | | | |
|-------------------------------------|---|---|---|--|--|--|--|--|--|
| Description Unit Qty Value Tax paid | | | | | | | | | |
| 1 | 2 | 4 | 5 | | | | | | |
| | | | | | | | | | |

Details of description and quantity of inputs / input services as well as date of receipt of goods or services (as entered in books of accounts) is also required.

8. Details of transfer of cenvat credit for registered person having centralized registration under existing law (Section 140(8))

| Sl. No. | Registration no. | Tax period to | Date of filing of | Balance eligible | GSTIN of receivers | Distributi | on document | ITC of CENTRAL |
|---------|-------------------|--------------------|-------------------|--------------------|----------------------|------------|-------------|-----------------|
| | under existing | which the last | the return | cenvat credit | (same PAN) of ITC of | /in | voice | TAX transferred |
| | law (Centralized) | return filed under | specified in | carried forward in | CENTRAL TAX | No. | Date | |
| | | the existing law | Column no. 3 | the said last | | | | |
| | | pertains | | return | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| | | | | | | | | |
| | | | | | | | | |
| | Total | | | | | | | |

- 9. Details of goods sent to job-worker and held in his stock on behalf of principal under section 141
- a. Details of goods sent as principal to the job worker under section 141

| Sr. No. | Challan No. | Challan date | Type of goods (inputs/ semi-finished/ | | Details | of goods w | ith job- wor | ·ker |
|------------|----------------|-----------------|--|-----|-------------|------------|--------------|-------|
| INO. | INO. | uale | (inputs/ semi-misned/ finished) | HSN | Description | Unit | Quantity | Value |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| GSTIN | of Job Worker, | if available | | | | | | |
| | | | | | | | | |
| | Total | | | | | | | |

b. Details of goods held in stock as job worker on behalf of the principal under section 141

| Sr. No. | Challan No. | Challan Date | Type of goods (inputs/ semi-finished/ | | Details | of goods w | vith job- wor | ker |
|---------|-----------------------|-----------------|--|-----|-------------|------------|---------------|-------|
| | 110. | Dute | finished) | HSN | Description | Unit | Quantity | Value |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| GSTIN | GSTIN of Manufacturer | | | | | | | |

| Total | | | | |
|-------|--|--|--|--|

- 10. Details of goods held in stock as agent on behalf of the principal under section 142 (14) of the SGST Act
- a. Details of goods held as agent on behalf of the principal

| Sr. No. | GSTIN of Principal | | De | etails of goo | ds with Agent | |
|------------|--------------------|-------------|------|---------------|---------------|-----------------------|
| INO. | | Description | Unit | Quantity | Value | Input Tax to be taken |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| | | | | | | |
| | | | | | | |
| | | | | | | |

b. Details of goods held by the agent

| Sr. No. | GSTIN of Principal | |] | Details of go | ods with Agent | |
|------------|--------------------|-------------|------|---------------|----------------|-----------------------|
| INO. | | Description | Unit | Quantity | Value | Input Tax to be taken |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| | | | | | | |
| | | | | | | |
| | | | | | | |

11. Details of credit availed in terms of Section 142 (11 (c))

| S | r. no. | Registration No of | Service Tax | Invoice/docu | Invoice/ | Tax Paid | VAT paid Taken as SGST Credit or |
|---|--------|--------------------|------------------|--------------|---------------|----------|----------------------------------|
| | | VAT | Registration No. | ment no. | document date | | Service Tax paid as Central Tax |
| | | | | | | | Credit |
| | 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| | | | | | | | |
| | | | | Total | | | |

12. Details of goods sent on approval basis six months prior to the appointed day (section 142(12))

| Sr | Document | Document | GSTIN no. of | Name & addres | Details of goods sent on approval basis | | | | | | |
|-----|----------|----------|--------------------------|---------------|---|-------------|------|----------|-------|--|--|
| No. | no. | Date | recipient, (if applicabl | of recipient | HSN | Description | Unit | Quantity | Value | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | | |
| | | | | | | | | | | | |
| | Total | | | | | | | | | | |

Verification (by authorised signatory)

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom

Place

Date

Signature

Name of Authorised Signatory

Designation /Status

Instructions:

1. Central Tax credit in terms of sub-section (9) of section 140 of the CGST Act, 2017 shall be availed in column 6 of table 5 (a).

2. Registered persons availing credit through Credit Transfer Document (CTD) shall also file TRANS 3 besides availing credit in table 7A under the heading "inputs.

FORM GST TRAN - 2

[See Rule 117(4)]

- 1. GSTIN -
- 2. Name of Taxable person -
- 3. Tax Period: month...... year.....
- 4. Details of inputs held on stock on appointed date in respect of which he is not in possession of any invoice/document evidencing payment of tax carried forward to Electronic Credit ledger.

| Opening stock f | or the tax per | riod | | Out | ward suppl | y made | | Closing balance |
|-------------------|----------------|------|-----|-------|----------------|-------------------|----------------|-----------------|
| HSN as applicable | Unit | Qty. | Qty | Value | Central Tax | Integrated Tax | ITC allowed | Qty |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| | | | | | | | | |

5. Credit of State Tax on the stock mentioned in 4 above (*To be there only in States having VAT at single point*)

| | 0 1 | | | | | | | |
|-------------------|----------------|------|-----|-------|-------------|--------------------|----------------|-----------------|
| Opening stock f | or the tax per | iod | | Outv | ward supply | made | | Closing balance |
| HSN as applicable | Unit | Qty. | Qty | Value | State Tax | Integrate d tax | ITC allowed | Qty |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| | | | | | | | | |

Verification (by authorised signatory)

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom

Place

.....

Signature Name of Authorised Signatory

Date

Designation /Status.....

[FORM GST EWB-01

(See rule 138)

E-Way Bill

| E-Way B | ill No. | : |
|-------------|----------------------|---|
| E-Way B | ill date | : |
| Generato | r | : |
| Valid from | m | : |
| Valid unt | il | : |
| PART-A | - | |
| A.1 | GSTIN of Supplier | |
| A.2 | Place of Dispatch | |
| A.3 | GSTIN of Recipient | |
| A.4 | Place of Delivery | |
| A.5 | Document Number | |
| A.6 | Document Date | |
| A.7 | Value of Goods | |
| A.8 | HSN Code | |
| | Reason for | |
| A.9 | Transportation | |
| PART-B | | |
| | Vehicle Number for | |
| B .1 | Road | |
| | Transport Document | |
| | Number/Defence | |
| | Vehicle No./ | |
| | Temporary Vehicle | |
| | Registration | |
| | No./Nepal or Bhutan | |
| | Vehicle Registration | |
| B.2 | No. | |

Notes:

- 1. HSN Code in column A.8 shall be indicated at minimum two digit level for taxpayers having annual turnover upto five crore rupees in the preceding financial year and at four digit level for taxpayers having annual turnover above five crore rupees in the preceding financial year.
- 2. Document Number may be of Tax Invoice, Bill of Supply, Delivery Challan or Bill of Entry.
- 3. Transport Document number indicates Goods Receipt Number or Railway Receipt Number or Forwarding Note number or Parcel way bill number issued by railways or Airway Bill Number or Bill of Lading Number.
- 4. Place of Delivery shall indicate the PIN Code of place of delivery.

- 5. Place of dispatch shall indicate the PIN Code of place of dispatch.
- 6. Where the supplier or the recipient is not registered, then the letters "URP" are to be filled-in in column A.1 or, as the case may be, A.3.
- 7. Reason for Transportation shall be chosen from one of the following:-

| Code | Description |
|------|---|
| 1 | Supply |
| 2 | Export or Import |
| 3 | Job Work |
| | SKD or CKD [or |
| 4 | supply in batches or lots] ¹⁵¹ |
| 5 | Recipient not known |
| 6 | Line Sales |
| 7 | Sales Return |
| 8 | Exhibition or fairs |
| 9 | For own use |
| 0 | Others |

¹⁵¹Inserted vide Notf no. 39/2018-CT dt. 04.09.2018

FORM GST EWB-02

(See rule 138)

Consolidated E-Way Bill

| Consolidated E-V | Way Bill No. | : |
|-----------------------|---------------|---|
| Consolidated E-V | Way Bill Date | : |
| Generator | | : |
| Vehicle Number | | : |
| Number of E-Way Bills | | |
| | | |
| | | |
| E-Way | y Bill Number | |
| | | |
| | | |
| | | |
| | | |

FORM GST EWB-03

(See rule138C) Verification Report

| Part A | |
|--|--|
| Name of the Officer | |
| Place of inspection | |
| Time of inspection | |
| Vehicle Number | |
| E-Way Bill Number | |
| Tax Invoice or Bill of Supply or Delivery Challan or Bill of Entry date | |
| Tax Invoice or Bill of Supply or Delivery Challan or Bill of Entry Number | |
| Name of person in-charge of vehicle | |
| Description of goods | |
| Declared quantity of goods | |
| Declared value of goods | |
| Brief description of the discrepancy | |
| Whether goods were detained? | |
| If not, date and time of release of vehicle | |
| Part B | |
| Actual quantity of goods | |
| Actual value of the Goods | |
| Tax payable | |
| Integrated tax | |
| Central tax | |
| State or Union territory tax | |
| Cess | |

| Penalty payable | |
|------------------------------|--|
| Integrated tax | |
| Central tax | |
| State or Union territory tax | |
| Cess | |
| Details of Notice | |
| Date | |
| Number | |
| Summary of findings | |

FORM GST EWB-04

(See rule138D) Report of detention

| E-Way Bill Number | |
|-----------------------------------|------------|
| Approximate Location of detention | |
| Period of detention | |
| Name of Officer in-charge | (if known) |
| Date | |
| Time | |

[FORM GST EWB-05¹⁵²

[See rule 138 E]

Application for unblocking of the facility for generation of E-Way Bill

| 1 | GSTIN | <auto></auto> |
|---|---------------|---------------|
| 2 | Legal Name | <auto></auto> |
| 3 | Trade Name | <auto></auto> |
| 4 | Address | <auto></auto> |

| 5 | Facility of furnishing of information in Part A of FORM GST EWB 01 (i.e. facility for generation of E-Way Bill) blocked w.e.f. | <auto></auto> |
|-------|--|------------------------|
| 6 | Reasons of unblocking of facility for generation of E- Way Bill | <user input=""></user> |
| (i) | | |
| (ii) | | |
| (iii) | | |
| 7 | Expected date for filing of returns for the period under default | <user input=""></user> |
| | | |

8. Verification

I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorised Signatory

Name

Designation /Status

Date:

Place:]

¹⁵²Inserted vide Notification no. 33/2019-CT dt. 18.07.2019

[FORM GST EWB – 06¹⁵³

[See rule 138 E]

Reference No .:

Date:

То

_____ GSTIN
----- Name
Address

Order for permitting / rejecting application for unblocking of the facility for generation of E-Way Bill

Application ARN:

Date:

The facility for generation of E- Way Bill was blocked in respect of the aforementioned registered person w.e.f. ------ in terms of rule 138E of the Central Goods and Services Tax Rules, 2017.

I have carefully considered the facts of the case and the application / submissions made by the aforementioned registered person.

I hereby accept the application and order for unblocking of the facility for generation of E-Way Bill on the following grounds:

1.

2.

Please note that the system will block the facility for generation of E-Way Bill after _____(date) if the registered person continues to be defaulter in terms of rule 138E of the Central Goods and Services Tax Rules, 2017.

OR

I have carefully considered the facts of the case and the application / submissions made by the aforementioned registered person.

I hereby reject the application for unblocking the facility for generation of E-Way Bill on following grounds:

1.

2.

Signature:

Name:

Designation:

Jurisdiction:

Address:

¹⁵³Inserted vide Notification no. 33/2019-CT dt. 18.07.2019

Note: Separate document may be attached for detailed order / reason(s).]

$[FORM GST INV - 1]^{154}]^{155}$

"Note: Cardinality Means occurance of field in the schema. Below are the the meaning of various symbol used in this column:

0..1 : It means this item is optional and even if mentioned can not be repeated

1..1: It means that this item is mandatory and can be mentioned only once.

1..n: It means this item is mandatory and can be repeated more than once

0..n: It means this item is optional but can be repated many times. For example: Previous invoice reference is optional but if required one can mention many previous invoice reference.

| | FORM GST INV – 1 (See rules 48) | | | | | | | | | |
|---------|------------------------------------|-----------------|--------------------------------------|--|--|---------------------------|--|--|--|--|
| S No | Technical Field name | Cardi nality | Small Description of the field | Is it Mand atory on invoic e? | Technical Field Specificat ions | Sample Value of the field | Explanatory Notes of the Field | | | |
| 0 | Version | 11 | Version number | Mand atory | string(Ma x length:10) | 1.0 | It is the version of schema . It will be used to keep track of version of Invoice specification. | | | |

¹⁵⁵Substituted vide Notf. No. 02/2020-CT dt. 01.01.2020

¹⁵⁴Substituted vide Notf. No. 12/2018-CT dt.07.03.2018. Note: Earlier FORMS were notified vide Notf. No. 27/2017-CT dt.30.08.2017, and amended vide Notfn. No. 3/2018-CT dt.23.01.2018.

| 1 | IRN | 01 | Invoice Refernce Number | Mand atory | string(Ma x length:50) | 649b01ft | This will be a unique reference number for this invoice. It can be generated by application based on the Algorithm provided by E-Invoice system or can be left blank. In case this field has been left blank E-Invoice system will generate it and respond back in response to registration request. In case application send this number then e-Invoice system will validate it and after validation registered same number against this invoice. Invoice will only be valid once it has this number and it is registered on E-invoice system. |
|---|--------------------------|----|---------------------------------|---------------|------------------------------|---|---|
| 2 | Invoice_type_code | 11 | Code for Invoice type | Mand atory | string(Ma x length:10) | B2B/B2C/SEZWP/SEZWOP/EXP WP/EXPWOP/DEXP/ISD/BOS/D C | This will be the code to identify type of supply, some of the examples are mentioned. It will have also code for bill of entry, invoice and other type of documents. B2C invoice can be mentionted as type and based on that some fields will become optional. Detail JSON schema will mention these details later. |
| 3 | Invoice_Subtype_cod e | 11 | Sub_Code for Invoice type | Mand atory | Drop Down | Regular / CreditNote / DebitNote | Type of the Document Can be used as Regular for Bill of Supply and Delivery Challan etc |
| 4 | InvoiceNum | 11 | Invoice number | Mand atory | string(Ma x length:16) | Sa/1/2019 | It will be as per invoice number rule mentionted in CGST/SGST rule. Rule to be checked. |
| 5 | InvoiceDate | 11 | Invoice Date | Mand atory | string (DD/MM/ YYYY) | 21/7/2019 | The date when the Invoice was issued. Format "DD/MM/YYYY" |

| 6 | Invoice_currency_co de | 11 | Currency code | Option al | x length:16) | USD | It depicts an additional currency in which all Invoice amounts can be given along with INR. one additional currency shall be used in the Invoice. |
|----|------------------------------------|----|---------------------------------|---|----------------------------|----------|--|
| 7 | Reversecharge | 01 | Reverse Charge | option al | Character | Y | Is the liability payable under reverse charge |
| 8 | Delivery_or_Invoi ce_Period | 01 | | Optio nal | | | |
| 9 | Invoice_Period_Start _Date | 11 | Invoice period start date | Mand atory (if this sectio n is select ed or used) | string (DD/MM/ YYYY) | 21-07-19 | |
| 10 | Invoice_Period_End_ Date | 11 | Invoice Period End date | Mand atory (if this sectio n is select ed or used) | string (DD/MM/ YYYY) | 21-07-19 | |
| 11 | Order and Sales Order Reference | 01 | | Optio nal | | | |
| 12 | Preceding Invoice Reference | 0n | | | | | |

| 13 | Preceeding_Invoice_ Number | 11 | Detail of Base Invoice which is being amended by subsequent document | Mand atory (if this sectio n is select ed or used) | string(Ma x length:16) | Sa/1/2019 | This is the reference of original invoice to be provided in the case of debit and credit notes. In mere invoicing this is not required. It is required to keep future expansion of e versions of Credit notes, Debit Notes and other documents required under GST |
|----|--------------------------------|-----|--|---|------------------------------|---------------|--|
| 14 | Invoice_Document_R eference | 1.1 | Invoice reference | Option al | string(Ma x length:20) | KOL01 | This reference is kept for user to provide any additional fields for eg., some branch, their user id, their employee id, sales centre reference etc. |
| 15 | Preceeding_Invoice_ Date | 11 | Date of Invoice | Mand atory (if this sectio n is select ed or used) | string (DD/MM/ YYYY) | 21-07-19 | |
| 16 | Other References | 01 | | | | | |
| 17 | Receipt_Advice_Refe rence | 01 | Terms reference | Option al | string(Ma x length:20) | CREDIT30 | This reference is kept for user to provide their receipt advice details to their customer. |
| 18 | Tender_or_Lot_Refer ence | 01 | Lot / Batch Reference | Option al | string(Ma x length:20) | TENDERJAN2020 | This reference is kept for mentioning number or detail of Lot or Tender if supplies are made under such Lot or tender |
| 19 | Contract_Reference | 01 | Contract Number | Option al | string(Ma x length:20) | CONT23072019 | This reference is kept for mentioning contract number if supplies are made under any specific Contract |

| 20 | External_Reference | 01 | Any other reference | Option al | string(Ma x length:20) | EXT23222 | An additional field for provision of any additional reference number for such supply. |
|----|---------------------------|--------|----------------------------------|-------------------|---|--|--|
| 21 | Project_Reference | 01 | Project Reference | Option al | string(Ma x length:20) | PJTCODE01 | This reference is kept for mentioning Project number if supplies are made under any specific Project |
| 22 | RefNum | 01 | Vendor PO Reference number | Option al | string(Ma x length:16) | Vendor PO /1 | 0 |
| 23 | RefDate | 01 | Vendor PO Reference date | Option al | string (DD/MM/ YYYY) | 21-07-19 | 00-01-00 |
| 24 | Supplier Information | 11 | | Man dator y | | | A group of business terms providing information about the Supplier. |
| 25 | Supplier_Legal_Na me | 1 1 | Supplier_Leg al_Name | Mand atory | string(Ma x length:10 0) | The Institute of Charetred Accountants of India | Name as appearing in PAN of the Supplier |
| 26 | Supplier_trading_ name | 0 1 | Trade Name of Supplier | Option al | string(Ma x length:10 0) | ICAI | A name by which the Supplier is known, other than Supplier name (also known as Business name). |
| 27 | Supplier_GSTIN | 1 1 | Gstin of the Supplier | Mand atory | Alphanum eric with 15 character s | 29AADFV7589C1ZO | GSTIN of the supplier |

| 28 | Supplier_Address1 | 1 1 0 | Supplier address1 Supplier | Mand atory Option | string(Ma x length:10 0) string(Ma | Vasanth Nagar Bangalore | Address of the Supplier City of the Supplier |
|----|----------------------|-------------|----------------------------------|-------------------------|--|----------------------------|---|
| 29 | Supplier_Address2 | 0 1 | address 2 | al | x length:10 0) | Daligatore | City of the supplier |
| 30 | Supplier_City | 1 1 | Supplier address 2 | Option al | string(Ma x length:50) | Bangalore | City of the Supplier |
| 31 | Supplier_State | 1 1 | Place | Mand atory | string(Ma x length:50) | Karnataka | State of the Supplier |
| 32 | Supplier_Pincode | 1 1 | Pincode | Mand atory | string(Ma x length:6) | 560087 | Pincode of the Supplier |
| 33 | Supplier_Phone | 0 1 | Phone | Option al | string(Ma x length:12) | 99999999999 | Contact number of the Supplier |
| 34 | Supplier_Email | 0 1 | eMail id | Option al | string(Ma x length:50) | Supplier@icai.com | Email id of the Supplier. |
| 35 | Buyer Information | 11 | | Man dator y | | | Header for Buyer information |
| 36 | Billing_Name | 1 1 | Buyer Legal name | Mand atory | string(Ma x length:10 0) | Adarsha | It will be legal name of buyer |

| 37 | Billing_Trade_Nam | 1 | Buyer Legal | Mand | string(Ma | Adarsha | It will be Trade Name of buyer |
|----|-------------------|---|-------------|--------|------------|-------------------------|--|
| | е | 1 | name | atory | x | | |
| | | | | | length:10 | | |
| | | | | | 0) | | |
| 38 | Billing_GSTIN | 1 | GSTIN | Mand | string(Ma | 29AACCR7832C1ZD | GSTIN of the Buyer |
| | | 1 | | atory | х | | |
| | | | | | length:15) | | |
| 39 | Billing_POS | 1 | State code | Mand | String(Ma | 29 | Place of supply code of Supply |
| | | 1 | | atory | х | | |
| | | | | | length:2) | | |
| 40 | Billing_Address1 | 1 | Address1 | Mand | string(Ma | Address | Address of the Buyer |
| | | 1 | | atory | х | | |
| | | | | | length:10 | | |
| | | | | | 0) | | |
| 41 | Billing_Address2 | 0 | Address2 | option | string(Ma | Address | Address of the Buyer |
| | | 1 | | al | х | | |
| | | | | | length:10 | | |
| | | | | | 0) | | |
| 42 | Billing_State | 1 | Place | Mand | string(Ma | Bangalore | State of the Buyer |
| | | 1 | | atory | x | | |
| | | | | | length:50) | | |
| 43 | Billing_Pincode | 1 | pincode | Mand | string(Ma | 560002 | Pincode of the Buyer |
| | | 1 | | atory | x | | |
| | | | | | length:6) | | |
| 44 | Billing_Phone | 0 | Phone | Option | string(Ma | 080 2223323 | contact number of the Buyer |
| | | 1 | number | al | X | | |
| | | | | | length:12) | | |
| 45 | Billing_Email | 0 | eMail id | Option | string(Ma | <u>billing@icai.com</u> | Email id of the buyer. This should be provided |
| | | 1 | | al | X | | to help E-Invoicing system to receive this |
| | | | | | length:50) | | invoice on mail. |

| 46 | Payee Information (Seller payment information) | 01 | | optio nal | | | Header for Payee Information - person to whom amount is payable. Optional for cases where payment is to be made to a person other than Supplier |
|----|---|--------|---|---------------|-----------------------------------|-----------------------------|--|
| 47 | Payee_Name | 1 1 | Payee name | Mand atory | string(Ma x length:10 0) | | Name of the person to whom payment is to be made |
| 48 | Payee_Financial_A ccount | 11 | Account Number | Mand atory | string(Ma x length:18) | | Account number of Payee |
| 49 | ModeofPayment | 11 | Payment mode | Mand atory | string(Ma x length:6) | Cash/Credit/Direct Transfer | Cash/Credit/Direct Transfer |
| 50 | Financial_Institution _Branch | 11 | Financial Institution Branch (IFSC Code) | Mand atory | string(Ma x length:11) | | A group of business terms to specify Branch of Payee |
| 51 | Payment_Terms | 01 | Payment Terms | Option al | string(Ma x length:50) | | Terms of Payment with the recipient if to be provided |
| 52 | Payment_Instruction | 01 | Payment Instruction | Option al | string(Ma x length:50) | | A group of business terms providing information about the payment. |
| 53 | Credit_Transfer | 01 | | Option al | string(Ma x length:50) | | A group of business terms to specify credit transfer payments. |

| 54 | Direct_Debit | 01 | | Option al | string(Ma x length:50 | | A group of business terms to specify a direct debit. |
|----|--------------------------|--------|--------------------------|-------------------|---|------------|---|
| 55 | CreditDays | 01 | Due date of Credit | Option al | Numeric (Min length:1 Max length:3) | 30-11-2019 | The date when the payment is due. Format "DD-MM-YYYY". |
| 56 | Delivery_Informa tion | 11 | | Man dator y | | | A group of business terms providing information about where and when the goods and services invoiced are delivered. |
| 57 | DispatchFromDeta ils | 1 1 | DISPATCH from details | Mand atory | <u>Refer A 1</u> | . <u>1</u> | |
| 58 | ECOM_GSTIN | 01 | eCommerce GSTIN | Option al | string(Max length: 15) | | Mention og E commerce operator is supply is made through him |
| 59 | ECOM_POS | 01 | State code | Option al | String(Max length: 2) | 29 | Mention og E commerce operator is supply is made through him |
| 60 | Invoice Item Details | 1n | | Man dator y | | | |
| 61 | List {items} | | Items | Mand atory | Refer A 1 | 2 | A group of business terms providing information about the goods and services invoiced. |

| 62 | Document Total | 11 | | Man dator y | - | |
|----|---|----|--|-------------------|-------------------|---|
| 63 | TotalDetails | 11 | Bill TotalDetails | Mand atory | <u>Refer A 2</u> | 0 |
| 64 | Tax_Total | 11 | Total Tax Amount | Mand atory | Decimal (10,2) | When tax currency code is provided, two instances of the tax total must be present, but only one with tax subtotal. |
| 65 | Sum_of_Invoice_line _net_amount | 01 | Item level net amount | option al | Decimal (10,2) | Sum of all Invoice line net amounts in the Invoice. Must be rounded to maximum 2 decimals. |
| 66 | Sum_of_allowances_ on_document_level | 01 | total discount | option al | Decimal (10,2) | Sum of all allowances on document level in the Invoice. Must be rounded to maximum 2 decimals. |
| 67 | Sum_of_charges_on _document_level | 01 | total other charges | option al | Decimal (10,2) | Sum of all charges on document level in the Invoice. Must be rounded to maximum 2 decimals. |
| 68 | PreTaxDetails | | Break up of the tax rate at invoice level | Option al | <u>Refer A :</u> | The total amount of the Invoice without GST. Must be rounded to maximum 2 decimals. |
| 69 | Paid_amount | 11 | Paid amount | Mand atory | Decimal (10,2) | The sum of amounts which have been paid in advance. Must be rounded to maximum 2 decimals. |
| 70 | Amount_due_for_pa yment | 11 | Payment Due | Mand atory | Decimal (10,2) | The outstanding amount that is requested to be paid. Must be rounded to maximum 2 decimals. |
| 71 | Extra Information | 01 | | Option al | | |

| 72 | Tax_Scheme | 11 | GST, Excise, Custom, VAT eyc. | Mand atory | string(Max length: 4) | GST,CUST, VAT etc | Mandatory element. Use "GST" |
|----|---|----|--|---------------|------------------------------------|---------------------------|--|
| 73 | Remarks | 01 | Remarks/No te | Option al | string(Max length: 100) | New batch Items submitted | A textual note that gives unstructured information that is relevant to the Invoice as a whole.Such as the reason for any correction or assignment note in case the invoice has been factored. |
| 74 | Additional_Supporti ng_Documents | 0n | | option al | | | |
| 75 | Additional_Supportin g_Documents_url | 01 | Supporting document URLs | option al | string(Max length: 100) | | A group of business terms providing information about additional supporting documents substantiating the claims made in the Invoice. The additional supporting documents can be used for both referencing a document number which is expected to be known by the receiver, an external document (referenced by a URL) or as an embedded document, Base64 encoded (such as a time report). |
| 76 | Additional_Supportin g_Documents | 01 | Supporting document in base64 format. | option al | string(Max length: 1000) | | A group of business terms providing information about additional supporting documents substantiating the claims made in the Invoice. The additional supporting documents can be used for both referencing a document number which is expected to be known by the receiver, an external document (referenced by a URL) or as an embedded document, Base64 encoded (such as a time |

| | | | | | | | report). |
|----|-----------------------------------|----|---|-----------------------------------|---|-----------------|--|
| 77 | Invoice_Allowances_ or_Charges | 01 | Total Value of allowances and charges at invoice level | option al | Decimal (10,2) | | A group of business terms providing information about allowances or charges applicable at invoice level as sometime discount or charges may be applicable on invoice level not on line item level. |
| 78 | Eway Bill Details | 01 | | Optio nal | | | |
| 79 | Transporter ID | 11 | Transporter Id | Option al | Alphan umeric with 15 charact ers | 29AADFV7589C1ZO | GSTIN :: 29AMRPV8729L1Z1 |
| 80 | transMode | 11 | Mode of transportatio n | Road / Rail / Air / Ship | <u>Drop</u> <u>Down -</u> <u>Fixed</u> | - | 1/2/3/4 |
| 81 | transDistance | 11 | Distance of transportatio n | | Decimal (10,2) | - | 20 |
| 82 | transporterName | 01 | Transporter Name | | string(Max length: | - | SPURTHI R |

| | | | | | 100) | | |
|---------|-------------------------|----|--|-------------------|----------------------------------|--------------|--|
| 83 | transDocNo | 01 | Transporter Doc No | | - | - | TA120; Mandatory if the mode of transport is other than by Road |
| 84 | transDocDate | 01 | Transporter Doc Date | | string (DD/M M/YYYY) | 21-07-2019 | 20/9/2017 |
| 85 | vehicleNo | 11 | Vehicle No | Option al | string(Max length: 20) | - | KA12KA1234 or KA12K1234 or KA123456 or KAR1234 |
| 86 | Signature Detials | 01 | | Man dator v | | | |
| 87 | DSC | 11 | Digital Signature of the Document | | | DSC KEY Hash | an optional field since it is signed by the GSTN Portal also and data travels thry secured platform |
| | A 1.0 ShipTo Details | 01 | | | | | |
| S No | Parameter Name | | Description | | Field Specific ations | Sample Value | |
| 1 | ShippingTo_Name | 11 | ShippingTo_ Legal_Name | Mand atory | string(Max length: 60) | Adarsha | A group of business terms providing information about the address to which goods and services invoiced were or are delivered. |

| 1 | ShippingTo_Name | 11 | ShippingTo_ Trade_Name | Mand atory | string(Max length: 60) | Adarsha | A group of business terms providing information about the address to which goods and services invoiced were or are delivered. |
|---|---------------------|----|---------------------------|---------------|-----------------------------------|-----------------------|--|
| 2 | ShippingTo_GSTIN | 11 | ShippingTo_ GSTIN | Mand atory | string(Max length: 100) | 36AABCT2223L1ZF | A group of business terms providing information about the address to which goods and services invoiced were or are delivered. |
| 3 | ShippingTo_Address1 | 11 | ShippingTo_ Address1 | Mand atory | string(Max length: 50) | Address | A group of business terms providing information about the address to which goods and services invoiced were or are delivered. |
| 4 | ShippingTo_Address2 | 01 | ShippingTo_ Address2 | Option al | string(Max length: 50) | Address | A group of business terms providing information about the address to which goods and services invoiced were or are delivered. |
| 5 | ShippingTo_Place | 01 | ShippingTo_ Place | Option al | string(Max length: 50) | Bangalore | A group of business terms providing information about the address to which goods and services invoiced were or are delivered. |
| 6 | ShippingTo_Pincode | 11 | ShippingTo_ Pincode | Mand atory | string(Max length: 6) | 560001 | A group of business terms providing information about the address to which goods and services invoiced were or are delivered. |
| 7 | ShippintTo_State | 11 | ShippintTo_S tate | Mand atory | string(Max length: 100) | Karnataka | A group of business terms providing information about the address to which goods and services invoiced were or are delivered. |
| 8 | SubsupplyType | | Supply Type | Mand atory | String(Max | Supply/export/Jobwork | A group of business terms providing information about the address to which |

| | | | | | length: 2) | | goods and services invoiced were or are delivered. |
|---------|--------------------|----------|--------------------|---------------|-----------------------------------|---------------------|--|
| 9 | TransactionMode | | Transacion Mode | Mand atory | String(Max length: 2) | Regula/BilTo/ShipTo | A group of business terms providing information about the address to which goods and services invoiced were or are delivered. |
| | A 1.1 DispatchFrom | n Detail | <u> </u> | | | | |
| S No | Parameter Name | | Description | | Field Specific ations | Sample Value | |
| 1 | Company_Name | 11 | Company_N ame | Mand atory | string(Max length: 60) | ICAI | Detail of person and address wherefrom goods are dispatched. |
| 2 | Address1 | 11 | Address1 | Mand atory | string(Max length: 100) | Vasanth Nagar | Detail of person and address wherefrom goods are dispatched. |
| 2 | Address2 | 01 | Address2 | Option al | string(Max length: 100) | Millers Road | Detail of person and address wherefrom goods are dispatched. |
| 3 | City | 11 | Place | Option al | string(Max length: 100) | Bangalore | Detail of person and address wherefrom goods are dispatched. |
| 4 | State | 11 | State | Mand atory | String(Max length: | Karnataka | Detail of person and address wherefrom goods are dispatched. |

| | | | | | 2) | | |
|---------|-----------------------|----|---------------------|---------------|-----------------------------------|--------------|---|
| 5 | Pincode | 11 | Pincode | Mand atory | string(Max length: 6) | 560087 | Detail of person and address wherefrom goods are dispatched. |
| | A 1.2 Item Details | 1n | | | | | |
| S No | Parameter Name | | Description | | Field Specific ations | Sample Value | |
| 1 | SLNO | 11 | Serial Number | Mand atory | int | 1,2,3 | |
| 2 | Item Description | 01 | Item description | option al | string(Max length: 300) | Mobile | The identification scheme identifier of the Item classification identifier |
| 3 | ISService | 01 | ISService | Option al | Charact er | Y/N | Specify whether supply is that of Services or not |
| 4 | HSN code | 01 | HSN code | Option al | string(Max length: 8) | 1122 | A code for classifying the item by its type or nature. |
| 5 | Batch | 01 | | Option al | <u>Refer A</u> <u>1.3.1</u> | galaxy | Batch number details are important to be mentioned for certain set of manufacturers |
| 6 | Barcode | 01 | ItemBarcde | Option al | string(Max length: 30) | b123 | Barcoding if to be provided need to be specified |

| 7 | Quantity | 11 | Quantity | Mand | Decimal | 10 | The quantity of items (goods or services) that |
|----|----------------|----|--------------------|--------------|---------------------------------|-------|---|
| | | | | atory | (13,3) | | is charged in the Invoice line. |
| 8 | FreeQty | 01 | free quantity | Option | Decimal | 1 | Detail of any FOC item |
| | | | | al | (13,3) | | |
| 9 | UQC | 01 | uom | Option al | string(Max length: 8) | Box | The unit of measure that applies to the invoiced quantity. Codes for unit of packaging from UNECE Recommendation No. 21 can be used in accordance with the descriptions in the "Intro" section of UN/ECE Recommendation 20, Revision 11 (2015): The 2 character alphanumeric code values in UNECE Recommendation 21 shall be used. To avoid duplication with existing code values in UNECE Recommendation No. 20, each code value from UNECE Recommendation 21 shall be prefixed with an "X", resulting in a 3 alphanumeric code when used as a unit of |
| 10 | Rate | 11 | Item Rate | Mand | Decimal | 500.5 | measure. |
| 10 | Rate | 11 | per quantity | atory | (10,2) | 500.5 | The number of item units to which the price applies. |
| 11 | GrossAmount | 11 | gross amount | Option al | Decimal (10,2) | 5000 | The price of an item, exclusive of GST, after subtracting item price discount. The Item net price has to be equal with the Item gross price less the Item price discount, if they are both provided. Item price can not be negative. |
| 12 | DiscountAmount | 01 | discount amount | Option al | Decimal (10,2) | | The total discount subtracted from the Item gross price to calculate the Item net price. |

| 13 | PreTaxAmount | 01 | Pretax | Option al | Decimal (10,2) | 50 | This is the Value after the Tax. Ideally this would be taxable value in most cases, when ever there is a change in the assesseable value then pretax amount should be used for. |
|----|------------------|----|-------------------------------------|---------------|-------------------|--------|--|
| 14 | AssesseebleValue | 11 | net amount | Mand atory | Decimal (13,2) | 5000 | The unit price, exclusive of GST, before subtracting Item price discount, can not be negative |
| 15 | GST Rate | 11 | Rate | Mand atory | Decimal (3,2) | 5 | The GST rate, represented as percentage that applies to the invoiced item. |
| 16 | lamt | 01 | IGST Amount as per item | Mand atory | Decimal (11,2) | | A group of business terms providing information about GST breakdown by different categories, rates and exemption reasons |
| 17 | Camt | 01 | CGST Amount as per item | Mand atory | Decimal (11,2) | 650.00 | |
| 18 | Samt | 01 | SGST Amount as per item | Mand atory | Decimal (11,2) | 650.00 | |
| 19 | Csamt | 01 | CESS Amount as per item | Option al | Decimal (11,2) | 65.00 | |
| 20 | StateCessAmt | 01 | State cess amount as per item | Option al | Decimal (11,2) | 65.00 | |
| 21 | OtherCharges | 01 | Other if any | Option al | Decimal (11,2) | | A group of business terms providing information about allowances applicable to the Invoice as a whole. A group of business terms providing information about charges and taxes other than GST, applicable to the |

| | | | | | | | Invoice as a whole. |
|---------|-----------------------------|----|-----------------------------------|---------------|---------------------------------|--------------|--|
| 22 | Invoice_line_net_am ount | 01 | Invoice line Net Amount | Option al | Decimal (11,2) | | The total amount of the Invoice line. The amount is "net" without GST, i.e. inclusive of line level allowances and charges as well as other relevant taxes. Must be rounded to maximum 2 decimals. |
| 23 | OrderLine_Referen ce | 01 | Reference to purchase order | option al | String (50) | | Reference of purchase order. |
| 24 | ItemTotal | 11 | net amount | Option al | Decimal (13,2) | 5000 | A group of business terms providing the monetary totals for the Invoice. |
| 25 | Origin_Country | 01 | Origin country of item | option al | String(Max length: 2) | | This is to specify item origin country like mobile phone sold in India could be manufactured in China. |
| 26 | Serial NoDetails | 01 | | Option al | Refer A 2 | 1.3.2 | |
| | A 1.3 Total Details | 11 | | Mand atory | | | |
| S No | Parameter Name | | Description | | Field Specific ations | Sample Value | |
| 1 | IGSTValue | 01 | IGST Amount as per invoice | Option al | Decimal (11,2) | | Appropriate taxes based on rule will be applicable. For example either of CGST& SGST or IGST will be mandatory. As there is no way to show conditional mandatory, optional has |

| | | | | | | been mentionted against all taxes. |
|----|----------------|-----|-------------|--------------|-------------------|---|
| | | | | | | |
| 2 | CGSTValue | 01 | CGST | Option | Decimal | Taxable value as per Act to be specified |
| | | | Amount as | al | (11,2) | |
| | | | per invoice | | | |
| 3 | SGSTValue | 01 | SGST | Option | Decimal | Taxable value as per Act to be specified |
| | | | Amount as | al | (11,2) | |
| | | | per invoice | | | |
| 4 | CESSValue | 01 | cess Amount | Option | Decimal | Taxable value as per Act to be specified |
| | | | as per | al | (11,2) | |
| | | | invoice | | · | |
| 5 | StateCessValue | 01 | State cess | Option | Decimal | Taxable value as per Act to be specified |
| | | | Amount as | al | (11,2) | |
| | | | per invoice | A | D · · · | |
| 6 | Rate | 01 | Tax Rate | Option | Decimal | Tax Rate |
| | E se la la la | 0.1 | Channe | al | (11,2) | |
| 7 | Freight | 01 | Charges | Option | Decimal | |
| 8 | | 01 | Charges | al | (11,2) | |
| ð | Insurance | 01 | Charges | Option | Decimal (11,2) | |
| 9 | Packaging and | 01 | Charges | al Option | (11,2) Decimal | |
| 9 | Forwarding | 01 | Charges | al | (11,2) | |
| 10 | Other Charges | 01 | Pretax/post | Option | Decimal | A group of business terms providing |
| 10 | Other Charges | 01 | charges | al | (11,2) | information about allowances applicable to |
| | | | charges | ai | (11,2) | the Invoice as a whole. A group of business |
| | | | | | | terms providing information about charges |
| | | | | | | and taxes other than GST, applicable to the |
| | | | | | | Invoice as a whole. |

| 11 | Roundoff | 01 | roundoff | Option | | | The amount to be added to the invoice total |
|----|--------------------------|----|-------------|--------|-----------------|--------------|--|
| | | | value | al | (11,2) | | to round the amount to be paid. Must be rounded to maximum 2 decimals. |
| 12 | Total Invoice Value | 11 | Total | Mand | Decimal | | The total amount of the Invoice with GST. |
| | | | amount | atory | (11,2) | | Must be rounded to maximum 2 decimals. |
| | | | | | | | |
| | | | | | | | |
| | A 1.3.1 Batch Details | 11 | | | | | |
| S | Parameter Name | | Description | | Field | Sample Value | |
| No | | | | | Specific ations | | |
| 1 | BatchName | 11 | Batch | Mand | string(| | Batch number details are important to be |
| | | | number/na | atory | Max | | mentioned for certain set of manufacturers |
| | | | me | | length: 20) | | |
| 2 | BatchExpiry Date | 01 | Expiry Date | option | string | | Expiry Date of the Batch |
| | | | | al | (DD/M | | |
| | | | | | M/YYYY | | |
| 3 | WarrantyDate | 01 | Warranty | Option | string | | Warranty Date of the ITEM |
| | , | | Date | al | (DD/M | | |
| | | | | | M/YYYY | | |
| | | | | |) | | |
| | A 1.3.2 Serial | 01 | | | | | |
| | Number Details | | | | | | |
| S | Parameter Name | | Description | | Field | Sample Value | |
| No | | | | | Specific | | |
| | | | | | ations | | |

| 1 | SerialNumber | 11 | Serial Number in case of each item having unique number | Option al | string(Max length: 15) | | 0 |
|---------|---------------------------|----|--|--------------|-----------------------------------|--------------|---|
| 2 | OtherDetail1 | 01 | other detail of serial number | Option al | string(Max length: 10) | | 0 |
| 3 | OtherDetail2 | 01 | other detail of serial number | Option al | string(Max length: 10) | | 0 |
| | A 1.3.3 PreTax Details | | | | | | |
| S No | Parameter Name | | Description | | Field Specific ations | Sample Value | |
| 1 | Pretax Particulars | | Pretax ledger/partic ulars | Option al | string(Max length: 100) | | 0 |
| 2 | TaxOn | | Pretax on gross amount or any other | Option al | Decimal (11,2) | | 0 |
| 3 | Amount | | Amount | Option | Decimal | | 0 |

FORM GST INS-01 AUTHORISATION FOR INSPECTION OR SEARCH

[See rule 139 (1)]

То

.....

.....

(Name and Designation of officer)

Whereas information has been presented before me and I have reasons to believe that—

A.M/s._____

- □ has suppressed transactions relating to supply of goods and/or services
- \Box has suppressed transactions relating to the stock of goods in hand,
- \square has claimed input tax credit in excess of his entitlement under the Act
- $\hfill\square$ has claimed refund in excess of his entitlement under the Act
- □ has indulged in contravention of the provisions of this Act or rules made thereunder to evade tax under this Act;

OR

B.M/s._____

- \Box is engaged in the business of transporting goods that have escaped payment of tax
- □ is an owner or operator of a warehouse or a godown or a place where goods that have escaped payment of taxhave been stored
- □ has kept accounts or goods in such a manner as is likely to cause evasion of tax payable under this Act.

OR

C.

goods liable to confiscation / documents relevant to the proceedings under the Act are secreted in the business/residential premises detailed herein below

<<Details of the Premises>

Therefore,—

□ in exercise of the powers conferred upon me under sub-section (1) of section 67 of the Act, I authorize and require you to inspect the premises belonging to the above mentioned person with such assistance as may be necessary for inspection of goods or documents and/or any other things relevant to the proceedings under the said Act and rules made thereunder.

□ in exercise of the powers conferred upon me under sub-section (2) of section 67 of the Act, I authorize and require you to search the above premises with such assistance as may be necessary, and if any goods or documents and/or other things relevant to the proceedings under the Actare found, to seize and produce the same forthwith before me for further action under the Act and rules made thereunder.

Any attempt on the part of the person to mislead, tamper with the evidence, refusal to answer the questions relevant to inspection / search operations, making of false statement or providing false evidence is punishable with imprisonment and /or fine under the Act read with section 179, 181, 191 and 418 of the Indian Penal Code.

Given under my hand & seal this day of (month) 20.... (year). Valid for day(s).

Seal

Place

Signature, Name and designation of the issuing authority

Name, Designation & Signature of the Inspection Officer/s

(i)

(ii)

FORM GST INS-02 ORDER OF SEIZURE

[See rule 139 (2)]

Whereas an inspection under sub-section (1)/search under sub-section (2) of Section 67 was conducted by me on __/_/___ at __:__ AM/PM in the following premise(s):

<<Details of premises>>

which is/are a place/places of business/premises belonging to:

<<Name of Person>> <<GSTIN, if registered>>

in the presence of following witness(es):

1. <<Name and address>>

2. <<Name and address>>

and on scrutiny of the books of accounts, registers, documents / papers and goods found during the inspection/search, I have reasons to believe that certaingoods liable to confiscation and/or documents and/or books and/or things useful for or relevant to proceedings under this Act are secreted in place(s) mentioned above.

Therefore, in exercise of the powers conferred upon me under sub-section (2) of section 67, I hereby seize the following goods/ books/ documents and things:

A) **Details of Goods seized:**

| Sr. | Description | Quantity or units | Make/mark or | Remarks |
|-----|-------------|-------------------|--------------|---------|
| No | of goods | | model | |
| 1 | 2 | 3 | 4 | 5 |
| | | | | |

B) Details of books / documents / things seized:

| Sr. | Description | No. of books / | Remarks |
|-----|------------------------|--------------------|---------|
| No | of books / documents / | documents / things | |
| | things seized | seized | |
| 1 | 2 | 3 | 4 |
| | | | |

and these goods and or things are being handed over for safe upkeep to:

<<Name and address>>

with a direction that he shall not remove, part with, or otherwise deal with the goods or things except with the previous permission of the undersigned.

Place:

Date:

Signature of the Witnesses

| Sr. No. | Name and address | Signature |
|---------|------------------|-----------|
| 1. | | |
| 2. | | |

To:

<<Name and address>>

FORM GST INS-03 ORDER OF PROHIBITION

[See rule 139(4)]

Whereas an inspection under sub-section (1)/search under sub-section (2) of Section 67 was conducted on __/_/___ at __:__ AM/PM in the following premise(s):

<<Details of premises>>

which is/are a place/places of business/premises belonging to:

<<Name of Person>> <<GSTIN, if registered>>

in the presence of following witness(es):

1. <<Name and address>>

2. <<Name and address>>

and on scrutiny of the books of accounts, registers, documents / papers and goods found during the inspection/search, I have reasons to believe that certain goods liable to confiscation and/or documents and/or books and/or things useful for or relevant to proceedings under this Act are secreted in place(s) mentioned above.

Therefore, in exercise of the powers conferred upon me under sub-section (2) of section 67, I hereby order that you shall not/shall not cause to remove, part with, or otherwise deal with the goods except without the previous permission of the undersigned:

| Sr. | Description | Quantity or units | Make/mark or | Remarks |
|-----|-------------|-------------------|--------------|---------|
| No | of goods | | model | |
| 1 | 2 | 3 | 4 | 5 |
| | | | | |
| | | | | |

Place:

Name and Designation of the Officer

Date:

Signature of the Witnesses

| | Name and address | Signature |
|----|------------------|-----------|
| 1. | | |
| 2. | | |

To:

<<Name and address>>

FORM GST INS-04 BOND FOR RELEASE OF GOODS SEIZED

[See rule 140(1)]

WHEREAS I undertake to produce the said goods released provisionally to me as and when required by the proper officer duly authorized under the Act.

And if all taxes, interest, penalty, fineand other lawful chargesdemanded by the proper officer are duly paid within ten days of the date of demand thereof being made in writing by the said proper officer, this obligation shall be void.

OTHERWISE and on breach or failure in the performance of any part of thiscondition, the same shall be in full force:

AND the President/Governor shall, at his option, be competent to make good all thelosses and damages from the amount of the security deposit or by endorsinghis rights under the above-written bond or both;

IN THE WITNESS THEREOF these presents have been signed the dayhereinbefore written by the obligor(s).

Signature(s) of obligor(s).

Date : Place : Witnesses (1) Name and Address (2) Name and Address Date Place

| Accepted | by | me | this | day | of |
|-----------------|------------------|-----------------|--------|---------|----------|
| | .(month) | (year). | | (design | ation of |
| officer)for and | on behalf of the | President /Gove | ernor. | | |

(Signature of the Officer)

FORM GST INS-05

ORDER OF RELEASE OF GOODS/ THINGS OF PRISHABLE OR HAZARDOUS NATURE

[See rule 141(1)]

Whereas the following goods and/or things were seized on $_/_/_$ from the following premise(s):

<<Details of premises>>

which is/are a place/places of business/premises belonging to:

<<Name of Person>> <<GSTIN, if registered>>

Details of goods seized:

| Sr. | Description | Quantity or units | Make/mark or | Remarks |
|-----|-------------|-------------------|--------------|---------|
| No | of goods | | model | |
| 1 | 2 | 3 | 4 | 5 |
| | | | | |

and since these goods are of perishable or hazardous nature and since an amount of Rs._____ (amount in words and digits), being an amount equivalent to the:

 \square market price of such goods or things

 \Box the amount of tax, interest and penalty that is or may become payable

has been paid, I hereby order the above mentioned goods be released forthwith.

Place:

Name and Designation of the Officer

Date:

To:

<<Name and Designation>>

[FORM GST DRC - 01

[See rule 100 (2) & 142(1)(a)]

Reference No: То _____GSTIN/Temp. ID ----- Name Address F.Y. -----Tax Period -----Act -Section / sub-section under which SCN is being issued -

SCN Reference No. ----

Summary of Show Cause Notice

- (a) Brief facts of the case :
- (b) Grounds :
- (c) Tax and other dues :

(Amount in Rs.)

| Sr. | Та | Turnove | Tax | | Ac | POS | Та | Interes | Penalt | Other | Tota |
|-----------|-----------|---------|----------|--------|----|------------------------|----|---------|--------|-------|------|
| No. | x rate | r | Period | | t | (Place of Supply | X | t | У | 8 | 1 |
| | | | Fro m | T o | |) | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
| | | | | | | | | | | | |
| Tota 1 | | | | | | | | | | | |

Signature

Name

Designation

Date:

Date ----

Jurisdiction

Address

Note -

- 1. Only applicable fields may be filled up.
- 2. Column nos. 2, 3, 4 and 5 of the above Table i.e. tax rate, turnover and tax period are not mandatory.
- 3. Place of Supply (POS) details shall be required only if the demand is created under the IGST Act.]¹⁵⁶

¹⁵⁶Substituted vide Notf No. 16/2019-CT dt. 29.03.2019wef 01.04.2019

[FORM GST DRC-01A¹⁵⁷

Intimation of tax ascertained as being payable under section 73(5)/74(5)

[See Rule 142 (1A)]

Part A

No.:

Date:

Case ID No.

То

GSTIN.....Na me..... Address....

Sub.: Case Proceeding Reference No.....- Intimation of liability under section 73(5)/section 74(5) – reg.

Please refer to the above proceedings. In this regard, the amount of tax/interest/penalty payable by you under section 73(5) / 74(5) with reference to the said case as ascertained by the undersigned in terms of the available information, as is given below:

| Act | Period | Tax | | |
|----------------|--------|-----|--|--|
| CGST Act | | | | |
| SGST/UTGST Act | | | | |
| IGST Act | | | | |
| Cess | | | | |
| Total | | | | |

The grounds and quantification are attached / given below:

Youare hereby advised to pay the amount of tax as ascertained above along with the amount of applicable interest in full by, failing which Show Cause Notice will be issued under section 73(1).

Youare hereby advised to pay the amount of tax as ascertained above along with the amount of applicable interest and penalty under section 74(5) by, failing which Show Cause Notice will be issued under section 74(1).

In case you wish to file any submissions against the above ascertainment, the same may be furnished by..... in Part B of this Form

Proper Officer

| Signature |
|-------------|
| Name |
| Designation |

¹⁵⁷Inserted vide Notf no. 49/2019-CT dt.09.10.2019

Upload Attachment

Part B

Reply to the communication for payment before issue of Show Cause Notice

[See Rule 142 (2A)]

No.:

Date:

То

Proper Officer,

Wing / Jurisdiction.

Sub.: Case Proceeding Reference No..... Payment/Submissions in response to liability intimated under Section 73(5)/74(5) – reg.

Please refer to Intimation ID.....vide which the liability of tax payable as ascertained under section 73(5) / 74(5) was intimated.

In this regard,

OR

B. the said liability is not acceptable and the submissions in this regard are attached / given below:

Authorised Signatory

]

Name......

Address.....

Upload Attachment

[FORM GST DRC -02

[See rule 142(1)(b)]

Reference No:

Date:

То

_____ GSTIN/ID

----- Name

_____ Address

Tax Period :

F.Y.:

Section /sub-section under which statement is being issued :

SCN Ref. No. ----- Date -

Statement Ref. No. ---- Date –

Summary of Statement :

(a) Brief facts of the case :

(b) Grounds :

(c) Tax and other dues :

(Amount in Rs.)

| Sr. | Та | Turnove | Tax | | Ac | POS | Та | Interes | Penalt | Other | Tota |
|------|-----------|---------|----------|--------|----|------------------------|----|---------|--------|-------|------|
| No. | x rate | r | Period | | t | (Place of Supply | X | t | У | S | 1 |
| | | | Fro m | T o | |) | | | | | |
| | | | | | | | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
| | | | | | | | | | | | |
| Tota | | | | | | | | | | | |
| 1 | | | | | | | | | | | |

Signature

Name

Designation

Jurisdiction

Note -

- 1. Only applicable fields may be filled up.
- 2. Column nos. 2, 3, 4 and 5 of the above Table i.e. tax rate, turnover and tax period are not mandatory.
- 3. Place of Supply (POS) details shall be required only if the demand is created under the IGST Act.]¹⁵⁸

¹⁵⁸Substituted vide Notf No. 16/2019-CT dt. 29.03.2019wef 01.04.2019

[FORM GST DRC- 03¹⁵⁹

[See rule 142(2) & 142 (3)]

Intimation of payment made voluntarily or made against the show cause notice (SCN) or statement

| (·= = | 1) UI SLA | | | | | | | | | | | |
|------------|--|---------|--------------------------------|--------------|---------------------------------|---|-------------|----------|----|-----------------------|----------------------------------|--|
| 1. | GSTIN | | | | | | | | | | | |
| 2. | Name | | | | | < Auto> | | | | | | |
| 3. | Cause of payment | | | | | << drop do | wn>> | | | | | |
| | | | | | | Audit, investigation, voluntary, SCN, annual return, reconciliation statement, others (specify) | | | | | | |
| 4. | Section paymer | | which w ade | olunta | ry | << drop do | wn>> | | | | | |
| 5. | Details of show cause notice, if payment is made within 30 days of its issue | | | | Reference No. Date of issue | | | | | | | |
| 6. | Financi | al Yea | ır | | | | | | | | | |
| 7. | Details | of pay | ment ma | ade inc | luding int | erest and per | nalty, if a | pplicabl | le | | | |
| | (Amou | nt in R | ls.) | | | | | | | | | |
| Sr. No. | Tax Period | Act | Place of supply (POS) | Tax/ Cess | Interest | t Penalty, Others Total Ledg if applicable (Cash Credi | | | | Debit entry no. | Date of debit entr y | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | |
| | | | | | | | | | | | | |

8. Reasons, if any - << Text box>>

9. Verification-

I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorized Signatory

Name

Designation / Status

Date –]

¹⁵⁹Subsituted vide Notf No. 31/2019-CT dt. 28.06.2019

FORM GST DRC – 04

[See rule 142(2)]

Reference No:

Date:

To _____ GSTIN/ID _____ Name _____ Address

> Tax Period ------ARN -

F.Y. -----

Date -

Acknowledgement of acceptance of payment made voluntarily

The payment made by you vide application referred to above is hereby acknowledged to the extent of the amount paid and for the reasons stated therein.

Signature Name Designation

Copy to -

FORM GST DRC-05

[See rule 142(3)]

Reference No:

ARN -

Date:

| То | |
|------------|--------|
| GSTI | N/ID |
| Name | 9 |
| Addre | ess |
| Tax Period | F.Y |
| SCN - | Date - |

Intimation of conclusion of proceedings

This has reference to the show cause notice referred to above. As you have paid the amount of tax and other dues mentioned in the notice along with applicable interest and penalty in accordance with the provisions of section ---- , the proceedings initiated vide the said notice are hereby concluded.

Date -

Signature Name Designation

Copy to - -

FORM GST DRC - 06

[See rule 142(4)]

Reply to the Show Cause Notice

| 1. GSTIN | | |
|--------------------------------|-----------|---------------|
| 2. Name | | |
| 3. Details of Show Cause | Reference | Date of issue |
| Notice | No. | |
| 4. Financial Year | | |
| 5. Reply | | |
| << Text box >> | | |
| | | |
| | | |
| 6. Documents uploaded | | |
| << List of documents >> | | |
| | | |
| 7. Option for personal hearing | Yes | No No |

8. Verification-

I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorized Signatory

| Name | |
|------|--|
|------|--|

Designation / Status ------

Date -

[**FORM GST DRC-07** [See rule 100(1), 100(2), 100(3) & 142(5)]

Summary of the order

Reference No. -

Date –

- 1. Details of order :
 - (a) Order No. :
 - (b) Order date :
 - (c) Financial year :
- (d) Tax period: From --- To -----
- 2. Issues involved :
- 3. Description of goods / services (if applicable):

| Sr. No. | HSN code | Description |
|---------|----------|-------------|
| | | |
| | | |

- 4. Section(s) of the Act under which demand is created:
- 5. Details of demand :

(Amount in Rs.)

| Sr. No. | | Turnover | Tax Pe | riod | Act | POS | Tax | Interest | Penalty | Others | Total |
|---------|------|----------|--------|------|-----|---------|-----|----------|---------|--------|-------|
| | Rate | | From | То | | (Place | | | | | |
| | | | | | | of | | | | | |
| | | | | | | Supply) | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
| | | | | | | | | | | | |
| Total | | | | | | | | | | | |

You are hereby directed to make the payment by <Date> failing which proceedings shall be initiated against you to recover the outstanding dues.

Signature

Name

Designation

Jurisdiction

Address

_____(GSTIN/ID)

-----Name

(Address)

Note –

То

- 1. Only applicable fields may be filled up.
- 2. Column nos. 2, 3, 4 and 5 of the Table at serial no. 5 i.e. tax rate, turnover and tax period are not mandatory.
- 3. Place of Supply (POS) details shall be required only if the demand is created under the IGST Act.]¹⁶⁰

¹⁶⁰Substituted vide Notf No. 16/2019-CT dt. 29.03.2019wef 01.04.2019

[FORM GST DRC-07A

[See rule 142A(1)]

Summary of the order creating demand under existing laws

Reference No.

Date -

| | Part A – Basic details | | | | | | | | |
|-----|--|--|--|--|--|--|--|--|--|
| Sr. | Description | Particulars | | | | | | | |
| No. | _ | | | | | | | | |
| (1) | (2) | (3) | | | | | | | |
| 1. | GSTIN | | | | | | | | |
| | Legal name | < <auto>></auto> | | | | | | | |
| 3. | Trade name, if any | < <auto>></auto> | | | | | | | |
| 4. | Government Authority who passed the | State /UT | | | | | | | |
| | order creating the demand | | | | | | | | |
| | | Centre | | | | | | | |
| 5. | Old Registration No. | | | | | | | | |
| 6. | Jurisdiction under earlier law | | | | | | | | |
| 7. | Act under which demand has been created | | | | | | | | |
| 8. | Period for which demand has been created | From – mm, yy To mm, yy | | | | | | | |
| 9. | Order No. (original) | | | | | | | | |
| 10. | Order date (original) | | | | | | | | |
| 11. | Latest order no. | | | | | | | | |
| 12. | Latest order date | | | | | | | | |
| 13. | Date of service of the order (optional) | | | | | | | | |
| | Name of the officer who has passed the | | | | | | | | |
| | order (Optional) | | | | | | | | |
| 15. | Designation of the officer who has | | | | | | | | |
| | passed the order | | | | | | | | |
| 16. | Whether demand is stayed | \square_{Yes} \square_{No} | | | | | | | |
| 17. | Date of stay order | | | | | | | | |
| 18 | Period of stay | From – to - | | | | | | | |

| | Part B – Demand details | | | | | | | | |
|-----------|-------------------------|----------|----------------|-------------|--------------|----------------|--|--|--|
| 19. | | I | Details of dem | and created | | | | | |
| | | | | (An | nount in Rs. | in all Tables) | | | |
| Act | Tax | Interest | Penalty | Fee | Others | Total | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | | | |
| Central | | | | | | | | | |
| Acts | | | | | | | | | |
| State/ UT | | | | | | | | | |
| Acts | | | | | | | | | |

| CST Act | | | |
|---------|--|--|--|
| | | | |

| 20. | Amount of demand paid under existing laws | | | | | | | | |
|-----------------------|---|----------|---------|-----|--------|-------|--|--|--|
| Act | Tax | Interest | Penalty | Fee | Others | Total | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | | | |
| Central Acts | | | | | | | | | |
| State / UT Acts | | | | | | | | | |
| CST Act | | | | | | | | | |

| 21. | Balance amount of demand proposed to be recovered under GST | | | | | | | |
|---------|---|----------|------------|---------|--------|-------|--|--|
| (19-20) | | | lav | WS | | | | |
| | | | << Auto-po | pulated | >> | | | |
| Act | Tax | Interest | Penalty | Fee | Others | Total | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | | |
| Central | | | | | | | | |
| Acts | | | | | | | | |
| State / | | | | | | | | |
| UT | | | | | | | | |
| Acts | | | | | | | | |
| CST | | | | | | | | |
| Act | | | | | | | | |

Signature

Name

Designation

Jurisdiction

То

_____(GSTIN/ID)

-----Name

_____(Address)

Copy to -

Note –

1. In case of demands relating to short payment of tax declared in return, acknowledgement / reference number of the return may be mentioned.

2. Only recoverable demands shall be posted for recovery under GST laws. Once, a demand has been created through **FORM GST DRC-07A**, and the status of the demand changes subsequently, the status may be amended through **FORM GST DRC-08A**.

3. Demand paid up to the date of uploading the summary of the order should only be mentioned in Table 20. Different heads of the liabilities under existing laws should be synchronized with the heads defined under Central or State tax.

4. Latest order number means the last order passed by the relevant authority for the particular demand.

5. Copy of the order vide which demand has been created can be attached. Documents in support of tax payment can also be uploaded, if available.]¹⁶¹

¹⁶¹Inserted *vide* Notf no. 60/2018 – CT dt. 30.10.2018

[See rule 142(7)]

Reference No.:

Date:

Summary of Rectification /Withdrawal Order

| 1. Particulars of order: | |
|-----------------------------------|---------|
| (a) Financial year, if applicable | |
| (b) Tax period, if any | From To |
| (c) Section under which order is | |
| passed | |
| (d) Original order no. | |
| (e) Original order date | |
| (f) Rectification order no. | |
| (g) Rectification order date | |
| (h) ARN, if applied for | |
| rectification | |
| (i) Date of ARN | |

Your application for rectification of the order referred to above has been examined.
 It has come to my notice that the above said order requires rectification (Reason)

rectification as per attached annexure)

4. The order referred to above (issued under section 129) requires to be withdrawn

5. Description of goods / services (if applicable) :

| Sr. No. | HSN code | Description |
|---------|----------|-------------|
| | | |
| | | |

6. Section of the Act under which demand is created:

7. Details of demand, if any, after rectification :

(Amount in Rs.)

| Sr. | No. | Tax | Turnover | Tax Per | iod | Act | POS | Tax | Interest | Penalty | Others | Total |
|-----|-----|------|----------|---------|-----|-----|-----------|-----|----------|---------|--------|-------|
| | | Rate | | From | То | | (Place of | | | | | |
| | | | | | | | Supply) | | | | | |
| 1 | | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 |
| | | | | | | | | | | | | |
| Tot | al | | | | | | | | | | | |

You are hereby directed to make the payment by <Date> failing which proceedings shall be initiated against you to recover the outstanding dues.

Signature

To ______ (GSTIN/ID) ______ Name ______ (Address)

Note –

- 1. Only applicable fields may be filled up.
- 2. Column nos. 2, 3, 4 and 5 of the Table at serial no. 7 i.e. tax rate, turnover and tax period are not mandatory.
- 3. Place of Supply (POS) details shall be required only if the demand is created under the IGST Act.
- 4. Demand table at serial no. 7 shall not be filled up if an order issued under section 129 is being withdrawn.]¹⁶²

¹⁶²Substituted vide Notf No. 16/2019-CT dt. 29.03.2019wef 01.04.2019

[FORM GST DRC-08A

[See rule 142A(2)]

Amendment/Modification of summary of the order creating demand under existing laws

Reference no.

Date -

| | Part A – Basic details | | | | | | |
|----------------|---|-----------------------------------|--|--|--|--|--|
| Sr. No. | Description | Particulars | | | | | |
| (1) | (2) | (3) | | | | | |
| 1. | GSTIN | | | | | | |
| 2. 3. 4. | Legal name | < <auto>></auto> | | | | | |
| 3. | Trade name, if any | < <auto>></auto> | | | | | |
| | Reference no. vide which demand uploaded in FORM GST DRC-07A | | | | | | |
| 5. | Date of FORM GST DRC-07A vide which demand uploaded | | | | | | |
| 6. | Government Authority who passed the order creating the demand | State /UT Centre | | | | | |
| 7. | Old Registration No. | << Auto, editable>> | | | | | |
| 8. | Jurisdiction under earlier law | < <auto, editable="">></auto,> | | | | | |
| 8. 9. | Act under which demand has been created | < <auto, editable="">></auto,> | | | | | |
| 10. | Tax period for which demand has been created | < <auto, editable="">></auto,> | | | | | |
| 11. | Order No. (original) | < <auto, editable="">></auto,> | | | | | |
| 12. | Order date (original) | < <auto, editable="">></auto,> | | | | | |
| 13. | Latest order no. | < <auto, editable="">></auto,> | | | | | |
| 14. | Latest order date | < <auto, editable="">></auto,> | | | | | |
| 15. | Date of service of the order | < <auto, editable="">></auto,> | | | | | |
| 16. | Name of the officer who has passed the order (optional) | < <auto, editable="">></auto,> | | | | | |
| 17. | Designation of the officer who has passed the order | < <auto, editable="">></auto,> | | | | | |
| 18. | Whether demand is stayed | □ _{Yes} □ _{No} | | | | | |
| 19. | Date of stay order | | | | | | |
| 20. | Period of Stay | | | | | | |
| 21. | Reason for updation | < <text box="">></text> | | | | | |

Part B – Demand details

| 22. | Details of demand posted originally through Table 21 of FORM GST DRC-07A | | | | | | | | | |
|---------|--|----------------------------------|---|----|--------|---|--|--|--|--|
| | | (Amount in Rs. in all tables) | | | | | | | | |
| | | | | << | Auto>> | | | | | |
| Act | Tax | TaxInterestPenaltyFeeOthersTotal | | | | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | | | | |
| Central | | | | | | | | | | |
| Acts | | | | | | | | | | |
| State / | | | | | | | | | | |
| UT | | | | | | | | | | |
| Acts | | | | | | | | | | |
| CST | | | | | | | | | | |
| Act | | | | | | | | | | |

| 23. | Updation of demand | | | | | | |
|-----|---|-----|----------|---------|-----|--------|-------|
| Act | Type of updation | Tax | Interest | Penalty | Fee | Others | Total |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 1. | Quashing of demand (Complete closure of demand) | | | | | | |
| 2. | Amount of reduction, if any | | | | | | |
| 3. | Total reduction (1+2) | | | | | | |

| 24. | Balance amount of demand required to be recovered under the | | | | | | |
|---------|---|----------|------------|---------|--------|-------|--|
| (22-23) | | | А | ct | | | |
| | | | << Auto-po | pulated | >> | | |
| Act | Tax | Interest | Penalty | Fee | Others | Total | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | |
| Central | | | | | | | |
| Acts | | | | | | | |
| State / | | | | | | | |
| UT | | | | | | | |
| Acts | | | | | | | |
| CST | | | | | | | |
| Act | | | | | | | |

Signature

Name

Designation

Jurisdiction

То

_____ (GSTIN/ID)

-----Name

_____(Address)

Copy to -

Note –

1. Reduction includes payment made under existing laws. If the demand of tax is to be increased then a fresh demand may be created under **FORM GST DRC-07A**.

2. Copy of the order vide which demand has been modified /rectified / revised/ updated can be uploaded. Payment document can also be attached.

3. Amount recovered under the Act including adjustment made of refund claim will be automatically updated in the liability register. This form shall not be filed for such recoveries.]¹⁶³

¹⁶³Inserted *vide* Notf no. 60/2018 – CT dt. 30.10.2018

[See rule 143]

То

Particulars of defaulter -

| GSTIN – | |
|----------------------------|-------|
| Name - | |
| Demand order no.: | Date: |
| Reference no. of recovery: | Date: |
| Period: | |

Order for recovery through specified officer under section 79

Whereas a sum of Rs. <<---->> on account of tax, cess, interest and penalty is payable under the provisions of the <<SGST/UTGST/ CGST/ IGST/ CESS>> Act by the aforesaid person who has failed to make payment of such amount. The details of arrears are given in the table below:

(Amount in Rs.)

| Act | Tax/Cess | Interest | Penalty | Others | Total |
|----------------|----------|----------|---------|--------|-------|
| 1 | 2 | 3 | 4 | 5 | 6 |
| Integrated tax | | | | | |
| Central tax | | | | | |
| State/UT tax | | | | | |
| Cess | | | | | |
| Total | | | | | |

<< Remarks>>

You are, hereby, required under the provisions of section 79 of the <<SGST>>Actto recover the amount due from the << person >>as mentioned above.

Signature Name Designation

[See rule 144(2)]

Notice for Auction of Goods under section 79 (1) (b) of the Act

Demand order no.: Period: Date:

Whereas an order has been made by me for sale of the attached or distrained goods specified in the Schedule below for recovery of Rs..... and interest thereon and admissible expenditure incurred on the recovery process in accordance with the provisions of section 79.

The sale will be by public auction and the goods shall be put up for sale in the lots specified in the Schedule. The sale will be of the right, title and interests of the defaulter. And the liabilities and claims attached to the said properties, so far as they have been ascertained, are those specified in the Schedule against each lot.

The auction will be held on at.... AM/PM. In the event the entire amount due is paid before the date of auction, the sale will be stopped.

The price of each lot shall be paid at the time of sale or as per the directions of the proper officer/ specified officer and in default of payment, the goods shall be again put up for auction and resold.

| Serial No. | Description of goods | Quantity |
|------------|----------------------|----------|
| 1 | 2 | 3 |
| | | |

Schedule

| Signature |
|-------------|
| Name |
| Designation |

[See rule 144(5) & 147(12)]

Notice to successful bidder

To,

Please refer to Public Auction Reference no. _____ dated _____. On the basis of auction conducted on _____, you have been found to be a successful bidder in the instant case.

You are hereby, required to make payment of Rs._____ within a period of 15 days from the date of auction.

The possession of the goods shall be transferred to you after you have made the full payment of the bid amount.

Signature Name Designation

[See rule 144(5) & 147(12]

Sale Certificate

Demand order no.: Reference no. of recovery: Period: Date: Date:

This is to certify that the following goods:

Schedule (Movable Goods)

| Sr. No. | Description of goods | Quantity |
|---------|----------------------|----------|
| 1 | 2 | 3 |
| | | |

Schedule (Immovable Goods)

| Building | Floor | Name of the | Road | Localit | District | Stat | PIN | Latitude | Longitude |
|----------|-------|-------------|--------|---------|----------|------|------|------------|------------|
| No./ | No. | Premises | / | у/ | | e | Code | (optional) | (optional) |
| Flat No. | | /Building | Street | Village | | | | | |
| | | | | | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| | | | | | | | | | |
| | | | | | | | | | |
| | | | | | | | | | |

Schedule (Shares)

| Sr. No. | Name of the Company | Quantity | Value |
|---------|---------------------|----------|-------|
| 1 | 2 | 3 | 4 |
| | | | |

> Signature Name Designation

Place: Date:

FORM GST DRC - 13

[See rule 145(1)]

Notice to a third person under section 79(1) (c)

To The _____ Particulars of defaulter -

| GSTIN – | |
|----------------------------|-------|
| Name - | |
| Demand order no.: | Date: |
| Reference no. of recovery: | Date: |
| Period: | |

Whereas a sum of Rs. <<---->> on account of tax, cess, interest and penalty is payable under the provisions of the <<SGST / UTGST/CGST/ IGST>> Act by <<Name of Taxable person>> holding <<GSTIN>> who has failed to make payment of such amount; and/or

It is observed that a sum of rupees ------ is due or may become due to the said taxable person from you; **or**

It is observed that you hold or are likely to hold a sum of rupees ------ for or on account of the said person.

You are hereby directed to pay a sum of rupees ------ to the Government forthwith or upon the money becoming due or being held in compliance of the provisions contained in clause (c)(i) of sub-section (1) of section 79 of the Act.

Please note that any payment made by you in compliance of this notice will be deemed under section 79 of the Act to have been made under the authority of the said taxable person and the certificate from the government in **FORM GST DRC - 14** will constitute a good and sufficient discharge of your liability to such person to the extent of the amount specified in the certificate.

Also, please note that if you discharge any liability to the said taxable person after receipt of this notice, you will be personally liable to the State /Central Government under section 79 of the Act to the extent of the liability discharged, or to the extent of the liability of the taxable person for tax, cess, interest and penalty, whichever is less.

Please note that, in case you fail to make payment in pursuance of this notice, you shall be deemed to be a defaulter in respect of the amount specified in the notice and consequences of the Act or the rules made thereunder shall follow.

Signature Name Designation

[See rule 145(2)]

Certificate of Payment to a Third Person

In response to the notice issued to you in **FORM GST DRC-13** bearing reference no. ______ dated _____, you have discharged your liability by making a payment of Rs. ______ for the defaulter named below:

| GSTIN – | |
|----------------------------|----|
| Name - | |
| Demand order no.: | Da |
| Reference no. of recovery: | Da |
| Period: | |

Date: Date:

This certificate will constitute a good and sufficient discharge of your liability to above mentioned defaulter to the extent of the amount specified in the certificate.

Signature Name Designation

[See rule 146]

APPLICATION BEFORE THE CIVIL COURT REQUESTING EXECUTION FOR A DECREE

То

The Magistrate /Judge of the Court of

Demand order no.:

Date:

Period

Sir/Ma'am,

You are requested to execute the decree and credit the net proceeds for settlement of the outstanding recoverable amount as mentioned above.

Place: Date:

Proper Officer/ Specified Officer

[See rule 147(1) & 151(1)]

| То |
|--|
| GSTIN - |
| Name - |
| Address - |
| Demand order no.: Reference no. of recovery: Period: |

Notice for attachment and sale of immovable/movable goods/shares under section 79

Date: Date:

Whereas you have failed to pay the amount of Rs....., being the arrears of tax/cess/interest/penalty/ fee payable by you under the provisions of the <<SGST/UTGST/CGST/IGST/CESS>> Act.

The immovable goods mentioned in the Table below are, therefore, attached and will be sold for the recovery of the said amount. You are hereby prohibited from transferring or creating a charge on the said goods in any way and any transfer or charge created by you shall be invalid.

Schedule (Movable)

| Sr. No. | Description of goods | Quantity |
|---------|----------------------|----------|
| 1 | 2 | 3 |
| | | |

Schedule (Immovable)

| Building | Floor | Name of the | Road/ | Locality | District | State | PIN | Latitude | Longitude |
|----------|-------|-------------|--------|----------|----------|-------|------|-----------|------------|
| No./ | No. | Premises | Street | / | | | Code | (optional | (optional) |
| Flat No. | | /Building | | Village | | | |) | |
| | | | | | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| | | | | | | | | | |
| | | | | | | | | | |
| | | | | | | | | | |

Schedule (Shares)

| Sr. No. | Name of the Company | Quantity |
|---------|---------------------|----------|
| 1 | 2 | 3 |
| | | |

Signature Name Designation

[See rule 147(4)]

Notice for Auction of Immovable/Movable Property under section 79(1) (d)

| Demand order no.: | Date: |
|-------------------------------|-------|
| Reference number of recovery: | Date: |
| Period: | |

Whereas an order has been made by me for sale of the attached or distrained goods specified in the Schedule below for recovery of Rs..... and interest thereon and admissible expenditure incurred on the recovery process in accordance with the provisions of section 79.

The sale will be by public auction and the goods shall be put up for sale in the lots specified in the Schedule. The sale will be of the right, title and interests of the defaulter. And the liabilities and claims attached to the said properties, so far as they have been ascertained, are those specified in the Schedule against each lot.

In the absence of any order of postponement, the auction will be held on......(date) at......A.M/P.M. In the event the entire amount due is paid before the issuance of notice, the auction will be cancelled.

The price of each lot shall be paid at the time of sale or as per the directions of the proper officer/ specified officer and in default of payment, the goods shall be again put up for auction and resold.

| Sr. No. | Description of goods | Quantity |
|---------|----------------------|----------|
| 1 | 2 | 3 |
| | | |

Schedule (Movable)

Schedule (Immovable)

| Building | Floor | Name of the | Road/ | Locality | District | State | PIN | Latitude | Longitude |
|----------|-------|-------------|--------|----------|----------|-------|------|-----------|------------|
| No./ | No. | Premises | Street | / | | | Code | (optional | (optional) |
| Flat No. | | /Building | | Village | | | |) | |
| | | | | | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 |
| | | | | | | | | | |
| | | | | | | | | | |
| | | | | | | | | | |

Schedule (Shares)

| Sr. No. | Name of the Company | Quantity |
|---------|---------------------|----------|
| 1 | 2 | 3 |
| | | |

Signature Name Designation

[See rule 155]

То

Name & Address of District Collector

.....

Demand order no.: Reference number of recovery: Period:

Date: Date:

Certificate action under clause (e) of sub-section (1) section 79

I..... do hereby certify that a sum of Rs..... has been demanded from and is payable by M/s..... holding GSTINunder <<SGST/CGST/IGST/UTGST/CESS>>Act,but has not been paid and cannot be recovered from the said defaulter in the manner provided under the Act.

<<demand details >>

The said GSTIN holder owns property/resides/carries on business in your jurisdiction the particulars of which are given hereunder: -

<<Description>>

You are requested to take early steps to realise the sum of rupees ------ from the said defaulter as if it were an arrear of land revenue.

Signature Name Designation

[See rule 156]

To,

Magistrate,

<<Name and Address of the Court>>

Demand order no.: Reference number of recovery: Period: Date: Date:

Application to the Magistrate for Recovery as Fine

A sum of Rs. << ----- >>is recoverable from <<Name of taxable person>> holding <<GSTIN>> on account of tax, interest and penalty payable under the provisions of the Act. You are requested to kindly recover such amount in accordance with the provisions of clause (f) of sub-section (1) of section 79 of the Act as if it were a fine imposed by a Magistrate.

| Details of Amount | | | | | | |
|-------------------|-------------|---------------|----------------|------|--|--|
| Description | Central tax | State /UT tax | Integrated tax | CESS | | |
| Tax/Cess | | | | | | |
| Interest | | | | | | |
| Penalty | | | | | | |
| Fees | | | | | | |
| Others | | | | | | |
| Total | | | | | | |

| Signature |
|-------------|
| Name |
| Designation |

[See rule 158(1)]

Application for Deferred Payment/ Payment in Instalments

- 1. Name of the taxable person-
- 2. GSTIN -
- 3. Period _____

In accordance with the provisions of section 80 of the Act, I request you to allow me extension of time upto ------ for payment of tax/ other dues **or** to allow me to pay such tax/other dues in ------instalments for reasons stated below:

| Demand ID | | | | |
|-------------|-------------|---------------|----------------|------|
| | | | | |
| Description | Central tax | State /UT tax | Integrated tax | CESS |
| Tax/Cess | | | | |
| Interest | | | | |
| Penalty | | | | |
| Fees | | | | |
| Others | | | | |
| Total | | | | |

Reasons: -

Upload Document

Verification

Ihereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of myknowledge and belief and nothing has been concealed therefrom.

Signature of Authorized Signatory

Name _____

Place -

Date -

FORM GST DRC – 21

[See rule 158(2)]

| Reference No <<>> | << Date >> |
|-----------------------------------|------------|
| То | |
| GSTIN | |
| Name | |
| Address | |
| | |
| Demand Order No. | Date: |
| Reference number of recovery: | Date: |
| Period - | |
| Application Reference No. (ARN) - | Date - |

Order for acceptance/rejection of application for deferred payment / payment in instalments

This has reference to your above referred application, filed under section 80 of the Act. Your application for deferred payment / payment of tax/other dues in instalments has been examined and in this connection, you are allowed to pay tax and other dues by ------ (date) **or** in this connection you are allowed to pay the tax and other dues amounting to rupees ---------- in ------- monthly instalments.

OR

This has reference to your above referred application, filed under section 80 of the Act. Your application for deferred payment / payment of tax/other dues in instalments has been examined and it has not been found possible to accede to your request for the following reasons:

Reasons for rejection

Signature Name Designation

[See rule 159(1)]

Reference No.: To Date:

------ Name _____ Address

(Bank/ Post Office/Financial Institution/Immovable property registering authority)

Provisional attachment of property under section83

It is to inform that M/s ------ (name) having principal place of business at -------(address) bearing registration number as ------ (GSTIN/ID), PAN ------ is a registered taxable person under the <<SGST/CGST>> Act. Proceedingshave been launched against the aforesaid taxable person under section << --->> of the said Act to determine the tax or any other amount due from the said person. As per information available with the department, it has come to my notice that the said person has a --

<<saving / current / FD/RD / depository >>account in your << bank/post office/financial institution>> having account no. << A/c no.>>;

or

property located at << property ID & location>>.

In order to protect the interests of revenue and in exercise of the powers conferred under section 83 of the Act, I ------ (name), ----- (designation), hereby provisionally attach the aforesaid account / property.

No debit shall be allowed to be made from the said account or any other account operated by the aforesaid person on the same PAN without the prior permission of this department.

or

The property mentioned above shall not be allowed to be disposed of without the prior permission of this department.

Signature Name Designation

Copy to -

[See rule 159(3), 159(5) & 159(6)]

Reference No.: To Date:

----- Name Address

(Bank/ Post Office/Financial Institution/Immovable property registering authority)

Order reference No. -

Date –

Restoration of provisionally attached property / bank account under section83

Please refer to the attachment of << saving / current / FD/RD>> account in your<< bank/post office/financial institution>> having account no. <<----->>, attached vide above referred order, to safeguard the interest of revenue in the proceedings launched against the person. Now, there is no such proceedings pending against the defaulting person which warrants the attachment of the said accounts. Therefore, the said account may now be restored to the person concerned.

or

Please refer to the attachment of property << ID /Locality>> attached vide above referred order to safeguard the interest of revenue in the proceedings launched against the person. Now, there is no such proceedings pending against the defaulting person which warrants the attachment of the said property. Therefore, the said property may be restored to the person concerned.

Signature Name Designation

Copy to -

[See rule 160]

То

The Liquidator/Receiver,

Name of the taxable person:

GSTIN:

Demand order no.: Date:

Period:

Intimation to Liquidator for recovery of amount

This has reference to your letter <<intimation no. & date>>, giving intimation of your appointment as liquidator for the <<company name>> holding <<GSTIN>>.In this connection, it is informed that the said company owes / likely to owe the following amount to the State / Central Government:

Current / Anticipated Demand

(Amount in Rs.)

| Act | Tax | Interest | Penalty | Other Dues | Total Arrears |
|----------------|-----|----------|---------|------------|---------------|
| 1 | 2 | 3 | 4 | 5 | 6 |
| Central tax | | | | | |
| State / UT tax | | | | | |
| Integrated tax | | | | | |
| Cess | | | | | |

In compliance of the provisions of section 88 of the Act, you are hereby directed to make sufficient provision for discharge of the current and anticipated liabilities, before the final winding up of the company.

Name

Designation

Reference No << --- >> Date >>

| То |
|---------|
| GSTIN |
| Name |
| Address |

| Demand Order No.: | Date: |
|---|-------|
| Reference number of recovery: | Date: |
| Period: | |
| Reference No. in Appeal or Revision or any other proceeding - | |

Continuation of Recovery Proceedings

This has reference to the initiation of recovery proceedings against you vide above referred recovery reference number for a sum of Rs.....

Financial year:

(Amount in Rs.)

Date:

| Act | Tax | Interest | Penalty | Other Dues | Total Arrears |
|----------------|-----|----------|---------|------------|---------------|
| 1 | 2 | 3 | 4 | 5 | 6 |
| Central tax | | | | | |
| State / UT tax | | | | | |
| Integrated tax | | | | | |
| Cess | | | | | |

Signature Name Designation

Place: Date:

FORM GST CPD-01

[See rule 162(1)] Application for Compounding of Offence

| 1. | GSTIN / Temporary ID |
|-----|--|
| 2. | Name of the applicant |
| 3. | Address |
| 4. | The violation of provisions of the Act for which prosecution is instituted or contemplated |
| 5. | Details of adjudication order/notice |
| | Reference Number |
| | Date |
| | Tax |
| | Interest |
| | Penalty |
| | Fine, if any |
| 6. | Brief facts of the case and particulars of the offence (s) charged: |
| 7. | Whether this is the first offence under the Act |
| 8. | If answer to 7 is in the negative, the details of previous |
| | cases |
| 9. | Whether any proceedings for the same or any other offence |
| | are contemplated under any other law. |
| 10. | If answer to 9 is in the affirmative, the details thereof |

DECLARATION

- (1) I shall pay the compounding amount, as may be fixed by the Commissioner.
- (2) I understand that I cannot claim, as a matter of right, that the offence committed by me under the Act shall be compounded.

Signature of the applicant

Name

FORM GST CPD-02

[See rule 162(3)]

Reference No:

Date:

То

| GSTIN/ID | |
|----------|--------|
| Name | |
| Address | |
| ARN | Date – |

Order for rejection / allowance of compounding of offence

This has reference to your application referred to above. Your application has been examined in the department and the findings are as recorded below:

<<text>>

I am satisfied that you fulfil the requirements to be allowed to compound the offences in respect of the offences stated in column (2) of the table below on payment compounding amount indicated in column (3):

| [Sr. No. | Offence | Act | Compounding amount | |
|----------|---------|-----|--------------------|--|
| | | | (Rs.) | |
| (1) | (2) | (3) | (4) | |
| | | | | |

Note:- (1) In case the offence committed by the taxable person falls in more than one category specified in Column (2), the compounding amount shall be the amount specified in column (3), which is the maximum of the amounts specified against the categories in which the offence sought to be compounded can be categorized.

(2) This amount will be deposited under minor head "Other".]¹⁶⁴

You are hereby directed to pay the aforesaid compounding amount by ------ (date) and on payment of the compounding amount, you will be granted immunity from prosecution for the offences listed in column (2) of the aforesaid table.

or

Your application is hereby rejected.

¹⁶⁴Substituted vide Notf No. 16/2019-CT dt. 29.03.2019wef 01.04.2019

Signature Name

Designation
